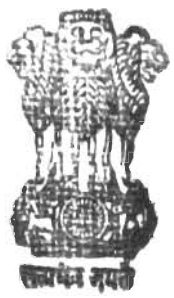
Seventh Series, Vol. LI. No. 24

Saturday, August 25, 1984
Bhadra 3, 1906 (Saka)

LOK SABHA DEBATES

(Fifteenth Session)



PARLIAMENT LIBRARY
Acc. No. 5
Date 15/2/85

(Vol. LI contains Nos. 21 to 25)

LOK SABHA SECRETARIAT
NEW DELHI

Price : Rs. 4.00

CONTENTS

No. 24, Saturday, August 25, 1984/Bhadra 30, 1906 (Saka)

		COLUMNS
Obituary Reference.	...	1—4
Papers Laid on the Table	...	4—10
Messages from Rajya Sabha	...	10—11
Election of Rajya Members to the Joint Committee on offices of Profit Bill, as passed by Rajya Sabha.	...	11—12
Assent to Bills.	...	—12
Public Accounts Committee. Two hundred twenty-first and two hundred twenty-sixth Reports	...	13—14
Matters Under Rule 377.	...	14—24
(i) Shortage of power in Raiasthan and need to commission Palana Thermal Plant.	...	14—17
Shri Manphool Singh Chaudhary	...	
(ii) Demand for T.V. transmitters at Banswara and Dungarpur Districts of Rajasthan	...	17—18
Shri Bheekhabhai	...	
(iii) Construction of a dam and barrage on the Sahali river in Haryana.	...	18—19
Shri Ram Singh Yadav	...	
(iv) Conversion of Hyderabad Airport into an International Airport.	...	19—20
Shri K. S. Narayana		

*The sign † marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

COLUMNS

(v) Need to provide some halts for the train running between Erankulam and Trivandrum.

Prof. P. J. Kurien ... 20—21

(vi) Transfer of agricultural land to refugee families rehabilitated in Bihar in 1951-1952

Shri Ananda Pathak. ... 21—22

(vii) Development of Mithila region of North Bihar.

Shri Bhogendra Jha

(viii) Utilisation of waters of West-flowing rivers and Pachaiyar Reservoir Scheme

Shri K. T. Kosalram ... 23—24

(ix) Need to Constitute a high level Committee to Assess the performance of Indian Team at Los Angeles.

Shri Xavier Arakal ... —24

Railway Convention Committee ... —25

Twelfth Report

Taxation Laws (Amendment) Bill ... 25—48

Motion to consider

Shri S. M. Krishna ... 25—40

Clauses 2 to 84 and 1 ... 41—44

Motion to pass

Shri S. M. Krishna ... 44—46

Shri Rajesh Kumar Singh ... 44—45

Shri Ramavatar Shastri ... 45—48

Land Acquisition (Amendment) Bill ... 48—111

Motion to consider— ...

Shrimati Mohsina Kidwai ... 48—56

Shri Nirmal Sinha ... 56—60

Shri Keyur Bhushan ... 60—67

Shri Digambar Singh ... 67—80

Shri Virdhi Chander Jain ... 80—85

		COLUMNS
Shri Chaturbhuj	...	86—89
Prof. N. G. Ranga	...	89—94
Shri G. Narasimha Reddy	...	94—96
Dr. A. Kalanidhi	...	96—98
Shri Jairam Verma	...	98—103
Shri Bhim Singh	...	103—111
Shri Sajjan Kumar	...	166—173
Shri Chandrajit Yadav	...	173—178
Shri Ram Pyare Panika	...	178—182
Shri Mani Ram Bagri	...	182—184
Shri Mool Chand Daga	...	184—186
Shri Nathu Ram Mirdhu	...	186—188
Shri Uttam Rathod	...	188—190
Shri Pitamber Singh	...	190—192
Shri R.S. Sparrow	...	193—194
Shri G.M. Banatwalla	...	194—196
Shri Sunder Singh	...	196—198
Shri Jaipal Singh Kashyap	...	198—199
Shri P. Namgyal	...	199—202
Shri Girdhari Lal Vyas	...	203—205
Shri Shantubhai Patel	...	201—203
Shri Bishnu Prasad	...	205—206
Prof. Satya Dev Singh	...	207—209
Shri Birbal	...	209—210
Shri M. Ramgopal Reddy	...	—210
Shri Dileep Singh Bhuria	...	210—211
Shri Digambar Singh	...	211—230
Shrimati Mohsina Kidwai	...	230—240
Clause 2 to 31 and 1	...	341—343
Motion to Pass	...	
Shrimati Mohsina Kidwai	...	216—230
Re-Hijacked Plane on IAC Flight IC-421 on 24th August, 1984	...	215—216
Shri Khursheed Alam Khan	...	—216

		COLUMNS
Discussion on Statement Re-Situation in Sri Lanka	...	111—166
Prof. Madhu Dandavate	...	111—120
Shri Eduardo Faleiro	...	120—125
Shri M. M. Lawrence	...	125—129
Shri Era Anbarasu	...	130—135
Shri C. T. Dhandapani	...	135—137
Shri K. T. Kosalram	...	141—150
Dr. Subramaniam Swamy	...	146—150
Shri Jagpal Singh	...	150—152
Shri K. A. Rajan	...	152—154
Shri Harish Kumar Gangwar	...	154—156
Shri R.L.P. Verma	...	156—166
Shrimati Indira Gandhi	...	156—164
Life Insurance Corporations Bill	...	230—244
Motion to consider	...	
Shri Janardhana Poojary		
Messages from Rajya Sabha	...	—245
Foreign Contribution (Regulation) Amendment Bill	...	—246
As passed by Rajya Sabha.	...	

LOK SABHA DEBATES

LOK SABHA

Saturday, August 25, 1984/Bhadra 3, 1906 (Saka)

The Lok Sabha met at Eleven of the Clock

(MR. SPEAKER *in the Chair*)

MR. SPEAKER : I have to.....

(*Interruptions*)

OBITUARY REFERENCES

MR. SPEAKER : I have to inform the House of the sad demise of two of our former colleagues, namely, Sarvashri Basheshwar Nath Bhargava and Madhav Prasad Tripathi.

Shri Bashweshwar Nath Bhargava was a Member of the Fourth and Fifth Lok Sabha during 1967-77 from Ajmer Constituency of Rajasthan.

An advocate by profession, he was associated with various cooperative and educational institutions besides being the Pramukh of the Ajmer Zila Parishad since 1959 and Member of Rajasthan Revenue Law Commission during 1962-63.

A keen social worker, he worked for the uplift of Scheduled Castes and socially backward communities.

Shri Bashweshwar Nath Bhargava passed away on 12th August, 1984 at Delhi at the age of 54 years.

Shri Madhav Prasad Tripathi was a Member of the Sixth Lok Sabha during 1977-79 from Domariaganj Constituency of Uttar Pradesh. At the time of his death, he was a sitting Member of the Uttar Pradesh Legislative Council. Prior to his election to Lok Sabha, he has been a Member of the Uttar Pradesh Legislative Council during 1958-62 and Legislative Assembly during 1962-66 and 1969-77.

Besides being a Cabinet Minister in the Government of Uttar-Pradesh during 1970-71, he also served as the Leader of the Opposition in the State Legislative Assembly.

A well known political and social worker, he was Chairman of Uttar Pradesh Housing Development Council and Member of Delimitation Commission.

An able Parliamentarian, Shri Tripathi took keen interest in the proceedings of the House and served on the Committee on Public Undertakings and Privileges Committee.

Shri Madhav Prasad Tripathi passed away suddenly on 19 August 1984 at the age of 67 years.

We deeply mourn the loss of these friends and I am sure the House will join me in conveying our condolences to the bereaved families.

The House may stand in silence for a short while to express its sorrow.

The Members then stood in silence for a short while.

अध्यक्ष महोदय : आप लिखकर दीजिए : मेरे पास ..... Don't record.

(*Interruptions*)**

MR. SPEAKER : I have not allowed anybody.

(*Interruptions*)**

MR. SPEAKER : The Constitutional authority will decide. I have got nothing to do with it.

(*Interruptions*)**

SHRI RAJESH KUMAR SINGH (Firozabad) : I have given a privilege motion....

MR. SPEAKER : I shall consider. I shall see.

(*Interruptions*)**

अध्यक्ष महोदय : बैठिए । तशरीफ रखिए ।

(व्यवधान)*

MR. SPEAKER : I have not allowed.

(व्यवधान)*

अध्यक्ष महोदय : मेरी बात सुन लीजिए । बैठिए ।

(व्यवधान)*

अध्यक्ष महादय : बैठिए । तशरीफ रखिए ।

(व्यवधान)*

अध्यक्ष महोदय : यह आपका विचार हो सकता है । मैं उसका खंडन नहीं कर रहा हूं

(व्यवधान)*

अपना कानून तो आप तोड़ रहे हैं ।...

(व्यवधान)

*Not reccorded.

अध्यक्ष महोदय : देखिये आपको एक बात समझ लेनी चाहिए, रोज करते है । 15, 20 मिनट हो गये हैं कोई अर्थ इस बात का नहीं निकलता है । ...

(व्यवधान)

MR. SPEAKER : I have not allowed anybody. I cannot do anything.

(व्यवधान)

अध्यक्ष महोदय : मैं कह रहा हूं, कोई सुन नहीं रहा है । साढ़े चार साल हो गये हैं कभी तो शांत रहिए ।...

(व्यवधान)

आप दोनों ही गलत हैं ।...

(व्यवधान)

11.20 hrs.

PAPERS LAID ON THE TABLE

Notification under Chartered Accountants Act, 1949

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : I beg to lay on the Table :

A copy of Notification No. 1-CA(124)/81 (Hindi and English versions) published in Gazette of India dated the 19th May, 1984 making certain amendments to the Chartered Accountant Regulations, 1964, under section 30B of the Chartered Accountants Act, 1949. [Placed in Library. See No. LT-8676/84].

New Mangalore (Petroleum) (Amendment) Rules, 1984 and Notification under Major Port Trust Act, 1963

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z.R. ANSARI) : I beg to lay on the Table :

(1) A copy of the Port of New Mangalore (Petroleum) Rules, 1984 (Hindi and English versions) published in Notification No. G S R 590 (E) in Gazette of India dated the 6th August, 1984, under sub-section (2) of section 6 of the Indian Ports Act, 1908.
[Placed in Library. See. No. LT-8677/84]

(2) A copy of Notification No. G.S.R 595) (E) (Hindi and English versions) published in Gazette of India dated the 7th August, 1984, approving the Tuticorin Port Employees (Conduct) Third Amendment Regulations, 1984 under sub-section (4) of section 124 of the Major Port Trust Act, 1963.
[Placed in Library. See No. LT-8678/84].

Notification under Scheme for Joint Consultative Machinery and Compulsory Arbitration

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V.N. GADGIL) : I beg to lay on the Table a statement (Hindi and English versions) regarding modification of the Award given by the Board of Arbitration under the Joint Consultative Machinery and Compulsory Arbitration for the Central Gevernment Employees, under clause 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration. [Placed in Library. Sec. No. LT-8679/84].

SHRI SATISH AGARWAL (Jaipur) : The Prime Minister had assured us, you may kindly recall...

(Interruptions)

MR. SPEAKER : I recall everything. My ears are open. I know what she said. I can act accordingly. Whatever has been said is on record.

(Interruptions)

अध्यक्ष महोदय : आपको शर्म नहीं आती? आपको यह अच्छा लगता है ? मेरी बात सुन लीजिए । मैं तो रिकार्ड सामने रख सकता हूं । मेरे पास रिकार्ड है । आप आयेंगे तो दिखला दूंगा ।

(Interruptions)

अध्यक्ष महोदय : मेरी बात सुन लीजिए । आप सुनना ही नहीं चाहते तो मै क्या कर सकता हूं । पहली बात तो यह है कि पता नहीं कानून बाहर टूटता है या नहीं लेकिन, यहां···

(व्यवधान)

अध्यक्ष महोदय : मैं तो यहां की बात करता हूं । आप मेरी बात ही नहीं सुनते हैं । मुझे क्यों बिठाया है आप लोगों ने यहां पर ? Why have you made those rules.

MR. SPEAKER : I cannot suspend them. No question of suspending them. Why should I suspend the rules without any rhyme or reason.

क्यों बनाया है आपने मुझे स्पीकर ? क्यों यह सदन बनाया और क्यों रूल्स बनाए हैं ?

How can I run the House without rules? It is very bad.

मेरा क्या है, आप नहीं चलाना चाहते तो न चलायें । मैं तो चलाना चाहता हूं लेकिन आप नहीं चाहते हैं । आपने कहा डिस्कशन करवाओ, मैंने पूरा दस घंटे तक डिस्कशन करवाया । और क्या कर सकता हूं ।

(व्यवधान)

MR. SPEAKER : I adjourn the House for half an hour.

11.13 hrs.

The Lok Sabha then adjourned till Fifty-three minutes past eleven of the clock

———

The Lok Sabha re-assembled at two minutes past Twelve of the clock.

(MR. SPEAKER—*in the Chair*)

(*Interruptions*)

MR. SPEAKER : Please sit down. First hear me.

(*Interruptions*)

MR· SPEAKER : I have already talked to Mr. Samar Murkherjee.

There are certain things which can be permitted according to rules. And I have never overstepped my authority nor tried to override the rules.

(*Interruptions*)

श्री राजेश कुमार सिंह (फिरोजाबाद) : आंध्र प्रदेश की असेम्बली का सेशन बुलाने के बारे में जो आश्वासन हुआ था ...।

अध्यक्ष महोदय : आप सुनें तो मैं अभी बता देता हूं। आप सुनते नहीं हैं। कभी आप सुन भी लिया करो। मैं एक ही आदमी हूं, पचास आदमी तो हूं नहीं। मेरे पास यह सारी चीज आई थी। मैं आपको सुनाता हूं —

(व्यवधान)

MR. SPEAKER : The Prime Minister said : "I understand that the Chief Minister has already announced his decision to advise the Governor to advance the date of the convening of the Legislative Assembly.

(*Interruptions*)

MR. SPEAKER : It has come in the papers. That is what she said.

(*Interruptions*)

MR. SPEAKER : I have not said anything yet.

(*Interruptions*)**

MR. SPEAKER : I have had a meeting with all the opposition party leaders collectively. I have also heard the Minister for Parliamentary Affairs. And I can convey the feeling of all of you in this respect. The Governor has resigned, but the resignation is pending So, you are feeling, upset about the advancement of the date. That I will convey. And I will convey to him your feelings. That is all.

(*Interruptions*)**

At this stage, Shri Satish Agarwal and some hon. Members left the House)

SHRI RAJESH PILOT : I have an information...

MR. SPEAKER : Please sit down. I do not want any information. I am not interested in any information.

(*interruptions*)**

PROF. K.K. TEWARY (Buxar) : I have one submission to make. We all want that the democratic process...

MR SPEAKER : On that subject I will not listen.

(*Interruptions*)

I cannot do anything.

(*Interruptions*)

SHRI SATISH AGARWAL : Are what they saying going on record ?

MR. SPEAKER : Nothing absolutely. I have not permitted even a single word, from this side or that side.

Aircraft (Third Amendment) Rules, 1984 and Air India Employees, Service (Amendment) Regulations, 1984

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : On behalf of my colleague Shri Khursheed Alam Khan, I beg to lay on the Table :

*Not recorded.

**Not recorded.

(1) A copy of the Aircraft (Third Amendment) Rules 19 :4, (Hindi and English versions) published in Notification No G S R 610 (E) in Gazette of India dated the 14th August 1984, under section 14A of the Aircraft Act, 1934, together with an explanatory note. [Placed in Library. See No. LT 8680/84].

(2) A copy of the Air-India Employees Service (Amendment) Regulations, 1984, (Hindi and English versions) published in Notification No. HQ/190-53 (C) in Gazette of India dated that 14th April 1984, under sub-section (4) of section 45 of the Air Corporations Act, 1953, together with an examplanatory note. [Placed in Library. See No. LT-8681/84].

Statement Correcting reply to USQ No.1308 dt 31.7.1984 and giving reasons for delay in correcting the reply

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA) : I beg to lay on the Table a statement (Hindi and English versions) (i) correcting the reply given on the 31st July, 1984 to Unstarred Quession number 1308 by Dr. Subramaniam Swamy, M.P. regarding appointment of L P G Dealers in Eastern Suburbs of Bombay by Hindustan Petroleum Corporation Limited and Bharat Petroleum Corporation Limited and(ii) giving reasons for delay in correcting the reply. [Placed in Library. See No LT-8682/84].

Notification undsr Industries (Development and Regulation) Act, 1951

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI PATTABHI RAMA RAO) : I beg to lay on Table a copy of Notification No. SO 592(E) Hindi and English versions) publised in Gazette of India dated the 10th August, 1984 regarding extension of period of take over of management of Messrs Indore Textiles Limited ,Ujjain (Madhya Pradesh) beyond five years, under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-8683/84].

Coinage (Standard Weight and Remedy of round Shape Coins of Fifty paise containing Copper 75 PER CENT and Nickel 25 percent) Rules 1984.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table a copy of the Coinage (Standard Weight and Remedy of round shape coins of fifty paise containing Copper 75 PER CENT and Nickel 25 PER CENT) Rules, 1984 (Hindi and English versions) published in Notification No. S O 2505 in Gazette of India dated the 4th August, 1984, under sub-section (3) of section 21 of the Coinage Act, 1906. [Placed in Library. See No. LT-8684/84]

12.11 hrs.

MESSAGES FROM RAJYA SABHA.

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :-

(i) "In accordance with the provisions of rule 111 of the Rules of procedure and Conduct of Bussiness in the Rajya Sabha, I am directed to enclose a copy of the copyright (Amendment) Bill, 1984 which has been passed by the Rajya Sabha at its sitting held on the 23rd August, 1984."

(ii) "In accordance with the provisions of rule III of the Rules of procedure and Conduct of Business in the Rajya Sabha 'I am directed to enclose a copy of the Administrative Tribunals Bill, 1984, which has been passed by the Rajya Sabha at its sitting held on the 23rd August, 1984."

(iii) "In accordance with the provisions of rule III of the Rules of procedure and Conduct of Business in the Rajya Sabha." I am directed to enclose a copy of the Family Courts

Bill, 1984, which has been passed by the Rajya Sabha, at its sitting held on the 23rd August, 1984."

(iv) "In accoordance with the provisions of rule 127 of the Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 23rd August 1984, agreed without any amendment to the Dowry prohibition (Amendment)Bill, 1984, which was passed by the Lok Labha at its sitting held on the 17th Augugt, 1984."

(v) "I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Wednesday, the 22nd August, 1984, adopted the following motion in regard to the Joint Committee on Offices of Profit :-

"That this House concurs in the recommendations of the Lok Sabha that the Rajya Sabha do elect three members of the Rajya Sabha to the Joint Committee on Offices of Profit and resolves that the House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, three members from among the members of the House to the said Joint Committee to fill the vacancies caused by the retirement of Shri Rabin Kakati, Shri Dinesh Goswami and Shri Lakhan Singh from the membership of the Rajya Sabha."

———

12.12 hrs.

ELECTION OF RAJYA SABHA MEMBERS TO THE JOINT COMMITTEE ON OFFICES OF PROFIT.

SECRETARY GENERAL: I am further to inform the Lok Sabha that in pursuance of the above motion, the following members of the Rajya Sabha have been duly elected to the said Committee :-

1. Shri Sohan Lal Bhusiya.
2. Shri Sushil Chand Mahunta.
3. Shri Ashwanti Kumar.

———

BILLS, AS PASSED BY RAJYA SABHA

SECRETARY GENERAL : Sir, I lay on the Table of the House the following Bills, as passed by the Rajya Sabha :-

(1) The Copyright (Amendment) Bill, 1984.

(2) The Administrative Tribunals Bill, 1984.

(3) The Family Courts Bill, 1984.

———

12.13 hrs.

ASSENT TO BILLS

SECRETARY-GENERAL : Sir, I also lay on the Table the following Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 10th August, 1984 :-

(1) The Punjab Appropriation (No. 2) Bill, 1984.

(2) The Pondicherry Appropriation (No. 2) Bill, 1984.

(3) The Appropriation (No. 4) Bill, 1984

(4) The Indian Veterinary Council Bill, 1984.

———

PUBLIC ACCOUNTS COMMITTEE

Two hundred twenty-first and two hundred twenty Sixth Reports

SHRI SUNIL MAITRA : I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee :-

(1) Two Hundred and Twenty-first Report on Action Taken on Hundred and Forty-seven Report of the Committee regarding Purchase of second-hand transport aircraft from a private firm.

(2) Two Hundred and Twenty-Sixth Report, on Working of Embarkation Headquarters.

(Interruptions)

MR. SPEAKER : Why are you shouting like that ?

मैं आपको आश्वासन दे रहा हूं । जगपाल जी, राजेश जी, आपको क्या हो रहा है । ऐसा करना आपको अच्छा लगता है क्या । मैंने कहा है कि सब बैठकर डिसकस करेंगे । जिस हिसाब से आप कहेंगे वैसे डिसकस कर लेंगे ।

SHRI SATISH AGARWAL (Jaipur) : Today's teleprinter says that the plane has been taken to an unknown destination. This is causing concern to all of us.

(Interruptions)

अध्यक्ष महोदय : क्या हो गया है । कुछ तो मर्यादा में रहिए । मैंने आपको कभी बात करने से रोका नहीं है । आपकी सारी बात सुन ली है । जो लोग देख रहे हैं वे क्या सोचेंगे । People will take of this.

(व्यवधान)

अध्यक्ष महोदय : आपसे सलाह करने के बाद ही तय किया जायेगा । आप जिस हिसाब से चाहेंगे वैसा ही होगा । और तब तक भी कुछ हो रहा है ।

Something is going on. It is still in process. You cannot force. We are very much concerned. The Minister is busy with the job.

(व्यवधान)

अध्यक्ष महोदय : हमारे और उनके बच्चों में कोई फर्क नहीं है । वे हमारे बच्चे हैं, हमारे भाई हैं ।

(व्यवधान)

अध्यक्ष महोदय : आपको क्या हो गया है । हिन्दुस्तान के लोग हमारे बारे में क्या सोचेंगे । कुछ तो मर्यादा में रहिए ।

(व्यवधान)

MR. SPEAKER : We are concerned about it. We shall discuss it.

(Interruptions)

MR. SPEAKER : If you are interested in their well-being, let the situation calm down. Let them handle it.

(Interruptions)

MR. SPEAKER : You have no sense of proportion what to talk and what not to talk.

12.15 hrs.

MATTERS UNDER RULE 377

(i) Shortage of Power in Rajasthan and need to Commission Palana Thermal Plant

श्री मनफूल सिंह चौधरी (बीकानेर) : राजस्थान प्रांत में बिजली की बहुत अधिक कमी है और अधिकतम बिजली प्रान्त से बाहर के साधनों से प्राप्त होती है । इस कमी को देखते हुए पलाना में बहुत अधिक मात्रा में

लिगनाईट का भण्डार भरा पड़ा है। इसका सर्वे भी हो चुका है कि बहुत वर्षों तक यह लिगनाईट पलाना थरमल प्लांट को चला सकता है और इस पलाना थरमल प्लांट में पहले फेज में 500 मेगावाट बिजली प्राप्त हो सकेगी। इतना कुछ होने के बाद पलाना थरमल प्लांट की प्रगति रुकी हुई है। राजस्थान आर्थिक दृष्टि से कमजोर है तो ऐसे लोक हित के प्लान की प्रगति नहीं रुकनी चाहिए। इस प्लांट के कार्य को पूरी तरह से भारत सरकार को अपने हाथ में लेना चाहिए। तभी यह प्लांट पूरा हो सकता है। राजस्थान में बिजली के अभाव में किसानों के ट्यूबवैल बंद पड़े हैं। उद्योगों को बड़ा भारी नुकसान हो रहा है। इस प्लांट के अलावा राजस्थान में कपूरड़ी में भी भारी मात्रा में अच्छे किस्म का लिगनाईट बहुत अधिक तादाद में भरा पड़ा है। आशा है भारत सरकार ऐसे लोक हित कार्यों को अविलंब अपने हाथ में लेकर शीघ्र प्रारंभ करेगी।

*(Interruptions)***

MR. SPEAKER : Why do you want to hamper their work ? Let them tackle the situation. Not allowed.

*(Interruptions)***

MR. SPEAKER : Why do you not sit down ? In case you go on shouting like this you will get heart attack.

*(Interruptions)***

श्री मनीराम बागड़ी (हिसार) : अध्यक्ष जी, मैं सदन से और आपसे भी अर्ज करूंगा कि इस वक्त सारे राष्ट्र में इस मामले में गर्मी है और गुस्सा है। लेकिन इस सवाल के अन्दर सबसे पहले जरूरी तौर पर हमको यह सोचना है कि उन लोगों की जिन्दगी सही तरीके से बच जाए।

**Not recorded.

अध्यक्ष महोदय : बिल्कुल सही बात है।

श्री मनीराम बागड़ी : सारे राष्ट्र के बच्चे गए हैं। यह मामूली बात नहीं है कि रोज के रोज ही हवाई जहाज का अपहरण हो जाए। इस बात को मैं इस मामले में इस तरीके से नहीं ले जाना चाहता जिससे कि राष्ट्र के कोई भी प्राणी का जीवन बचाने में हमारे माध्यम से रुकावट पड़े। प्रधान मंत्री जी का यह फर्ज था कि तुरंत तमाम नेताओं को बुलाकर सलाह-मशविरा करती।

(व्यवधान)

अध्यक्ष महोदय : करेंगे।

श्री मनीराम बागड़ी : एक मिनट के लिए मेरी बात सुन लीजिए। यह बात ठीक है कि तकलीफ है। इसको इस तरीके से उठाने की बजाय, पहले विरोधी पक्ष के नेताओं के साथ मीटिंग की जाए क्योंकि पहले जिन्दगी बचानी है।

अध्यक्ष महोदय : मैंने यही कहा है कि मीटिंग करके जो आप कहोगे, वही करेंगे।

(व्यवधान)

श्री रामविलास पासवान (हाजीपुर) : आज का लेटेस्ट डवलपमेंट क्या है ?

संसदीय कार्य, खेल तथा निर्माण और आवास मंत्री (श्री बूटासिंह) : अध्यक्ष जी, आज जैसे ही सदन की कार्यवाही शुरू हुई तो मैंने माननीय विरोधी दलों के नेताओं के पास स्वयं जाकर, जो बागड़ी जी ने सुझाव रखा है, इस मसले की गंभीरता के बारे में बात की है। क्योंकि, हमारे देशवासियों की जान का प्रश्न है। जैसा मैंने अर्ज किया था कि सभी अपोजीशन के नेताओं को बुलाकर बात करेंगे। उसमें हम हर तरह से शामिल हैं। हमको ऐसा

काम करना चाहिए जिससे उनकी जान की हिफाजत हो सके ।

MR. SPEAKER : They are on their job.

(*Interruptions*)

MR. SPEAKER : If there are friends like you, only God can help us.

अध्यक्ष महोदय : एक दफा उनको बचा लेने दो, फिर फेल्योर बात करेंगे ।

...(व्यवधान)

श्री जगपाल सिंह (हरिद्वार) : इस वक्त प्लेन कहा है ?

अध्यक्ष महोदय : आपको मालूम नहीं है, वे उसी काम में लगे हुए हैं ।

(व्यवधान)

श्री रामविलास पासवान : विदेश में इस तरह की घटना हो जाती तो एक मिनट में सरकार को.....

(व्यवधान)

MR. SPEAKER : Are you interested in the welfare of the people or not ?

(ii) Demond for T.V. Transmitters at Banswara and Dungarpur Districts of Rajasthan

श्री भोखाभाई (बांसवाड़ा) : अध्यक्ष जी, बांसवाड़ा एवं डूंगरपुर राजस्थान के दक्षिणी आदिवासी अंचलों में है ।

यहां के लोग रेडियो प्रसारण से बंचित रहते हैं । कभी-कभी कोई रेडियो पकड़ सकता है तो केवल इन्दौर पकड़ा जा सकता है, कहने के मायने यह हैं कि डूंगरपुर बांसवाड़ा दोनों जिले की जनता आज के राष्ट्रीय प्रसारण से बंचित हैं ।

अभी तक सूचना एवं प्रसारण मंत्रालय का ध्यान आल इण्डिया रेडियो एवं टेलिविजन से जोड़ने का कोई इरादा नहीं है । पिछड़े एवं दूरदराज के इलाकों की बाहुल्य जनता को वंचित रखकर केवल उन्नत एवं बड़े शहरों में टेलीविजन एवं रेडियो स्टेशन स्थापित किए जा रहे हैं । मेरे ख्याल से उपेक्षित आर्थिक दृष्टि से गिरे हुए पिछड़े आदिवासी बाहुल्य क्षेत्रों को प्राथमिकता दी जानी चाहिए । डूंगरपुर बांसवाड़ा जिलों में टेलीविजन ट्रांसमीटरों की स्थापना किया जाना अत्यावश्यक है ।

(iv) Construction of a Dam and barrage on the Sahabi river in Haryana

SHRI RAM SINGH YADAV (Alwar) : Sir, the State Govemment of Haryana during the Janata Party rule at Centre forwarded to the Central Water Commission, New Delhi fot examining and approving a project report for construction of a 'Masani Dam' with 'Barrage' on the Sahabi State. The project was accepted by the pianning Commission for implementation. Government of Haryana started the construction work of 'Masani Dam' in the year 1979 without obtaining permission from the State Government of Rajasthan. Central Water Commission, New Delhi and Planning Commission, New Delhi did not keep in view the interests of the people of villages of Rajasthan State whose residential properties and agriculture lands would submerge in the bed of 'Masani Dam.'

'Masani Dam and Barrage' will cause submergence of the ABADI areas and agriculture lands of several villages, viz., Akoli, Lalpur, Dhani Akoli, Vijoli, Kaririwas, Jhokhawas, Rabadka, Bhattu Dhani Mahesara, Jamalpur, Jajanaka. Narwas, Jatuwas, Khushkada and others. 'Masani Dam' has already been constructed and the construction work of Barrage is in advanced stage which might be completed within a month. Residents and farmers who are owners of residential properties and agriculture lands situated in the affected villages had not been paid any compensation for

damaging, spoiling and for ultimately being deprived of their properties.

I, therefore, urge upon the Government of India to direct the State Governments of Haryana and Rajasthan that 'Masani Barrage' in district Mahendragarh, of Haryana State shall be kept open for all the months of a year and no water would be stored in the bed of Masani Dam. I also stress upon the fact that no village of Rajasthan State should be dislodged because of this project.

(iv) Conversion of Hyderabad Airport into an International Airport

SHRI K. S. NARAYANA (Hyderabad) : Sir, situated in the centre of the Southern peninsula, Hyderabad is a city not only of strategic importance but it has gained importance from the point of view of commerce and trade also. It has got considerable export potential being the capital of a State with surplus foodgrains and several industries—small, medium and large sale—developed around it during the last fifteen years. Both the industrial and agricultural products of this area have a substantial market in the Gulf countries.

Apart from the above, there has been a persistent flow of skilled, semi-skilled and unskilled workers from Hyderabad to various Gulf countries. The industrial training institutes and polytechnics situated in Hyderabad have been producing technically trained personnel in large numbers, whose services are in great demand in the Middle East countries.

At present, passengers going to the Gulf countries are put to many inconveniences as they have to travel to Bombay first by domestic flights and catch international flights there. During the last four years, it has been noticed that the Gulf traffic, both passenger and cargo emanating from Hyderabad and handled by All India and other carriers has considerably increased and this trend is continuing In view of the heavy increase in passenger traffic and cargo movement from Hyderabad, there is a strong case for declaring Hyderabad Airport as an International airport.

A facility like this created in Hyderabad will also serve to meet the requirements of passengers from neighbouring States like Karnataka and Tamil Nadu, who now travel all the way to Bombay where the airport is already over-crowded and who can also choose Hyderabad as an embarkation point.

(v) Need to provide more halts for the train running between Ernakulam and Trivandrum

PROF. P.J. KURIEN (Mavelikara) : Sir, the Railway has recently introduced two new trains in Kerala, one from Ernakulam to Trivandrum and the other from Ernakulam to Cannanore These trains fulfil a long-felt need of the people of Kerala and I heartily congratulate the hon Minister for this step.

12.34 hrs

[MR DEPUTY SPEAKER *in the Chair*.]

PROF. P.J. KURIEN : However, the train running between Ernakulam and Trivandrum is becoming less useful mainly because it has halts only at Kottayam and Quilon. It has no halt at any of the stations in two districts, namely, Pathanamthitta and Alleppey which provide the maximum volume of traffic in Kerala.

There is a very popular train by name Venad Express running between Trivandrum and Ernakulam. The popularity of this train can be attributed to the fact that it has halts at all important stations in Kerala. The train running between Ernakulam and Trivandrum, although runs in the opposite direction and should be equally popular, does not, at present, cater fully to the requirements of the travelling public. Moreover, the running time of this train is the same as that of the Venad Express even though it has only two halts.

Kerala is a densely populated State and its population is more or less evenly spread throughout the State. Therefore, in order, to cater to the requirements of the people the trains must have halts at all important stations in all districts.

In view of the above, I request that instructions may be issued so that this train halts at all stations where the Venad Express halts. If this is not possible, it may halt at Changanacherry, Tiruvella, Chengannur, Mavelikkara, Kayankulam and Varkala This will not only meet the needs of the people but also raise the revenue of the Railways.

I request that immediate steps in this regard may be taken

(vi) Transfer of Agricultural land to refugee famiiies rehabilitated in Bihar in 1951-52

SHRI ANANDA PATHAK (Darjeeling) : Mr. Deputy Speaker, Sir, more than 300 refugees families rehabilitated by the Government of India in the year 1951-52 in the State of Bihar are very much aggrieved and feeling insecure as their genuine grievances for removing the illegal encroachers from their land and restoring the same to them has not been redressed in spite of repeated representations. They were allotted 863.44 acres of agricultural and homestead land for their rehabilitation. In the course of transfer of some territory from Bihar to West Bengal in 1956, the entire agricultural land allotted to these refugees remained in Bihar and their homesteads went to West Bengal in Islampur sub-division in the district of West Dinajpur causing much inconvenience to the refugees in looking after and cultivating their land in Bihar from their homesteads in West Bengal. Taking advantage of this situation, some Adhibashi Santhals of Bihar entered into their agricultural land and forcibly occupied the same under threat since August, 1978 The matter was brought to the notice of Government of Bihar repeatedly but no action has been taken to remove the encroachers and restore the land to the allottee-refugees Failing this, a series of representations have been made to the Government of India for the transfer of this particular land to West Bengal so that the refugees concerned could obtain Pattas of the land from the Government of West Bengal and cultivate them peacefully from their homes in West Bengal.

I, therefore, urge upon the Government to look into the grievances of the poor refugees and do the needful to transfer the agricultural land allotted to them from Bihar to West Bengal so that this long standing grievances could be redressed and settled peacefully.

(vii) Development of Mithila region of North Bihar

SHRI BHOGENDRA JHA (Madhubani) : A large number of volunteers and leaders of Akhil Bharatiya Mithila Sangh are sitting on dharna at the Boat Club since the 22nd of August to draw the attention of this august House towards utter neglect of and discrimination against North Bihar There was a huge demonstration on the 24th August, 1984.

The railway facilities in Maithili speaking region have been reduced as compared to the past. Three pairs of Express trains did originate and terminate at Samastipur for Howrah and one pair for New Delhi. Now there is none, causing unbearable overcrowding. The disrupted rail lines between Nirmali-Bhabrishi and Bagaha-Chitani still are awaiting restoration. The decade-ago approved and sanctioned conversion of Samastipur-Darbhanga M.G. to B.G. line formally inaugurated in 1981 and its extension to Udaipur via Jai Nagar is almost forgotten The decade-ago formally inaugurated Sakri-Hasanpur new line is also facing the same fate.

Problems of chronic floods, drought and power failure are not being resolved through construction of multi-Purpose dams over rivers Kosi, Kamla and Bagmati. Even immediate steps for relief during the recent unprecedented floods are negligible.

Maithili, an important language of the country with rich literary traditions and spoken by tens of millions of people is not yet included in the Eighth Schedule of the Constitution nor facilities under article 345 granted to it.

Urgent demands for resuming production at the Ashoka Paper Mills, opening of petrochemical complex at Barauni etc. are falling on deaf ears.

In the given circumstances, I do urge upon the Government through this Parliament to positively respond to the above and other urgent demands of the people of the Mithila region of North Bihar repeatedly raised in this House.

(viii) Utilisation of Waters of West flowing rivers and Pachaiyar Reservair Scheme

SHRI K.T. KOSALRAM (Tiruchendur): Sir, the Irrigation Coimmission had declared the entire Rmanathapuram district and a major part of Tirunelveli dittrict in Tamil Nadu as chronically drought-affected areas. The Irrigation Commission had also recommended the futilisation of West flowing river waters or preventing these areas from becoming arid zone. The Central Planning Commission appointed a Technical Team to study the issue of utilising the waters of West-flowing rivers originating in Tamilnadu and flowing throught Kerala into the Arabian Sea. The State of Kerala does not need the waters of these West-flowing rivers. The Irrigation Ministry also appointed another Committee comprising of Members from Kerala and Tamilnadu Governments. Both these teams have submitted their reports. No action has so far been taken to implement the reported recommendations for diverting the waters of West flowing rivers into Tamilnadu so that nearly 10 lakh acres of land will get irrigation facilities. The people of this area will thus be saved from extinction.

Similarly, some seven years ago, the foundationstone for Pachaiyar Reservoir scheme in Nanguner Taluk, Tamilnadu was laid by the former Chief Minister of Tamilnadu It had been implemented, the entire taluk of Nanguneri in Tirunelveli district would have by now become fertile. On the ground of danger to a rare species of monkey, lion tailed monkey living in this area, the scheme was not taken up for implementation. Now it has been ascertained that this monkey is living 4,000 ft above the reservoir site and there would not be any effect if this scheme is implemented. The State Government of Tamilnadu has sought exemption from the Department of Environment for implementing this scheme.

Steps should be taken to implement the Scheme for utilising the waters of West-flowing rivers and also the Pachaiyar Reservoir Scheme.

(ix) Need to constitute a high level Committee to assess the performance of Indian Team at Los Angeles

SHRI XAVIER ARAKAL (Ernakulam) : Sir, We feel sad at the poor performance of Indian team to the Los Angeles Olympics. Out of 700 million people, India could not produce a medalist in the 1984 Olympics. This responsibility falls squarely on the Ministry of Sports, India Olympics Association, Sports Council and other Central and States Associations and Organisations. India spends substantial amount in this field. It appears as if nobody is responsible for this debacle. A sad Chapter indeed in the Indian Sports Annual.

However, we must congratulate the Golden Girls of Kerala namely P.T. Usha, M.D, Valsamma, Shiney Abraham and their excellent and dedicated coaches namely, Mr. Nambiar and Mr. Kutty. It is a pity that they were not given a befitting welcome or congratulation for their superb performance considering the odds against them for training and other facilities. It is also noteworthy that no other athlete or sportsman could excel their national records except these three girls. This demands a probe by the Centre in the selection, performance and the difficulties of our team since Centre and State Governments are spending substantial amount in the this field especially after Asiad 1983.

I urge upon the Centre to constitute a high level Committee to examine this shameful record of Indian Olympic Association, accord national recognition and assistance to the Golden Girls of Kerala and their coaches and finally to take steps to wipe out inefficient officials from the sports field.

———

12.35 hrs.

(RAILWAY CONVENTION COMMITTEE

(Twelfth Report)

SHRI D.L. BAITHA (Araria) : Sir, I beg to present the Twelfth Report (Hindi and English versions) of the Railway Convention Committee on 'Track Expansion Programme of Railways.'

———

TAXATION LAWS (AMENDMENT) BILL —CONTD.

MR. DEPUTY-SPEAKER : Now we take up the legislative business, further considerations of the Taxation Laws (Amendment) Bill, Mr. S.M. Krishna was on his legs. Mr. S.M. Krishna.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : Sir, While moving the Bill for consideration, I made it abundantly clear to this House that this Bill did not contemplate any major changes in the tax structure and that the Bill had Limited objectives to be accomplished. Those objectives are that the inconvenience to tax-payers has to be avoided, the litigation has to be reduced, anomalies, if there are any, which have been identified, have to be removed and rationalisation of some of the provisions. It was in this context that I said that certain procedural reforms had got to be brought in. It was not the purpose of this piece of legislation to attempt to bring about comprehensive reforms to the tax structure.

Unfortunately, my esteemed friend, Shri Amal Datta, missed this point while he initiated this debate. I expected that certain objectivity would be brought in by him. He asked me as to why retrospective effect was being given to some of the provision of this Bill. Retrospective effect has to be given because, as I said in my opening remarks, the intent of the Legislature had not been properly reflected; in order to make the intent of the Legislature manifest, a certain retrospective effect has to be given in this legislation which makes the intention of the Legislature pronounced. He also suspected that, in our anxiety to give retrospective effect, we were trying to give certain tax concessions to some companies or to some individuals, the elections being round the corner. I really fail to understand how to hon. Member could jump to such a conclusion without going into actually what has been given retrospective effect to, whether any liability is being either enhaced or exempted. Nothing like that has been reasorted to in these provisions.

Shri Satish Agarwal, my esteemed friend, and a former Minister in Finance, raised a number of issues. I was very happy that he did welcome some of provisions of the Bill. Of course, we could not come up to his expectation of bringing in certain major reforms. In 1977 the Choksi Committee was appointed by the then Government and they they produced a voluminous report about the reforms to be brought into the direct tax laws. Subsequently when we came to power in 1980, we also appointed a high-powered Committee, the Economic Adminitrative Reforms Commission with Shri L.K. Jha as the head of this Commission.

They have made a number of recommendations. So, while we were attempting to rationalise the procedural aspect, we had the benefit of the recommendations made by the Choksi Committee, the recommendations made by the Economic Administrative Reforms Commission and also the 51st Report of the PAC of the Third Lok Sabha and also the 25th Report of the Committee on Subordinate Legislation. So we have benefited quite a bit through various recommend ations and I would like to quote the Economic Administrative Reforms Commission :

> "It is worth mentioning that initially the Commission did give serious consideration to such radical possibilities as a comprehensive redrafting of the Income-tax Act with a view to bringing about clarity and simplicity or the drafting of an Act which would take care of procedures, definitions and the general management of all the direct

taxes into which all the administrative and procedural provisions of the different Acts could be incorporated leaving each separate direct tax law to deal only with substantive taxation aspects. However, such ambitious undertakings were decided against partly on consideration of the time schedule within which work had to be completed and even more on the consideration that any gain in clarity and simiplicity from such a drastic redrafting of the statutes had to be weighed against the fact that a large number of ambiguities, doubts, questions of interpretation and issues of substance arising out of the existing wording of the statutes have been debated before the courts and quite a number of them have been settled by judicial pronouncements. A wholesale redrafting of the statutes could possibly nullify the case law so built up and could also give rise to a whole host of new issues for consideration by the Courts."

So, Sir, over a period of time a case law on taxation has been built up in this country and if you were to go in for a drastic revision even about simplication, even about rationalisation and even about procedures, then we would be opening the Pandora's box for fresh litigation and it was the desire of the Government to see and minimise the litigation aspect of it and we just kept this in mind while drafting the present package of simplifying the tax laws.

The need for a continuous fiscal research into verious tax provisions is realised as also such research must be continuous and it cannot be intermittent or sporadic. This is the ethos which governs the Government's approach to simplifying the tax laws.

Now certain suggestions have been made as to why there must be certain equity in the tax system and the equity has to be spelt out. I readily, concede that point that there has to be equity, there has to be a philosophy behind the taxation proposals and that philosophy is being placed before the Parliament whenever the Finance Minister presents the Budget and when the House debates on the Budget proposals, the philosophy of the Government on a particular tax structure is being gone into minutely and it is debated upon and then only it gets into the statute book. So, I would respectfully submit that the philosophy is being debated even here. In a country like ours, Shri Satish Agarwal has mentioned, we can have a five year tax structure system. I am afraid — proposition is attractive, but unfortynately, in a country like ours, where the demands are so many, we just cannot afford the luxury of giving a five-year projection whether it is taxation or whether it is giving certain concession. So, we have to keep up the present practice of coming before the House every year and then spell out our economic philosophy.

Another point which was made by Shri Satish Agarwal was about the diminishing role of direct taxes and increasing role of the indirect taxes. I am given to understand in all developing countries, specially so, in India, where the industrial base is growing, I would like the House to ponder over the industrial base of the early fifties and compare it with the industrial base in the eighties. You will find that there is a sea-change in our economic activites. The industrial base was limited in fifties and the industrial base expanded so vastly in 1980 to 1984 and, naturally, the indirect tax has got to go up. In this regard, I would like to remaind the House that this question was answered by the Finance Minister during the course of the budget debate and, in the budget debate, he said :

> 'The base indirect tax has increased enormously and nearly fifty per cent of the gross revenue is from excise duties alone. In developing countries, the contribution of direct taxes to the gross tax revenue is about 21% whereas in India it is about 20%."

So, this should give us some inkling as to whether we are keeping pace with the industrially developed countries or we are lagging behind. Surely, the increase in indirect taxes is certainly an indication that our economic is vibrant, industrial base is solid and, in the coming years, we can always look forward to a further growth of these indirect taxes.

SHRI SATISH AGARWAL (Jaipur) : The expansions in the industrial base should

equally contribute to the increase in the Corporation Tax and Income-tax also but that is not proporationate. That is my point.

SHRI S. M. KRISHNA : The point is well taken. I do not mean that simply the indirect taxes alone are going up, we certainly want that the Corporation Tax also should be on the increase. It will be increased. If industrial base is not reached, then, I think, we have to do some home-work to find out why the proportion is not being adhered to. We certainly take not of the point made by Shri Agarwal. In this regard, one or to more points were made by Shri Satish Agarwal. One was about the uniformity of valuation. In June 1982, we amended the Estate Duty Act. We konw the wealth tax valuation which was last adopted would be adopted for Estate Duty also. This, I think, is a step forward towards bringing about a certain uniformity for valuation purposes. Government also is currently examining the best mode of ensuring that, as far as possible, the valuation of assets under the Central Direct Tax Enactments is made on a uniform basis.

The Board of Direct Taxes is currently examining whether and to what extent this can be achieved through administrative instructions until the law is amended or without amending the law.

This is engaging the attention of the Government, but to the extent possible in the case of Estate Duty and Wealth Tax, we have brought about certain uniformity and I am sure the House will take note of this fact.

Now, so much was said about the black money. In this regard Kaldor was quoted, Wanchoo Committee Report was referred to.

SHRI M. RAM GOPAL REDDY (Nizamabad) : It is being used for transporting Andhra MLAs from one place to another.

(Interruptions)

SHRI SATISH AGARWAL : Why not the minority Government in Andhra Pradesh ?

(Interruptions)

SHRI S. M. KRISHNA : The question of black money cannot be brushed aside. We have got to take a serious view of it and it is to be deliberative. If you have got to be deliberative you must have with you certain basic facts. Government's attention was drawn to this question. It was decided that the study or the estimate and the extent of unaccounted income in the country should be entrusted to the National Institute of Public Finance and Policy and certain terms of reference also were made in July 1982 and they were given two years' time to present their report. We are hoping that by October 1984, this National Institute of Public Finance and Policy would be able to provide the report. That could be the document on which further debate further discussion on the various aspects, various contours of black money, black income can be had. This is a very slippery and tricky issue and that would provide the basis for a debate right across the nation so that we can come certain judgement.

SHRI AMAL DATTA (Diamond Harbour) : Perhaps it has been submitted.

SHRI S. M. KRISHNA : No, it has not been submitted and we are hoping that it would be submitted by October-November this year and I hope we would have the patience to wait till this is submitted and we can take up that for discussion.

SHRI AMAL DATTA : Provided you promise to place it on the Table of the House....

SHRI S M. KRISHNA : Shri Daga, Shri Yadav and various other friends spoke about the film circles, the films, the advocates, the architects, the engineers and various sorts of things. Wehave been answering questions on the floor of the House that there are film circles in Madras, in Bombay, in Delhi and they go through the accounts and I have also placed the list of arrears pending against the leading film stars, fiim producers and Directors and it has been the endeavour of the Ministry to collect the arrears according to the parameters of the tax laws in the country. As of 31st March 1984, the arrears of general incom-tax was about 1700 crores of rupees. The wealth tax arrears are about Rs. 200 crores and the Estate Duty

arrears is Rs. 18 crores. Now, this time, the arrear mounts by the month of March But by the month of June-July-August, the tendency is always to drop. We are taking all measures ; we have a Director, who is incharge of special investigation and who looks after and oversees assessments of the 12 major groups of industrial monopoly houses. In all major cities, Madras, Calcutta, Delhi, Bangalore and Hyderabad, there are special circles dealing with film cases.

Shri Amal Datta made a mention about certain companies. If any company is not paying income tax or corporate tax, which it is required to pay according to the law of the land, certainly it is wrong. If there is any company which he suspects is not paying corporate tax, and if he brings that to my notice, we will certainly take the required action'

SHRI AMAL DATTA : It is there in the PAC report. It is not evading taxes ; they are taking advantage of the tax laws and the avoidance methods which you have given to them.

SHRI S. M. KRISHNA : If the law prevents me from collecting a particular tax from X, Y or Z company, then you cannot come and ask me. why I have not collected the tax. There are courts and their interpretation is binding on us. If they go to the court and because of the intervention of either an appellate tribunal or a court of law, we are unable to recover certain taxes, which we think are due from the company, there is nothing we can do about it except to appeal to the higher court. Any way, the report of the P. A. C is under our active consideration, and when we come before the House about the action taken, perhaps we will spell out what the Government intends to do

SHRI SATISH AGARWAL : You have just stated about tax arrears under the Income tax, wealth tax and estate duty ; as on 31st March, they are more than Rs two thousand crores. When these persons are in heavy tax arrears, they are getting loans from the financial institutions. Why don't you evolve a machanism, whereby if the financial institutions advance loans to these companies, then the taxes should be adjusted thereby ? And there is no litigation, no stay order from the court, as it is there in certain cases. The Public Accounts Committee had the figures and breakup, where certain amounts are locked up in the court cases. But where there is no stay order, or no court case, in those cases, if the financial institutions or the banks make advances to those companies or corporations, the first charge should be of the revenue and taxes should be deducted and paid directly to the Government. Please examine this suggestion.

SHRI S. M. KRISHNA : I cannot readily respond to thise suggestion. It has many other implications. If the financial institutions advance certain money to a particular company, it might be for setting up a new industry in a backward area. If the tax collection gets the first charge on the money which the financial institutions provide, what would happen to backward areas ?

SHRI SATISH AGARWAL : You can exclude them. If I am going to set up an industry in a backward area, let it not be a charge on that. You evolve a machanism for this.

SHRI S. M. KRISHNA : It is a suggestion for consideration. One point was made by Shri Satish Agarwal, Shri Amal Datta and Shri M. C. Daga, and that was regarding exemption of income attributable to shooting of films in India by foreigners and Indian citizens. The reasons for exemption are that the assessment of foreign film producers poses certain administraiive difficulties, and the tax attributable to the shooting of the films is not significant. There are hardly 4-5 such films Exemption would encourage foreign film producers to shoot films in India which will bring foreign exchange provide employment opportunities to Indian technicians and provide publicity to attract foreign tourists. These are the four major considerations which we gh with us. For example, the other day there was a question of promotion of tourism in this country, and the role of the film 'Mahatma Gandhi' has played in getting tourists from all over the world to India to see the land from where Mahatma Gandhi rose to bring about a great revolution in our country.

13 00 hrs.

Shri Satish Agarwal has certain reservations as to whether this exemption would benefit Indians. The exemption cannot benefit Indians because the concession will be available only to a non-resident, being (a) an individual who is not a citizen of India (so, the non-resident Indian aspect is taken care of) ; or (b) a film which does not have any partner who is a citizen of India or who is resident in India ; (because, they can always have partners here and the partner can get all the commissions and various others, that also has been excluded) ; or (c) a company which does not have any shareholder who is a citizen of India or who is resident in India. So, how can the benefit be taken by an Indian citizen ? So, such doubts should be set at rest.

There are some other points which are made by the hon. members and we will certainly take note of them, because the points have been made with a view to further a menting the resources of Government of India so that these resources can be spent on developmental work in the country. And let me assure the House that about the collection of revenues. the Government would certainly be open for any suggestion which can be made off and on by Members of Parliament. With these few words, I move that this Bill be taken into consideration.

SHRI HARISH KUMAR GANGWAR (Pilibhit) : I want a clarification. I raised the question of income tax informers who are not rewarded properly for the last 15 and 20 years. They are on hunger strike at the Boat Club for so many days and I want to know as to what he is doing in this respect. They have not been paid the arrears for 15 to 20 years and they are not even given a receipt for the information. Most of them are from Madras.

SHRI S. M. KRISHNA : Mr. Gangwar has raised this point and I am sorry that I missed it. Sir, this matter has been brought to my notice a number of times, but unfortunately there are certain rules which operate in terms of identifying as to who the informer is. Sometimes information is provided by the informer, but when the actual raid or the search or the seizure takes place, there are conflicting reports, so as to drive an element of doubt as to who exactly is the informer. Certain times, there are conflicts amongst the group of informers Wherever we have been able to identify the informer *per se*, then we can get the authority to reward the informer. Sometimes litigation also takes place and police complaints are made. So, these are the difficulties in rewarding the informers, but the Government has said that the informers are entitled to certain rewards and those rewards will be given to the informers.

SHRI HARISH KUMAR GANGWAR : No receipts are issued in the case of these Madras informers.

SHRI S. M. KRISHNA : I will take note of it.

MR. DEPUTY SPEAKER : The question is :

> "That the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958, the Companies (Profits) Surtax Act, 1964, the Compulsory Deposit Scheme (Income-tax Payers) Act, 1974, and the Interest-tax Act, 1974. be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER : The question is :

> "That Clauses 2 to 14 stand part of the Bill."

The motion was adopted.

Clause 2 to 14 were added to the Bill.

Substitution of new section for Section 53. Exemption of Capital gains from a residential house

Clause 15—

SHRI MOOL CHAND DAGA (Pali) ; I beg to move :

Page 6, line 41,—

FOR "two hundred thousand rupees"
SUBSTITUTE—

"five hundred thousand rupees." (1)

Page 6 line 44,—

FOR "two hundred thousand rupees"
SUBSTITUTE—

"five hundred thousand rupees". (2)

Page 7, line 1,—

FOR "two hundred thousand rupees"
SUBSTITUTE—

"five hundred thousand rupees". (3)

आज जो आप एग्जेम्पशन दे रहे हैं, उसके बारे में मैं कहना चाहता हूं कि आज प्रापर्टी की वेल्यु 250 प्रतिशत बढ़ गई है। जो मकान पहले दो लाख का था, आज वह पांच लाख का है। इस वेल्यु के बढ़ने को देखते हुए आप एक्जेम्शशन क्या देना चाहते हैं ?

If he accepts them, it it is all right.

SHRI S.M. KRISHNA : I wish I could have obliged my friend Mr. Daga by accepting his amendments Unfortunately, I am not in a position to do so.

MR. DEPUTY SPEAKER : Mr. Daga, are you withdrawing your amendments in view of the reply, or are you pressing?

SHRI MOOL CHAND DAGA : I am not pressing.

MR. DEPUTY SPEAKER : Has Mr. Daga the leave of the House to withdraw his amendments No. 1, 2 and 3?

Amendments No. 1, 2, and 3 were, by leave, withdrawn.

MR. DEPUTY SPEAKER : Now the question is :

"That Clause 15 stand part of the Bill."

The motion was adopted

Clause 15 was added to the Bill.

MR. DEPUTY SPEAKER : For Clauses 16 to 22, there are no amendments. The question is :

"That Clauses 16 to 22 stand part of the Bill."

The motion was adopted.

Clauses 16 to 22 were added to the Bill.

Clause 23—Amendment of Section 132.

MR. DEPUTY SPEAKER : Now Clause 23. There are two amendments by Mr. Daga.

SHRI MOOL CHAND DAGA : I am moving them. I beg to move :

Page 8, line 19,—

for "one hundred and twenty days" *substitute*—

"one hundred and eight days" (4)

Page 8, line 41,—

for "one hundred and twenty days" *substitute*—

"one hundred and eighty days" (5)

How can things be decided ? I know it. I have to do justice to myself. The Minister says that the case can be decided, instead of in 90 days, in 120 days. It cannot be decided. What is the difference between 90 and 120 days ?

SHRI S. M. KRISHNA : Thirty days.

SHRI MOOL CHAND DAGA : If I move an amendment, nobody listens to it. If it is decided within 180 days, it will be good. Otherwise, it will be of no use. Why do you bring in an amendment which cannot fulfil your objective ? It will not achieve that

objective. How can the case be decided within that period ? You have to examine them, and ask them to produce the documents. It is practically impossible.

Once an amendment is brought, nobody applies his mind Everybody says : 'All right'.

SHRI S. M. KRISHNA : Mr. Daga has really applied his mind. We anticipated that he would apply his mind. That is why from 90 days we increased it to 120 days. The reason why I am not willing to go all the way through with Mr. Daga is that we cannot keep the assessees in suspense for that period The Income Tax Officer has to pass an order ; and based on the experience of implementing this Act, we have come to the conclusion that 90 days are not enough, and that we have got to extend the period to 120 days. Let us give this a try, and if we do not come upto the expectations, we can always accept Shri Daga's amendment, at a future date.

MR. DEPUTY SPEAKER : Mr. Daga, are you withdrawing your amendments ?

SHRI MOOL CHAND DAGA : Yes ; I am.

MR. DEPUTY SPEAKER : Has Mr. Daga the leave of the House to withdraw his amendments ?

Amendments Nos. 4 and 5 were, by leave, withdrawn.

MR. DEPUTY SPEAKER : There are no amendments for Clauses 24 to 30. So, the question is :

That Clauses 23 to 30 stand part of the Bill."

The Motion was adopted.

Clauses 23 to 30 were added to the Bill.

MR. DEPUTY-SPEAKER : Now clause 31. There is an amendment to this clause by Shri Mool Chand Daga. Is he moving it ?

SHRI MOOL CHAND DAGA : I am not pressing it.

MR. DEPUTY SPEAKER : So, I shall now put clauses 31 to 36 to the vote of the House.

The question is :

"That Clauses 31 to 36 stand part of the Bill."

The Motion was adopted.

Clauses 31 to 36 were added to the Bill.

Clause 37-Amendment of Section 220.

SHRI MOOL CHAND DAGA : I beg to move :

Page 15,—

for lines 4 to 15, *substitute*—

"(2A) Notwithstanding anything contained in sub-section (2) the Commissioner may reduce or waive the amount of interest payable by an assessee under the said sub-section, if he is satisfied that—

(i) payment would cause genuine hardship to the assessee ;

(ii) default was due to circumstances beyond the control of assessee ; and

(iii) the assessee has cooperated in the assessment and other proceedings."

Provided that where the amount of interest exceeds one lakh rupees the prior approval of the Board shall be obtained." (7)

Now all the cases will go to the Board for exemption "notwithstanding anything contained in sub-section (2) the Commissioner may reduce or waive the amount of interest payable by an assessee under the said sub-section, if he is satisfied that—

(i) payment would cause genuine hardship to the assessee ;

(ii) default was with due to circumstances beyond the control of assessee ; and

(iii) the assessee has cooperated in the assessment and other proceedings."

Now, he says, every case of exemption will go to the court. Then already the Board is flooded with work. I say, only those cases should go to the court where the amount of interest exceeds Rs. 1 lakh. Otherwise, it can be decided by the Commissioner. What will happen if all cases go ?

SHRI S. M. KRISHNA : There has to be a certain uniformity of approach and that uniformity of approach can be bronght in only when the Board is involved in deciding the cases. Under these circumstances, I cannot accept it.

MR. DEPUTY SPEAKER : Are you pressing your amendment ?

SHRI MOOL CHAND DAGA : No.

MR. DEPUTY SPEAKER : Has Mr. Daga leave of the House to withdraw his amendment ?

SEVERAL HON. MEMBERS : Yes.

Amendment No. 7 was, by leave, withdrawn.

MR. DEPUTY SPEAKER : The question is :

"That Clauses 37 to 39 stand part of the Bill."

The motion was adopted.

Clauses 37 to 39 were added to the Bill.

Clause 40 Amendment of Section 245C.

SHRI MOOL CHAND DAGA : I beg to move :

Page 15,-

after line 42, *insert*—

"Provided further that all the pending applications which have not been proceeded with by the Commission till the date of commencement of this Act, shall be made afresh." (8)

Supposing a person makes an application to the Board. Will the hon. Minister let me know how many applications are pending before the Board - 1000, 2000 or 3000 ? All these facts are not mentioned. You must ask them to give all the reasons, as you have asked them, so that they can submit new applications. Therefore, I said, "Provided further that all the pending applications which have not been proceeded with by the commission till the date of commencement of this Act, shall be made afresh" You have said that the Commission will exempt them. Then I say, if the applications are pending before the Board, then all these reasons should be mentioned.

SHRI S.M. KRISHNA : The tax-payers who have already filed appilcations for settlement before the Settlement Commissioner will find it irksome if they are called upon to file fresh applications under the amended law. I think it is only fair that persons who have made applications under the existing law shoul contitnue to be governed by the requirement as was in force when they made applications. This is the rationale before my amendment.

MR. DEPUTY SPEAKER : Are you pressing it ?

SHRI MOOL CHAND DAGA : No.

MR. DEPUTY SPEAKER : Has Mr. Daga leave of the House to withdraw his amendment ?

SEVERAL HON. MEMBERS : Yes.

Amendment No. 8 was, by leave, withdrawn.

MR. DEPUTY SPEAKER : The question is :

"That clause 40 stand part of the Bill."

The motion was adopted.

Clause 40 was added to the Bill.

MR. DEPUTY SPEAKER : The question is :

"That Clauses 40 to 47 stand part of the Bill".

The Motion was adopted.

Clauses 40 to 47 were added to the Bill.

Clause 48 Amendment of section 271.

SHRI MOOL CHAND DAGA : I beg to move :

Page 19,—

for line 23 to 31, *sub titute*—

"income are recorded before the date of search in the cases falling under clauses (a) and (b) in the books of account maintained by him for the relevant source of income and if such books of account are recovered by or are produced before the search party during the course of search.

In cases falling under clause (b), the transactions which took place on the date of search shall be deemed to have been recorded if the relevant vouchers or documents of transactions, are recovered by the search party or are produced before the authorised officer during the course of search proceedings if the authorised officer is satisfied as to the genuineness of the transactions.

Any disclosure made to the Commissioner in terms of *Explanation* 2 below sub-section (1) of section 273A shall not grant any immunity from penalty or prosecution until and unless the Commissioner has passed an order under section 273A or the Income-tax Act, 1961." (9)

अगर किसी के यहां सर्च एड सीजर के दौरान पांच तोले सोना या फारेन एक्सचेंज मिलता है, तो उसको गिरफ्तार कर लिया जाता है। मान लीजिए कि सर्च के दौरान एक आदमी के यहां दस लाख रुपया मिला। वह आदमी कहता है कि इसकी एन्ट्री मेरी बही में है। मैं कहता हूं कि इस बात को नहीं मानना चाहिए, जब तक कि सर्च के दिन से पहले किताब में एन्ट्री न हो और अगर सर्च के दिन ही कोई ट्रांजेक्शन हुआ है, तो सर्च के दौरान ही डाकुमेंट्स वगैरह को एथाराइज्ड आफिसर के सामने पेश न किया जाय।

मैं बताना चाहता हूं कि किस तरह टैक्स ईवेड होता है। मैं एक बिजिनेसमैन हूं। मैं एक कपड़े की दुकान चला रहा हूं और एक कमीशन एजेन्ट की। अगर मेरी कपड़े की दुकान से दस लाख रुपया मिलता है, तो बही में एन्ट्री होनी चाहिए कि मुझे दस लाख रुपया मिला है। मेरी एमेंडमेंट का तात्पर्य यह है कि अगर सर्च के वक्त ही डाकुमेंट्स पेश किये जाते हैं, तभी परपज सर्व होगा। अगर यह प्राविजन नहीं किया जाएगा, तो कोई भी आदमी बाद में किताब में एन्ट्री कर सकता है।

फर्ज कीजिए कि मेरे यहां दस लाख रुपया मिला है और मैं कह देता हूं कि यह रुपया मुझे अपने एक रिस्तेदार से मिला है। इस सूरत में मुझे सर्च के दौरान ही इसकी एन्ट्री दिखानी चाहिए कि मेरे पास रिस्तेदार के यहां से रुपया आया है, वर्ना बाद में रिस्तेदार एन्ट्री कर लेगा कि मैंने रुपया दिया है।

Please try to explain it.

I must submit that I am not at all satisfied with the replies given to my amendments. The hon. Minister has failed to convince me. I can also say that the officers have also not applied their mind to all this.

मैं चाहता हूं कि सर्च के दौरान ही डाकुमेंट्स में रुपये के सोर्स की एन्ट्री दिखाई जानी चाहिए। वह कह देगा कि मैं तो रुपया वहां से लाया हूं। अगर उसने सर्च के दौरान बताया है तो औडजेक्ट सर्व नहीं होगा।

During the course of the enquiry only the relevant documents should be produced and it is not after that. Otherwise, that money should be confiscated.

वह दस लाख रु० जब्त कर लेना चाहिए ।

SHRI S.M. KRISHNA : Sir, we have got to give adequate opportunities for the assessee to make out his own case because that is part of the nature of law. So, this amendment will not take care of such contingencies and therefore, it is not acceptable.

MR. DEPUTY SPEAKER : I think, you are withdrawing your amendment. Is it the leave of the House to withdraw amendment No. 9 moved by Shri Mool Chand Daga ?

Amendment No. 9 was, by leave, withdrawn.

MR. DEPUTY SPEAKER : The question is :

"That clauses 48 and 49 stand part of the Bill".

The motion was adopted.

Clauses 48 and 49 were added to the Bill.

MR. DEPUTY SPEAKER : CLAUSE 50 : Are you moving your amendment, Mr. Daga ?

SHRI MOOL CHAND DAGA : No.

MR. DEPUTY SPEAKER : So, I shall put clauses 50 to 84 to the vote of the House. The question is :

"That clauses 50 to 84 stand part of the Bill."

The motion was adopted.

Clauses 50 to 84 were added to the Bill.

MR. DEPUTY SPEAKER : The question is :

"That Clauses 1, the Enacting Formula and the Title stand part of the Bill".

The motion was adopted.

Clauses 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY SPEAKER : Now, the Minister may move that the Bill be passed.

SHRI S. M. KRISHNA : I beg to move :

"That the Bill be passed".

MR. DEPUTY SPEAKER : Motion moved :

"That the Bill be passed."

Shri Rajesh Kumar Singh.

श्री राजेश कुमार सिंह (फिरोजाबाद) : उपाध्यक्ष महोदय, माननीय सतीश अग्रवाल जी ने बहुत से सुझाव दिये हैं, और मंत्री जी ने बहुत सी बातों का आश्वासन भी दिया है, और कुछ बातों का जवाब नहीं दिया । फिर भी हम कुछ हद तक इसका समर्थन कर रहे हैं । मैं दो, तीन बातें कहना चाहता हूं । एक तो करप्शन आयकर विभाग में बहुत हैं । आप कितने ही कानून, नियम बना लें जब तक कड़ाई से नियम इन्कम टैक्स वसूल करने वालों पर लागू नहीं करेंगे तब तक निश्चित रूप से चोरी नहीं रुक सकती । मंत्री जी को तो यह भी मालूम नहीं होगा कि अब तक कितने केस पेंडिंग हैं, कितनो के खिलाफ कार्यवाही हुई, कितनी सर्चेज हुई । तलाशी होती है और बात वहीं दब जाती है । कम से कम गलत अधिकारियों के खिलाफ कड़ाई से कार्यवाही की जानी चाहिए । देश में काला धन इतना फैल गया है कि उससे सारी अर्थव्यवस्था बिगड़ रही है । लोगों को चीजें नहीं मिल रही हैं । एक आदमी दो 200 रु० में चीज खरीद सकता है, अच्छे बंगलों में रह सकता है । इन बातों पर सरकार को सख्ती से कार्यवाही करनी चाहिए और अधिकारियों की भी जांच करानी चाहिए । आप बहुत से अधिकारियों के बंगले देखिये क्या हालत है ? जनता पार्टी के समय में विधान सभा का सदस्य था तो सदस्यों से कहा गया कि वह अपनी सम्पत्ति का ब्यौरा दें । सरकार

अधिकारियों से भी ब्यौरा मांगे, लोक सभा और विधान सभा के सदस्यों से डिक्लेरेशन ले तो मालूम होगा कि किसके पास कितनी सम्पत्ति है। मालूम नहीं होता है ब्लैक मनी कहां से आ रहा है। लाखों करोड़ों रु० इंजीनियर्स, डाक्टरों के पास जमा है। ऐसे लोगों के नाम गजट में प्रकाशित होने चाहिए और जिन लोगों को ब्लैक लिस्ट किया जाता है उनके खिलाफ कार्यवाही करनी चाहिए और वह लिस्ट डिक्लेयर करनी चाहिए ताकि जनता को मालूम हो सके कि यह काले धन के चोर हैं।

श्री रामावतार शास्त्री (पटना) : उपाध्यक्ष जी, प्रथम वाचन के समय मेरे दल का कोई सदस्य बोल नहीं सका क्योंकि आपने जब नाम पुकारा तब वह उपस्थित नहीं थे।

मैं दो-तीन बातें निवेदन करना चाहता हूं। इस संशोधन विधेयक के जरिये 6 कानूनों को संशोधित किया जा रहा है जिनमें आयकर अधिनियम, 1961 है, सम्पत्ति कर अधिनियम, 1957 है, गिफ्ट टैक्स अधिनियम, 1958 है, कम्पनी प्राफिट सर-टैक्स ऐक्ट, 1958 है, इन्ट्रेस्ट टैक्स ऐक्ट, 1974 है और कंपलसरी डिपाजिट स्कीम अधिनियम, 1974 शामिल है। इन तमाम अधिनियमों को इस कराधान विधि (संशोधन) विधेयक के जरिये संशोधित किया जा रहा है।

उपाध्यक्ष महोदय, इस देश में जो टैक्स का ढांचा है, वह जनता के हितों के अनुकूल नहीं है। इस ढांचे का लाभ ज्यादा से ज्यदा हिन्दुस्तान के इजारेदार पूंजीपति धनी पैसे वाले उठा रहे हैं और सरकार उनके विरुद्ध कोई कारगर कार्यवाही करने में अपने को समर्थ नहीं पाती है। अगर ऐसी बात न होती तो जो बड़े-बड़े इजारेदार हैं, जिनके पास अपार सम्पत्ति है, जो टैक्सों की चोरी करते हैं उनकी सम्पत्ति इस प्रकार से छलांग लगाती हुई नहीं बढ़ती चली जाती। इस बात का सबसे बड़ा उदाहरण यह है कि इस देश के जो सबसे बड़े पूंजीपति हैं, बिड़लाजी, उनके टोटल असेट्स 1951 में 15 करोड़ के थे जोकि अब दो हजार करोड़ के हो गये हैं। जाहिर है कि इसमें करों की चोरी के बहुत सारे रुपये शामिल हैं। 34 साल में उनके असेट्स में 140 गुना वृद्धि हुई है। उनके असेट्स तो 140 गुना बड़े हैं लेकिन उनका कर कितने गुना बढ़ा है—यह अगर मन्त्री जी बतला सकें तो बतलायें। इसी प्रकार से हमारे देश में जो अन्य इजारेदार, पूंजीपति हैं उनकी सम्पत्ति भी बढ़ती जा रही है। (व्यवधान)

इन इजारेदार पूंजीपतियों के ऊपर टैक्सों के बकाए की जो फीगर आपने दी है, उसको मैं कोट करना चाहता हूं। कुल मिलाकर एक हजार करोड़ रुपये का टैक्स का बकाया इन लोगों पर आपने बताया है।

कस्टम ड्यूटी में 260 करोड़ रु० और इन्हीं के अनुसार सैन्ट्रल एक्साइज ड्यूटी में 460 करोड़ रु० है।

SHRI MOOL CHAND DAGA : According to Rule 94 :—

> "The discussion on a motion that the Bill or the Bill as amended, as the case my be, be passed shall be confined to the submission of arguments either in support of the Bill or for the rejection of the Bill. In making a member shall not refer to the details of the Bill further than is necessary for the purpose of his arguments which shall be of a general character."

MR. DEPUTY SPEAKER : It is for me to give my ruling.

श्री रामावतार शास्त्री : उपाध्यक्ष जी, मैं यही साबित कर रहा हूं कि ब्लैक मनी बढ़ रही है, जिसका ब्योरा मन्त्री जी यहां देने को

तैयार नहीं हैं। वित्त मंत्री झट से कह देते हैं कि हमारे पास आंकड़े विश्वस्त नहीं हैं। यह कह-कर रफा-दफा कर देते हैं। 1981 में इसी हाउस में बीयरर-बॉण्ड स्कीम पास की गई थी। ब्लैक मनी शायद उस समय दस हजार करोड़ रुपए थी, लेकिन 300 करोड़ रुपए वसूल करने के बाद वह स्कीम फिसफिसा गई। इस प्रकार लोगों के पास बहुत बकाए पड़े हुए हैं। मैं आपको एक ही उदाहरण देना चाहता हूं। इन्हीं मंत्री जी ने 24.7.84 को राज्य सभा में कहा था —

> "The Finance Minister revealed that Rs. 460 crores were pending as arrears of Excise duty against big companies as on March, 31, 1984."

1981 से 1984 तक 12,005 जगह छापे मारे गए हैं, लेकिन उसमें सम्पत्ति सिर्फ 86.61 करोड़ रुपए जब्त की गई है। यह बहुत ही कम राशि है। मेरे कहने का मतलब यह है कि आपको छापे और ज्यादा मारने चाहिए और ज्यादा से ज्यादा पैसा उनके पास निकाला जाना चाहिए। अगर ऐसा नहीं होगा तो जाहिर बात है कि बड़े लोग और धनाढ्य होते जायेंगे। इस तरह का कानून बनाने से उनको फायदा होगा और उनके पास काला धन भी बढ़ेगा। मैं आपको एक और उदाहरण देना चाहता हूं। लोग जब जमीन बेचते है, तो बेचेंगे तीन लाख में और रजिस्ट्री सिर्फ एक लाख की करायेंगे। इस तरह से भी काले धन में बढ़ोत्तरी होती है। इसको भी आपको सख्त कदम उठाकर रोकना चाहिए, ताकि इस प्रकार जो पैसा पचाया जा रहा है, वह न पचाया जा सके।

MR. DEPUTY SPEAKER : You have raised very valuable points. Very good. Now the hon. Minister will reply.

SHRI S.M. KRISHNA : I have noted all the points which have been raised by Shri Ramavatar Shastri. We will conduct summary raids—as are necessary in order to unearth blackmoney.

I beg to move :

"that the Bill be passed."

MR. DEPUTY SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

———

LAND ACQUISITION (AMENDMENT) BILL

13.34 hrs.

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT. (SHRIMATI MOHSINA KIDWAI) : I beg to move :

> "That the Bill further to amend the Land Acquisition Act, 1894 be taken into consideration."

It is a matter of great satisfaction to me to move the Land Acquisition (Amendment) Bill, 1984 for consideration of this august House.

As has been stated in the Statement of Objects and Reasons, with the enormous expansion of the State's role in promoting public welfare and economic development since Independence, acquisition of land for public purposes has become far more numerous than ever before. It is necessary that a proper balance is struck between the need for acquisition of land for public purposes and the rights of the individual whose land is acquired.

The present legislative framework for acquisition of Land needs to be restructured so that it serves adequately the interests of the community in harmony with the rights of the individual. This Bill seeks to achive

this objective by recasting the present law so as to make for more expeditious acquisition of land and provide compensation to landoweners and other interested persons on a more realistic and just basis.

In doing so, we have gone far beyand the recommendations of the Mulla Committee and have provided much more liberal terms of compensation for landowners than were visualised by any such body in the past.

Hon. Members will kindly recall that the Land Acquisition (Amendment) Bill, 1982, was earlier introduced on April 30, 1982. This Bill has now been withdrawn and substituted by the present Bill. After the indroduction of the earlier Bill, a number of suggestions were received from several hon. Members of this House, State Governments as well as some eminent and knowledgeable persons suggesting further changes in the Land Acquisition Act They also suggested further modifications of some of the provisions incorporated in the Bill of 1982. In deference to all of them, a fresh look was given to the Bill and the Bill introduced on August 6, 1984.

The Land Acquisition Act is being amended substantially 90 years after it came ino being. The imperatives of a society in transition from the preindustrial to the industrial era being what they are, particularly in a situation in which the State has taken up the role of the prime inititator of industrialisation and modernisation, it is inevitable that land will continue to be acquired increasingly for various purposes which subserve the interest of the community. It is, therefore, necessary to ensure particularly that the interest of the weak and the poor are not overlooked in our concern for modernisation and industrialisation. Even when acquisition of their land, often the only source of their livelihood, becomes an inescapable necessity for the larger interest of the community, they ought to be provided with the necessary wherewithals of rehabilitation. In making provision in the amending Bill, we have been animated by our concern of ensuring that the person who loses his property right in land, particularly one who belongs to the weaker sections of the community, is adequately compensated for his loss.

I would now like to mention some of the important provisions of this Bill which reflect this concern. In the present Land Acquisition Act, there is no time limit prescribed for making the award by the Collector. In the Land Acquistion (Amendment) Bill, 1982, a period of two years was provided for the Collector to make his award, Provisions was, however, made that, could under certain circumstances, this period be extended by the appropriate government. However, no maximum limit for the extended period was laid down. Suggestions were subsequently received that this provision would not be an adequate safeguard against delay in the award of the Collector since the likelihood of grant of liberal extension of time by the appropriate Government could not be ruled out. So it was suggested that the very purpose for which a time limit was being prescribed would be defeated. The present Bill now seeks to make the two-year period mandatory for the Collector to adhere to, and the award cannot be delayed beyond this period. No power has been given to the appropriate Government to grant any extension of this period. Should the Collector fail to make his award within this period, the entire proceedings will lapse, thereby necessitating initiation of fresh proceedings right from the stage of the preliminary notification under section 4(1). This discipline of a time-frame is likely to ensure timely completion of most acquisition proceedings to the benefit of the landowner as well the as parties for whom land is going tobe acquired.

In the exceptional circumstances in which the time limit may be exceeded, the provision for the lapse of the proceedings will ensure that the land owners are not made to part with their land for a compensation which has ceased to be realistic because of too long a time lag.

While the time frame within which the Collector has to give his award is unalterable, there is no guarantee that interested parties will not go to the Court of law seeking its intervention before the award of the Collector. This may lead to prolongation of the proceedings beyond the mandatory period about which the Collector or the implementing authority can do precious little. This additional period is not to be

counted towards the two year time limit provided for the Collector to make his award. It is hoped that considering the rational provisions made in the Bill to obviate avoidable delay and the resultant hardship to interested parties, it should be possible to aviod, in most cases, litigation in the Court of law before the award of the Collector.

Opinion has been expressed in and outside this House to the effect that determination of compensation on the basis of the market value of land, as it obtained on the date of the preliminary notification, renders compensation unrealistic Some persons have, therefore, demanded that compensation should be determined with reference to a date later than the date of the preliminary notification. The pitfalls of this suggestion are too obvious for me to expatiate on them While we are determined to ensure that land owners get fair compensation, no law can possibly leave room for large scale abuse of its provisions for the personal gains of a few at the cost of the community. The overall time limit of three years for the completion of acquisition proceedings, beginning with the preliminary notification and ending with the award of the Collector, is going to be a major safeguard against any runaway rise in the price of the land in the open maket in this period-

Even so, note has been taken of the fact that there can be some rise in land prices within this three year period. It has, therefore, been provided that an additional amount of 10 percent per annum will be added to the market value of the land obtaining on the date of the preliminary notification for the entire period beginning from the preliminary notification to the date of payment.

As I observed earlier, the intention of this law is to secure quick disposal of acquisition proceedings without parties having to seek the intervention on of the Court in ordinary circumstances It is our sincere hope that given understanding and goodwill, the need for the parties going to the Court of law will be obviated largely. Should any party think it necessary to go to the court before the award of the Collector and obtain stay orders or injunction from the court, it is likely to prolong the proceedings. While nothing should be done that may be construed as penalising a party for going to the Court, the law must ensure, in the larger public interest, that going to the Court for prolongation of proceedings dose not become a lucrative proposition for litigant parties.

As it is well known, a number of land acquisition proceedings have been pending for the award of the Collector for years on end. In some cases the preliminary notification under section 4 (1) was issued many years ago Payment of compensation to the interested parties on the basis of the market value of the land prevailing on the date of the preliminary notification will be patently unfair To remedy this unfairness, the Bill provides for payment, in every proceeding for acquisition of land where the award of the Collector had not been given on the 30th day of April, 1982, an additional payment of 10 per cent per annum from the date of the preliminary notification to the date of payment or deposit of compensation.

Under Section 18 of the principal Act, those who are aggrieved by the award of the Collector, can seek a reference to the civil court asking for an upward revision of this award.

It has been our experience that only the articulate and the affluent amongst land owners are usually able to take advantage of this provision. Poor and inarticulate land owners generally accept the award of the Collector If the Court on a reference increases the amount of the award, the benefit of the increase is available under the present law only to the person on whose behelf the reference was made to the Court In the present Bill, a new provision has been made for re-determination of the amount of compensation, on the basis of the award of the Court, for parties who failed to go to the Court earlier. Under this new provision, persons, who had failed to seek reference to the civil court under Section 18, can file an application to the Collector within three months of the decision of the Court and request fot redetermination of compensation to be awarded to them on the basis of the award of the Court. On such an application, the Collector shall have to

make a fresh award determining afresh the compensation payable to such applicants. A further opportunity has also been given to such persons for seeking a reference to the Civil Court against this fresh award by the Collector. This important new provision will immensely help the poor and the inarticulate land owners, who generally abide by the award of the Collector and do not seek a reference to the Court and in the process suffer losses, while the comparatively rich and the articulate get higher compensation for comperable land.

It is felt that there is need for supervision by the appropriate government of the Collector's power of making award. It has, therefore, been provided that the Collector, before making an award, should obtain the previous approval of the appropriate Government or of such officer as the appropriate Government may authorise in this behalf. Further, provision has also been made that the appropriate Government may direct the Collector to make his award without such approval in such class of cases as it may specify in this behalf. This provision will enable the Government to lay down guidelines under which cretain class of cases can be disposed of by the Collector at his level, while in other important cases, before the award, the previous approval of either the appropriate Government or an officer authorised by it, will be obtained. The appropriate Government, can also call for, at any time before the award is made by the Collector, any record of any proceeding for the purpose of satisfying itself as to the legality or propriety of any finding or order passed and may pass such order or issue such direction in relation thereto as it may think fit. These provisions, while giving adequate freedom to the Collector to make the award, will at the same time enable the appropriate Government to ensure that proceedings for award are properly conducted and no injustice or irregularity is committed.

There is at present no provision in the principal Act for consent award. In this Bill, a provision has been made for the Collector to make an award in terms of an agreement in case where persons interested in the land appear before him and agree in writing on the matters to be included in the award of the Collector, in the form prescribed under rules to be made by the appropriate government. This will ensure that in cases where award by consent can be made, proceedings need not unnecessarily prolong.

I would now like to draw the attention of the Honourable Members to some other provisions of the Bill. The rate of solatium paid under Section 23 of the principal Act is proposed to be raised to 30%. Similarly, the present rate of interest payable on the amount not paid or deposited in the Court, has been increased from 6% to 9% for the first year and to 15% for all subsequent periods. The scope of the term "public purpose" has been revised so as to provide for acquisition of land for all socially important purposes, but at the same time to obviate the possibility of misuse of this provision. Another important change proposed in the Bill is that acquisition of land for companies would no longer be possible under the urgency provision for acquisition. Moreover, when land is taken under urgency provision, the Collector will pay 80 per cent of the estimated amount of compensation prior to taking the possession. All these provisions are considered to offer an adquate response to the need of land acquisition in the changed socio-economic environment.

I would take this opportunity of clarifying certain issues which have cropped up in the context of the chequered career of the Land Acquisition (Amendment) Bill. Certain members have expressed concern over the fact that much agricultural land of good quality comes to be acquired for purposes other than agriculture and that as a result this limted natural resources gets depleted I wholeheartedly share this concern with Hon'ble Members. It should be our common endeavour to ensure that good agricultural land is not lost in the pursuit of sundry other non-agricultural purposes, when these can be served by land of inferior quality. We have impressed upon the state governments the need for ensuring this when land is acquired for various public purposes. The State Governments in their turn are also genuinely concerned about this. I would however, urge hon. Members to appreciate that it may not be realistic to lay down any legal restriction against acquisition of agricultural land for public purposes. As hon. Members know, from time to time it becomes unavoidable to acquire a specific

block of the land of a minimum size in a specified, area for some important public purpose like defence, industry, irrigation projects, which can be located only in a specific area and nowhere else and so on. If good agricultural land forms part of this block of land, it becomes unavoidable to acquire it. But given understanding and goodwill, it should be possible for us to ensure that no agricultural land is acquired avoidably, where public purpose can be served by other lands. For the same reason it may not be practicable to lay down in the law any restriction against a acquisition of land of small and marginal farmers or even if religious institutions.

Hon'ble Members have expressed great concern about the need for providing alternative land or employment to persons who have been displaced from their land which was their only means of livelihood or who have lost their employment resulting from the acquisition of land There can be no two opinions that everything possible must be done to provide such persons either with alternative pieces of land or sources of employment and income. It, may, however, be appreciated that every public purpose for which land is acquired is not such as creates income or employment opportunities. Nor does every public purpose for which land is acquired leave apportunities, for alternative land being offered to the displaced. Therefore, while the concern of the Hon'ble Members is appreciated, it may not be practicable to make legal prescriptions for compulsorily providing alternative land to displaced persons ot alternative employment opportunities to those who have lost their living. Wherever this can be done, it must be done We have urged the state governments to ensure that in appropriate cases of land acquisition say for river valley projects, or for setting up big factories or any industrial complexes, efforts must be made to provide employment opportunities to the members of the displaced families. As a matter of fact, this is being done in many places. No pains should be spared to ensure that in appropriate cases such measures are taken in future with a much greater degree of thoroughness and purposefulness. Towards this end, we intend to issue guidelines and instructions to all concerned.

I would also submit that the generous provision for solatium and compensation on a more realistic basis itself is likely to provide much better opportunities to the displaced families in finding alternative land or sources of livelihood than ever before in the past.

Sir, I would not like to take more time of this House by analysing the other provisions of the Bill or suggestions made by various speakers. I do not believe that the amendment proposed in this Bill will go a long way towards providing a better legislative and administrative framework for acquistion of land for socially necessary purposes within a reasonable time frame and in a manner that harmonises the interests of the community with the rights of the individual. I commend this Bill to this august House for this unanimous acceptance.

MR. DEPUTY-SPEAKER : Motion moved :

That the Bill further to amend the Land Acquisition Act, 1894 taken into Consideration."

Shri Nirmal Sinha

*SHRI NIRMAL SINHA (Mathurapur): Mr. Deputy Speaker, Sir, I am grateful to you for allowing me to speak on this important Bill. This Bill that has come before us for discussion seeks to amend the Land Aquisition Act of 1894. The original act was passed 90 years ago by the Imperialist British Government. Naturally therefore no one will expect any progressive outlook or progressive thinking in the law made by them. Nor will any one expect that the interests of small and marginal farmers, that of the sharecroppers or the weaker sections living below the poverty line etc. will be taken care of and protected therein The Act has been later amended six times in all including the present amendment. It was amended in 1921, 1923 and 1933 during the British rule. Later on the same was

*The original speach was deliverd in Bengali.

amended three times more in the post-independence period by the Indian Government in 1962, 1967 and now in 1984. But Sir, in the amendments carried out by our Government also in 1962 and 1967 we do not find any reflection of a progressive outlook, The basic structure of the legislation remains more or less the same. No provisions have been made in them to specially protect the interests of the poorer sections, the share-croppers, small and marginal farmers, the blind and other handicapped poor people etc. who are the worst sufferers when their land is acquired and taken away from them. This Bill gives no guarantee of protecting the interests of the weakest sections who live below the poverty line.

Sir, science and technology is marching forward. Along with that the needs and wants of man are also increasing. There is therefore the need for setting up new industries and factories etc. The industrial age is on its victory march. But surely it is not desirable that under the wheels of its chariot, all these poor people, the share-croppers, the marginal farmers, the small farmers, the handicapped etc. will get crushed. We have seen before that those poor people whose land has been acquired, are forced to go out of their area being totally uprooted and in miserable condition. They roam about here and there and live in sub-human conditions like starving animals. This Bill has failed to provide them any protection. We have seen that after independence thousands of people have become refugees once more due to the acquisition of their land and are living a miserable life.

Sir, here I will like to give one example. In Maharashtra in 1970 the Nhara Sheva Project was taken up. At the time of acquisition of 1,147 hectares of land for this project, the Maharashtra Government carried out such inhuman and barbarous atrocities on the poor farmers that it is difficult to find a paralled in history.

In 1970 the Maharashtra Government issued notification for the acquisition of 20,000 hectares of land spread over 93 villages for the said Nhara Seva project costing 500 crores of rupees. The amount of compensation for the acquisition of land was fixed by the Government at the rate of Rs. 27,000 per acre. On 8th January about 20,000 farmers assembled at Jasai and formed the 'Save Land Committee.' The Committee demanded that the price of land should be raised to Rs. 40,000 per acre instead of Rs. 27,000 per acre declared by Government. But the Government did not concede their demand. Instead, it was decided to acquire their land forcibly. The State Reserve Police arrested a large number of farmers. The farmers protested strongly. On the 13th January thirty persons and on the 14th January 47 persons including 3 women were badly beatend up by lathis and carried away in police vans. On the 15th January another 300 able bodied people of Jasai were taken away by the police. Near Jasai the SRP fired over 60 rounds on a assembly of 10,000 farmers who had gone on a deputation to the land acquisition authorities. Two farmers were killed on the spot and a large number were injured. The next day again near Dastan Phatak nearby, another 3 persons were killed in police firing and a large number injured. After that a reign of terror was unleashed by the police in 93 villages. The villagers fled in panic. The women lived in terror not knowing where their menfolk are, since the arrested persons were scattered in prisons all over the State. The markets, schools, hospitals, dispensaries were all closed. In this atmosphere the work of forcible acquisition went on briskly. This is the attitude of our own Government towards the poor farmers of the country.

14.00 hrs.

Sir, as we all know the original land acquisition Act was passed in 1894. It was a totally different world then. Since then much water has flown under the bridge. The world has undergone a total change in outlook and thinking. Particularly after the great Russian revolution of 1917 there has been wholesale change in the economic, social, cultural and educational fields in many countries of the word. The philosophy of Governments have changed on a global basis. In India also the freedom movement has taken place against the British Imperialist rule. Power has been transferred from the imperialists to the Indians. But apart from that we do not see any significant change in the attitude and thinking of the

ruling party. This present Bill is a proof of that.

We know that this Act was amended previously by this august House in 1962 and 1967. From the proceedings of 1962 it will be seen that hon. Members of this House belonging both to the ruling party as well as the opposition had at that time cited many cases of those unfortunate people who were crushed under the grinding stone of this enactment. They had also criticised this type of amendments. They had appealed for protecting the poor people from its inhuman onslaghts. The same story was repeated during the amendment of 1967. The hon. Minister also admitted cases of inhuman eviction of farmers and their harassment in the hands of bureaucrats in getting compensation for the acquired land. Today also the hon. members will say the same things as I have said earlier while participating in the discussion on this Bill. The hon. Minister will also reply on the same lines as was done in 1967 and this Bill will be got passed by the ruling party due to their massive majority. But the basic problems will remain unsolved. There will be no solution of the tears, sighs and anguish of the weakest sections of free India viz., the small and marginal farmers, the share-croppers, the handicapped and disabled citizens whose last resorts of sustenance are going to be snatched away through the unkind and merciless powers of this legislation.

Therefore before I conclude, I will request the hon. Minister to withdraw this Bill and to bring forth another revised amendment Bill which should contain the following provisions for protecting and safeguarding the interests of the weakest sections of our society :—

1. At the time of acquisition of land, the cases of marginal farmers, small farmers, those who live below the poverty line, those who are handicapped or disabled etc. should be avoided.

2. It is becomes unavoidable, then the above catagory of persons should be given alternative pieces of land of equal area and equal productivity in the same village.

3. The blind or handicapped and disabled persons whose land is acquired, should have assured provision of suitable employment.

4. All the recorded or unrecorded *Bargadars* should have an assured provision of employment for their rehabilitation.

5. All small and marginal farmers whom it will not be possible to rehabilitate through alternative land of equal area and equal productivity, should have assured provision of employment.

6. The land owners should be properly rehabilitated before actual acquisition or taking possession of their land.

7. Compensation should be paid to the land owners according to the State rule. The smaller the piece of land of the owner, the proportionately higher should be the rate of compensation paid to him.

8. A high powered advisory or supervisory committee should be formed in this connection which must have at least one representative from peasant organisations to look after the interests of the farmers. I hope the hon. Minister will give due consideration to the above suggestions.

14.06 hrs.

[SHRI N.K. SHEJWALKAR *in the Chair*]

श्री केयूर भूषण (रायपुर) : सभापति महोदय, इस विधेयक के सम्बन्ध में सोचने और समझने का हमें काफी मौका मिला है। माननीय मंत्री जी ने विस्तारपूर्वक जो इसके बारे में अभी बताया है, इससे मुझे यह कहने में थोड़ी भी झिझक नहीं रही है कि हम सब मिलकर एक साथ इसका समर्थन करेंगे। ठीक है, किसानों के हित को देखते हुए थोड़ी बहुत कमी इसमें रह जाती है परन्तु बहुत से मुद्दे ऐसे हैं जो किसानों के हित को देखते हुए पीछे

रह गये थे, वह अब इसमें पूरे किये गये हैं। अब यह बिल काफी चिन्तन और सोच-विचार के बाद आया है। जिस आधार पर हम यहां पीड़ित हैं, ऐसा महसूस करते हैं कि किसानों के हित में अब ऐसा कानून बना है जिससे उनका संरक्षण हो सकेगा।

मैं एक उदाहरण देना चाहता हूं जैसे कि औद्योगीकरण का विकास हो रहा है। भारत के लिए औद्योगीकरण आवश्यक है, मगर किसान की कीमत पर नहीं। किसान के हित को साधते हुए औद्योगीकरण हो तभी वह भारत के लिए हितकारी होगा। अगर यह किसान के हित के विपरीत होगा तो एक समय ऐसा आयेगा कि यहां भी वही हाल होगा जैसा कि आज औद्योगिक देशों का हो रहा है। वहां बेरोजगारी बढ़ रही है। नामके लिये औद्योगीकरण किया गया है। समानान्तर कृषि को विकसित करने की आवश्यकता है। छोटे-छोटे किसान जो सारे देश में फैले हुए हैं, उनके हित का ध्यान नहीं किया गया तो आप साम्राज्यवादी रूप में उसकी परिणति कर रहे हैं। दुनिया में विनाशकारी रूप बढ़ रहा है उससे यह देश अपने आप में क्षीण और कमजोर हो जायेगा। ऐसी स्थिति में दोनों का संतुलित होना जरूरी है। इस आधार पर हमें अधिक ध्यान देना चाहिए।

हमें ऐसा अनुभव होता रहा है कि औद्योगिकरण के विकास के सम्बन्ध में हम कहीं कहीं अन्धे औद्योगीकरण की तरफ तो नहीं बढ़ गये हैं। जिस फैक्टरी को स्थापित करना होता है, उसके लिये जमीन की जरूरत होती है। ताकि खनिज की दृष्टि से भी जमीन मिलती है तो किसान की जमीन ले लेते हैं। यह नहीं देखते कि किसान की उपजाऊ जमीन उसमें जा रही है या नहीं। ऐसी स्थिति में जितना उससे लाभ होना चाहिये, उससे अधिक नुकसान हो जाता है।

अपने क्षेत्र की बात बताता हूं। वहां खान और भद्रपाली नाम के बनौदा बाजार तहसील, रायपुर जिले में स्थान हैं। वहां सीमेंट का कारखाना खुला। यह मोदी जी का सीमेंट का कारखाना है। एक तरफ सीमेंट का कारखाना देश के लिए आवश्यक है, हमने उसका स्वागत भी किया कि हमारे क्षेत्र में सीमेंट का कारखाना खुलना चाहिये, वहां इसकी काफी गुंजाइश है और वहां दो ही नहीं 4 बढ़ने चाहियें। वह क्षेत्र बहुत पिछड़ा हुआ है। उस क्षेत्र में भुखमरी का इलाका बहुत ज्यादा है। सिंचाई भी बहुत कम है। वहां से लोग रोजगार के लिए सारे देश में जाते हैं। इस स्थिति से खेत मजदूर और छोटे-छोटे किसान ज्यादा प्रभावित होते हैं। सब जानते हैं कि छत्तीसगढ़ बहुत पिछड़ा हुआ क्षेत्र है और वहां औद्योगीकरण का विकास होना बहुत आवश्यक है। इसलिए हमने वहां पर सीमेंट के कारखाने की स्थापना का स्वागत किया।

लेकिन हमने जा कर देखा कि वहां पर सबसे ज्यादा धान की पैदावार का इलाका है, जो सिंचित जमीन है, उस पर वह फैक्टरी कायम की जा रही है। अब तो कारखाने का काम प्रारंभ हो गया है, इसलिए कुछ नहीं किया जा सकता। मगर उस इलाके की सबसे ज्यादा सिंचाई वाली और सबसे ज्यादा पैदावार देने वाली सात आठ सौ एकड़ जमीन एक्वायर कर ली गई है। जिन किसानों की जमीन ले ली गई है, वे आज भी रो रहे हैं। उनकी जमीन के बदले उनको कोई और जमीन मिलने वाली नहीं है — उस किस्म की जमीन तो हरगिज मिलने वाली नहीं है। वे लोग देश के विकास के लिए अपनी जमीन छोड़ रहे हैं, इसलिए हमको उन्हें भरपूर मुआवजा देना चाहिए, ताकि वे भूखों न मर सकें।

अगर वे लोग वैसी ही जमीन ढूंढ़ना चाहें, तो 15,000 रुपए प्रति-एकड़ वाली जमीन

वहां से दस पंद्रह किलोमीटर दूर मिलेगी। लेकिन उनको मुआवजा क्या दिया गया है? 4,000 रुपए या 5,000 रुपए प्रति-एकड़। आज जमीन की जो कीमत है, उससे एक-तिहाई कम्पेन्सेशन उनको दिया जा रहा है। इस अवस्था में उनके पास आंसू बहाने के अलावा और क्या रहता है? हम सब प्रफुल्लित हैं कि हमारे यहां कारखाना बन रहा है और बेरोजगारी दूर हो रही है। अगर आज का कानून लागू होता और हमारा ध्यान उस ओर गया होता, तो सात आठ सौ एकड़ खेती की उपजाऊ जमीन बच गई होती।

उसके पास ही कुछ पथरीली जमीन है, जहां पर यह कारखाना स्थापित किया जा सकता था। उस परती जमीन का मुआवजा भी चार पांच हजार रुपए एकड़ दिया गया है। पंद्रह बीस हजार रुपए एकड़ वाली ऊपजाऊ जमीन का मुआवजा भी चार पांच हजार रुपए एकड़ और परती पथरीली जमीन का मुआवजा भी चार पांच हजार रुपए। अच्छी उपजाऊ जमीन और परती ज़मीन दोनों को एक ही स्तर पर रख दिया गया है। यह तो अन्धे के हाथ बटेर वाली बात है।

उन लोगों की जमीन तो सरकार ने एक्वायर कर ली, मगर उनके मकान और घर का क्या होगा? सीमेंट फैक्टरी के मालिक कहते हैं कि हम उसका कम्पेन्सेशन नहीं देंगे, क्योंकि वह हमारे एरिया में नहीं है। उन लोगों को मकान और घर का भी कम्पेन्सेशन मिलना चाहिए, लेकिन वह नहीं मिलता है। हमें ऐसा लगता है कि वर्तमान कानून के अन्तर्गत किसानों को कभी भी सही काम्येन्सेशन नहीं मिल सकता है। मुआवजा देते हुए जमीन की आज की कीमत नहीं देखी जाती है, बल्कि पिछले तीन सालों की कीमत को दृष्टि में रख कर मुआवजा निश्चित किया जाता है। आज जिस जमीन की कीमत दस पंद्रह हजार रुपए प्रति-एकड़ है, उसका मुआवजा चार हजार रुपए प्रति-एकड़ मिलता है।

पुराने कानून के अनुसार कलेक्टर और अधिकारी जमीन का काम्पेन्सेशन तय करते हैं। वे किस तरीके से मुआवजा तय करते हैं, यह कहने की मुझे हिम्मत नहीं होती है। इसमें किसानों का हित नहीं देखा जाता, बल्कि कारखानेदार के हित के आधार पर ही काम्पेन्सेशन निश्चित किया जाता है। गणित कुछ भी लगाया जाए, मगर अब सरकार को यह व्यवस्था करनी होगी कि जमीन के बाजार-भाव से ड्योढ़ा मूल्य मुआवजे के रूप में दिया जाए। जिस जमीन पर कारखाना बनता है, वह जमीन चार हजार रुपए प्रति-एकड़ के हिसाब से ली जाती है। वैसी जमीन किसान को पंद्रह हजार रुपए प्रति-एकड़ में भी नहीं मिलती है।

प्राय: देखा गया है कि जो जमीन एक्वायर कर ली जाती है, उसके आस-पास की जमीन की कीमत बढ़ जाती है। वहां पर बाजार, दुकानें और होटल आदि बन जाते हैं। कारखाना बनने से सब लाभान्वित होते हैं—सिवाए किसान के, जिसकी जमीन ले ली गई है। वैसी ही स्थिति हर क्षेत्र में देखेंगे। अगर बांध बन जाय तो उसकी जमीन की कीमत उसी आधार पर आंकी जाती है जो निर्णय होने के 3 साल पहले की कीमत होती है। बांध निर्माण होने के बाद जिस जमीन में पानी का डूबा हुआ, जिस किसान ने अपनी जमीन देकर राष्ट्र के लिए त्याग किया उसकी कीमत उसको कम मिलेगी और जो उस बांध से लाभान्वित हो रहा है उसकी जमीन की कीमत 25 गुना बढ़ जाती है। 10 एकड़ जमीन जाने के बाद 1 एकड़ बराबर की जमीन उस गरीब किसान को नहीं मिलती है। इसलिए आपको उस किसान की जमीन की उचित कीमत देनी होगी। उसके त्याग को देखकर जमीन की

कीमत तय करनी चाहिए तब जाकर उसको लाभ होता है। होता बिल्कुल उल्टा है। किसान हमारे लिए कुर्बान होता है इसलिए हमारा परम कर्तव्य है कि हम उसको नुकसान न होने दें।

आज वर्षा होती है पहाड़ी क्षेत्र में, नदियां भी वहीं से निकलती हैं, बांध की डूब में भी पहाड़ी क्षेत्र ही आता है और वहां हरिजन और आदिवासी लोग ही रहते हैं, वही बेचारे बर्बाद होते हैं। तो उन्हे पहले से बसाने की व्यवस्था होनी चाहिये और जिनको लाभ होने वाला है उनके समकक्ष उन गरीब किसानों को लाना होगा। सारे देश में उजड़ने के बाद जितने कारखाने, सड़कें, बांध बनेंगे, सब गरीब किसान की जमीन पर ही बनेंगे, सारे देश का विकास किसान की जमीन पर निर्भर है। यह भी सही है कि जो पिछड़े क्षेत्र थे प्रकृति ने हमें अगले कदम में उठाया। भिलाई, बस्तर, वैलाडीला में प्रकृति ने अगर लोहा न दिया होता तो हम उस क्षेत्र को भूल गए होते। वहां पर जो खनिज पदार्थ निकल रहा है उसको निकालने के काम में भी उन लोगों की नौकरी नहीं मिलती है। जिसकी जमीन जा रही है, उसको कोई लाभ नहीं मिलता है। खनिज पदार्थ निकालने के लिये भी बाहर के लोग आते हैं। यहां तक कि मिट्टी खोदने वाले, पत्थर और लोहा निकालने वाले भी वहां के आदिवासी लोग नहीं हैं। क्योंकि देश के अन्दर बेरोजगारी है इसलिए बाहर से लोग आकर वहां काम करते हैं और हरिजन बेचारे वहां सफर करते हैं। मेरी मांग है कि वहां के लोगों की भर्ती करनी चाहिए और अगर आदिवासी लोग ट्रेन्ड नहीं हैं तो उनको ट्रेनिंग देनी चाहिए। विकसित लोगों को तो अवसर मिलता है और हरिजन, आदिवासी जो सदियों से पिछड़े हुए हैं क्या वह आज भी पिछड़े रहें? क्या उनकी संस्कृति को हम समाप्त होने देंगे जिसके आधार पर हम खड़े हैं? सत्य, प्रेम और करुणा अगर किसी में प्लावित हो रही है तो हरिजन और आदिवासी हैं और हम उसके आगे नत-मस्तक हैं। विशेष अवसर केवल रिजर्वेशन से नहीं होगा, मुझे तो स्वामी विवेकानंन्द की वाणी याद आती है जिसको मैं दोहराना चाहता हूं। उन्होंने कहा कि पिछड़े हुए को ऊपर उठाना है तो जो आगे बढ़े हुए हैं उनको रोकने के लिये अगर 100 साल की भी आवश्यकता होती है तो उसको रोकना चाहिये। 90 प्रतिशत जनता आज गिरी हुई और दबी हुई है ऊसको उठाने में अगर 100 साल भी लगते हैं तो बढ़े हुए लोगों को हमें रोके रखना है। इसके बावजूद उस अवसर को ढूंढ़कर निकालना होगा। आपने रिजर्वेशन दे दिया है, प्राथमिकता दे दी है, भिलाई के स्थानीय लोगों को अधिकार दिया, बस्तर के आदिवासियों के लिए प्राथमिकता होगी लेकिन क्या केवल मिट्टी खोदने के लिए ही? वहां पर फिटर चाहिए, वहां पर टर्नर चाहिए। टेक्निकल लोग वहां पर हैं क्या? इस लिए मेरा निवेदन है कि पिछड़े क्षेत्र में जहां भी आप कारखाना खोलें, वहां पर आप जमीन देते हैं उसका स्वागत है, मुआवजा देते हैं उसका भी स्वागत है, कोई भी किसान ऐसा नहीं है जो उसका स्वागत न करे लेकिन इसके साथ-साथ कारखाना बनाने के पहले वहां आप स्कूल का निर्माण करें जहां पर उनको ट्रेनिंग दी जा सके। भले ही यह काम आपके विभाग के अन्तर्गत न आता हो लेकिन मेरा आपसे आग्रह है कि जहां भी पिछड़े क्षेत्र में कारखाना आप लगाएं वहां पर स्कूल पहले बनायें।

अन्त में मैं यह भी निवेदन करना चाहता हूं कि आज आप कानून बनाने जा रहे हैं जिससे किसान लाभान्वित हो सकेंगे। लेकिन चाहे रेवान फैक्टरी हो या मोदी सीमेंट फैक्टरी हो वहां पर जिन किसानों की जमीनें गई हैं उन्होंने मजबूर होकर दस्तखत किए। हालांकि

भूखों मरेंगे और मुआविजा भी बहुत कम है लेकिन फिर भी मजबूर होकर दस्तखत किए। मेरा आपसे निवेदन है कि पांच साल तक पीछे जिनकी जमीनें ली गई हैं उनका फिर से मूल्यांकन किया जाए, बाजार भाव पर मूल्यांकन किया जाए।

श्री दिगम्बर सिंह (मथुरा) : सभापति महोदय, मैं इस बिल को लाने के लिए मन्त्री जी को तो बधायी दूंगा ही लेकिन सबसे ज्यादा बधायी मैं लोक सभा के अध्यक्ष, डा० बलराम झाखड़ को दूंगा। यदि उन्होंने प्रयत्न न किया होता तो मैं समझता हूं यह बिल आज हमारे सामने नहीं आता। जब मन्त्री महोदय ने यह बिल 6 अगस्त को पेश किया था तब अध्यक्ष महोदय ने भावुक होकर जो बात कही थी वह मैं आपको पढ़कर सुनाना चाहता हूं। उन्होंने कहा था :

> "दिगम्बर सिंह जी की बात मैंने सुनी। उन्होंने जो अपील की है वह भी सुनी है। आपको चिन्ता करने की क्या जरूरत है, अभी क्षमता है बिल पास कराने की और कोई सेक्रेटरी बीच में नहीं आ सकता है।
>
> अखबारों की भी आप क्यों चिन्ता करते हैं, वह तो पैसे वालों के होते हैं और जिस दिन किसानों के पास भी पैसा हो जायेगा, उनकी बात भी छापी जाने लगेगी। इसलिए चिन्ता करने की कोई जरूरत नहीं है···।"

फिर उन्होंने मन्त्री महोदय को संबोधित करते हुए कहा :

"This question refers to the whole peasantry and once the land goes out of his hands, nothing remains with him. This is his life-long companion and he lives with this land. This is much more than anything else in his life. You must provide something as alternative and also compensation and see if there is any amendment necessary for this purpose, bring it forward and there will be no dissenting voice. The whole House would agree to that. I think Rao Sahib will take care of it along with you, Sharimati Kidwai. I think the Prime Minister has also spoken of this."

अध्यक्ष महोदय कहते हैं कि प्राइम मिनिस्टर ने भी इसके लिए कहा है। फिर आगे अध्यक्ष महोदय ने मन्त्री जी से कहा कि : "आप इसे ध्यान से सोचिए, बार-बार नहीं बनता है। तीन बार पहले भी किया है। I have been involved in this as I myself am a farmer."

जो कोई आपके डिपार्टमेंट में बैठते हैं, उनको अगर आप किसान के पास जेठ के महीने में भेज दें तो फिर उनको अकल आ जायेगी और हिसाब लगा लेंगे। आप इसको अगर थोड़ा सोचकर अगर जरूरत पड़ती है तो उसके हिसाब से करें। मुझे उम्मीद है आप इसको देखेंगी। सभापति जी, जो मैंने कहा था, उसकी भी दो लाइनें मैं पढ़कर आपको सुनाना चाहता हूं अध्यक्ष महोदय, मैं भावुकता में कहना चाहता हूं कि अगर मेरे इस्तीफा देने से यह बिल अमेंड होकर पास हो सकता है, तो मैं इस्तीफा दे दूंगा। उस अमेंडमेंट को आप ले आयें। अगर आप चाहें कि तुम को शहीद होना पड़ेगा, भूख हड़ताल कर दो, तुम्हें फांसी पर चढ़ना होगा तो मैं कहना चाहता हूं कि मैं उसके लिए भी तैयार हूं। आप उस अमेंडमेंट को ले आयें। अगर आप मुझ से यह कहें कि किसान के हित के लिए तुम यह वादा कर लो कि तुम कभी राजनीति में भाग नहीं लोगे तो मैं उसके लिए भी तैयार हूं। आप इस अमेंडमेंट को कर दीजिए कि किसान से जमीन जब ली जाती है, जब उस पर कब्जा किया जाता है, तो तब के बाजार भाव का मुआवजा उसको मिलना चाहिए। उस वक्त मैंने यह कहा था।

प्रो० मधु दंडवते (राजापुर) : दिगम्बर जी, आपने कहा था कि मैं भी इस्तीफा देता हूं और आप भी इस्तीफा दें ।

श्री दिगम्बर सिंह : हां यह मैंने इसलिए कहा था कि अध्यक्ष महोदय ने एक कृषक समाज की कान्फ्रेंस की थी । उसमें प्रस्ताव किया था कि जब जमीन ली जाती है उस वक्त के बाजार भाव देने चाहिए । उसकी असफलता में मैं भी इस्तीफा देता हूं और आप भी इस्तीफा दें तो मुझे बड़ी खुशी होगी ।

सभापति जी मुझे इस बात की बड़ी खुशी है कि कुछ हो या न हो, लेकिन सन् 1952 से यह पहला मौका है कि जब विरोधी पार्टी के एक आदमी ने कोई बात हाउस के सामने रखी हो और वह बिल के रूप में सदन में पारित होने के लिए आई है । मैं आपको बताना चाहता हूं कि मैंने क्या-क्या किया है । 15 जुलाई, 1980 को सबसे पहले मैंने ही इस मामले को सदन में उठाया था कि इसमें संशोधन होना चाहिए । समय कम होने की वजह से मैं उस भाषण को नहीं पढ़ूंगा । इसका जवाब राव बीरेन्द्र सिंह जी ने दिया था कि हम इस काम को करा रहे हैं । लेकिन सभापति जी मुझे उनकी बात पर विश्वास नहीं हुआ । यहां किसानों की रैली होने वाली थी और उस रैली में काफी आदमी इकट्ठे हुए । मेरा प्रधान मंत्री जी से सन् 1952 से मिलना जुलना रहा है । मैंने उनको एक पत्र लिखा और निवेदन किया कि यदि आप मेरी इन तीन बातों को अपने भाषण में शामिल कर लें तो बड़ी कृपा होगी । एक—किसानों को उत्पादन का उचित मूल्य मिले, इसमें कोई विरोध नहीं है, दो - किसानों की जमीन का मुआवजा उचित मिले, इसमें भी किसी को विरोध नहीं है और तीन—दिल्ली में आप किसान निवास बना दें, ताकि किसान आ कर ठहर सकें । मैंने भी एक किसान निवास बनवाया है, जहां किसान आकर ठहरते हैं । हमारी प्रधान मंत्री जी ने 16 फरवरी 1981 को रैली में स्टेटमेंट दिया, जिसको मैं एकदफा पढ़ चुका हूं, फिर भी मैं एक लाइन आपको पढ़ कर सुनाना चाहता हूं । प्रधान मंत्री जी ने कहा मुआवजे के भुगतान के दिन जमीन का मूल्य होगा और वही स्पीकर साहब ने कहा था । मेरे पास सारी अखबारों की कटिंग हैं । समय कम होने की वजह से मै उनको नहीं पढ़ रहा हूं । सबसे पहले मैंने ही प्राइवेट मैम्बर बिल के रूप में एक बिल 1981 में इसमें संशोधन के लिए पेश किया था, इस प्रयत्न में चार बरस और चालीस दिन हो गए हैं, आज चालीसवां दिन है । रूरल डवेलपमेंट व एग्रीकल्चर की कोई कन्सलटेटिव कमेटी नहीं हुई, जिसमें मैंने यह सुझाव न रखा हो । उसमें एक भी माननीय सदस्य ऐसा नहीं था, जिसने मेरा समर्थन न किया हो । उस समय कांग्रेस सदस्यों ने भी कहा था कि तुम ठीक कह रहे हो ।

मैं आपको बतलाना चाहता हूं—सब संसद सदस्यों को तीन पत्र मैंने ही भेजे, जिन में यह कहा कि आप कृपा कर किसानों के हित के लिये यह कीजिए । इतना ही नहीं चौधरी चरण सिंह जी ने भी जो पत्र श्रीमती इन्दिरा गांधी जी को लिखा था, आम तौर पर वह किसी को नहीं लिखते हैं, लेकिन किसानों के हित के लिए उन्होंने लिखा, उसकी कापी भी मैंने सब संसद सदस्यों को भेजी । इसके बाद संसद सदस्यों के हस्ताक्षर करा कर, जिनमें कांग्रेसी संसद सदस्य भी थे, वे मांगें प्रधान मंत्री जी को दीं । उनमें भी यही बात थी कि किसानों को भूमि का मुआवजा उस दर पर दिया जाना चाहिए जिस समय उस ज़मीन पर कब्जा किया जाता है । चौधरी चरण सिंह जी के पत्र में भी यही बात थी ।

सभापति जी, आप को याद होगा, भारतीय जनता पार्टी और लोक दल की जो

एन०डी०ए० की मीटिंग हुई थी, उसने भी एक कमेटी बनाई थी और उस कमेटी ने एक मैमोरेण्डम तैयार किया था उसमें भी इन्हीं बातों की मांग थी। इस विषय पर मैं तीन बार लोक सभा में बोला हूं। जो विषय मैंने नियम 377 के तेहत उठाये उन में भी ज्यादातर इसी प्रश्न को उठाया है और यही मांग की है।

सभापति जी, मैं आपको यह भी बतलाना चाहता हूं—जब हमारी प्रधान मंत्री जी का वक्तव्य हो गया तो मैंने उसकी कटिंग लेकर उनको एक चिट्ठी लिखी कि आपके वक्तव्य के बाद जब किसान यहां से गये तो बड़ी खुशी मनाते हुए गये कि अब उनके साथ भूमि अर्जन में लूट नहीं होगी क्योंकि अब प्रधान मंत्री जी ने घोषणा कर दी है। इसलिए अब इस बारे में शीघ्र से शीघ्र बिल आना चाहिये। प्रधान मंत्री ने राव साहब से कहा। राव साहब ने मुझे बुलाया और कहा कि दिगम्बर सिंह, तुम्हारे क्या सुझाव हैं, तुम इस के बारे में अधिकारियों से बात कर लो। मैंने कहा—राव साहब, जो प्लाट खरीदने वाले हैं, उनसे मेरी कैसे पटेगी ? उसके बाद फिर राब साहब ने मुझे बुला कर बात की और उसके बाद 1980 में एक बिल आया। लेकिन अफसोस यह था कि उस बिल में भी यह बात नहीं थी कि कम्पेन्सेशन भूमि के कब्जे के समय का मिलना चाहिये। मैंने फिर राव साहब से कहा। उन्होंने कहा—मैं क्या करूं ? मैंने फिर प्रधान मंत्री जी को लिखा कि इस बिल में वह बात नहीं है जिसके लिये हम ने उन से कहा था। उन्होंने फिर राव साहब से कहा···।

प्रो० मधु दंडवते : राव साहब से आपका मतलब हमारे मिनिस्टर साहब से है ?

श्री दिगम्बर सिंह : हां राव बीरेन्द्र सिंह उस वक्त इस डिपार्टमेंट के भी इन्चार्ज थे। उसके बाद यह मामला चलता रहा। 1982 के शरतकालीन अधिवेशन में उस बिल को पास करने के लिए दिन तय हो गवा। मैंने फिर राव साहब से कहा लेकिन परिणाम कुछ नहीं निकला। उसके बाद मैं स्पीकर साहब से मिला और उनसे कहा यदि आप इसको बिजनेस में से निकाल दें तो मैं फिर प्रधान मंत्री जी से प्रार्थना करूंगा, मुझे विश्वास है कि वह मेरी बात मान जायेंगी और यही हुआ। उन्होंने बिजनेस से उस विषय को निकाल दिया। उसके बाद मैंने फिर प्रधान मंत्री जी से प्रार्थना की और उन्होंने राव साहब से कह कर उस बिल को वापस कराया। लेकिन किसानों का यह दुर्भाग्य था कि उस विभाग में एक ऐसे मंत्री आये जिन का नाम था—श्री हरिनाथ मिश्र। वह सिर्फ एक ही बात जानते थे कि जो उनके सैक्रेटरी और अधिकारी लिखकर देते थे, वे उनकी हां में हां मिला देते थे। उसी आधार पर फिर बिल तैयार हुआ। मेरा दुर्भाग्य था—उस वक्त यदि हमारी किदवई जी आ गई होतीं तो शायद हम उनको राजी कर लेते, लेकिन अब इलेवन्थ-आवर पर क्या करें।

एक माननीय सदस्य : अब भी करा लो।

श्री दिगम्बर सिंह : अगर आप भी हिम्मत करें तो हो सकता है।

सभापति महोदय : ये राजी हो जांये तो अभी भी हो सकता है।

श्री दिगम्बर सिंह : मैं निवेदन कर रहा था कि यह जो बिल है इसमें वही कमी रह गई है जो उस में पहले थी। यह ठीक है कि कुछ बातों को इस में जरूर किया गया है, जिनके बारे में मंत्री महोदया ने बतलाया है। मंत्री महोदया ने तो पढ़ कर सुनाया है, लेकिन मैं उन सबको जुबानी बतला सकता हूं। अगर संसद सदस्य मुझे क्षमा कर दें, तो मैं यह कहूंगा कि एक भी संसद सदस्य ऐसा नहीं है

जिस ने इसका उतना अध्ययन किया होगा, जितना मैंने किया है ।

आचार्य भगवान देव (अजमेर) आपकी उम्र हमारी कैसे हो सकती है ?

श्री दिगम्बर सिंह : यह तो आपकी कृपा है - आपकी उम्र मेरी जितनी नहीं है, लेकिन मेरी उम्र कभी आपको जरूर मिलेगी ।

प्रधान मंत्री को मैंने पत्र लिखा कि इस बिल में यह बात नहीं है । फिर यह हुआ कि स्पीकर साहब से बात हुई । स्पीकर साहब ने प्रधान मंत्री से बात करने के उपरान्त, मेरे भावुकता के भाषण के उपरान्त, एक मीटिंग बुलाई और उस में ला मिनिस्टर थे, माननीय मंत्री जी थीं, और मैं भी था । चारों के सामने यह तय हुआ, अगर मंत्री जी इस बात को स्वीकार कर लें, तो दो बातें हमें स्वीकार हैं । एक बात तो यह थी कि दस प्रतिशत का जो ब्याज है, वह देंगे लेकिन ब्याज को चोपट यह कह कर, कर दिया कि यदि कोई केस स्टेट का होगा, तो उस टाइम को नहीं लेगें । अब आप देखिए कि कोर्ट में सब जाते हैं । प्रतिबन्ध हटा देंगे इन्होंने इस बात को मान लिया और ला मिनिस्टर ने कहा कि प्रधान मंत्री जी से पूछेगे वैसे हमें यह स्वीकार है और हम इस को मान लेंगे और दूसरा यह कर दिया कि जो नोटी-फिकेशन सैक्शन 4 का होता है, उसकी जगह सैक्शन 6 के समय का बाजार भाव मान लेंगे तो मैं मंत्री जी से यह पूछना चाहता हूं कि क्या यह बात आप ने स्वीकार नहीं कि थी अध्यक्ष महोदय के सामने और क्या इस बिल में वे कोई ऐसा ऐमेंडमेंट ला रही हैं । मुझे पता है कि वह नहीं आ रहा है ।

मैं आप से कहना चाहता हूं कि मैं कोई वकील नहीं हूं, लाइयर नहीं हूं लेकिन मेरे पास सुप्रीम कोर्ट और हाई कोर्ट के वकीलों के ये सजेश्चन्स आए हैं और उन्होंने लिखा है कि दिगम्बर सिंह जी, हमें पता है कि आप इसमें कुछ कर रहे हो और हमारे जो सजेश्चन्स हैं, वे आप इस में रखिये । उन्होंने यह भी बताया कि इस बिल में जो पहले का बिल था, उससे भी ज्यादा कुछ खराब बातें हैं, उससे भी ज्यादा इसको खराब कर दिया है । क्या कर दिया है आपने इसमें यह किया है कि जो केस कोर्ट में चल रहे हैं, और श्री अटल बिहारी वाजपेयी जी ने इस संबंध में एक एमेंडमेंट रखा है, उनमें यह कर दिया है कि सैक्शन 11 का जो एवार्ड तय होगा उस एवार्ड में केवल दो वर्ष लगेंगे लेकिन पुराने जो केसेज हैं, उन में आज से आगे दो वर्ष लगेंगे और उनमें पुराना समय शामिल नहीं किया जाएगा । हाई कोर्ट के वकील यह बता रहे हैं कि यह इसलिए किया है कि पैन्डिग में जो बहुत से केसेज पड़े हुए हैं, ऐसा कानून अगर पास न करते, तो वे सब खारिज हो जाएंगे और उन्हें बचाने के लिए यह एमैंडमेंट लाया गया है जो कि पहले राव साहब वाले बिल में नहीं था और यह जो बिल है, इस में है । मैं आप से कहना चाहता हूं कि आप सुधार की बात कहते हैं लेकिन यह सुधार की बात कहां हुई, यह तो बिगाड़ की बात है ।

यहीं नहीं कि मैंने इस बारे में पत्र लिखे है । मेरे पास इतने ज्यादा पत्र आए हैं कि अगर मैं उनको सिर पर उठा कर लाना चाहता, तो ला नहीं पाता लेकिन मैं यह बताना चाहता हूं कि मेरे पत्रों के उत्तर में 10 पत्र प्रधान मंत्री जी ने लिखें है और 41 पत्र मंत्रियों ने लिखें है, जो कि कैबीनेट में बैठते हैं तब भी मैं समझता हूं कि समस्या हल नहीं हुई है । मैं आपको बताना चाहता हूं कि ला मिनिस्टर साहब ने एक बात कही थी कि दिगम्बर सिंह जी, अब हम नोटीफिकेशन से 10 वर्ष का इन्ट्रैस्ट दे रहे हैं । उन्होंने कहा कि हम ने यह कर दिया है कि मान लो, 10 वर्ष पहले का नोटीफिकेशन है, तो 10 वर्ष का ब्याज देगें । मैं यह कहना चाहता हूं कि पहले

तो कोर्ट जाने की वजह से ब्याज मिलेगा ही नहीं और अगर मान भी लिया जाए कि ब्याज मिलेगा, तो 100 रुपये के 200 रुपया 10 वर्ष में मिल जाएगें क्योंकि 10 प्रतिशत ब्याज से इतना ही रुपया बैठता है।

एक बात और कहना चाहता हूं कि उत्तर प्रदेश में हमारे यहां सरकार एक काम करती है कि हर जमीन की मार्केट वेल्यू तय कर देती है ताकि सेल डीड करने में स्टैम्प ड्यूटी कम न लगे। पता नहीं, मैं अपनी बात ठीक से कह पा रहा हूं या नहीं, मैं यह बताना चाहता हूं कि कोई भी जमीन ऐसी नहीं है जिसकी मार्केट वेल्यू सरकार ने तय न की हो। मार्केट वेल्यू की मेरे पास नकलें मौजूद हैं। मैं यह बताना चाहता हूं कि जिस जमीन का 40 रुपये का भाव 1977 में था 22-1-77 को जिस जमीन का भाव 40 रुपये था, सरकार कहती है कि 1983 में वह जमीन 400 रुपये की है यानी 10 गुना उसका भाव बढ़ गया है। इसके हिसाब से तो 1977 से 1983 तक ही प्राइसिज दस गुनी हो गई हैं लेकिन जब आप दस परसेन्ट के हिसाब से लगाते हैं तो प्राइसिज सौ वर्ष में दस गुनी होती हैं। मैं आपसे यह निवेदन करना चाहता हूं कि उत्तर प्रदेश सरकार ने यह अंधेर कर रखा है।

उत्तर प्रदेश सरकार ने एक आवास परिषद् अधिनियम बना रखा है। इस एक्ट की जो सैक्शन 4 और 6 है उसमें तो तीन वर्ष का अन्तर है। लेकिन वहां इसको भी नहीं माना जा रहा है। वहां लोगों के खिलाफ कार्यवाहियां हो रही हैं। मैंने इसके सम्बन्ध में उत्तर प्रदेश सरकार को बहुत से पत्र लिखे परन्तु उनका कोई जवाब नहीं मिला। मैंने यहां पर सदन में भी मामला उठाया और कहा कि यह कांस्टीच्युशन के खिलाफ काम हो रहा है। आपके यहां की जो सैक्शन 4 और 6 हैं, वे उत्तर प्रदेश अधिनियम की सैक्शन 22 और 28 के बराबर हैं। इस सम्बन्ध में कोर्टों में केस चल रहे हैं। मैंने वहां की सरकार को बहुत लिखा और प्रधान मंत्री से भी मिला। प्रधान मंत्री जी के पास में उत्तर प्रदेश के मुख्य मंत्री और मंत्रियों के पत्रों की 17 फोटोस्टेट कापियाँ ले गया जिनमें यह लिखा हुआ था कि आवश्यक कार्यवाही कर रहे हैं। लेकिन क्या आवश्यक कार्यवाही कर रहे हैं यह कोई नहीं बताता था। क्या आवश्यक कार्यवाही की गई इसका कोई जवाब नहीं देता था। जब मैं प्रधान मंत्री जी से मिला तो उन्होंने कहाकि अब मैं क्या करूं। मैने उनसे यह कहा कि क्या आवश्यक कार्यवाही की गई है, वह मुझे बताया जाए। फिर प्रधान मंत्री जी ने उत्तर प्रदेश के मुख्य मंत्री को पत्र लिखा और कहा कि क्या कार्यवाही की गई है, यह दिगम्बर सिंह को सूचना दी जाए। इस पर उत्तर प्रदेश के मुख्यमंत्री ने अपने जवाब के साथ अपने सैक्रेटरी का वह जवाब नत्थी कर दिया जो कि मेरे पास पहले आ चुका था। उसमें लिखा था कि कार्यवाही हो रही है, आपको यहां आने की तकलीफ करने की जरूरत नहीं है। ऐसे मेरे पास पचासों पत्र हैं।

आप कहते हैं कि क्या चिंता है, लेकिन माननीय मंत्री महोदया से यह निवेदन करना चाहता हूं कि आपने सैक्शन 4 और 6 के नोटीफिकेशन के बीच एक वर्ष का अन्तर कर दिया है और उसके बाद दो वर्ष का अवार्ड कर दिया है। अगर आप तीन वर्ष से बढ़ाते हैं तो उस पर ब्याज देगें। मैंने इस सम्बन्ध में एक संशोधन दिया है। जिसके अनुसार मैं चाहता हूं कि या तो आप नोटीफिकेशन के टाईम का हमें कम्पेनसेशन दे दो, इस पर हमें कोई एतराज नहीं है। लेकिन अगर नोटीफिकेशन के टाईम और अवार्ड देने के टाईम में तीन वर्ष से अधिक का अन्तर हो तो 3 वर्ष का जब आपने जमीन का पोजेशन लिया है। वह टाईम एक वर्ष से अधिक का है तो आप

हमें एक वर्ष पहले का दे दो। मेरे संशोधन का यही आशय है कि जब भी क्लेक्टर पोजेशन लेगा उस समय के भाव का कम्पेनसेशन तय होगा। प्रधान मंत्री जी ने जो ऐलान किया था मेरा संशोधन उसके अनुरुप है। इसलिए मैं आप लोगों से हाथ जोड़कर प्रार्थना करता हूं कि आप इसे मान लें। जब भूमी ली जाएगी तभी का कम्पेनसेशन तय होना चाहिए। हमें ब्याज जो दस परसेन्ट आपने रखा है, उस की जरूरत नहीं है। जब आप हमारी जमीन का कब्जा लेते हो हमें उस वक्त का मुआवजा दे दो।

आप हमारी जमीन पर कब्जा करते हो तो हम से 2 रुपये 50 पैसे वर्ग गज के हिसाब से लेते हो। जमीन पर से किसानों को बाहर कर दिया जाता है, उनकी झौपड़ियों से बाहर कर दिया जाता है, उनकी भैंस और मवेशी बाहर कर दिये जाते हैं। आप उसी जमीन को पूंजीपतियों को 17, 334 रुपये प्रति वर्ग गज के हिसाब से दे देते हो। माननीय सदस्यों में से क्या कोई ऐसा है जो इस भाव में जमीन को खरीद सके ? ये तो बड़े पूंजीपति ही खरीद सकते हैं और आप उनको ही जमीन देते हैं।

किसान से जमीन ली गई ढ़ाई रुपये गज और उस एक एकड़ पर मुनाफा कमाया 8 करोड़, 24 लाख···।

श्री राम प्यारे पनिका : सभापति महोदय, माननीय सदस्य का मत यह है कि पजेशन के समय मिलना चाहिए ठीक है, लेकिन उसमें 18 परसेंट से कम सूद नहीं होना चाहिए।

14.47 hrs.

[SHRI CHINTAMANI PANIGRAHI *in the Chair.*]

श्री दिगम्बर सिंह : मैं बताना चाहूंगा कि मैंने जब टी. वी. पर प्रधान मंत्री जी का भाषण सुना और किसानों के हित की बात आई किन्तु होता कुछ नहीं तो मेरी आंखों से आंसू निकलने लगे। मैंने उसी वक्त पत्र लिखा। मेरे पास वह पत्र है। मैंने प्रधान मंत्री जी को लिखा कि आप किसानों के हित की बात करती हैं। किसानों के हित का फैसला होने वाला हैं। मैंने तय कर लिया है कि या तो मैं इसको करवाऊंगा नहीं तो बिना प्रचार किए मैं लोकसभा की सदस्यता से इस्तीफा दे दूंगा। किसानों से चुन कर आने वाला व्यक्ति यदि किसानों की भलाई नहीं कर सकता तो उसे वही करना चाहिए। मैंने यह भी सोचा कि आमरण अनशन कर दूं। स्पीकर साहब ने कहा कि ऐसा मत करिए। तो मैं आपसे निवेदन कर रहा था कि मेरी आंखों में आँसू आ जाते हैं। अब भी आंसू आ रहे है। इस लिए मैं फिर प्रार्थना करूंगा कि जिन प्रधान मंत्री जी ने कांग्रेस के संसद सदस्यों से कहा था रैली में, जब चुनाव में आप आएगें और वोट मांगेंगे तो वे पूछेंगे कि प्रधान मंत्री ने कहा था वह बिल पास करा लिया कि नहीं। मैं बताना चाहता हूं कि मैं इस पर वोटिंग कराऊंगा और एक लिस्ट बनाऊंगा। अखबार वाले तो नहीं निकालेंगे लेकिन मैं विज्ञापन के रूप में पैसा देकर इसको निकलवाऊंगा कि इन माननीय सदस्यों ने इस अमेंडमेंट के पक्ष में वोट नहीं दिए। इसलिए मैं यही कहूंगा कि प्रधान मंत्री जी ने जो कहा था कि मुआवजा वक्त का मिले जब भुगतान हो। इसका ही मैं समर्थन करता हूं। इसके पक्ष में बोल रहा हूं और यह अमेंडमेंट रखा है। इसके अलावा अध्यक्ष जी ने जो बात कही थी, उस पर भी सरकार का कोई अमेंडमेंट नहीं आया। यह भी पता नहीं है कि 12 परसेंट ब्याज के अमेंडमेंट का क्या हुआ। यह भी पता नहीं है कि उस प्रावीजों का क्या हुआ। इस बारे में अभी इसमें कन्फ्यूजन है। जब तक ये स्पष्ट न हो जाएं तब तक इस बारे में बात नहीं की जा सकती। इस लिए मेरा निवेदन हैं कि जब यह बात

स्पष्ट हो जाए तब मुझे फिर से थोड़ा सा बोलने का मौका दिया जाए। तभी किसानों के साथ न्याय हो सकेगा।

सभापति महोदय, मैं बड़े दुःख भरे दिल से कहना चाहता हूं कि माननीय सदस्य इस संशोधन के पक्ष में वोट दे दें। अगर इस पर प्रधान मंत्री जी नाराज होंगी या किसी को पार्टी से निकालेंगी तो मैं उनके दरवाजे पर भूख हड़ताल कर दूंगा। मैं किसी के खिलाफ कार्यवाही नहीं होने दूंगा, इस बात की मैं गारंटी देता हूं।

श्री राम प्यारे पनिका : (रार्बट्स गंज) सभापति महोदय. मैं एक क्लेरीफिकेशन करना चाहता हूं। किसान रैली में मैं भी था। प्रधान मंत्री ने सिर्फ यही कहा था कि जिस समय जमीन ली जाएगी, उस समय का मार्केट वैल्यू किसानों को दे दिया जाना चाहिए। ये जो धमकी दे रहे हैं यह गलत है। अगर पजेशन के समय पर मुआवजा देने की बात मान ली जाएगी तो हिन्दुस्तान में कोई फैक्ट्री नहीं बन सकेगी।

सभापति महोदय : दिस इज नाट प्रापर।

श्री दिगम्बर सिंह : माननीय सदस्य कह रहे हैं कि प्रधान मंत्री जी ने नहीं कहा था। मेरे पास कटिंग है, आज इजाजत दें तो मैं पढ़ कर सुना दूं।

सभापति महोदय : अभी जरूरत नहीं है।

श्री राम प्यारे पनिका : सुना दीजिए। सदन को गुमराह करना ठीक नहीं है।

श्री दिगम्बर सिंह : 17 फरवरी 1981 के अमर उजाला में जो श्रीमती गांधी के भाषण का अंश छपा है, वह मैं आपको पढ़ कर सुनाना चाहता हूं।

"श्रीमती गांधी ने घोषणा की कि जो जमीन सरकार लेगी, उसका तुरन्त मुआवजा दिया जायेगा। इस बारे में नीति में परिवर्तन किया जायेगा। अब किसानों को पूर्ण कीमतों से मुआवजा दिया जायेगा। उनकी जमीन का अनुपात मुआवजा दिया जायेगा। इस अनुपात में मुआवजे के भुगतान के दिन जमीन का मूल्य होगा। कोई भी संस्था किसानों की जमीन सस्ती कीमत पर खरीद का लाभ न उठा सकेगी।".....(**व्यवधान**)।

मैं सिर्फ इतना ही निवेदन करना चाहता हूं कि मेरे जो दो संशोधन हैं, उनको मंजूर कर लीजिए। जब भूमि ली जाएगी तो उस समय का बाजार भाव दिया जाए। अगर इसको नहीं माना जा सकता तो नोटिफिकेशन के समय का या जब अवार्ड तय हो तो उससे तीन वर्ष पहले का, होना चाहिए। जो भी कम हो वह मान लिया जाए। यही मेरा आपसे निवेदन है।

श्री वृद्धि चन्द्र जैन (बाड़नेर) : सभापति महोदय, लैण्ड एक्वीजिशन अमेंडमेंट बिल, 1974 जो सदन में प्रस्तुत हुआ है, उसका मैं समर्थव करता हूं। लैण्ड एक्वीजिशन एक्ट 1894 में बना था। उसके बाद 1921, 1933, 1933, 1962 और 1967 में अमेंडमेंड हुए। अभी तक जो अमेंडमेंट्स प्रस्तुत हुए हैं, उन सबसे यह प्रगतिशील विधेयक हैं। अपोजीशन की ओर से जो बोले हैं, उन्होंने यह स्वीकार किया है कि लैण्ड एक्वीजिशन के बारे में जो पहले कदम उठाए गए थे और जो संशोधन रखे गए थे, उन सबसे प्रगतिशील संशोधन पेश हुआ है।

मंत्री महोदय ने जो वक्तव्य दिया, उसमें दो बातों पर विशेषतौर से प्रकाश डाला गया। उसमें मेरी राय भिन्न है। एक तो प्रश्न यह है कि रोजगार देने के लिए इस संबंध में कुछ

डायरेक्शन्स स्टेट गवर्नमेंट्स को दिए जायेंगे, यह इसमें रखा गया है। प्रश्न यह पैदा होता है कि जिनकी जमीन ली जाती है, उनके एम्पलायमेंट के लिए प्रोविजन नहीं किया जाता और न ही उन क्षेत्रों के लोगों को प्राथमिकता दी जाती है। मैंने यह भी गहराई से सोचा कि इस संबंध में कानून बनना चाहिए। लेकिन, यह कानून बनाना आसान नहीं है, बहुत कठिन है। कानून बनने पर उनको एम्पलायमेंट देना कम्पलसरी होगा। इसलिए, यह एक चिन्तन का विषय है। इस सम्बन्ध में जिस तरह की डायरैक्शन्स स्टेट गवर्नमेंट को दी जाए, वे ऐसी होनी चाहिएं जिनका पालन किया जा सके। वे औब्लीगेटरी हों। हमें यह भी विचार करना चाहिए, चिन्तन करना चाहिए कि किस तरह से हम उनको कानूनी शक्ल दे सकते हैं और किस तरह से औब्लीगेटरी बना सकते हैं। ताकि जितने लोग उस स्थान से उखाड़े जाएं, उनके लिए रोजगार की व्यवस्था हो सके, उनको बसाने का कार्य किया जा सके।

अक्सर यह देखा जाता है कि हमारे यहां जितने बड़े बड़े उद्योग स्थापित हुए हैं, वहां से पहले गरीब लोगों को हटाया जाता है और तब उनकी स्थापना की जाती है। लेकिन उन विस्थापितों को पर्याप्त मुआवजा नहीं मिलता। फिर उनको किसी उचित स्थान पर बसाने के कार्य, या उन को एम्पलायमेंट उपलब्ध कराने के कार्य की ओर सरकार ध्यान नहीं देती। मैं राजस्थान के बारे में जानता हूं। वहां जितने भी स्टेट एन्टरप्राइसेज या बड़े उद्योग लगे हैं, वहां ऐसी स्थिति उत्पन्न हुई है। मैं चाहता हूं कि जिस तरह हम जैसलमेर या बाड़मेर के किसी स्थान पर आर्मी के लिए कैन्टोनमैंट की स्थापना के लिए कम्पेन्सेशन देने का प्रावधान रखते हैं, उसी तरह अन्य स्थानों पर भी होना चाहिए और उनको उन स्थानों से उखाड़ने के साथ ही वैकल्पिक व्यवस्था उनके बसाव और रोजगार की होनी चाहिए। मैं चाहता हूं कि उनको राजस्थान में कैनाल में बसाने में प्राथमिकता मिलनी चाहिए। इसी तरह से दूसरे प्रान्तों में ऐसे स्थानों का चयन हो, जहां कैनाल भूमि उपलब्ध हो, वहां विस्थापितों को बसाने में प्राथमिकता मिले। जब उनको कम्पैन्सेशन मिल जाता है तो उसके बाद हमारी कोशिश यह होनी चाहिए कि उनको कैनाल एरियाज में बसाया जाए और उसके लिए कोई चार्जेज न लिए जाएं। जमीन की सीमा निर्धारित की जा सकती है कि एक व्यक्ति को अधिक से अधिक ऐसे क्षेत्र में कितनी भूमि दी जाए, वह 20 बीघा भी हो सकती है, 25 बीघा भी हो सकती है। इससे उन लोगों में संतोष की भावना होगी कि चलो हमें राजस्थान कैनाल में जमीन मिल जाएगी या दूसरे प्रान्तों में हमें ऐसी जगहों पर जमीन मिल जाएगी जहां सिंचाई आदि की सुविधा उपलब्ध हो। वे लोग समझेंगे कि अब हम एक नया जीवन व्यतीत करने जा रहे हैं। क्योंकि जिस आदमी की जमीन ले ली जाती है, उनका मुआवजा ठीक तरह से आंकलित नहीं किया जाता है, किसी एग्रीकल्चरिस्ट की जमीन का आंकलन तो ठीक से हो जाता है, परन्तु किसी बिल्डिंग वगैरह का ठीक आंकलन नहीं होता और इसलिए उनको उचित कम्पैन्सेशन नहीं मिल पाता।

कम्पैन्सेशन के बारे में अभी हमारे एक मित्र अपने विचार प्रकट कर रहे थे कि हमें मार्केट रेटस के मुताबिक कम्पैन्सेशन देना चाहिए। लेकिन कौनसा मार्केट रेट हमें ध्यान में रखना चाहिए, वह किस तारीख का मार्केट रेट हो, यह प्रश्न हमारे सामने विचाराधीन है। यह भी प्रश्न विचार करने का है कि एमर्जेन्ट केसेज में हमारे यहां सैक्शन 6 (1) के अंतर्गत वर्तमान मार्केट रेट का 80 प्रतिशत मुआवजा देने का प्रावधान है, लेकिन वह किन्हीं खास परिस्थितियों में एप्लीकेबल होता है। यदि

किसी जमीन का कम्पैनसेशन हम उसी समय के मार्केट रेटस के आधार पर 80 प्रतिशत के हिसाब से दे देते हैं तो मैं समझता हूं किसी को इससे एतराज नहीं हो सकता। लेकिन जहां एवार्ड विलम्ब से दिया जाता है, वहां हमारे सामने यह प्रश्न उपस्थित होता है कि जमीन लेने के प्रोक्लेमेशन नोटिफिकेशन जारी होने और एवार्ड दिये जाने के बीच के समय का किसान को कैसे लाभ दिया जाय। जिस व्यक्ति की जमीन ली जाए, एवार्ड मिलने तक के बीच के समय में उसे क्या लाभ मिले, यह प्रश्न सोचने का है। गवर्नमेंट का व्यू यह है कि डेट ऑफ प्रोक्लेमेशन को ही आधार मानकर कम्पैन्सेशन का निर्धारण किया जाना चाहिए और उस बीच की अवधि का उसे इन्टरेस्ट दिया जाए। यहां मेरा एक निवेदन यह है कि वह रेट ऑफ इन्टरेस्ट कम से कम उतना हो जो रेट ऑफ इन्टरेस्ट हमारे बैंक इस समय देते हैं।

15.00 hrs.

अभी बैंक रेट 10 परसेंट बताये गये हैं, वह आज के वक्त में नाकाफी हैं। ये रेट्स बराबर बढ़ते जा रहे हैं, 10, 12, 15, 18 परसेंट और आज अगर 20 परसेंट हो जाये तो उसी प्रकार के इन्टरेस्ट आपको देने चाहिए। यह दृष्टिकोण आपको अपनाना चाहिएं।

जो व्यू आपने रखा है कि पोजेशन जब दिया जाये, उसमें 2, 3, 4 साल भी लग सकते हैं और फिर उसका मार्केट रेट निर्धारित किया जाये, प्रिंसिपल कोई भी समझदार आदमी स्वीकार नहीं कर सकता है।

श्रीमती मोहसिना किदवई : 3 साल की लिमिट है उसमें एवार्ड नहीं दिया तो लैप्स हो जायेगा।

श्री वृद्धि चन्द्र जैन : अगर 3 साल में नहीं दिया तो लैप्स हो जायेगा। उसके बाद फिर आप नये सिरे से चालू करेंगे। जिसकी जमीन होगी उसको वापसी की प्रोसीडिंग फाइट करनी पड़ेगी और उसको फिर खर्चा करना पड़ेगा। तो लैप्स वाली प्रोसीडिंग्ज के बारे में भी सोचने की बात है। इससे हल नहीं होगा। जिसकी जमीन ली जायेगी, उसको तो नुकसान होगा, उसे कोई लाभ नहीं होगा। यह पनिशमैंट भी किसान को मिलेगा।

कहने का अर्थ यह है कि लैप्स का प्रावीजन एग्रीकल्चरिस्ट्स के इन्टरेस्ट में नहीं है, न न्यायप्रद है, इसको हटा देना चाहिये, इसको रखने से कोई लाभ नहीं है। न इंडस्ट्रीज के लिए इससे लाभ रहेगा।

सबसे बढ़िया चीज इसमें की गई है जो डैफिनिशन दी नई है पब्लिक परपज। उसमें जो आइटम इन्कलूड किये गये हैं वह सब पब्लिक इन्टरेस्ट के हैं, वे लाजमी और आवश्यक हैं। उसमें यह भी लिख दिया गया है – but it does not include acquisition of land for a company.

यह प्रावीजन एग्रीकल्चरिस्ट्स के हित में है। नहीं तो कंपनी को भी वही लाभ मिलता है जो गवर्नमेंट को मिलता है। इससे हमारे यहां भी यह स्थिति होगी (ii) Acquisition of land for non-Government companies under the Act will henceforth be made in pursuance of Part VII of the Act in All cases."

यह एग्रीकल्चरिस्ट्स के हित में है।

अभी एक बड़ा भारी कारखाना एक सेठ द्वारा सिरोही जिले में स्थापित किया जा रहा है। वह बहुत ही उपजाऊ जमीन लेना चाहते हैं। उससे किसानों को बड़ा भारी नुकसान होता है। परन्तु लैंड एक्वीजीशन एक्ट ऐसा बना हुआ है कि उनको बहुत सुविधा मिलती

है। इसमें जो प्रावीजन किया गया है उससे वह गवर्नमेंट की फुटिंग पर नहीं आयेंगे, वह उसका लाभ नहीं उठा सकते हैं। इसलिए यह प्रावीजन किसानों के हित में किया गया है। अगर प्राइवेट कंपनी कोई उद्योग स्थापित करने जा रही है तो उनको चैप्टर सैवंथ आफ दी एक्ट के मुताबिक कार्यवाही करनी पड़ेगी। पार्ट 7 के अन्तर्गत कार्यवाही करने से उपजाऊ जमीन नहीं ली जा सकती। यह प्रयास करनी चाहिए कि किसान की उपजाऊ जमीन न ली जाए, जिसमें दो तीन फसलें होती हैं।

अगर अनुसूचित जातियों और अनुसूचित जन-जातियों के लोगों की जमीन ले ली जाती है, तो उनके पास जीविका का और कोई जरिया नहीं रहता है। इस लिए उनकी जमीन लेते हुए उन्हें सभी प्रकार की सुविधाएं प्रदान करनी चाहिए, ताकि उनकी आर्थिक स्थिति मजबूत हो। आज किसानों और अनुसूचित जातियों और अनुसूचित जन-जातियों की जमीन लेने से उन्हें नुकसान होता है। गवर्नमेंट को यह प्रयास करना चाहिए कि उन्हें मार्केट रेट के आधार पर मुआवजा देने के अलावा हर प्रकार की सुविधाएं, कनसेशन्ज और सबसिडीज आदि दी जाए, ताकि वे यह महसूस करें कि अगर उद्योग के स्थापित होने से हम उजड़ गये हैं, हम बेघरबार हो गये हैं, हमें दूसरे स्थान पर जाना पड़ा है, तो इसके साथ ही हमारे सैक्रीफाइज के बदले में हमें एक ऐसा जीवन मिला है, जिसमें हमारी आर्थिक स्थिति पहले से मजबूत हो गई है।

प्रजातंत्र के युग में हमें किसानों, गरीबों, अनुसूचित जातियों और अनुसूचित जन-जातियों से ही शक्ति मिलती है। वे ही प्रजातंत्र को मजबूत किये हुऐ हैं। इसकी तुलना में लैंड-लार्ड्ज और राजा-महाराजाओं ने अपने वेस्टिड इन्ट्रेस्ट्स को नहीं छोड़ा है। सीलिंग एक्ट पास होने के बावजूद उन्होंने अपनी जमीनें नहीं छोड़ी हैं और उन्होंने प्रगतिशील कानूनों को सपोर्ट नहीं किया है। हम अभी तक शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज को जमीन नहीं दे पाए हैं। जब हम उद्योग स्थापित करने के लिए, या एजूकेशनल परपज के लिए या डेवेलपमेंटल परपज के लिए कोई जमीन लें, तो हम इस बात ध्यान रखें कि अनुसूचित जातियों और अनुसूचित जन-जातियों के लोग, जिनसे जमीन ली गई है, प्रसन्न और सैटिसफाइड हों कि उनके हित की रक्षा की गई है और उनको कोई कष्ट न हो इसी दृष्टि से हमें अपनी नीति निर्धारित करनी चाहिए और कानून बनाना चाहिए।

श्री चतुर्भुज (झालावाड़) : सभापति महोदय, यह कितने आश्चर्य की बात है कि गुलामी का शासन खत्म होने के बाद स्वतंत्र भारत में इतनी देर से यह कानून लाया गया है। इस बिल को बहुत सोच-समझ कर लाना चाहिए था। जिस तरह श्री दिगम्बर सिंह ने बात की है, उससे ऐसा लगता है कि यह बिल प्राइम मिनिस्टर और अध्यक्ष महोदय की राय से लाया गया है। ग्रामीण विकास मंत्रालय की कनसल्टेटिव कमेटी का मैं भी सदस्य हूं। उसमें यह राय बनी थी कि इस बारे में परामर्श होगा। लेकिन ऐसा नहीं किया गया है। मैं समझता हूं कि यह कनसल्टेटिव कमेटी सब धोखा है। नौकरशाहों द्वारा जो बिल तैयार किये जाते हैं, उनको यहां पेश कर दिया जाता है।

1982 के बिल को वापस ले लिया गया है, लेकिन इस बिल को व्यापक रूप नहीं दिया गया है। इस बिल का विरोध ट्रेजरी बैंचों और विरोधी पक्ष दोनों की तरफ से किया जा रहा है। अगर इसमें उचित संशोधन नहीं किये जा सकते, तो इस बिल को वापस ले लेना चाहिए और 27 तारीख को एक अधिक अच्छे और व्यापक बिल को लाना चाहिए।

सवाल यह है कि अगर कलेक्टर ने 1984 से पूर्व अधिसूचना जारी कर दी, तो उस जमीन का मुआवजा किस समय के हिसाब से दिया जाएगा। अगर 1959 में अधिसूचना जारी कर के जमीन ले ली गई, तो उसका मुआवजा किस समय के हिसाब से दिया जाएगा ? बीस-पच्चीस साल के बाद जमीन का मूल्य कई गुना बढ़ गया है, लेकिन किसानों को बहुत कम मुआवजा मिलेगा। जो हमारा सम्पत्ति का मौलिक अधिकार है उसका भी बटवारा कर दिया। किसान के अधिकारों पर बुलडोजर चलाया जा रहा है, उसके अधिकारों की आपने कोई रक्षा नहीं की।

आपने कहा कि औद्योगिक संस्कृति पनप रही है, सड़कें और रेल बनेंगी। ठीक है, मैं मानता हूं। लेकिन आप यह तो देखें कि उसको अपनी जमीन की क्या कीमत दी जाती है। आज दिल्ली में कोई सेठ किसान की जमीन 10,000 रु० बीघा में लेता है उसको बाद में कितने में बेचता है। और आप उसको बाद में रेगुलराइज भी कर देते हो। मौलिक अधिकारों को संरक्षण देना हमारा परम कर्तव्य है। अगर हम किसान के इस अधिकार को छीनते हैं तो यह कानून के खिलाफ है। इसलिए आप आश्वासन दीजिए कि जिस किसान की सिंचित भूमि ली जाएगी उसको बदले में सिंचित जमीन ही दी जाएगी चाहे भले ही वह राजस्थान कैनाल एरिया में हो।

आज बिना पढ़ा लिखा आदमी ही खेती करता है क्योंकि वह प्रोफिटेबिल नहीं है। किसान के पास पहनने को कपड़ा तक नहीं होता। उसको कोई ज्ञान नहीं होता है, न वह नौकरी कर सकता है और आप जैसे व्यक्तियों के यहां नौकरी करता है। आज उसके सामने सिवाय खुदकशी के और कोई चारा नहीं है। मेरी मांग है कि जिनकी जमीन ली जाय उनको नौकरी देने का अधिकार मौलिक अधिकारों में करना चाहिए। आपने कहा कि इस बारे में हमने सभी राज्यों से कह रखा है, लेकिन हम उनको बाध्य नहीं कर सकते। मेरा कहना है कि राज्य सूची में यह अधिकार होना चाहिए कि अगर किसी का अधिकार छीनें तो उसको रोजगार देंगे।

किसान का पूरा परिवार खेती में लगा रहता है और हम सारे के सारे नम्बर दो के आदमी हैं जो किसान के हित के लिए कुछ नहीं सोच रहे हैं। यहां कहते कुछ हैं और करते कुछ हैं। किसान के साथ हम कितना मजाक कर रहे हैं। मैं आपको उदाहरण दूं कि हमारे राजस्थान में कोटा जगह है वहां महाराजा भीमसिंह की जमीन मिलिटरी ने ली सीलिंग की और जब उसका अवार्ड होने लगा तो राजस्थान सरकार ने कहा कि यह जमीन सीलिंग में आ चुकी है इसलिए उसका मुआवजा राजस्थान सरकार को मिलना चाहिए। वह मुआवजा सरकार को आज तक नहीं मिला, और दूसरी तरफ महाराजा को 1 करोड़ रु० दे दिया। एक तरफ आप 10 बीघा वाले किसान को खुदकशी के लिए तैयार कर रहे हैं और दूसरी तरफ राजा, महाराजाओं को संरक्षण दे कर आप देश के साथ गद्दारी कर रहे हैं। इसलिए इस बिल को या तो आप वापस लें, नहीं तो जिस रोज किसान की जमीन का कब्जा लें, चाहे डिक्लेरेशन ऐवायर करने का कभी भी हुआ हो, मुआवजा कब्जे की तारीख से ही देंगे। इस शर्त पर तो हम इस बिल का समर्थन करेंगे, नहीं तो डट कर विरोध करेंगे। और जो माननीय दिगम्बर सिंह जी ने कहा इस पर हम वोटिंग करायेंगे और जो लोग इस बिल का समर्थन करेंगे उनके नामों को हम गांवों के अन्दर ले जायेंगे और बतायेंगे कि यह किसान विरोधी व्यक्ति हैं। माननीय दिगम्बर सिंह ने प्रधान मंत्री का और सदन में हुई चर्चा का हवाला देते हुए सब बातें बतायी हैं, और मैं उनकी आवाज में अपनी आवाज मिलाता हूं। अन्त में मैं अनुरोध करता हूं कि जिनके

अधिकारों को आप छीनते हैं उनके लिए आपको कुछ करना चाहिए ।

इन शब्दों के साथ मैं अपनी बात समाप्त करता हूं ।

PROF. N.G.RANGA (Guntur) : Mr. Chairman, Sir, I am glad that this Bill has been brought forward by my hon. friend, the Minister. This is not a satisfactory Bill. I am not satisfied with it But, at the same time, it is an improvement on the existing legisalation. Therefore, I welcome it for whatever it is worth. But, then I would like another Bill to be introduced as soon as possible. How soon, how do we know ? My hon. friend Shri Digamber Singh has given the entire history of the progress or the non-progress of the legislation over a quarter of century.

Congress has been in favour of the farmers in this matter even in those days when I was fighting the Congress Party's land policies. So far as land acquisition was concerned, Congress was in favour of the farmers. Something happens here in the Secretariat or in the Ministers; but no special serious consideration is given - as has been detailed by Shri Digamber Singh himself — to this legislation and then to the preparation of a comprehensive bill and getting it passed. Many a time, many an effort has been made. There was an Enquiry Committee also, of which I think the former justice Mr. Mullah was the Chairman. I was also a member of that Committee and we went round the country, gathered a lot of evidence and we formulated an amendment Bill also. But that was not taken up Now, this kind of atrophy on the part of the administration and the Ministries has got to be overcome. Unfortunately, all parties are in favour of the farmers when they are in the Opposition, but when they are in power, they are found wanting Even the Agricultural Commission suggested that it should be radically amended. Anyhow, as it is, to the extent that it goes, this Bill is good enough because we cannot get anything more and we have waited too long even for these small mercies.

Sir, why do we want this kind of a legislation ? From a socialist point of view, there can be two ways of looking at it. One is that of Communists. They do not believe in anybody owning any land at all. And the other is that of socialists, especially Gandhian Socialists like myself, who look upon land not as property alone, but more as a source of living, as a source of economic independence, self-employment and security of employment.

Secondly, after the Ceiling Acts have come to be passed at the State level as well as at the Central level, it is no longer relevant for anybody to raise any objection saying - "Oh, these are Rajas and Maharajas, big landlords, zamindars and jagirdars, these people want to make so much capital out of this, when Government wants to compulsorily acquire the land, etc." That zamindari pratha is all gone. If a few States like Bihar, Uttar Pradesh, Madhya Pradesh and some other States are backward from the point of view of enforcing ceilings it is because the local farmers' organisations, the Congress organisations and the other social welfare organisations and the political parties are so ineffective that they allow a few people here and there not so many, not everywhere, but here and there - somehow or the other to manage to have hundreds of acres within their own family control. It is not the fault of the farmers. Farmers are all generally small people. There are a few rich people, but they are not landlords.

But they are not landlords. Secondly, there are middle-class farmers. Most of them are small farmers and marginal farmers. So far as the latest policy of the Congress Government is concerned, it has come to be a common policy adopted by all political parties. Marginal farmers are now being sought to be specially favoured, and protected. The increase in their numbers is being welcomed by everybody. It is these people who generally suffer from this kind of a compulsory land acquisition, and inadequate compensation.

What happens to these people ? My friends, the Communists and the official Socialist Party people in this House and outside also go on asking for alternative employment whenever a factory is closed, and say that compensation also should be

paid to workers. When a factory is closed for work, or a lock-out is ordered, lay-off payment is being demanded for the workers. By the same token, is it not right for me or anybody else to demand that the Peasants or farmers should be protected ? They are all workers. Most of them are actual workers They are not what you call absentee land-holders. Only 1% or 2% of them may be absentee land holders. Their number may be increasing or decreasing according to circumstances in different States Almost all of them, I should say, are actual workers, i.e. employees. At the same time, they are their own employers. Therefore, it is self-employment. They do not exploit anybody, and it is this kind of a property which is not amenable to the exploitation of the society as a whole or any section of the people, which has got to be dealt with by you in a very sympathetic, careful, considerate manner.

Unfortunately, till now the approach of various Governments in the past before we achieved our freedom, and thereafter also of the Congress as well as Janata Governments, has not been as favourable to the farmers as it should have been. I would not like to use the word 'farmer' many times. It goes against my grain. They are peasants, peasant-owners, and peasant-cultivators. They are self-employed people. They are as good as, or better than industrial workers. Therefore, I want the Communists and Socialists to look upon these people to be worthy of their consideration, sympathy and support, as the industrial workers for whom they always pay special attention.

I do not begrudge their sympathy for the industrial workers, but I expect them to show similar consideration for the farmers also.

Land is being taken compulsorily. For what purpose ? For public purposes. I think it was at the time of Nehru himself that the first dent was made in regard to this. Earlier, land was taken over for social purposes—for schools, colleges hospitals, agricultural purposes, housing purposes and to repair the land that was lost, i e. to make good the land lost in times of natural calamities etc. Thereafter, during the first phase of the Congress regime, an exception was made in respect of industrial needs., because Planning Commission came to place its own plans for a grandiose development of industries all over the country, on the plea that with the development of industries, be so much more employment could be provided to our people for our surplus labour in agriculture. There has always been surplus labour in agriculture. Those people have to be provided some employment There are clear limits on land So, some other employment, viz. through industry should be provided. How can you have industries unless you have factories ? Therefore, factory-owners were authorized to lay claim for such and such area, for the construction of their factories.

At that time, we were all criticizing that this Government was trying to favour the Bombay industrialists and the Kanpur industrialists.

But, anyhow, it was a good thing. I come to be in favour of it Industries have to be developed. Alternative employment has got to be provided for agriculturists when they go to the towns or even townships and bigger villages and so on We want more and more industries. Therefore we do not grudge that also Now, for these public purposes, there land has got to be taken over for irrigation projects, dams, construction of dams and so many other things. When that land has got to be taken over, the main bane of contention is when is to be taken over ? There are rules for it. When the land is taken over, what compensation has to be paid ? For a long time, there was a great controversy that it should be the market value. What is that market value ? As the stamp duty has come to be raised higher and higher because the State Governments were anxious to get more and more income, The sellers as well as buyers have combined and started cheating the government by quoting lower and lower prices than what actually come to be paid between one and the other. Therefore, the maket value cannot be judged merely by looking at the sale deed; it can be judged only by putting the land to public sale; and than alone we would know its true value. In course of time, that amendment can be made which would give the benefit of sale value as it is achieved through a public sale, if it is higher than the

market value; either market value or the sale value; in a nutshell one or the other. Now, that is not provided here unfortunately.

Secondly, when is it to be paid ? Here it is said when the Collector makes an announcement. Is that the right time ? My hon. friend has been saying quite rightly that it should be at the time when the land is actually taken possession of by the government or by the Collector or through the officers or through the good offices of the Collector, by the industrialists and various other people who take over our land. That is not being provided unfortunately That amendment a so need to be made in course of time, as soon as possible, if that is at all possible.

I hope all parties should now try to compete with each other when they go to the polls very soon in a few months and then make this promise to the people so that when they come back again in Parliament, one or the other, whichever party maybe in power, all parties being to take the next government to task and see to it that the farmers are properly protected in regard to this matter. There must be a solatium paid. So many people have been questioning why should solatium be paid. Some communists, I have heard them, raising this objection for the simple reason that there you are denying that peasant not only his property but also his means of living, his self-employment, his security. More than anything else self-employment is the most important thing. Even in yugoslavia and other socialist countries which are now following the example of Yugoslavia, a special premium is being shown by all their planners for self-employment. What is meant by self-employment ? He would be free from the thraldom of employers: (1) of the capitalists; (2) of the communists employers and communist dictators; (3) He would be free from all the trouble and he would himself be the employer, employer for his family; and it is that thatis instinct in this land ownership; and that is why this selatium has got to be when you deprive him of it. I am glad that the government has come forward in this Bill to raise it from Rs. 15 to Rs. 30. But, unfortunately, in several States, different rates of solatium are being offered. Therefore, I would like the Government of India to see to it that this 30 per cent will be made applicable all over India to all kinds of lands that will be taken over under Compulsory Land Acquisition Act supervening whatever solatium that prevails in other States if it happens to be lower than this.

Lastly, about interest rate, they want to pay only 10 per cent. I have myself given notice of an amendment. I want to be as reasonable and accommodative to the Government as possible by suggesting only 12 per cent. I thought that the Government could come forward, after seeing that I have given notice of this, with their own amendment saying that they would accept this 12 per cent. It is a pity that they have not done it. I sincerely hope that my hon. friend, the Minister, when the time comes for considering these amendments, would be able to agree to at least 12 per cent. All our frinds have been saying that it should go up to 16 per cent and all that in relation to the monetary policy of the Government. Are the peasants alone to suffer in this manner ? In every other transaction the bank rate is the most important thing It is the lowest. If you go to the rural areas and try to borrow money from private merchants, the usual rate is 24 per cent. Even a cooperative bank will not lend you money at 10 per cent. Therefore, it is not too late to consider my suggestion.

There is one other good point in this Bill. Hitherto the proceedings have been too long. It has been reduced to one year. In another sphere, they have increased the interest rate from 6 per cent to 9 per cent. All this is good but not good enough. So much can be said on this.

But I hope, this Bill meets the approval of all section of the House only to the extent it has gone. And I hope that the Government will come forward with a more comprehensive Bill as soon as possible, if not before the elections, at least soon after the elections. I hope, my Party would come back to power. I trust, my party would be wiser and more favourable to the farmers than it.

I wish to thank my friend, Digambar Singh, who is so loyal to the farmers and

continued to fight for these improvements. I am sure, these improvement own as much to him as to anybody else.

SHRI G. NARSIMHA REDDY (Adilabad) : Several Members have already spoken on this So, I will confine to only two or three points.

It has taken 90 years for this amending Bill to come before the House. Mr. Ranga is hopeful that again an amendment will come. I am not hopeful because the present amendment has taken 90 years and it may take another 60 to 70 years for another amendment to come. Therefore, if at all there is any lapse, we will have to correct it now.

I will not go into the small amendments on which other Members have been speaking. I will touch only one point. Although many good amendments have been brought to the original Act, the main thing which the hon. Minister has mentioned while speaking, is regarding the compulsory acquision of land. I would only like to say that those persons who are small and marginal farmers and who will be losing the land and do not have any other alternative livelihood, for such farmers whose land is going to be acquired compulsorily we say that we are doing it, for the community development, for the nation and society. I wnuld like to ask the hon. Minister through you how many people make this society. According to our report, more than 50 per cent of the people live below the poverty line. The small farmers are in majority in this country. How is it that for small sections of the people we are interested in sacrificing these small people ? On the other hand, whenever this country develops or progresses forward, the first benefit of the progress or the development should go to the poorest of the poor. After the Bill is passed, I am only sorry to say that this will be implemented in a very wrong direction.

My main point is let us not wait for any other Bill to come, Every section of this House is agreed on this point. So, my suggestion is whenever you take some land under Compulsory Land Acquisition Act, from a small or a marginal farmers or from a farmer who has no other alternative of his livelihood, you should purchase the land at the market price in other parts of the village or nearby that village and give that land to him. When the land is taken for an industry, there is a circular from the Government of India that any industry which takes the land, it will have to give employment to the people from whom the land is taken. But the experience shows that even public undertakings of Government of India are not giving them employment. Therefore, I would only say that be careful before you get this Bill passed. You will have to make a provision for the small people if you want to take their land. Don't sacrifice them for the nation. Whenever the country has to be developed, you must see that the benefits of that development reach the poor people.

DR. A. KALANIDHI (Madras Central) : Mr. Chairman, Sir, on the Land Acquisition (Amendment) Bill, 1984, on behalf of DMK, I wish to make the following suggestions.

I have no hesitation in heartily hailing this Bill which serves, to some extent, the interests of the people whose lands are acquired for public purpose.

The solatium is being increased from 15 per cent of the market value to 30 per cent. Here I have to point out that the interest payable on the excess compensation awarded by the court, and on the compensation in cases where possession of land is taken before payment of compensation, is proposed to be increased substantially. I want to know what should inhibit the Government from stipulating specifically this increase.

Similarly, the circumstances under which the Collector should take possession of the land before the award is made in urgent cases, are being enlarged to include a *larger variety of public purposes.* This is being done, according to me, to suppress political dissent in semi-urban areas. Under any *assumed* public purpose, the land of a political opponent can be taken over. I want that all the varieties of public purposes should be enumerated in a Schedule to this Bill.

In Delhi, the Delhi Development Authority and in Madras, the Madras Housing Board

have not been able to contain private colonisers. On Raisina Road-Janpath crossing, for a paltry sum of Rs. three crores, the Government land has been given to a Member of this House belonging to the ruling party. A multi-storeyed five-star hotel is coming up fast at this place. I want to know under what category of public purpose this can be brought in ? Is it public purpose of a private entrepreneur ? This Bill seeks to differentiate the acquisition of land by State and by private enterprise. The Government bungalows were demolished for the benefit of this private enterpreneur. This is an apt illustration of the gulf between the professions and practices of this Government. For a farmer, the compensation will be minimal. Here in the heart of capital, valuable land has been given to an M. P. at a throw-away price.

What is the use of this kind of laws, ostensibly for the good of common people ? But this is just an eye-wash effort, keeping in view the impending elections. I have to point out that this Government is inherently incapable of tackling national issues like land reforms, soaring urban land prices, etc.

Abject poverty amidst abundance is India's exclusive economic paradox, Farmhouse culture is being nurtured in the midst of rural hovels. Around Delhi the neoruling class owns spacious farm houses, rubbing shoulders with retired bureaucrats. Farmers do not have drinking water, but the farmhouses blossom forth in ful bloom with the help of water cascades. The land is brought at the cost of the farmers, who are over-awed by the purchasers. I want to know whether this Bill will be enforced effectively on the new land-grabbers owing allegiance to the ruling party. Unfortunately, we pay lip sympathy to the imperative needs of 70 per cent of our population. But, all the same, we fleece the farmers.

The exploitation of the cultivators is being engineered by the big land-owners and urban vested interests. I want to suggest that this law should not become a convenient handle for further alienation of land belonging to the peasants. The Government is interested in just touching the fringe of the problem and hail it as the hall mark of social revolution. The Collectors are given to much powers under this Bill. I am only worried that they should not become Ram Lals. Now the affected landless people have to run from pillar to post for getting compensation. I would suggest that arrangements should be made for the early payment of compensation, as soon as the land is acquired.

In my constituency of Egmore and Chetpet, where the slum dwellers have been living for the last 8 decades, lands have been taken away by the railways. Till date no alternative site has been given to them, either by the railways or by the State Government.

I am supporting this half-baked law because in a democracy even such crumbs become valuable. With these words, I conclude my speech.

श्री जयराम वर्मा : (फैजाबाद) सभापति महोदय, मैं इस भू-अर्जन संशोधन विधेयक का समर्थन करता हूं। माननीय मंत्री महोदय जो यह बिल लाए हैं, इसके लिए मै उनको बधाई देना चाहता हूं।

सभापति महोदय, यह बात अपनी जगह सही है कि आज़ादी के बाद सार्वजनिक कल्याण और आर्थिक विकास के संवर्धन के लिए राज्य की जिम्मेदारी बहुत बढ़ गई है इसके लिए जमीनों का अर्जन करने की आवश्यकता बहुधा पड़ती है। परती और बंजर जमीन जब उपलब्ध नहीं होती है तो खेती की जमीन का अर्जन करना होता है। इसलिए इस बात का ध्यान रखना चाहिए कि सार्वजनिक कल्याण और व्यक्ति के हित के बीच एक सामंजस्य बना रहे। समाज के हित के लिए एक व्यक्ति को समाप्त कर दिया जाए, ऐसा नहीं होना चाहिए। इस बिल में इन बातों का ध्यान रखा गया है और यह भी ध्यान रखा गया है कि जिसकी जमीन ली जाए उसको ज्यादा कठिनाईयों का सामना न करना पड़े। जहां तक संभव हो उसका उचित मुआवजा शीघ्र दिया जाना चाहिए।

इसमें कई ऐसी बातें की गई हैं जिससे पुराने एक्ट में काफी सुधार हुआ है। एक तो इसका समय निर्धारित कर दिया गया है। सैक्शन चार उपधारा एक में दिया गया है कि अधिसूचना के प्रकाशन के दिनांक के एक वर्ष के अन्दर ही सैक्शन 6 में गवर्नमेंट को डिक्लेरेशन कर देना होगा और डिक्लेरेशन के बाद दो वर्ष का समय कलेक्टर को दिया गया है कि वह अवार्ड कर दे।

इस तरह से कुल तीन वर्ष में यह अर्जन की कार्यवाही पूरी हो जानी चाहिए। इसमें एक व्यवस्था यह भी की गई है कि कलैक्टर अगर दो बर्ष के अन्दर मुआवजा तय न कर सकें तो सारी कार्यवाही लैप्स हो जाएगी। अगर आप यह कहते हैं कि वह भूमि फिर अर्जित की जायेगी तो इस प्रोविजन के साथ कार्यवाही लैप्स हो कि उसे फिर अर्जित नहीं किया जायेगा। ऐसा नहीं किया गया तो इससे जमीन के मालिक का नुकसान हो सकता है। यदि फिर अर्जित करनी है तो तीन वर्ष का जो डेमेज हुआ है, वह उसे मिलना चाहिए। इसके साथ ही यह व्यवस्था कर देनी चाहिए कि कलैक्टर के द्वारा दो वर्ष के अन्दर अवार्ड का तय किया जाना जरूरी है जिससे दो वर्ष के बाद कार्यवाही न हो। दो वर्ष के बाद कार्यवाही समाप्त करनी है और फिर जमीन अर्जित करनी है तो इसके लिए और समय मिलना चाहिए। उस समय का उसे मुआवजा मिलना चाहिए। तीस अप्रैल 1982 को जब यह अमेंडमेंट लाया गया था यदि किसी मामले में कार्यवाही पूरी न हुई हो और कलैक्टर के द्वारा मुआवजा तय न किया गया हो तो अधिसूचना के दिनांक से पेसेन्ट के दिनांक तक उसको मार्किट वैल्यू पर दस परसेंट के हिसाब से सिम्पल इन्टरेस्ट प्रस्तावानुसार मिलेगा। इस संबंध में कोर्ट की कार्यवाही की वजह से कलैक्टर की कार्यवाही रूकी रहती है तो उस समय का मुआवजा नहीं दिया जायेगा। वह भी उसको मिलना चाहिए। अगर उसे मुआवजा नहीं मिलेगा तो वह उसके साथ अन्याय होगा अधिसूचना के प्रकाशन के दिनांक पर जो मार्किट वैल्यु होगी, उसी आधार पर मुआवजा देने की व्यवस्था है। मैं, दूसरे प्रदेशों की बात नहीं जानता। हमारे यहां उत्तर प्रदेश में कोई निश्चित रकम नहीं होती। जिस रेट पर बैनामा होता है, उसी रेट पर मार्किट वैल्यु मानी जाती है। जहां पर खेती का इलाका है, वहां पर ऐसी जमीनें कम बिकती हैं। अगर बिकती है, तो उनकी मार्किट वैल्यु अधिक नहीं होती है।

सभापति महोदय : जल्दी खत्म कीजिए।

श्री जयराम वर्मा : मुझे थोड़ा समय और दे दीजिए। मैं स्वयं छोटा किसान हूं। मुझे किसानों से बड़ी हमदर्दी है। मैं थोड़ी बहुत जमीन जोतता हूं। यहां पर अन्न नहीं खरीदता हूं। बल्कि अपनी जमीन से पैदा किया हुआ अन्न ही यहां पर खाता हूं। इसलिए मैं चाहता हूं कि मुझे थोड़ा समय और दे दीजिए। एक तो आपने यह प्रोविजन किया हुआ था कि नोटिफिकेशन के समय जो मार्किट वैल्यु होगी और दूसरे फसल और पेड़ कटने आदि से जो डेमेज होता है, वह शामिल किया जाएगा।

यह भी प्रोविजन है कि मार्किट वैल्यु पर 15 फीसदी कंपनसेशन तुष्टि धन के रूप में जोड़ा जाए है।

लेकिन यह खुशी की बात है कि इस बिल में ऐसी व्यवस्था कर दी गई है कि 15 प्रतिशत के स्थान पर 30 प्रतिशत मार्किट वैल्यु का प्रति कर में जोड़ा जाए। ऐसा प्रावधान इसमें जमा किया गया है। लेकिन मैं समझता हूं कि इससे भी किसान को संतोष नहीं होगा क्योंकि तीन बर्षों में मार्केट वैल्यु में कितना अन्तर हो जाता है, वह भी हमें देखना होगा। कहीं कहीं तो यह अन्तर बहुत ज्यादा हो जाता है।

इसलिए जैसा दिगम्बर सिंह जी ने कहा कि हमें मुआवजा कब्जा लेने के समय की मार्केट वैल्यु के आधार पर देना चाहिए, जिस वक्त किसी आदमी से जमीन ली जाए, उस वक्त की मार्केट वैल्यु के आधार पर मुआवजा मिले, बल्कि मैं उससे भी आगे जाकर यह निवेदन करना चाहता हूं कि केवल उस वक्त के मार्केट वैल्यु के आधार पर मुआवजा देने से ही काम नहीं चलेगा, इससे किसान संतुष्ट नहीं होगा क्योंकि उसकी जमीन अनिवार्य रूप से जनहित में विशेष कार्य के लिए ली गई है, इसलिए उसको मार्केट वैल्यु से 10 या 15 प्रतिशत अधिक मुआवजा मिलना चाहिए। क्योंकि जब कोई आदमी अपनी जमीन बेचना चाहता है तो उसे मार्केट वैल्यु पर दाम तो मिल ही जाते हैं। लेकिन जहां किसी को मजबूर होकर जमीन देनी पड़े, किसी दूसरे काम के लिए, जिससे उसकी जीविका समाप्त हो रही है तो उसको मार्केट वैल्यु पर मुआवजा मिलने से ही संतोष नहीं हो सकता, बल्कि उसको मार्केट वैल्यु से अधिक मुआवजा मिलना चाहिए। तभी जाकर उसको संतोष हो सकता है।

मैं यहां एक निवेदन यह भी करना चाहता हूं कि जिस जगह जमीन एक्वायर की जाती है, वहां अमूमन दो-तीन साइटस होती हैं, लेकिन आमतौर पर हमारे अधिकारियों द्वारा ऐसी जमीन को एक्वायर करने के लिए चुना जाता हैं, जहां गरीबों की जमीन होती है। जहां बड़े लोगों की जमीनें होती हैं, वहां वे जमीन एक्वायर करने की हिम्मत नहीं करते, वहां जाने तक की हिम्मत नहीं करते। लेकिन जहां गरीब लोगों की जमीन होती है, उस स्थान की जमीन को एक्वायर करने के लिए चुन लिया जाता है। मेरे निर्वाचन क्षेत्र में कई मौके ऐसे आये, जबकि वहां जमीन एक्वायर की जा रही थी तो जहां गरीब लोगों की जमीन ज्यादा थी, ऐसे इलाके को चुना जाता था और उससे थोड़ी दूरी पर जंगल था, लेकिन उसको इस बहाने नहीं चुना जाता था कि वहां ज्यादा खर्च करना पड़ेगा। जंगल के बदले किसानों की अच्छी जमीन को लिया जा रहा था, जो हर तरह की सुविधा से सम्पन्न है। जब इस तरह की बात मेरे सामने आई, मेरे पास किसान दौड़े आये, क्योंकि मैं भी स्वयं किसान हूं, इसलिए मैंने पूरी सहानुभूति के साथ सरकार के सामने उस मामले को रखा। मुझे खुशी है कि उत्तर प्रदेश सरकार ने मेरी बात को माना और उन गरीब लोगों की जमीन एक्वायर नहीं की गई। कई बार ऐसे उदाहरण मेरे सामने आये, जब मैंने गरीब लोगों की जमीनों को बचाया। मेरा निवेदन है कि कोई भी जमीन एक्वायर करते समय इस बात को ध्यान में रखा जाए कि वहां गरीब लोगों की जमीन न हो, बल्कि हमें ऐसी जमीन एक्वायर करनी चाहिए, जहां कम गरीब किसान रहते हों, जहां जंगल हों और जहां कोई सुविधा न मिलती हो। गरीब किसानों की जमीन को छोड़ दिया जाना चाहिए।

फिर, जिन लोगों की जमीन को लिया जाए, उनके पुर्नवास की व्यवस्था भी बहुत जरूरी है। इसके अलावा जितनी सुविधा हम उनको दे सकते हैं, वह भी देनी चाहिए। यदि उनको किसी दूसरे स्थान पर वैसी ही जमीन दी जा सके तो उसका प्रबन्ध करना चाहिए। यदि उन्हें कोई दूसरी जमीन नहीं दी जा सकती तो उनके लिए नौकरी की व्यवस्था हो या दूसरी कोई रोजगार की व्यवस्था होनी चाहिए। अन्यथा वे बेचारे तबाह और बर्बाद हो जाएंगे, जो अच्छी बात नहीं है। इसलिए उनका पुर्नवास हर हालत में जरूरी है और उनकी उपेक्षा न की जाए।

कभी कभी ऐसा होता है कि किसी की जमीन तो ले ली जाती है, लेकिन उस जमीन पर बना मकान नहीं लिया जाता है। मैं चाहता हूं कि जहां आप किसी की जमीन लेते हैं, तो उस पर बना मकान भी, उसके मालिक

की सहमति से, ले लेना चाहिए और उस बिल्डिंग का उसको मार्केट वैल्यु के आधार पर मुआवजा मिलना चाहिए। इससे उसको किसी दूसरे स्थान पर अपना मकान बनाने में सहायता मिलेगी और दूसरे इन्तजाम करने में सहायता मिलेगी।

जब किसी की जमीन ले ली जाती है तो उसके बाद वहां निर्माण कार्य आरम्भ हो जाते हैं। कहीं इंडस्ट्रीज बनती हैं तो कहीं दूसरे निर्माण कार्य होते हैं। इसके कारण उस ज़मीन की मार्केट वैल्यू थोड़े ही दिनों बाद बहुत ज्यादा बढ़ जाती है जबकि उसके कुछ दिन पूर्व उसका जो मुआवजा दिया जाता है, वह कम वैल्यू के आधार पर मिलता है। मैं समझता हूं कि यह बात भी किसी तरह से उचित नहीं है।

इसलिए मैं माननीय मंत्री जी से इस बात की प्रार्थना करूंगा कि इस बात पर जरूर विचार करने की जरूरत है कि उसका मुआवआ उस वक्त की मार्किट वैल्यू पर मिलना चाहिए जिस वक्त जमीन का कब्जा लिया जा रहा है, बल्कि उस वक्त की मार्किट वैल्यू से भी ज्यादा मिलना चाहिए। इस पर विचार करके फिर से फैसला करने की जरूरत है। इस समय इस में अगर यह न कर सकें तो जल्दी ही इस तरह का संशोधन आना चाहिए जिससे किसान के साथ न्याय हो सके, गरीबों के साथ न्याय हो सके और केवल समाज के लिए वह तबाह और बर्बाद न हो।

श्री भीम सिंह : (झुन्झुनू) : सभापति महोदय, सरकार ने जो यह बिल रखा है इस बिल का मैं समर्थन करता हूं। पर इस बिल में कुछ खामियां हैं और जिस स्पिरिट से यह बिल रखा गया है कास्तकार को फायदा पहुंचाने के लिए, सरकार की वह भावना इससे पूरी नहीं हो पा रही है। अतः मैं कुछ बातें निवेदन करना चाहता हूं।

मैं जानना चाहूंगा सरकार से कि आखिर जमीन किस के लिए लेना चाहते हैं ? आप ने आवजेक्टिव में लिखा है कि फार पब्लिक परपज लेकिन जमीन ली किस लिए जाती है ? डैवलपमेंट के नाम पर बड़े बड़े शहरों में डेवलपमेंट एथारीटिज़ आप ने बनाकर बैठा दी हैं। वह काश्तकारों से जमीन लेकर इकट्ठी कर लेते हैं। पन्द्रह पन्द्रह, बीस बीस माइल की बाउन्ड्री कायम कर लेते हैं। कई कई साल तक वह जमीन किसी को एलाट नहीं की जाती हैं। बाद में खूब ऊची कीमत पर उसको एलाट करते हैं। सालों तक बैठे रहते हैं डेवलपमेंट के नाम पर।

दूसरे, ये जमीनें बड़ी बड़ी इंडस्ट्रीज के लिए, उनके कारखाने लगाने के लिए लेते हैं और देते किस को हैं ? बड़े बड़े इंडस्ट्री-अलिस्ट्स को जो अपना मेजारिटी शेयर रख कर पब्लिक को एक्सप्लायट करते हैं। अगर आप डिफेंस के लिए लेते हैं या इर्रीगेशन चेनल के लिए लेते हैं, नहरों के लिए लेते हैं तो बात समझ में आ सकती है। काश्तकार की रोजी छीन कर और काश्तकार को बर्बाद करके बड़े बड़े डैवलपमेंट एथारिटीज के चेयरमैन के रूप में या कारपोरेशन के चैयरमैन के रूप में जो नए इंडस्ट्रीयलिस्ट्स या राजा बनाकर बैठाते हैं उनको उससे फायदा पहुंचाते हैं। काश्तकार अपनी जमीन को मां मानता है, उस को धरती माता कहता है। उस के लिए वह सोने का अंडा देने वाली मुर्गी हैं जो पीढ़ियों से उसकी परवरिश कर रही है। लेकिन आप उनसे उनकी रोजी हमेशा के लिए छीनते हैं, पीढ़ियों तक की उनकी संतान की रोजी छीनते हैं और उसके बदले में चन्द रुपये के टुकड़े उन को देते हैं जिस से वह अपना पूरा पेट नहीं भर सकते हैं, अपने बच्चों को पढ़ा नहीं सकते हैं। तहसीलदार से आप रिपोर्ट मांगते हैं कि इस जमीन का कितना पैसा होना चाहिए, वह दो दो सौ, ढ़ाई ढ़ाई सौ रुपये पकड़ा कर

छुट्टी करता है और उसके बदले में वह कारपोरेशन, वह सरकार हजारों रुपए के ऊपर उस को आक्शन करती या दूसरों को देती है आप मिडिल मैन का कार्य करने लगते है। कहते है कि मिडिल मैन आप खत्म करना चाहते हैं लेकिन सरकार और डेवलपमेंट कारपोरेशन खुद मिडिलमैन के रूप में प्राफिटियरिंग और ब्लैक मार्केटिंग जमीन का करते हैं।

आप कम्पनीज के लिए कहेंगे। अभी मेरे पूर्ववक्ता ने बताया था कि कम्पनियों का नहीं है उन्होंने यह नहीं पढ़ा कि इस के अन्दर कम्पनीज का जो नाम मैंशन किया गया है इसलिए किया गया है कि डेफिनीशन में चेंज किया है उन्होंने एक उद्धृत किया था—इट इज नाट इन्क्लूड रेक्वीजीशन आफ लैंड फार कम्पनीज/ उन्होंने यह नहीं महसूस किया कि इधर आपने कम्पनीज के लिए इसके अन्दर अलग सेपरेट डेफिनीशन ही कर दी और इस के तहत इस में से हटाया गया है, कम्पनीज के नीचे डेफिनीशन के अन्दर कोआप्रेटिव सोसाइटीज के लिए जो लिखा है वहाँ तक तो ठीक है। पर बाकी कम्पनीज को देने की जो बात है, कम्पनीज को दें, लेकिन कम्पनीज को देते हैं तो ऊसर लैंड या बंजर लैंड दीजिए जिस पर कुछ पैदा नहीं होता हो। मगर आप उनको वह जमीन देते हैं जिसमे काफी पैदाइश होती है और जिससे काफी पैसा आता है। मैं एक ही मिशाल देना चाहूंगा कम्पनी के बारे में।

16.00 hrs.

आपने रत्नागिरी जिले में रत्नागिरी एल्यूमिनियम प्रोजैक्ट खड़ा किया जिसके लिए आपने 2 हजार एकड़ जमीन एक्वायर की। यह वह जमीन थी जिसमें सारे आम ही आम लगते थे और वह भी अलफांजों मैंगो जो आज वर्ल्ड फैमश हैं और एक्सपोर्ट होते हैं। वह सारे दरखत कम्पनी के नाम से कटवाये जायेंगे। अलफांजों मैंगोज की जमीन एक्वायर करके आपने 800, 1000 फैमिलीज को डिसलाज कर दिया, वह फैमिलीज जिसके पास कुछ गुंटे जमीन थी, उन फार्मर्स को गवर्नमैंट ने क्या दिया ? एक गुंटा जमीन के 50 रुपये दिये, वहां पर एक एकड़ जमीन में 40 गुंटा जमीन होती है। इसके बाद क्या हुआ कि वह रत्नागिरी एल्यूमिनियम प्रोजैक्ट उस जमीन को काम में नहीं लेना चाहता, वह वहां पर आया ही नहीं। उसका रिजल्ट अब यह है कि आप उस जमीन को महाराष्ट्र सरकार को 2 हजार रुपये गुंटा में दे रहे हैं।

मेरा कहना यह है कि जब वह प्रोजैक्ट फैल हो गया है तो उस जमीन को आप उन काश्तकारों को ही वापिस क्यों नहीं देते ? किस बात की जिद है कि जमीन काश्तकार को वापिस नहीं दी जाती ? इस तरह की हालत जमीन की है - This should be an eye-opener to the Government and to the framers of law.

दूसरा मेरा निवेदन यह है कि आप काश्तकार को जब जमीन से हटाते हैं, तो उसका प्रोफेशन छीनते हैं, आप उसे जमीन के एवज में जमीन दीजिये, पैसा तो खर्च हो जाता है, अगर उसको जमीन देंगे तो वह रिहैब्लीटेट हो जाता है।

आपके इतने बड़े कैनाल प्रोजैक्ट आते हैं उसमें आप दूसरे आदमियों को देते हैं, उसके बजाय जिस काश्तकार को आपने स्वयं लैंडलैस बनाया है, उसे आप जमीन क्यों नहीं देते। काश्तकार जमीन के लिए चला जायेगा, उसको इसमें एतराज की बात नहीं है। लेकिन आप उसको जमीन नहीं देना चाहते।

आप उसे मुआवजा मार्किट रेट पर क्यों नहीं देते ? आपने कहीं मार्किट रेट को

एलोवरेट किया है कि मार्किट रेट क्या होगा ? किस रेट को आपका कलैक्टर मार्किट रेट कहेगा ? सरकार के अफसर का हमेशा यह रवैया रहता है कि सरकार के खजाने से ज्यादा से ज्यादा पैसा लें। वह मार्किट रेट को सही आंकता ही नहीं है। मेरा कहना यह है कि जिन शहरों में प्राइवेट हाउसिंग सोसाइटीज हैं, वह अगर काश्तकार की जमीन लेती हैं तो जो रेट वह देती हैं, उतना तो आप भी काश्तकार को दीजिये। वह मार्किट रेट होगा।

अब सवाल यह है कि उसको मुआवजा कब से दें ? यह कन्ट्रोवर्सी की दलील रही है। सब मैम्बर्स ने इसको आर्ग्यू किया है। आप नोटिफिकेशन की तारीख से देना चाहते हैं। हम कह रहे हैं कि जिस दिन से जमीन लें उस रोज से दें। मैं इसकी एक मिसाल देता हूं कि इसमें कितना भ्रष्टाचार और घपला हुआ है। वह मैं आपको दिल्ली की मिशाल देता हूं जहां कि अपन लोग बैठे हैं। खुद दिये तले अन्धेरा हो रहा है।

दिल्ली में आपन जमीन एक्वायर की है 13-11-59 में नोटिफिकेशन हुआ है और आज 23 साल पूरे हो गये लेकिन अभी तक उसका एवार्ड नहीं हुआ। नोटिफिकेशन के 23 साल बाद तक आप एवार्ड करके मुआवजा नहीं दे सके।

16 04 hrs.

(MR. SPEAKER *in the Chair*)

आपके कानून में जो कि 1894 का प्रिंसिपल एक्ट है, उसमें जब से डिक्लेरेशन आफ नोटिफिकेशन हो जाता है, उसमें आप खड्डे खोदने शुरू कर देते हैं, डिमार्केशन कर देते हैं। उससे काश्तकार के काम की जमीन नहीं रह जाती है। काश्तकार को आप उसके धन्धे से हटा देते हैं।

आपने इस सारी खराबी को मिटाने के लिए एक्ट में प्रावीजन किया है कि 2 साल में एवार्ड हो जायेगा। यह आपने बहुत सुन्दर किया है परन्तु इसमें एक प्रोवीजो एड करके पहले के काश्तकारों को डेमेज कर दिया।

यह भेदभाव क्यों ? कई लोगों कि जमीनों के बारे में 13-9-59 को नोटिफिकेशन हो गए थे। क्लाज 9 के द्वारा प्रिंसिपल एक्ट के सेक्शन 11 में यह संशोधन किया गया है :-

> "The Collector shall make an award under section 11 within a period of two years from the the date of the publication of the declaration and if no award is made within that period, the entire proceedings for the acquisition of the land shall lapse;
>
> Provided that a case where the said declaration has been published before the commencement of the Land Acquisition (Amendment) Act, 1984, the award shall be made within a period of two years from such commencement."

जो नोटिफिकेशन 23 साल पहले निकाले गए थे, उनके एवार्ड के लिए दो साल और दिये जा रहे हैं। जिन आफिसर्ज ने पैसा लेने के लिए यह घोटाला किया, उनके लेप्सिज को ढ़कने के लिए और उनको बचाने के लिए यह प्रोबाइजो रखा गया है। डीले के सवाल को लेकर कई मामले कोर्ट में हैं और वहां से गवर्नमेंट के खिलाफ फैसला होने वाला है। इसलिए उन आफिसर्ज को प्रोटेक्ट करने के लिए और अपने गुनाहों के ढ़कने के लिए यह प्रोवाइजो ऐड किया गया है। हो सकता है कि उन जमीनों में कई गवर्नमेंट के काम की हों और बाकी उसके काम की न हों। पहले एक्ट में जारी किए गए नोटिफिकेशन्ज को खत्म होने दिया जाए और जो जमीन सरकार लेना चाहती है, उसके लिए फ्रेश नोटिफिकेशन जारी किया जाए। जिन लोगों की जमीनों के

बारे में नोटिफिकेशन बहुत पहले जारी हो चुके इस प्रोवाइजो द्वारा इस कानून को रेस्ट्रोस्पेक्टिव इफेक्ट देकर सरकार उन्हें क्यों नुकसान पहुंचाना चाहती है उन लोगों के साथ उसकी क्या दुश्मनी है ? सरकार के लिए सब लोग बराबर होने चाहियें । इसलिए इस प्रोवाइजो को डीलीट करना चाहिए ।

दूसरा सवाल यह है कि मार्केट रेट नोटिफिकेशन के समय का लिया जाए या एवार्ड के समय का । यह गड़बड़ सन् 1923 में इस कानून में इनसर्ट की गई थी । प्रिंसिपल एक्ट के सैक्शन 11 में दिया हुआ है :-

> "and into the value of the land (at the date of the publication of the notification under section 4, sub-section (1))"

इसमें से ब्रैकट्स के अन्दर का पोर्शन 1923 के एक्ट 38 के द्वारा इनसर्ट किया गया है । 1923 में भी ब्रिटिश राज था । उस वक्त भी कम से कम रुपया देने की भावना थी । आरिजिनल एक्ट में यह नहीं था । मेरा निवेदन यह है कि जब यह आरिजिनल एक्ट में नहीं था, तो यह प्रोवाइड कर दिया जाए कि एवार्ड के बाद जो मार्केट रेट हो, वह दिया जाए, ऐसा करने से कलैक्टर को इस बात की चिंता रहेगी कि एवार्ड जल्दी दिया जाए । दो साल में कोई फर्क नहीं पड़ता । नोटिफिकेशन के बजाए एवार्ड के समय का मार्केट रेट दिया जाए । श्री दिगम्बर सिंह ने पढ़कर सुनाया है है कि खुद प्रधान मंत्री ने इस बारे में काश्तकारों को एशोरेंस दिया है । उस एशोरेंस को पूरा करना चाहिए ।

जहां तक ब्याज का सम्बन्ध है, अगर एक काश्तकार बैंक या कोआपरेटिव सोसायटी से लोन लेता है, तो उसे 14 से 18 परसेंट ब्याज देना होता है । अगर उसको ज्यादा जरूरत होती है, तो उसे शहर के साहूकार को 24 परसैंट ब्याज देना पड़ता है । सरकार तो साहूकार से ज्यादा साहूकार है, मगर वह सिर्फ 10 परसेंट ब्याज देना चाहती है । उसे साहूकारों वाला ब्याज देना चाहिए और कम से कम 18 परसेंट तो जरूर देना चाहिए । वह काश्तकारों को 10 परसेंट ब्याज देकर उन्हें चूसना चाहती है । एक तरफ वह उनकी जमीन छीनती है और दूसरी तरफ वह उन्हें ब्याज भी नहीं देना चाहती । यह वाजिब नहीं है ।

इसके अलावा एक बहुत बड़ी कमी इस कानून में रह गई है और वह यह कि डेवलपमेंट के बारे में कोई मुआवजा आप किसान को नहीं देना चाहते हैं । आप जमीन एक्वायर करते हो तो उसका आप मुआवजा देना चाहते हैं, लेकिन उस जमीन पर उसका ट्यूबवैल होता है, इर्रीगेशन चैनल्स हैं, मकान हैं, कैटिल शैड हैं वह सब मुफ्त में लेना चाहते हैं । वह कहीं ज़मीन खरीदेगा तो उस पर मकान, कुआं आदि उसको बनाना होगा । काम एक दिन में तो तैयार नहीं होता, पीढ़ीयों बाद वह जमीन डेवलप होती है । ऐसी स्थिति में सारे डेवलपमेंट का भी किसान को आप पैसा दीजिये । जो जमीन ले रहे हैं मुआवजा देंगे अगर आपने 50 बीघा जमीन का मुआवजा दिया तो उतने में वह 2 बीघा जमीन भी नहीं खरीद सकता है । इसलिए कम से कम मुआवजा तो दीजिये । जिससे वह किसान अपने को रीहैबिलिटेड कर सके और इज्जत के साथ अपनी जिन्दगी बसर कर सके । भिखारी बन कर न रहे । ऐसा संशोधन आप कीजिये । आप जो बिल लाये हैं उसके लिये धन्यवाद, लेकिन जो बातें मैंने कहीं है उन पर आप अवश्य विचार करें और किसान का हित ध्यान में रखते हुए काम करें ।

श्री दिगम्बर सिंह :- अध्यक्ष महोदय, मुझे एक निवेदन करना है । प्रधान मंत्री अभी सदन में आई हैं । जमीन जब ऐक्वायर की जाती

है, कब्जा जब सरकार का होता है तब का मुआवजा किसान को मिलना चाहिये। इस संशोधन का सभी ने समर्थन किया है। तो मैं प्रधान मंत्री जी से प्रार्थना करूंगा कि वह मेरी इस बात पर ध्यान दें। मैंने यह कहा है कि वह जमीन जब ली जाती है, जब उस पर कब्जा किया जाता है उस समय का मुआवजा किसान को मिलना चाहिये। इस का सभी संसद सदस्यों ने समर्थन किया है, और आपने भी किसान रैली में घोषणा की थी। तो जब सारे सदस्य, नेता और पार्टियां चाहती हैं कि जब जमीन पर कब्जा हो तब के बाजार भाव का मुआवजा दिया जाय इतना छोटा सा मेरा संशोधन है जिसको सब मान रहे हैं।

16.10 hrs.

DISCUSSION ON STATEMENT RE : SITUATION IN SRI LANKA

MR. SPEAKER : Now, before we, proceed, we have to take up the discussion on Sri Lanka. After finishing discussion on Sri Lanka, we shall again take up this Bill and pass it.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : What is the latest information about the hijacked plane ? We are very much worried. I want to know the latest information. What is the position ?

MR. SPEAKER : Now Prof. Madhu Dandavate will speak.

PROF. MADHU DANDAVATE (Rajapur) : Mr. Speaker, I rise to raise the discussion under Rule 193 on the statement that was made on the situation in Sri Lanka by the hon. Minister of State on 16th August.

There are occasions in the file of a nation when the agony and anger of people can be expressed in one voice in the sovereign Parliament of the country and I will not be exaggerating the situation if I say that tkis is one such occasion on which we all should be able to speak in one voice so that the nation's voice can be asserted and the will of those who are concerned with taking fire and adequate steps will be strengthened and this problem will be resolved.

As far as Ceylonese situation is concerned, especially since our Prime Minister happens to be the Chair person in the Group of Non-aligned countries, very often when we discuss on the floor of the Parliament the situation in Sri Lanka, we get unwanted and uninvited advice, particularly from the West, that if we go on debating and discussing the problem in our sovereign parliament, it will mean a slur on our spirit of non-alignment.

At the very outset, let me make it very clear that non-alignment does not mean, when there is a struggle between justice and aggression, remaining non-aligned between the two; that is not our concept of non-alignment. Time and again, the leaders of this nation, right from the days of Pandit Jawaharlal Nehru, have made it explicitly clear that our concept of non-alignment would mean that, while we will not get entangled in the internal conflicts of the power blocs, we shall judge every international issue on its own merits and we shall reserve to ourselves the right to speak with a firm voice on any international issue where we would like to take up a particular perspective and a particular approach, and that being our approach and attitude, there is nothing wrong if we decide to take a firm attitude about the happenings in Sri Lanka.

No doubt, there is something like the concept of sovereignty of nations. But permit me to say, Sir, that there is something like the sovereignty of human values, and the sovereignty of human values is more sovereign than the sovereignty of nations. Therefore, whenver there has been an attack on the human rights in any part of the world, we have shown the sensitivity of the mind to respond to the suppression of human rights. In this very House, I may recall, in March 1960, when in the distant

corner in South Africa, in Cape Town, there was a brutal police firing arising out of racial discrimination and innocent citizens in South Africa were killed, the then Prime Minister Pandit Jawaharlal Nehru got up in the House and moved a Resolution condemning those atrocities, condeming the racial discrimination, making it clear that even though atrocities were being committed beyond the borders of India,-and he used a precious expression-as far as as freedom and justice were concerned, there were no boundaries or limitations for freedom and justice and, therefore, we were justified in adopting the Resolution on the floor of Parliament. That is what Pandit Jawaharlal Nehru said condeming those atrocities on 21st March, 1960. This is the legacy of the nation. With that legacy we have to move forward. Therefore, we need not worry about the so-called international moralists who, time and again, in season and out of season, give as unwanted and uninvited advice not to talk about the situation in Sri Lanka. On the contrary I am one of those who feel that, as Chairperson of the non-aligned group of nations, just as we were also concerned with trying to resolve in our own way the conflict between Iraq and Irag both of whom have actually pledged their loyalty to the concept of non-alignment, similarly' when Ceylon happens to be a non-aligned nation and India is also a non-aligned nation and when unfortunately there is a conflict of interests between the two, the Chairperson of the non-aligned group of nations should take the initiative in the comity of the international world and try to see that maximum international pressure is brought so that this problem is softened to a great extent and ultimately the problem is solved.

As far as the situation in Sri Lanka is concerned, this is not something that has happened only in 1983 or 1984. Unfortunately, the tragedy of the people of Sri Lanka, the tragedy of the Tamils in Sri Lanka, has not been just an event, but it has been a prolonged process. It is not that in 1983 and 1984 we saw atrocities on the Tamil-speaking population in Sri Lanka. We found that, in 1956, in 1958 in 1966, in 1977, in 1981 and in 1983, there were similar holocausts in Sri Lanka; the Tamil speaking population suffered; there were atrocities; they were subjected to indignties. But, recently, on the last four occasions, we find that they have gone mad, but there is a method in their madness. In 1977, 1981, 1983 and 1984, the type of violence and atrocities that have been committed there have a new dimension, and that is altogether a new problem that has to be tackled very effectively and very firmly. The new problem is this. In the past there were atrocities there was terrorism, there was violence, but the security forces, the Army and the Navy, were not involved in those atrocities to the extent they were involved on the last four occasions from 1977 onwards.

That adds a new dimension to the problem of suppression of the Tamil-speaking population. One cannot just imagine the Army entering the jail and committing acts of atrocities against men and women. We have seen the breaking of the Bastille cut that was by the spirit of freedom. The freedom fighters came out. Here it is the reverse process, They wanted to enlsave the Tamils, they attacked the prison and broke it in the reverse directon and they tried to suppress the freedom of those who were there for a number of years. This has happend in the jails in the northern areas and in other parts of Sri Lanka. This is a new dimension that has to be taken note of.

There is one more aspect that has to be noted as far as the upsurge in Sri Lanka is concerned and The atrocities and the recoiling action. It is very important to note that two-thirds of the population there is below 25 years of age. This lends a sharper edge to the explosive situation there. As far as the conflict and tensioins are concerned, there is one aspect which is totally neglected and overlooked. Not only there is a North-south tension and corflict in Sri Lanka but there is also south-south tension in Sri Lanka and those visitors and experts who have visited Sri Lanka and come back, have given their own inferences and observations. They made a particular reference to this aspect that in the situation in Sri Lanka there is to-day not only north-south conflict and tension but there is also south-south tension and conflict. That has also to be taken note of.

There is one more aspect that has to be taken note of about the developments in Sri Lanka - the pluralist character and structure of the society there. Probably had the society of Sri Lanka been uniform and regimented in terms of language, in terms of religious composition, in terms of racial and cultural composition, the problem would have been different. But the problem has become more deep and complicated because of the pluralist and complex character of the entire society of Sri Lanka.

Sri Lanka is an area of 25,232 sq miles and the population is more than 15 millions and it presents a picture of diversity - racial, religious, communal and linguistic. According to the 1946 census - the figures I have got here - we find among the Sinhalese 92% are Budhists and 8% Christians. Ceylon Tamils - 81% Hindus, 16% Christians and 3% Budhists. Among what we call Indian Tamils - 89% are Hindus, 8% Christians and the rest Budhists. Ceylon Moors - here, of curse, I am a little bit doubtful - 99% Mouslims and the rest are Budhists, Hindus and Christians, but many people say it is almost 100% Muslims.

This exactly is the structure and composition and in such a composition with such complex languages, complex religious, complex racial roots, we will always find that whenever any conflict takes place, it occupies a different position than what would have happened in a uniform country where in terms of race, in terms of religion and in terms of culture, you have a uniform society. Ceylon Tamils preponderate in north and south and the Sinhalese in other areas, that has created a new type of tension. It is not merely one territory fighting against the other. I happens that in certain territorial areas there is a predominance of a particular language groups and in another area another language group is predominant. So in different areas there is a preponderance of different religious and language groups. That is why you will find a different problem has been created and as a result of that all sorts of allegations are made. Only recent y the Presidnt was here. He made some statement. On the 16th August when the Minister of State for External Affairs made a statement in the House certain important features of this statement have come out and I would just like to review them before I offer my criticism and analysis or some observations.

Firstly he has told that the situation in Sri Lanka has taken a grave turn recently and that the Sri Lanka armed forces are conducting large scale operations in Jaffna and other parts of the Northern territory, where the Tamils constitute the overwhelming population.

Then he further told us that in northern parts, Tamils of Indian origin have also been affected. When Presideut Jayawardene was in India recently, our Prime Minister, Shrimati Indra Gandhi, had impressed upon him to search a political solution - not a military solution. Though President Jayawardene agreed, no progress has been made in this direction. It is admitted now. Recently, President Jayawardene sent a message to our Prime Minister that in northern provinces Tamil Extremists had decided to confront the security forces and, that is the reason why renewed violence has taken place. Really speaking, there is mass violence which can only be described as genocide.

When Sri Lankan Government has inducted outside the security agencies in the domestic situation, that aggravated the situation further. That is what the Minister said in his statement. But, strangely enough, having said all that, the Minister concludes that the Government has been doing everything possible so that these indiscriminate killings an large scale operations directed against the Tamil pupolation of Sri Lanka are stopped.

I think this is and expression of pious intention of the Government. I would have been extremely happy if the Minister were to amplify this last statement of his rather than by saying that all possible steps are taken. Sir, in this Sovereign Parliament of the country, we expect from the Ministers the spelling out of the various steps that they have taken. Here, the people are agitated ; the Members of Parliament are agitated and therefore we should know concretely as to what exactly are the steps that are to be taken by them. Against this background, there are three things that are

to be kept in mind not just by keeping up an external appearance—nationally and internationally. President Jayawardene has been occasionally taking of all-party talks. I am sure that the Prime Minister will bear me out that even when he was here last, while talking to the press, he did talk of all-party talks when he goes back to Sri Lanka so as to devise a political solution to settle the ethnic problem once and for all. But, this was only for the international appearance After that, he has not done anything at all. In reality he is not exploring any political solution but he is only trying to explore a military solution. If he continues to explore or search only a military solution and avoids all-party talks, political solution is to be disillusioned completely.

There is another aspect about the Prime Minister of Shri Lanka. Instead of directly justifying the genocide action in Shri Lanka, he is putting the entire blame—the Sri Lankan Prime Minister is putting the entire blame—on the Tamil extremists who are settled there in the northern part and he gives the feeling that because the Tamil Tigers are behaving in a terrorist fashion and because they are indulging in an extremist manner, that is the reason why the security forces—the navy and the army—are forced to take a particular action.

Lastly, Sir, President Jayawardene has gone back on his promise that he gave at Delhi. Again and again, that promise was repeated. What is the promise ? To me this promise is very significant. His promise was that the will set up in Sri Lanka an autonomous Zonal Council of Tamils and this will be able to case the problem to a great extent. Now, he has gone back in that. There is no chance of any autonomous Council being set up in the areas which are in flames. We are told that the moderate TULK leaders have become ineffective When the extremists rise on the political scene—they are responssible leaders of an organisation—and if you refuse to deal with the liberal leaders, that is, those who have got the balanced mind, and if you refuse to settle the problem with them, it is likely that the Extremists Forces will rise. To-day the situation has so developed in Sri Lanka when some of the liberal leaders of TULF go to the masses and they are told that we have not much faith left in us, unless you resolve to retaliate violence against the violence of the State, it will not be possible for us to stand by you. Now, that type of a feeling is developed there. Therefore, a proper mood is also to be taken on that aspect. There are certain aspects in which the foreign policy aspects are also involved. Sir, we claim that we are non-aligned. Shri Lanka claims that they are non-aligned. But if you analyse very carefully the economy and the foreign policy of Sri Lanka, with all their pretences of a non-aligned character, you will find that their non-alignment is leaning on the West. So, it is not for nothing that when the situation was at its worst they had indicated that they would invite the help from countries like USA, the UK, Pakistan, Bangladesh and Australia Now, that is what they have done. With the economy which they are following—a free economy—they are relaying on multinationals. All sorts of multinationals from the West infiltrated into Ceylone. They have already developed certain contacts and there again leaning on them and again we find that again and again Presinent Jayawardene has admitted that when the situation was at its height, saturated to its climax, he had in self-defence, given a call that "we will have to take assistance from outside countries also." He is on record.

Now, all these aspects have to be kept in mind when we settle the problem, whether we use economic sanctions, whether we use our position in the comity of non-alingnment or whether we use any other forum, these aspects have to be taken note of. I would sound a note of warning here that if situation is allowed to deteriorate, the super-powers are not going to remain quet. I am not one of those who will equate on every issue both the Super-Powers. For example, when the Bangladesh crisis occurred, as far as the common man is concerned, with all our non-alignment, when we found that the 7th Fleet had threatend to come to India, some other super power threatend "we are prepared to save you" whatever be our nicities regarding alignment and equate all nations, equate the super-powers whichever bloc had shown you sympathy, you would be sympathetic towards it. That was in 1962 when the Chinese aggression took place. At that time, America had said "we are

prepared to give assistance" People did feel sympathy towards them and during the Bangladesh war, when America said "we will send our 7th Fleet" the people were angry against them. Then the Soviet Russia said "if you move a step forward in that, you will have confrontation with us before you have confrontation with India." This was the situation that took place. You may remain non-aligned, but mentally, people do not remain non-aligned. All these aspects should be borne in mind and that aspect also should be kept in mind.

In the end, I would only make some suggestions. There is one point which is repeatedly raised in Sri Lanka and that is the question of separatism. They say that Tamil population in Sri Lanka is out to create an independent State, independent of Sri Lanka. Let us take the experience of our own country. I hope my friends will not misunderstand me, the leaders from D.M.K. There was a time when DMK in India had given a call of secessionism. But it must be said—I give tribute to the maturity of the national parties in the country—that frightened by the slogan of separatism, we did not take a fear complex, we maintained our contracts with them leaders like Annadurai and we maintained honesty and integrity. We contacted all the national parties. Both the ruling party and the Opposition parties continued to maintain contacts with Annadurai because we had confidence on both the sides that we would try to persuade Annadurai to come to the mainstream of our political life. These efforts of all the national parties succeeded and today we find that like any other party in the country, the DMK and the A.I.A.D.M.K. have become the parties in the mainstream of Indian National life. That is the triumph and the strength of the Indian nationalism. I have not the least doubt that when the Indian nationalism triumphed and could reassert its strength in Tamilnadu, it will be able to reassert its strength in Sri Lanka also.

Therefore, I shall not say, get frightened by separatism there ; I shall say that find a political solution and separatism will end there. If we succeed in doing that, the problem of Sri Lanka will be solved. I hope, it will be treated as a national problem and settled in a national perspective.

SHRI EDUARDO FALEIRO (Mormugao): Mr. Speaker, Sir, for the last more than a fortnight, from the third of this month to be precise, there has been an escalation of violence in the friendly country of Sri Lankan and the violence is by what is euphemistically called the Security Forces, which are, in fact the army and the navy, against the Tamil minorities. It began on the third of this month with a bombardment by the navy of Sri Lanka of the town of Velvettiturai, where hundreds of people were killed, and hundreds of houses of Tamil minorities and crores worth of property were destroyed. It is a classic example of State terrorism that is just now taking hold of Sri Lanka. What happened a few days later in Chunnakam? In this town of Chunnakam, 21 Tamils were detained by the police, were kept in the local police lock-up, and what does the police force do? The police force The police force vacates the lock-up,vacates the police station, booby-traps the doors, and when the prisoners come out, the bomb explodes and a few hours later, 21 dead bodies of Tamils are found at that place.

A few days ago, the Jaffnna Citizens Committee issued an appeal for release of the teenagers. Five hundred teenagers, people ranging between the age of 15 and 25, had been detained by the army, had been taken to undisclosed locations, and next day after the appeal was issued, the bodies of some of those persons who had been missing were found. Now, we come to know from the Government of Sri Lanka that they are releasing 10-15 of these people per day. How long is this going to take untill all there innocent people are released? That is the state of terrorism, that is unfortunately happening in the friendly country of Sri Lanka.

However, this situation is not now. The discrimination agatnst which the Tamils of Sri Lanka are fighting in employment, in education, in denial of fundamental Rights, comes as long as from the independence of this Island. It is unfortunately enshrined in the very Constitution that Sri Lanka gave to itself, that the majority Sinhalese gave to themselves soon after the independence.

It is against this discrimination in employment, in education and in all walks of life that the Tamils are fighting, and it is for this that they are being massacrod, killed, and their property being burnt and looted by the so-called security forces.

At present, the civil administration in the northern region of Jaffna, in the eastern sea border, where there is concentration of Tamil population, has ceased to exist. There is no civil rule there at all; It is the military rule, and the military is accountable to nobody There are a lot of atrocities being committed, which the Sri Lankan officials themselves admit that the atrocities are baing committed against the civil population and there is nobody accountable. Nobody is taken to task. There is no action being taken against a single military personoel for the deaths of scores and scores of innocent Tamil minority people.

It goes to the great credit of this Government that just an year ago, precisely when the ethnical riots erupted in July-August, 1983, soon thereafter, this Government took the initiative to find a spirit of conciliation, to find, in short, a political solution to the problem between the two major communities in Sri Lanka. And it goes to the credit of special envoy of the Prime Minister that he managed to do what looked at that time almost impossible, namely bringing together at one table both the sides, TULF and the Government representatives and make them to talk. President Jayawardence, as per the reports, did come to Delhi, did accept in Delhi the formula that was reached after consultations among all the parties and the formula was for the constitution of Regional Councils, which would give some measure of autonomy to the Tamil population, some ground for them to govern themselves to some exetent. It may be pointed out here Sir, that what the Regional Councils were providing for was far less powers for the region than the States in this Constitution of ours, in this set up of ours enjoy right now and whilst asking for more powers apparently genuinely in some aspects, this Regional Council in fact contains much less power than the States have right now. This proposal that President Jayawardene accepted in Delhi, he went back on it, as soon as he reached the Colombo. obviously on pressure from some of the Sinhalese leaders and some members of the Buddhist Clergy. And now what is happening? Now it appears from what the President is saying, from what the Parliament, the Prime Ministers and the Security Forces are saying, that the solution that they are finding out to the problem is what was known during the Gestapo in the Nazi days as the 'final solution', the solution of prorom, the solution of genocide, the solution of killing and liquidation of the minorities.

Sir, whilst complimenting the Government for their bold initiative which yielded some result, until the posillanimity of President Jayawardene made him go back on what he has agreed to in Delhi, I would urge the Government to pursue in this right course, which is the course of conciliation amongst the two major communities in the friendly country of Sri Lanka which is of course a political solution, while maitaining at the same time, while asserting all the time the unity and integrity of Sri Lanka.

AN HON. MEMBER : If it fails ?

SHRI EDUARDO FALEIRO : If it fails ? Whatever solution is found and whatever solution is suggested, it should be a solution which is in the interests of the people whom we are seeking to protect, namely the Tamil minority in Sri Lanka. It should not be what my friend on the right side has been suggesting, I think, without much seriousness, namely the military solution. Military solution is not feasible on any account and it is not particularly feasible on the account that it will damage most the interests of those whom we seek to protect the most. It will damage the Tamils most and nobody else.

Sir, the proposal now put forth by President Jayawardene is a proposal which was tried and found discredible, namely to have a second chamber, to have the district as a base for the second chamber, to have two members elected to the second chamber from each of the 25 districts and then on top of these 50, to nominate 25 by President Jayawardene or by the Government of Sri Lanka themselves. Now, President Jayawardene says that out of the second chamber,

he will appoint some ministers who will look after these areas. What will be the powers of these ministers ? What will be the legislative backing for devolution of power that these ministers seek to accomplish ? None of these things are said. All these remain unsaid. In view of the past experience, the district, which in the small Sri Lanka will be indeed a very small unit, is not at all a reliable unit or credible for any type of substantial devolution of power.

President Jayawardene has again come now with a slightly changed proposal, the proposal for provincial council. Again the same question arises as to whether the competence of these coucils, the amount of power that these councils will have, will in any manner satisfy the minimum requirements, the minimum aspirations of the Tamil population. Apart from this proposal and the need for a political solution, let me point out the humanitarian aspect of this whole question. People have died. Admittedly innocent people have died. Ministers of Sri Lanka have accepted it. Now it is necessary to rehabilitate those people, it is necessary to compensate those people for the loss if not of life which cannot be compensated, of property, substantial loose of property that they have suffered.

I would like to point out here that in the town of Munnar, one of those that were affected by military operations, the victims, according to Government, are being paid compensation. Why only in Munnar ? Why not in valvattuturai; why not in any other town ? We would like the Government to tell us what are the reasons and compulsions that make only the people of Munnar eligible to get compensation, and not of other towns. I would like the Government to see that the innocent people who are affected in any part of Sri Lanka, whatever be the town or area they live in, are paid compensation and are rehabilitated.

It is unfortunate that whilst during the ethnic riots of July last year, the International Red Cross was allowed to extend its beneficial influence there, this time that body is being forbidden from operating in Sri Lanka. One finds it very curions, and one finds that it is not humanitarian.

The humanitarian aspect is very important; but no less important is the need for safeguarding the security of our counity. This need has arisen because of the induction of foreign forces in that area. The Americans over the last one year have indeed established a very firm foothold in that island.

What is happening in Trincomallee ? According to the information that comes out from the island, military facilities are being given to the United States by the present Sri Lankan administration. This the Sri Lankan administration denies. It says that there are only rest and recreation facilities, which any country can use. But those who bring in information of militarization of that important and sensitive port should know better.

The renowned Peace Corps is back in action again in Sri Lanka. The Voice of America is strengtheing its transmission facilities, with the possibility of indocrination and brain-washing of people in that island and in the whole region.

We have news that Isrealis have opened what is known as an Interest Section in the U.S. Embassy there. Simultaneously, Mossad is training Sri Lankan operators against Tamilian freedom fighters, if I may call them so.

Knowing the infamous record of the Mossad against the Palestinians in the West Bank, against the Muslims in Beirut, their technology and manner of operation, viz. first strike, search and destroy, one has really reasons to believe that in what happened at the Madras airport, i.e. the bomb explosion killing a lot of our people, the Isreali Mossad's hand can be reasonably suspected.

It is not only the Isrealis. It is the South Africans also who are operating there. A South African Plane has admittedly landed in Colombo, and has discharged armaments. This is the way the induction of foreign forces is taking place in Sri Lanka. This is a danger to the security and independence of Sri Lanka, because once these forces come, i.e. from Isreal, they do not go back

easily. It is a threat to the security of this country, in view of our proximity to Sri Lanka. It is, therefore, necessary that the Government of India should very seriously convey to the administration in Sri Lanka the dangers of induction of foreign forces in Sri Lank—for Sri Lanka and for our country.

I would, therefore, request Government so proceed towards finding a political solution. We most all, in this House, strengthen the hands of the Government, so that the Government is in a position to play its role. We must also bring to the notice of President Jayawardene that the induction of foreigh forces is against his country's interests, and our interests. The people of this entire country are behind the Tamilians in Sri Lanka; and we hope that better days will come soon.

SHRI M.M. LAWRENCE (Idukki) ; Sir, this issue has been discussed in this House so many times. Our government is trying to solve this problem amicably between the Sri Lanka Government and the Sri Lanka Tamil leaders. But, so far, that attempt has failed. Not only that, the atrocities are increasing in Sri Lanka. Already, the hon. members who have spoken earlier, have narrated so many incidents here. Now, the speciality of this attack is that it is perpetrated by Sri Lankan Government using army against the unarmed Tamil people. A real genocide has taken place in Sri Lanka. Those killed were mainly women and children, not men; and so many shops were looted and burnt down. Now, the Tamil people are ruined economically.

This Jayawardene Government is following the policy of dividing the people of Sri Lanka; they are trying to divide and rule How Jayawardene came to power we very well know. There has a parliamentry system in Sri Lanka as we have here. But then it was changed to a presidential system; after conducting some sort of a referendum. Jayawardene became the President of Sri Lanka; and now, after becoming the President, he is killing all democratic rights of Sri Lankan people irrespective of Tamilians and Sinhalese. He is not solving any problem of the people. Sri Lanka is economically a backward country having a small population. Unemployment is on the increase there. A bunch of people are exploting the majority of Sri Lanka people and Jayawardene is ruling for this bunch of exploiters. To continue that rule now he and his henchmen are trying to divide the people and that is why this problem has cropped up in Sri Lanka. Earlier, he was expected to form a zonal council Now, again he has gone back. Sri Lankan Government is a weak government. Now, he is getting advice and help direct from Isreal as well as American imperialists. Already, my hon. friend has mentioned about it. So many times it was mentioned here in this House. Trincomalle is becoming a base of USA imperialism and Mossad from Isreal has been broughts to Sri Lanka to train counter-insurgency forces. Not only Mossad but also SAS, an organisation based in U.K. The SAS is a repressive force which was used by the British imperialists in Malaysia to suppress the democratic and revolutionary movement in 1950.

Now, the same SAS people are in Sri Lanka to train the Government instigated terrorists to kill unarmed Tamilians in Sri Lanka. This Mossad is working there and giving training. The same Mossad is helping Latin America's counter-revolutionaries of Latin America to attack the ordinary people and to block the advance of the liberation movement there. They are helping the military rulers in Latin America in collaboration with CIA. About the role of Isreal, we all know very well what they are doing in the Middle East, what they have done in Beirut and Lebanon. With the help of American imperialism Isreal has succeeded in dividing the people of Lebanon into Christians and Muslims. They are attacking each other. The Mossad engineered in Beirut the killings of thousands of unarmed people both children and women. The same Mossad has come to Sri Lanka, our neighbourhood. Sir, due to the presence more and more an international problem and particuiarly a very serious of these outside in telligence and subversive forces the Sri Lankan issue is becoming problem concerning our countrys sovreiagnty, independence and intergrity. This Mossad is seriously engaged in training to these forces in Sri Lanka. If we go to the history of Mossad can understand that they will definitely try to infiltrate through various agents to our

country also. Perhaps they might have entered our country and might be helping the subversive activities in our country.

DR. SUBRAMANIAM SWAMY : In Kerala also.

SHRI M.M. LAWRENCE (Idukki) : I appreciate your comment.

SHRI INDRAJIT GUPTA (Basirhat) : You mean that Isreal have entered into our country through Dr. Swamy.

SHRI M.M. LAWRENCE : I do not think, he will deny it.

Once I had the occasion of reading an article written by Dr. Swamy in a weekly pleading the case of Isreal...

SHRI SOMNATH CHATTERJEE (Jadavpur) : Why did you waste your time in reading his article ?

SHRI M.M. LAWRENCE : ...requesting the Government of India to recognise Isreal.

DR. SUBRAMANIAM SWAMY : The Government has aleady recognised Isreal. I only want the embassy to be there.

SHRI M.M. LAWRENCE : Government of India cannot take such a step in my opinion and in the opinion of my party.

17.00 hrs.

But Dr. Subramaniam Swamy is pleading for that. For whom is he pleading ? He is pleading for U.S. imperialism. Not only Dr. Swamy, there are certain other organisations also in our country which have now started a compaign against PLO at a time when this Mossad has come to Ceylon to train the anti-insurgency forcers against common people of Sri Lanka.

PROF. MADHU DANDAVATE : Don't give sort form, some people may confuse it with PLO and ULO.

SHRI M.M. LAWRENCE : Why, these organisations have, started this campaign against polostine Liberation Organisation at a jnncture when this Mossad has come Sri Lanka to help the govt. to suppress the democretic movements of Tamilians ? Actually, they are in collaboration with these forces, I may mention their names also. It is RSS. The RSS chief recently has disclosed his opinion about this. Not only now, even before also they have told their intention of having collaboration with all these international reactionary forces, forces which are working in collaboration with U.S. imperialism. They have no objection to Pakistan becoming a communal country, a fundamentalist country. They are interested about Bangladesh also becoming like that they think. Why are they arguing for that ? Because then only they can substentiste their case for establishing a Hindu Rashtra in India. That is their intention. Whether they will succeed or not, that is a different matter. I am sure that they are not going to succeed but we cannot shut our eyes to their attempted create such a situation in this country by campaigning among the common masses for these dangerous reactionary ideology and aims.

PROF. K.K. TEWARY : You did not mention Chines interest in Sri Lanka.

SHRI M.M. LAWRENCE : I am not arguing for Chinese, it is for you to say something if you have about that. But I can say one thing certain that China is interested in settling issues with India. Recently I have been to China. I am very much conversant about their mind, they are very much prepared to settle issues with India — (*Interruptions*).

MR. SPEAKER : Let us confine ourselves to Sri Lankan problem for the time being. Don't try to widen the scops of this issue.

SHRI R.L. BHATIA (Amritsar) : He has referred to Chinese interest in Sri Lanka not China's.

SHRI M.M. LAWRENCE : This discussion was hijacked to China by K.K. Tewari. Any way, I am sure that Chinese Government or the people of China are not against Tamilians in Sri Lanka there. They are on good terms with the Government of that country I am sure. Anyway, Sir,

Because of this attack, about one lakh people have become refugees in Sri Lanka. They are living in a very bad plight. Some people have come to India and some more want to come to India. I do not know what the Government of India is going to do in this matter. The attitude taken by our Government is, by and large, correct. They are trying to solve th s problem through negotiations. Some people are arguing for military inter-vention but my party strongly oppose such a step. That is not going to solve this problem. We have no right to intervene in that country by using our military or army. So, we are against that.

To solve this problem, our Government has to take more action steps. Already Prof. Madhu Dandavate has mentioned abour our role as Chair Person of Non-Aligned Movement. By using the influence of the Chair Person of the Non-Aligned Movement we can do something. I think we are not doing much about that. Our country and Ceylon are members of Commonwealth also. I want to know what this Commonwealth is doing insolving this problem? this problem is between Tamil speaking people of Ceylon and Jayawardene Government and not between Sinhalese and Tamilians. It is only between the people and the atrocrat who is ruling that is land with the support U. S. imperialism. That country is a member of the Commonwealth and our country is also a memeber of the Commonwealth. What is the Commonwealth doing? Are they doing anything in that matter? Why should we continue with the Commontwealth if it is not useful? Now it is repored in the paper that Norway and Sweden are taking some initiative to solve the problem. I do not know how they can solve this problem. Anyway, now there is a strong feeling all over India, and specially in the Southern States of our country. Tamil, Nadu, Kerala and Karnataka - that India Government is not doing what they can do for solving this problem.

Government is not acting with all their might to solve this problem as early as possible. So, I would request the Government, and especially the Prime Minister, to take the initiative to solve this problem as early as possible by takeing more strong action by using the forum of the NAM, the Commonwealth and any other forums which will help to solve this problem.

SHRI ERA ANBARASU (Chengalpattu): Sir, day before yesterday this august House has seen how all the political parties united together to make a mountain out of a mole-hill out of the Andhra Pradesh problem. I am sorry to say that the same interest is not shown in discussing this important Tamil problem. (*Interruptions*). Then they were all united together and the cry was that democracy has been buried in India. But they do not bother about the actual murder and actual burying of Tamil people in Sri Lanka. They are more bothered about Andhra Pradesh...(*Interruptions*)

DR. SUBRAMANIAM SWAMY : Out of their party only one Tamil MP is present in the House. All the others are absent... (*Interruptions*).

MR. SPEAKER : Let us discuss the Sri Lanka problem.

SHRI ERA ANBARASU : Not even a single BJP leader is not present here.

MR. SPEAKER : You discuss the Sri Lanka problem.

SHRI ERA ANBARASU : Before I come to the happenings Sri Lanka, I would like to bring to the notice of this hon. House the history of Sri Lanka Once Sri Lanka was part and parcel of Tamil Nadu. There is historical evidence...(*Interruptions*) I am not playing any Telugu drama, as the other political leaders did day before yesterday, or like NTR, who played a big drama by brining all the MLAs to Delhi. I am from Tamil Nadu...(*Interruptions*) Let me express my views.

I want to express my sincere feelings the problem of the Sri Lanka Tamils, unlike some political parties, who only play political dramas

**(*Interruptions*)

There is historical evidence that during AD 113-125. Gagabágu the second, the Ruler of Ceylon, accepted the invitation from seran sengutuvan", one of the three

grand monarchs of Tamil Nadu, and participated in the installing ceremony of the status of Kannaki, the Goddess of Chastity, in Kanji. This has been mentioned in silappadikaram, one of the foremost epics of Tamil literature of second century AD. It has been corroborated in Mahavansa, the Ceylon chronicle, that Ceylon was part and parcel of Tamil Nadu. during the earlier centuries of the Christian era. According to the oriental and accidental historians of repute, it was described as Tamparabane.

Sir. Tamparabane means a pearl in the Ocean. It is a clear evidence to press that it was a part and parcel of the Tamil order in the good old days. Therefore my point is that the Tamils in Sri Lanka have undisputed right to live in Sri Lanka. No one else, lave alone Jayawardene, can evict them. They have their birth right to live in Sri Lanka.

Sir, genocide has been carried on in Sri Lanka for quite a long time. Here I must point out that when ten civilised nations agree that it is a genocide, then it is the moral obligation of every country to protect the victimes and to prevent such a genocide, Sir here I would like to recall the resolution passed by the U. N. general Assembly in 1948. It said:

> "Genocide in any part of the world can never be considered to be an internal affair of the country concerned."

Genocide whether committed in time of peace or in time of war is a crime under the international law which is not only to be condemened and prevented, but also to be punished. Evidence of mass killings, the state terroism on the innocent Tamils are clear evidences of crime of genocide. Therefore, what I would like to say is that we cannot simply say that it is an internal matter. we cannot keep quite. Something has got to be done. A viable political solution should be found immediately.

Sir, I thank the Prime Minister of this country for all the initiatives she has taken, otherwise by this time so many more murders would have taken place.

SHRI CHITTA BASU: What else has taken place?

SHRI ERA ANBARASU: I must also thank the Government of India for its timely intervention.

Sir, butchery, torture and merciless killing which is going on in Sri Lanka is a barbaric act on their part. The brutal killing of the Tamils is a direct onslaught of worst kind on human rights and the Champions of human rights all over the globe should come forward to protest and prevent the State terrorism perpetrated on the minority Tamils in Sri Lanka.

Sir, here I would like to bring the notice of the august House that the minority problem of Sri Lanka is not a peculiar problem. Such a problem has been faced by so many other countries. In Malaysia and in Pakistan also there was such a problem, but they were all mature enough to solve the problem with due caution and care in approaching to the problem. But President Jayawardene did not have that maturity in approach to find out a proper and viable solution. Instead he behaved like an autocrat. He never wanted to solve this problem. Instead he was dilly-dallying. whenever he came to Delhi he came forward with a new proposal. The formal proposal agree to by Mr. Jayawardene. Mr. Parthasarathi and the TULF leader was not carried out. It was thrown into the dustbin.

Here I would like to impress upon that President Jayawardene is not only interested in wiping out the Tamils in Sri Lanka, but also he will not tolerate any one else leave alone any individual or even any political party, to oppose him. Sir, we know how Mrs. Bhandaranaike ruled Sri Lanka. The then Prime Minister of that country how has got now civic liberty. Her civic liberty has been suspended. She cannot address any meeting now. Our Opposition leaders yesterday were shouting that democracy has been uprooted from India. They should go to Ceylon and find out the misrule of President Jayawardene. The civic rights of one million people there have been taken away by one stroke. It is a shame.

PROF. MADHU DANDAVATE: I think during the next Emergency you will send us to Ceylon.

SHRI ERA ANBARASU : What I would like to point out is, immediately after Jayawardene came into power, he had subverted the Constitution of Sri Lanka, the judiciary is now crippted to serve its short-term political gains. This has been very clearly brought out by a famous book brought out by an eminent jurist. Although there was no credible threat to the life of the nation, a state of emergency was proclaimed for no other reason than to block legal and constitutional remedies to Tamils on whom the State vengeance now came down with a bang. Here I would like to quote from an excellent report on Sri Lanka published by the International Commission of Jurists and its British Section by Justice Paul Sieghart :

> "By way of successive constitutional amendments and promulgation of oppressive ordinances, each one of them being violative of the Sri Lankan Constitution, President Jayawardene has thus by one stroke destroyed the checks and counter-checks obtainable in a given democratic State."

That is the state of Administration going on in Sri Lanka and therefore, it is only because of the misrule of Jayawardene this problem has not yet been settled. The judiciary ceased to apply its judicious mind and the Legislature was reduced to serve for partisan ends of the unconstitutional and illegal objectives of the dominant majority and therefore, this is nothing but misrule of President Jayawardene which the main cause for the killings of Tamils.

My friends were talking about the presence of Mossad. It was not only in Sri Lanka, but it is spoted out in Tamil Nadu also. In this connection, I would like to read an extract from *Patriot* of 28th July 1984 as follows :

> "The entry of the Isaraeli outfit, Mossad, is a new element in the State-sponsored terrorism in Sri Lanka. Inhuman torture, humiliation and murder on streets have become order of the day. Mossad with the help of the CIA may tomorrow stretch its plan of action to the shores of the India."

It was reported that in Kumbakonam two Israeli persons were found and then the local people lodged a complaint and the next day it seems they disappeared and their whereabouts could not be traced. What I would like to say is, they are stretching their hands even in India, especially in South India, and our security is also in danger. Therefore, I would like to once again bring to the notice of this honourable House the argument of Jayewardene. He said he would like to contain terrorism. Even assuming that there is terrorism in Sri Lanka this is not the way to contain it by killing people of Tamil origin in Sri Lanka. If he really wants to contain terrorism if at all it is there, the reasonable aspirations of the people of Sri Lanka should be fulfilled. If the aspirations and ambitions of Sri Lankan people are fulfilled, there will not be any terrorism. After all they did not want any separate land. For 30 years they lived peacefully like brothers along with the Sinhalese. When did they come forward to work for a separate State ? It is only in the year 1974 when there was a Tamil Conference going on in Sri Lanka there was firing on the crowd and hundreds of people were murdered. At that time another Jalianwalla Bagh incident was renacted in Sri Lanka. They wanted to contain State-terrorism, they wanted to have some militant force and that is why the Tamils were driven to the wall. The Tamil people there wanted to have an equal right along with Sinhalese. You know how a discriminatory treatment is given to them. Therefore, before I conclude, I would like to once again reiterate that the Government of India should take up this problem in all the world forums, especially in the Human Rights Commission and India should also come forward to give a severe warning to Sri Lanka.

MR. SPEAKER : The House and the country is not divided. It is one on this issue. They are absolutely one.

SHRI ERA ANBARASU : India should impose economic sanction and withdraw all the sides given to them. Otherwise, they will

not care for India's intervention or initiative and the problem will not be solved.

SHRI C. T. DHANDAPANI (Pollachi) : I thank very much the Members who have condemned the State terrorism which has been unleashed by the Government of Sri Lanka against Tamil minority.

Last year, in the month of July, innocent people, particularly the un-armed people were killed in the prison. Because of many reasons and bonds of people in Tamil Nadu and Sri Lanka, we raised this issue in the House. The Government of India played a role of a mediator in this case. It was said by the Government of India in 1983 that it will not be a silent spectator. After one year, it is a very sad thing, the very same statement is being made by the Government of India In the recent incidents and riots in Velvettiturai and Chunnakam areas many people were killed. More than 300 children, were arrested. They were made captive. Nobody knows the whereabouts of 2000 youths who were arrested. Yesterday, their mothers i.e. mothers of those 2000 youths took out a procession. They gave a representatation to the Government that the detained people should be released immediately. The Sri Lankan Government has some peculiar way to tackle the issue. They have decided to liquidate the youth—age ranging from 15 to 30. That is a calculative method which they are adopting. Those who love democracy and the entire press who are for the human rights have condemned those acts. Government of India have been writing to the Sri Lankan Government. After these letters, Mr. Lalith Athulathmidali, Sri Lanka's Minister for National Security made a statement :

> "The Army, the statement said, had taken a humanitarian attitude in the course of its operation."

2,000 people have been killled. Even then the National Security Minister says that the Army had taken a humanitarian attitude ! Actually they wanted to liquidate the entire Tamil Community. That was not done by the Army. This I am saying, keeping in view the statement of the National Security Minister that their action was based on humanitarian attitude. He appreciates the action of the Army. This is the way things are happening there.

Sir, I do not want to say much about the atrocities which they are committing. Even some of the people from Tamil Nadu, about 16 passengers, who had gone to Jaffna were not spared. Those 16 passengers travelling in a hired van were pulled out of the van by the Sri Lankan armed forces and shot dead at Kaithali, 5 kms., from Jaffna. This is what has been stated. Now, Indian citizens from Tamil Nadu were killed. I do not know what is the Government of India going to do. Of course, I can understand that many people plead that it is an internal affair. But here, our citizens from Tamil Nadu were killed. I want to know whether the Government of India made any protest against the Sri Lankan Government.

Many hon. Members have said and I suppose the hon. Members from the Congress bench must appreciate it. What I would like to say is, you see the attitude and tendency of the Tamils. Allen couple was kidnapped by Tamil Youth. They are Americans and suspected to be CIA agents. Of course, they were, no doubt, CIA agents. They were kidnapped by the Tamil youth and kept Madam Prime Minister made an appeal to the youth that these couple should be released With all the humility, the Tamil youth had released this couple but at the same time, they made a demand to the Government of India, particularly to the Prime Minister that one lady by name Nirmala Nithyanandam, a professor in a college who was detained by the Sri Lanka Government should be released. They wanted that the Indian Government should tell the Sri Lanka Government to release the lady from the jail. Of course, we did not do that. We are not able to write to the Sri Lankan Government to release Nirmala Nithyanandam. Some-how she was liberated ; she was freed from the Jail by the Tamil youth.

Again, I would like to state how the minority people are subjected to harassment. Many forums, even international forums and jurists in many places have condemned this action and many associations have also condemned it. With a heavy heart, I am asking. The entire Tamil community,

whether they are in Sri Lanka or Tamil Nadu are in dark. We do not know where to go to whom to go and what to tell. We are in a dark situation. It is because, nobody is there to come to our rescue. That is the situation. That is what is happening now a-days. The Minister and the Government, all these years, at least since last year when the ethnic violence took place, have been telling us, as for as the Government of India is concerned, they have no proposals at all We just helped the Sri Lanka Government to come to a settlement. In that case, why did you invite, say, President Jayawardene last June ? What was the necessity for you to invite him here ? Why did you invite him without any proposal with you ? If you don't have any proposal, why such a mediation was initiated ? At the same time, I would like to say that even in that meeting, according to Press, he was accepted some-thing. I do not know what has been discussed. But according to the Press, Jayawardene accepted many proposals placed by you but after he went to Sri Lanka, he turned them down. He goes against the settlement and assurances which he has given to you. He says like that. In that case, what is the position ?

HROF. N. G. RANGA (Guntur) : What shall we do ?

SHRI C. T. DHANDAPANI : That is your question.

SHRI K. MAYATHEVAR (Durdigul) : You are asking that question because you cannot have the feelings which we are having.

SHRI C. T. DHANDAPANI : The TULF leaders first did not want to Parti-cipate in the Round Table Conference...

PROF. N. G RANGA : I did not wish to interrupt you. I wanted to help you.

SHRI C. T. DHANDAPANI : In the beginning, they did not want to attend the RTC, the Round Table Conference. But the Government of India insisted that they should go to the Round Table Conference. They attended the RTC. They wanted a Regional Council which was refused by President Jayawardene. Now, they say, it is a second chamber. My hon. friend, Mr. Faleiro, stated here correctly how the second chamber is going to function.

Then, they said something about terrorism. I would like to tell you, how the boys become terrorists. I must say, it is invitable. Certainly, I would openly say, I support them. But at the same time, they did not want to get allied with any other power which is against India. I would like to tell you the truth. The very same Mossad organisation offered their services to the Sri Lankan Tamil youth. The Mossad organisation assured the boys that 2000 boys would be trained in Israel itself. They refused it. The meeting took place in Geneva between the Tamil leaders and the Mossad organisation. They refused it for two reasons. firstly, that they were against Israeli's political ideology and secondly, that Israel was against India. Therefore, they refused it. Had they accepted the offer made by Mossad organisation, I do not know what the Tamil boys would have done by this time. They would have faced the entire army forces of Sri Lanka. They missed an opportunity, believing the Central Govern-ment. Now they do not know where to go. That is the position.

Again, I would like to say something about the statement made by the hon. Minister. On p. 3, it is stated :

> "We have taken steps to curb activities which may be directed against Sri Lanka from our soil."

I cannot understand the meaning of this sentence. What activities they are going to call as "from our soil"? I do not know what it means. The hon. Minister should enlighten me about it so that I can be convinced on this.

My hon. friend, Prof. Madhu Dandavate, said that he is against separatism. I am also against separatism, a separate nation in India. He also said about our late Anna. I am thankful to him for his comments on that. However, we support a separate Eelam in Sri Lanka. We cannot compare the demand of DMK for a separate nation

in India with the demand of Tamilians in Sri Lanka

At the same time, we cannot equate the democratic values of Shri Jawaharlal Nehru and the dictatorial arrogancy of Shri Jayawardene.

I would like to quote from Sri Lanka News Review Volume-I p. 5 :

> "By 1975—a year before the TULF had adopted separatism as a political solution, the terrorists made it known that their aim was to divide Sri Lanka by dint of force and to establish separate State."

This is the booklet. According to this, they raised the slogan in 1957. Before that, what happened.

On August 18, 1977 Shri Jayawardene, as Prime Minister declared open war against Tamils. In 1977, it started. Therefore, because of the various factors and atrocities on Tamils, they raised this issue. Even now, in June, 1983, Mr. Amrithalingam said :

> "I am ready to give up the demand of separate nation provided we are given State autonomy and more powers to the State."

It was denied. Therefore, as far as I am concerned, there is no other solution except separate State for Tamils in Sri Lanka. They have been fighting for it for decades.

17.37 hrs.

[SHRI SOMNATH CHATTERJEE in the Chair]

There is another calculated conspiracy going on. Sinhalese are being dumped there. What will happen ? In due course, the culture and separate identity of Tamils will be destroyed. This is another act. It is against human nature. Therefore, I would also say that this colonisation should be stopped.

Total military regime is there. They have to oppose it. Sri Lanka is buying arms from many countries including Israel, South Africa and UK.

It has been accepted by all peace-loving countries that Indian Ocean should be a zone of peace. This demand is being made because Sri Lanka is allowing USA to use it as base for landing of F16 and re-fuelling. Our accepted policy is that the Indian Ocean should be a zone of peace. This also should be taken into consideration.

Professor Madhu Dandavate has said that our Prime Minister is the Chair Person of the Non-aligned Nations But, one of the countries of NAM is going against the interests of the other nations, particularly Asian nations, by polluting the entire Asian region. That may be the reason for another Asian regional war. Therefore, is it not the duty of the Chair Person to bring it to the notice of other non-aligned countries and condemn Sri Lanka for having allowed the super-powers to deploy more arms in Sri Lanka ?

It has been said that it is an internal problem. According to my information more than 2,000 people have been arrested and they are kept in jail. In these 2,000 people, there are many Indian citizens, Therefore, Government have every right to see that the Indian citizens are freed from jail. One may not bother about the people of Indian origin who are living there. This is one matter.

There is another matter. They say that it is an internal problem If a country wants to tackle a particular issue within its own limits in the country, it is allright, it is an internal matter. But Sri Lanka has started buying arms from other countries, not only they are buying arms. But the other countries' agencies are also being deployed there and they are giving training to those people. So, it is becoming an international problem. In that case, the Government of India cannot escape from the responsibility by just saying that it is an internal problem. Now, it is becoming an international problem. The Government of India has got every right to intervene in the matter.

I would again appeal to the Government that they must recognise Eelam and snap

ties with Sri Lanka because of its anti-democratic activities as well as violation of human rights. I hope, the Government of India would behave sensibly hereafter.

SARI K.T. KOSALRAM (Tiruchendur) : Mr. Chairman, Sir, the Sri Lankan problem is a very, serious problem. As a freedom fighter, I know what happened in those days. was in jail for more than four years. In those days. in my area one British man was murdered and a number of railway stations and police stations were burnt. But the Bristishers did not send the army to those places Therefore, in whatever other things I may differ from my friend, Mr. Dhandapani, I would also say that I do not approve of the army action there ...

SHRI K. MAYATHEVAR (Dindigul) : What is the solution that you want to suggest?

SHRI K. T. KOSALRAM : Please allow me to speak.

I know Mr. Jayawardene very well. I had been to Sri Lanka three years back. He categorically told me that the Tondaman Report had been approved by the Cabinet, that is, the Stateless people would be given citizenship rights. Thereafter, he came to India and he told the press categorically that he was going to give citizenship rights to those Stateless people, of Indian origin ... But that assurance has not been implemented. Our Prime Minister sent Mr. G. Parthasarathy as her special envoy to Sri Lanka. Mr. Jayawardene categorically assured him and committed himself that the District Councils would be given more autonomy, that law and order and legislative power would be given to them. But he is biding his time. Now he has started with Second Chamber. He was first saying that powers would be given to the District Councils.

This is the kind of things President Jayawardene is telling and we cannot believe him. Not only that, there is Trincomalee, a natural harbour. 800 warships can be berthed there. An oil bunker is being constructed there. We also tendered but it has gone to the Americans. So the American forces are there. No our ships will have to go around Sri Lanka. We are not safe unless the Sethusamudram project comes through. So that is the most important thing.

My friend, Mr. Mayathevar wanted my solution. The only solution is a political solution. Political solution means somehow or other we must see that Jayawardene comes round. We are sure this military action is not going to solve this problem.

I wanted to reply my friend, Mr. Dandapani. I am glad that he told that in India we do not want any separate State. I am congratulating him But at the same time he is supporting the demand for Eelam. ...

SHRI K. MAYATHEVAR : We are having a fundamental right here. We enjoy all political rights here.

SHRI K. T. KOSALRAM : Northern Sri Lanka consists of 20 Lakhs of Eelam people. The other areas spread over Sri Lanka have 12 Lakhs of people of Indian origin and Indian citizens. If we send our Army for a seprate Eelam, what will be the fate of 12 lakhs of people of Indian origin and Indian citizens ? That is my question. So, Sir, the military action of Sri Lanka, I condemn like anything. Similarly, we cannot send our troops for Eelam separatism. That is my contention. But I whole-heartedly agree with Mr. Dandapani and support him in all other aspects except that.

SHRI K. MAYATHEVAR: To stop genocide what action is being taken ?

SHRI K.T. KOSALRAM : I am asking. Did anybody ever think of Bangladesh problem to be solved so quickly ? Nobody. Similarly, have patience Our Prime Minister is capable of solving this problem also. This is not a Tamil problem. This is a national problem. This is not a regional problem. This is not a Tamil problem. Our Prime Minister rightly considers it as a national issue. I have full confidence in our Prime Minister. She said, 'I cannot keep quiet. My people are there. If you butcher like this, I cannot

sleep.' That way she has spoken. So much So I appeal to my friends ...

AN HON. MEMBER: At least she should give a warning.

SHRI K. T. KOSALRAM : You know what happens to these warnings. In case of Bangladesh also we gave warning.

SHRI K. MAYATHEVAR : Even a resolution is not being passed here.

SHRI K. T. KOSALRAM : We should realise the American presence there. The Prime Minister's move is the correct is the correct move. Her approach is the correct approach. Even President Reagan went and told - not Kosalram or Mayathevar or Chatterjee, he went and told President Jayawardene that our Prime Minister's approach is the correct approach. So have confidence in our Prime Minister for the solution of this problem.

She is now and then writing letters and sending telegrams every munite. We see how Jayewardene is cheating or how he is adopting the delaying tactics. Now I want to tell you that only a few people want separatism. All these Tamils People want some power. That is all, Our Prime Minister must see that power are given to the Elam people and they live together. We cannot send our military there for the separatism to butcher our people. I request my hon. friends to note this. Thousands of Muslims are from my constituency. All of the Indian muslims had been butchered in Bangladesh. We cannot act as we did in Bangladesh. 2,000 people have been arrested and sent to jails. If there are Indians, we cannot keep quiet. We must see that we are here to safeguard our Indian citizens. Our Prime Minister will safeguard everybody there.

MR. CHAIRMAN : Dr. Subramaniam Swamy. You have got five minutes.

DR. SUBRAMANIAM SWAMY : Sir, when the Prime Minister spoke from the rampart of the Red Fort, the feeling was that Government of India was about to embark on some decisive step on the Sri Lanka question. But, since then, I think they have lost the momentum. To-day we are coming back to the old position of debating the old issues. The question in to-day's discussion should be—what is the Government of India going to do in the event of this kind of killing that goes on erupts again ? What is happening in Sri Lanka is a process of genocide being dished out in doses. Some killing takes place and then there is some peace and again the killing starts. It appears that very time the position is that the Tamils become a little worse off. In 1983 when the most severe riot took place, at that time, Shri Amrithalingam came to India. He was a Member of Parliament ; there was a lot of talk about the Government of India's doing something. Then Jayawardene came here. That was all right. Subsequently in Sri Lanka Parliament, the Tamil MPs were removed from the membership of Parliament. But, you had not been able to stop that. Everything what happens is that when a riot takes place, the situation of Tamils worsens. Then a little piece is there. We forget that and then whole process starts again. Unfortunately, the riots in Sri Lanka have taken the form of genocide. In fact I was looking at the International Convention. On the Apartheid there was a U.N. General Assembly Resolution No. 3068. The definition given for the apartheid applies not only in South Africa but also it applies to what is happening in Sri Lanka. There are two International Conventions to-day which Sri Lankan Government is violating with all immunity. And Govenrnment of India is only giving a running commentary as to what is happening in Sri Lanka. (*Interruptions*). It shows your effectiveness and you are not able to stop them. It shows how ineffective your deplomacy is You cannot stop that. What is the use of speaking that you are having the fourth largest army in the world. Why go on telling this instead of telling 'friends' this is what we are doing ?' What is the use of telling that we have millions of people here in arms and our army is the fourth largest in the world.

AN HON. MEMBER : What are your friends doing ?

DR. SUBRAMANIAM SWAMY : Well, I am ready to help you with my friends, if you like.

Today the worst part of the Sri Lankan situation is that there is no Sinhalese leader to come and speak for the whole nation. The Sinhalese leaders speak for Sinhalese and the Tamils leader speaks for Tamils. Of course, the Tamilsare in minority. But it is a very very terrible situation where the polity is destroyed, that the political processes are subverted because of the fact that the leaders of Sinhalese today have become factional leaders and the leaders are only interested in furthering the genocide. The question really arises as what is to be done. In Sri Lanka there are three categories of Tamils - the Jaffna Tamils, the Plantation Tamils and the Sinhalese Tamils. Actually, it is wrong to say that the Tamils are the only people who came from India. In fact, Sinhalese are also the people who came from India. Sir, they came from your region and from Orissa. They both are Indians. I do not make any distinction between the Sinhalese and the Tamils But the question is that they are not able to get along together. Mr. Anbarasu is not here. He let the cat out of the bag by saying that Sri Lanka is part of India, Sri Lanka administration was part of India. As late as in 1935, it was seperated from India without the concurrence of the people. Pakistan was separated with the concurrence of the people. Whereas Sri Lanka was not separated from India with the concurrence of the Indian people and it is only 35 Km. away from India. Whereas the Andaman and Nicobar Islands are about 2000 Kms.away from India and they are part of India. Whereas this is only 5 Kms. away from India. The Chinese can talk about Hongkong but India cannot talk about Sri Lanka. I am unable to understand this logic. I am not suggesting anything.

I am only saying that when you talk about interference, there is already interference when Mr. Parthasarathy goes to Sri Lanka. That is interference. Now, the question is the extent of interference. How much are you propared to go ? How far are you prepared to go ? When you telephoned Mr. Jayawardene and enquired about the situation there, I said "that is also interference"- But the question is; what is the extent of interference ? That is the real issue.

Sir, I am afraid in Tamilnadu a feeling is growing that this Government does not care for Tamils, Some Tamilians tell me that when a few Hindu Panjabis were killed in Punjab, the army was despatched. Whereas Tamilians are being killed in thousands in Sri Lanka and this Government is not doing anything except the speeches. This is the general opinion in Tamilnadu and you have to recognise this. Therefore, I say, to put it bluntly....

आचार्य भगवान देव : आप क्या चाहते हैं कि सैनिक कार्यवाही की जाए ?

डा० सुब्रहमण्यम स्वामी : यह आपके बस का नहीं है।

आचार्य भगवान देव : आप चाहते क्या हैं ?

(*Interruptions*)

DR. SUBRAMANIAM SWAMY : Therefore, in conclusion, I ask this Government : what have you got in mind ? You have got two international conventions to support your action. This kind of killings cannot go on. I say this kind of killing is actually affecting the people of Tamilnadu itself. I do not know whether Eelam is a viable solution. In fact when Eelam is born, it won't be economically viable. It will have to be supported by foreign powers. If you have integrity and if Sri Lanka is to be maintained, then I am afraid Mr. Jayawardene will have to act very quickly for a political solution. Otherewise, there are enough precedents in this world, in recent history, for intervention. The Government of India has defended the Societ Union for sending troops to Afghanistan. They said that they had invited them. So, here you also can be invited. If you want, I can arrange for the invitation. The U.S.A. have also sent their troops to Greneda to defend their interests. Thererefore, if the Tamils are killed in Sri Lanka, you have every right to send the military to defend the Tamils there and to see that the Government there comes to senses and does not encourage genocide. This is the solution.

18.00 hrs.

श्री जगपालसिंह : (हरिद्वार) सभापति,जी श्री लंका की समस्या पर हम यहां विचार कर

रहें हैं। पंडित जी के समय से लेकर आज तक यह भारत की परम्परा रही है कि दुनिया के किसी भी कोने में यदि मानवता को कुचला गया है, लोगों के अधिकार को छीना गया है, तो इस सदन में चर्चा हुई है। हम लोग जनतंत्रीय प्रणाली के मानने वाले लोग हैं, जो कुछ श्री लंका में हो रहा है, मैं उसकी घोर निन्दा करता हूं, लेकिन अगर इस सदन में कुछ लोग ही यह चाहें कि श्री लंका और तमिलियन्स को प्रोवोक करके हम अपने देश पर एक अन्तर्राष्ट्रीय खतरा मोल लें तो मैं इसका समर्थक नहीं हूं।

आज श्री लंका की समस्या हमारे देश की एकता, अखंडता और सार्वभौमिकता की समस्या से जुड़ी हुई है, उसको हम अलग करके नहीं सोच सकते। जो इस सदन में यह सुझाव देना चाहते हैं कि श्रीलंका की समस्या को अपने सिर पर मढ़ लें तो मैं और मेरी पार्टी इस राय के नहीं है। उस समस्या को भारत सरकार जिस ढंग से ले रही है, मैं उसकी कोई प्रशंसा तो नहीं करता हूं, लेकिन जिस रास्ते पर वह चल रही है, उससे अगर हटने की कोशिश की तो विश्व की बड़ी शक्तियां एक तरफ जहां हिन्दुस्तान को घेरने की कोशिश कर रही हैं, इंडियन ओशन को हम जोन आफ पीस बनाने की कोशिश कर रहे हैं, भारत की प्रधान मंत्री इस बात को लेकर चल रही हैं तो हमारी तरफ से कोई भी ऐसा कदम न उठे कि बड़ी ताकतों को बहाना मिल जाये कि श्री लंका की प्रावलम को लेकर हिन्दुस्तान ने श्रीलंका के अन्दरुनी मामलों में दखलअन्दाजी की है।

श्रीलंका की समस्या एक मानवतावादी समस्या है। वहां हमारे हिन्दुस्तान के लोग भी हैं। मैं प्रधान मंत्री से जानना चाहता हूं कि 1974 में आपने श्रीमाओ भंडारनायके के साथ समझौता किया था उसमें तय हुआ था कि आप 5 लाख, 60 हजार लोगों को हिन्दुस्तान के मूलवासियों को वापिस बुलायेंगी। श्रीलंका न उस वक्त तैयार था और न आज तैयार है, कि उनको अपनी नागरिकता दें। आपने खुद स्वीकार किया था कि उन 5 लाख, 60 हजार भारतीय मूलवासियों को वापिस बुलाने का काम नहीं किया गया, तो क्या यह ब्रीच आफ कम्प्रोमाइज नहीं है? जो हमारी ट्रीटी उनके साथ हुई थी ?

आपसे पहले 1964 में श्री लाल बहादुरशास्त्री ने भी श्रीमती भंडारनायके के साथ समझौता किया था, लेकिन उस के एम्पलीमैंटेशन की भी कोई कोशिश भारत सरकार द्वारा नहीं हुई। अगर हुई होगी तो हमारी प्रधान मंत्री यहां बैठी हैं। मिलेट्री एक्शन का डा.स्वामी ने जिक्र किया अफगानिस्तान का। अफगानिस्तान की समस्या को आप श्रीलंका के साथ मत जोड़िये मैं वहां पर फौजों की हिमायत नहीं करता हूं, वह वापिस होनी चाहियें। वह हमारे देश के लिए भी खतरा है लेकिन आप इस बात को भी जानते हैं कि अगर 5 घंटे रशियन फोजें वहां पहुंचने में लेट हो जाती हैं तो वहां अमेरिकन फौजें रशियन फौजों की जगह होती आज जो ज्वायन्ट कौमनिक चाईना और अमेरिका का पब्लिस हुआ, आपको मालूम है चाहे रूलिंग पार्टी हो चाहे हम लोग हों, आज अमेरिका और चाइना में ट्रीटी हुई है, उनमें समझौता हुआ है।

हमारे लोगों की यह कोशिश नहीं होनी चाहिये कि चीन और अमेरिका दो बड़ी शक्तियां अफगानिस्तान में आकर बैठ जायें। दोनों को अलग अलग रहना चाहिये। मैं अफगानिस्तान की फौजों की वकालत नहीं करता हूं।

मैं इसीलिए कहता हूं कि श्रीलंका की समस्या पर यह सदन बड़ी गहराई से विचार

करे । वहां पर सेना भेजने के क्या रिपर्कशन्ज होंगे, हमारे देश पर उसका क्या असर होगा ? मैं उसकी भर्त्सना करता हूं जो श्री रामचन्द्रन ने 9 अगस्त को वहां के सदन में बयान दिया कि अगर वहां यह चीज चलेगी तो एक-एक तमिलियन हथियार उठाकर यहां से मार्च शुरू कर देगा । इस तरह की प्रोवोकेशन न इस सदन में हो न सदन के बाहर हो । हिन्दुस्तान की परम्परा रही है हरेक मुल्क की एकता अखंडता की हमेशा हमने चिंता की है ।

आज हमारी प्रधान मंत्री निर्गुट राष्ट्र सम्मेलन की अध्यक्ष हैं, मैं उनसे कहना चाहूंगा कि आप अपने इस स्थान, जो विश्व के देशों ने आपको दिया है, मजबूती से उस स्थान से अपना असर इस्तेमाल करके श्री जयवर्द्धने पर पोलिटिकल प्रैशर डालें और उनको मजबूर करें ।

मैं तमिल भाईयों की इस राय से सहमत हूं कि श्रीलंका के तमिल लोगों का आन्दोलन खालिस्तान की तरह का एक सैपेरेटिस्ट आंदोलन नहीं है । वे चाहते हैं कि जयवर्द्धने की सरकार उन्हें सिंहलियों की तरह बराबरी के अधिकार दें और उनके साथ समानता का व्यवहार हो । अगर वे एक अलग स्टेट की मांग करते हैं, तो वह उसी तरह जिस तरह हमारे देश में समय समय पर अलग अलग स्टेट्स बनाने की मांग की जाती रही है और पंजाब तथा दूसरी स्टेट्स को मान्यता मिलती रही है । मैं मांग करता हूं कि विश्व की जो साम्राज्यवादी ताकतें हमारे देश के खिलाफ सक्रिय हैं और श्रीलंका में अपनी फौजें भेजने की कोशिश कर रही हैं, यह सदन उनकी भर्त्सना करें । मैं उन शक्तियों की भर्त्सना करता हूं । अमरीका हो या इस्राईल वे अपने आप को श्री लंका की समस्या में इनवाल्व न करें, क्योंकि इसके भयानक नतीजे निकल सकते हैं ।

मैं जयवर्द्धन से कहना चाहता हूं कि जहां हम अपनी सार्वभौमिकता, एकता और अखंडता की रक्षा के लिए कटिबद्ध है, वहां हमने भौगोलिक सीमाओं से ऊपर उठकर हमेशा मानवाधिकारों की रक्षा का समर्थन किया है ।

हमारे देश की किसी पार्टी के लीडर का भले ही यह विचार हो, मैं समझता हूं कि श्रीलंका को तोड़ना पाकिस्तान को तोड़ने से भी ज्यादा खतरनाक होगा । उस वक्त हम सब एक थे । हमें यह बात समझ लेनी चाहिए कि जितना छोटा कोई देश होता है, साम्राज्यवादी ताकतों को उसके मामलों में दखलंअंदाजी, इन्टरवीन करने का उतना ही अधिक मौका मिलता है । जो लोग श्रीलंका में फौज भेजने के पक्ष में हैं, मैं उनको बताना चाहता हूं कि वहां पर दो देश बन जाने से विश्व की बड़ी ताकतें वहां पर दखल देंगी, वहां पर बार बार कू होंगे । यह हमारे नैशनल इन्ट्रेस्ट में है कि श्रीलंका नहीं टूटना चाहिए । वहां पर सेना भेजकर समस्या को हल करने की हमारी कोशिश नहीं होनी चाहिए । मैं प्रधान मंत्री जी से कहूंगा कि विश्व के देशों में उनको एक बड़ा महत्वपूर्ण स्थान मिला है, वह डिप्लोमेटिक प्रैशर इस्तेमाल करके श्रीलंका की समस्या को पोलीटिकल सालूशन निकालने की कोशिश करें ।

SHRI K. A. RAJAN (Trichur) ; Mr. Chairman, we have been discussing this issue of Sri Lanka on various occassions, but now we are discussing the issue of Sri Lanka in a peculiar context and in the recent development that has taken place inside Sri Lanka as also outside. Sir, we have trying, rightly trying for a political solution to this Sri Lanka problem. I want to emphasise on behalf of my party that military intervention is not at all a solution. Military intervention will be a counter-productive one. Military solution will be only playing into the hands of President Jayawardene and other reactionaries who want to take advantage of the situation. So that is not the solution for the problem.

Unfortunately we have been hearing that even Mr. Jayawardene is not earnest in having a political solution. That is what Mrs. Bandarnayake's statement given recently, and the statement of the TULF leaders say. They say that Mr. Jayawardene is not at all earnest in finding a political solution for the problem. What is the reason ? What is the new development that has taken place in Sri Lanka ? In Sri Lanka there is a neo-colonial economic development and that is the basic factor which has developed in these recent years. President Jayawardene is not at all inclind to have a political settlement to this ethnic problem because he is trying to secure more arms and other types of military aid from USA, UK and Israel. His recent visits to Washington and London, striking deals for having international terrorism, all that has led to the present situation. It is a collaboration with the US and Israel as also opened an office in Colombo and the services of Mossad have been secured and navy boates have been purchased from Japan and something more nefarious is deliberated upon, causing grave concern. I need not narrate what Mossad is. Mossad is an Israeli organisation having its foothold in many countries, where it has played a very nefarious role in upsetting established Governments. It is using all sorts of International terrorist methods to see that the normal and legitimate rights of the people are scuttled.

In this situation, it is not a question entirely of Sri Lanka alone. If Sri Lanka is harmed, if Trinchomallee is used by the United States for the Diego Garcia establishment, if the whole of Indian Ocean is going to be threatend by this development, it is not the security of Sri Lanka alone that is threatened. Also threatened is the existence and stability of India, because of the new developments taking place in Sri Lanka.

These are the reasons why we are anxious to say that Jayawardene is not at all serious about having a political solution to this problem. Unfortunately, genocide is being committed. This problem has to be raised. India especially has a special role to play. As the Chair-person and as one of the strong pillars of the non-alignedmovement, India has to mobilize public opinion against the wrongs and injustice perpetrated against the Tamils of that country. The Tamil people there have got every right to have the protection or their language, culture, freedom of association and everything. Those things have to be given to them.

Self determination is a slogan which they have approved and agreed to. It has to be upheld, in explaining the rights of the Tamil people. In this context, I would like to stress that the Government must move a bit forward and take the initiative in arousing public opinion through various forums of the country, and see that in the light of the new developments taking place in that country, it points out the situation to which Jayawardene is leading his country, by allowing American bases and all sorts of Israeli activities etc.

In this manner, we have to find a political solution to the problem. India especially has a role to play India has already made it clear that it always wants to have good, neighbourly relations with Sri Lanka. We do not want to interfere in the internal affairs of any country. But inspite of all these things, India has got an important role to play, to see that there nefarious activities of Jayawardene—the open genocide that has been perpetrated against the Tamils there—are stopped, and that that country is saved from such stooges of imperialism.

श्री हरीश कुमार गंगवार (पीलीभीत) : माननीय सभापति जी, श्रीलंका की वर्तमान समस्या पर विचार करते समय ही यह भी सोचना होगा कि भारत में बहुत से तमिल लोग हैं और जिनकी भावनाओं को बड़ी ठेस पहुंची है अपने भाईयों के मारे जाने से और उन के जरिये सारे देश को ठेस पहुंची है इस मामले में । क्योंकि किसी भी स्थान पर इस तरीके से सामूहिक हत्याएं हों, जिनके पास हथियार न हों उनके ऊपर मिलिटरी के तीनों विंग या उनमें से एक विंग भी हमला करे तो जो हमारे अधिकार हैं और जो मानवता के नाम पर हमें दिए गये हैं जिनको यू० एन० ओ० ने माना है और हम मानवतावादी हमेशा से मानते आये हैं, उन अधिकारों का भी श्रीलंका में हनन किया गया है ।

श्रीलंका में बहुत समय से तमिल लोगों के साथ जो कि भारतीय मूल के हैं उनके साथ दुर्व्यवहार किया जाता रहा है। छठे संविधान बिल के जरिये उन्हें निर्वाचन के अधिकार से वंचित किया गया है। समस्या वहां चाय के बागों में काम करने वाले लोगों की भी है और क्या यह अच्छा लगता है कि 30 लाख व्यक्ति घर से बाहर कर दिये जायें, उनके रहने का कोई ठिकाना न रहे, उनके बच्चों को भून दिया जाय, मां बहनों के साथ रेप किया जाय तो क्या हम चुप-चाप इन अन्यायों को देख सकते हैं और सह सकते हैं ? वे मांग कर रहे होंगे अपने अधिकारों के लिये, हमने भी मांग की थी हिन्दुस्तान को आजाद करने के लिये····· और बहुत सी जगहों पर यह मांगें उठती रहती हैं अहिंसात्मक रूप से, और कहीं पर कुछ हिंसा भी हो जाती है। लेकिन मैं समझता हूं तमिल लोग इन अत्याचारों को बहुत समय से, कम से कम तीन दशकों से सहते चले आ रहे हैं और भारत ने सिवाय कागज-पत्र लिखने के,कागज पर अपनी संवेदना प्रकट करने के और कोई भी सहायता उनकी नहीं की है। यह कहा जा सकता है और कहा गया है और मैं भी इस व्यू का हूं कि वहां पर सेना नहीं भेजनी चाहिए। सेना के द्वारा यह सवाल हल नहीं होगा। सेना भेजने पर लोग हमारे ऊपर आरोप लगा सकते हैं। जो बात दूसरों के लिए कह रहे हैं वह हमारे ऊपर भी आ सकती है। इस लिए मैं यह नहीं कहता, लेकिन एक बात जरूर जानता हूं कि जब हमारी देश की प्रधान मंत्री नान-एलाइंड मूवमेन्ट की भी चेयरमैन हैं तो क्या उसके जरिये इस मामले को हल नहीं किया जा सकता ? क्या उन लोगों की कोई कमेटी नहीं बनाई जा सकती जिसके जरिये इस मामले को हल किया जा सके ? आखिर हिन्दुस्तान के लोगों की भावनाओं का भी ख्याल करना उनका फर्ज बनता है।

दूसरी बात यह है कि क्या हम इतने कमजोर हो गए हैं कि हम किसी बात को कायदे में, नियमों के अनुसार मानवता के नाते करना चाहते हों परन्तु एक छोटा सा देश भी उसको मानने के लिए तैयार न हो ? हमारी फारेन पालिसी का यह दिवालियापन ही कहा जा सकता है कि पाकिस्तान हमसे नाराज रहे, श्रीलंका हमसे नाराज रहे और हमारी बात न माने... (व्यवधान) सही बात कभी अच्छी नहीं लगेगी। तो मैं कह रहा था कि पाकिस्तान से हमारे टर्म्स अच्छे नहीं हो सके, बंगला देश से हमारे टर्म्स खराब, नेपाल भी हमारे साथ अच्छा व्यवहार नहीं करता और उधर श्रीलंका भी हमारी बात मानने के लिए तैयार नहीं है। तो फिर हम कैसे बड़े भाई हैं, कैसे चेयरमैन हैं, नान-एलाइन्ड नेशन्स के कि कोई भी हमारी बात मानता ही

18.18. hrs.

[MR. SPEAKER *in the chair*]

नहीं ? इसका मतलब यह है कि हम शक्तिशाली नहीं हैं अपनी बात मनवाने के लिए। हमारी चिट्ठी का, हमारे टेलीग्राम का, हमारी भावनाओं का और इस पार्लमेन्ट की भावनाओं का कोई भी असर पड़ोसी देशों पर पड़ सकता है - इसमें शक है, क्योंकि हमने अपने को उस प्रकार से शक्तिशाली नहीं बनाया हुआ है।

इसलिए मै अनुरोध करता हूं कि इस सम्बन्ध में कोई बहुत तेज और व्यापक पग उठाए जाने चाहिएं जिससे इस समस्या का हल निकल सके। बहुत दिनों तक मूकदर्शक बनकर इस समस्या को हमें देखते नहीं रहना चाहिए। इन शब्दों के साथ ही मैं अपनी बात समाप्त करता हूं।

श्री रीतलाल प्रसाद वर्मा (कोडरमा) : अध्यक्ष महोदय, श्रीलंका में कई वर्षों से नरसंहार का भीषण चक्र चल रहा है।

नरसंहार होता है, फिर बीच बचाव शांति होती है। उसके बाद फिर नरसंहार होता है। यह जो दुश्चक्र चल रहा है इसका अन्त कैसे हो, मैं समझता हूं, सिवाय राजनीतिक समाधान के और कोई दूसरा सल्यूशन इसका नहीं हो सकता है। कई मित्रों ने अपने विचार प्रकट करते हुए कहा कि सैनिक कार्यवाही होनी चाहिए, कई मित्रों ने अन्य बातें कही हैं, लेकिन मैं स्वयं और हमारा दल भी ऐसा समझता है कि आज की परिस्थितियों में आज की अन्तर्राष्ट्रीय शिच्युएशन में इस तरह की कोई कार्यवाही नहीं की जानी चाहिए। लेकिन वहां पर जो नरसंहार चल रहा है उसकी मैं घोर भर्त्सना करता हूं और सरकार को भी इसकी भर्त्सना करनी चाहिए। श्रीमती इंदिरा गांधी आज नैम और चोगम की चेयरपर्सन हैं इसलिए उनसे बड़ी उम्मीद है। जब विश्व की अन्य परिस्थितियों पर विचार किया गया तब क्या कारण है कि श्रीलंका में जो यह अनवरत् समस्या चल रही है उसके लिए अन्य देशों के साथ मिलकर इस राजनीतिक समस्या का कोई हल नहीं निकाल सकते ?

श्री लाल बहादुर शास्त्री और श्रीमती भण्डारनायके के साथ जो समझौता हुआ था, उसमें अभी तक क्या कार्यवाही हुई है ? यदि उसमें कमी है, तो उस कमी को अगर कारगर ढंग से नहीं लिया जाएगा तो यह समस्या चलती रहेगी। जहां तक लाखों तमिलियन्स और अन्य भारतीयों के साथ जो मानवीय अधिकारों पर प्रहार हो रहा है, उसकी ओर हमको ध्यान देना चाहिए।

आज विश्व बहुत छोटा हो गया है। एक ओर से दूसरे ओर आदमी आसानी से पहुंच सकता है। ऐसी परिस्थिति में हम विश्व के देशों के साथ मिलकर राजनीतिक और कूट-नीतिक ढंग से समाधान कर सकते हैं। लेकिन जितना हमें इस पर ध्यान देना चाहिए, मैं समझता हूं कि वह अभी नहीं दिया गया है। इसी कारण से यह बराबर नर-संहार का चक्कर चलता रहेगा और हम यहां संसद में चर्चा करते रहेंगे और आंसू बहायेंगे, लेकिन कोई समाधान नहीं निकलेगा। यह भी बहुत खेद का विषय है कि हमारे देश के जो राज-नीतिक और राजनैयिक संबंध हैं उन संबंधों में इतने दिनों से जो कार्यकलाप हुए हैं, उससे कोई नतीजा सामने नहीं आ पाया है। चूंकि हमारे जितने भी पड़ौसी देश हैं, चाहे बंगला देश हो चाहे पाकिस्तान हो और चाहे श्रीलंका हो व चीन हो - इन सभी देशों के साथ किसी न किसी तरह से अभी तक हमारे संबंध सामान्य नहीं हो पाए हैं। स्व० पंडित जी का सिद्धांत पंचशील या गुटनिरपेक्षता अथवा सहअस्तित्व का हमारे देश के लिए अच्छा था महात्मा गांधी ने रंगभेद और जातिभेद के आधार पर जो समस्या उत्पन्न हुई थी, उसके लिए वह अफ्रीका तक गए और आज जब तमिलियन्स की समस्या श्रीलंका में उत्पन्न हो रही है, तो उनकी समस्याओं के समाधान के लिए अन्तर्राष्ट्रीय संयुक्त राष्ट्र संघ, "नैम" और "चोगम" के सदस्यों से बातचीत करके राजनीतिक हल ढूंढना चाहिए।

इन शब्दों के साथ मैं अपनी बात समाप्त करता हूं।

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI) : Sir, my colleague, Shri Mirdha, will reply to the debate. If I rise now, it is to share my growing concern at what seems to be a deteriorating situation in Sri Lanka.

Hon. Members know and they have referred to the various incidents and events which have taken place since we last debated this matter. It has been discussed several times before. They have referred to the extensive shelling by the Sri Lankan Nevy and what happened in Mannar and other places such as Velvettiturai and the killings of many innocent people. In fact, the latest

news is that more people of Indian origin have been killed.

Originally I thought of making only some general remarks, but certain points have been raised on which I should like to say a few words.

I want to congratulate Prof. Dandavate, who made a learned and informative speech as is expected from him. He told us about the origin of the trouble which is of long standing. Various points of view have been expressed here. Although our Friend who spoke just now, I think Jagpal Singh Ji...

(Interruptions)

AN HON. MEMBER : Yes, Lok Dal.

SHRIMATI INDIRA GANDHI : Whatever Dal, that does not matter, but he made a sensible speech and took a national points of view . However, he said that we were not doing anything. This is not a fact. Some people have said—I am sorry that I was not present when Shri Subramaniam Swamy made most of his speech, I heard only the tail end he spoke of interference and said it was only a question of degree. This is not so. If we sent anybody to Sri Lanka, it has been with the concurrence of the President and the Government of Sri Lanka. We did not announce that we would send somebody whether they wanted it or not. If I have telephoned or written, that is a normal way of keeping in touch with Heads of other governments and States and I have done so even when the matter did not concern India directly. I consult leaders of many countries whenever the occasion so demands. I have been in touch with President Jayawardene and written or spoken to him whenever a specially disturbing event has taken place. Another point needs to be clarified. An Hon'ble member spoke of Soviet interference at the time of Bangladesh. Our agreement with the Soviet Union is not at all a military agreement, it is purely a treaty of peace and friendship. So, except that it was a moral booster at that particular time when nation was feeling a bit low, otherwise it was not connected with events in Bangladesh or the subsequent outcome.

We are deeply concerned about the induction of Mossad in Sri Lanka. The Sri Lanka Government have compared this with our having an Israeli Consulate in Bombay. The two issues are not at all at par ; there is no comparison between the two. This particulate Consulate was set up in the fifties, intended only to provide visa facilities to Indian Jews, many of whom live in Bombay or Chochin and that area. Now we do not even have a Consul in Bombay. Sri Lanka, on the other hand, is virtually forging a security relationship with Israel. These two are very different situations. President Jayawardene told a News Coference that he would seek help "from the devil himself" necessary. The ostensible rationalisation given for their decision by President Jayawardene is that he has not been able to obtain anti-terrorist assistance from other countries. This explanation is rather intriguing to us because we do know, and this has been cofirmed by the British Government, that British experts have been providing anti-terrorist training to the Sri Lankan police since October last. They are attached to the police Academy at Kalutare in the western province and have been helping to raise a special Commando unit there. Similar help may also be forthcoming from other countries.

With regard to the plane, it was a chartered one from the East African Airlines, but who chartered it and who or what came on it, we do not know. Anybody can charter a plane and use it. However, in the present circumstances, it is intriguing.

DR. SUBRAMANIAM SWAMY : Ambarasu knows it is of South Africa.

SHRIMATI INDIRA GANDHI : I do not want to blame them if they are not involved, at the same time, I have no information to the contrary.

In one of today's newspapers I see a report that the Prime Minister of Sri Lanka, Shri Premadasa, has produced an Indian journal, INDIA 2,000, in his Parliament, which sets out an alleged Indian plan to invade the island State last September. I refute this false allegation strongly. It is utterly irresponsible for people in the authority to behave like this. There was no such plan. And, although I do not like to disappoint

my friend opposite, we have no such plan for the future either.

DR. SUBRAMANIAM SWAMY : What about this ?

SHRIMATI INDIRA GANDHI : That was what I said just now.

श्री मनी राम बागड़ी (हिसार) : जरा एक प्वाइन्ट साफ कर दीजिए कि क्या आप का यह स्टेटमेंट था कि आप ने अमेरिका से कोई मदाखलत करने की अपील की थी । ऐसा लोक सभा में भी सवाल उठा था कि आप ने कहा था कि अमेरिका, लंका और हमारे बीच में बिचोलिया हो कर कुछ करे ।

अध्यक्ष महोदय : वाजपेयी जी ने 377 में यह सवाल उठाया था ।

श्रीमती इन्दिरा गांधी : मैंने ऐसी बात बिल्कुल नहीं कही थी ।

There is no truth in this statement. I have not heard about it before, otherwise, I would have mentioned it. But we have expressed our concern...

श्री मनी राम बागड़ी : वाजपेयी जी ने यह रेज किया था ।

श्रीमती इन्दिरा गांधी : इस बात में कोई सच्चाई नहीं है ।

We have written or otherwise approached many leaders of other countris, Heads of Governments, on events in Sri Lanka to express our grave concern at developments there and how the violence and crime are escalating. You have all heard that 500 young people were taken away. Their parents were told that they would be returned very soon. Out of these I believe only 100 have come back. But subsequently, about 150 or so others have been taken away, and nobody knows where they are.

When we heard that other countries were approached for military and other assistance to put down what was the Sri Lankans call Tamil terrorism, we conveyed our viewpoints that it would pose dangers to our security to have foreign forces so close by. We wondered also whether these countries understood the basic nature of the problem and whetherr they would like to get involved in the manner in which we had heard they were being asked to do.

The size of a country has nothing to do with its sovereignty. Somebody has spoken of being Big Brother. We do not believe in this theory. We do not think in terms of big or small brothers. We believe in the equality of all nations. In the non-aligned movement even though India is the Chair-person, our attitude has been not to flaunt our leadership there, or to pressour views on others. We try to work in partnership. That may have certain weaknesses but, on the other hand it has also its advantages, because one gets greater cooperation. The whole question of Big Brother irritates our smaller neighbours and also certain countries which may not be so never. Some Indians refer to special cultural relations and so on. This may boost our pride, but it is not welcome in the countries concerned.

DR. SUBRAMANIAM SWAMY : What about big sister ?

SHRIMATI INDIRA GANDHI : Either Big Sister, or Big Brother. It makes no difference. When we say we are equal, it can be equality amongst sisters and equality amongst brothers, just as you like.

Every country has its national interest at heart and would not like to brook any interference from outside, as indeed we ourselves would not like such interference from outside in our country. When we speak to Sri Lanka, we speak as a friend and neighbour who is deeply concerned.

A question was asked about previous agreements. We had agreed to take 6 lakh people. Out of that, 510,000 applied by the last date, which was 30th October 1981. All these have either been registered, or their registration is being processed.

President Jayawardene has agreed to give Sri Lankan citizenship to this balance

DR. SUBRAMANIAM SWAMY : Are you calling it a genocide ?

SHRIMATI INDIRA GANDHI : I do not know whether that word was used. The killing, the massacre of the Tamilians, these are some of the words which have been used earlier. Whether in letters I have written 'genocide' I do not now remember. I can look that up. But when I say that people are being massacred and whole populations are being sought to be annihilated. I think it means the same thing.

Initially I had offered to send medicines, food, anything that was needed either for the refugee camps or other places. At that time we were told that everything needed was available. At that time they did not allow the Red Cross. But later we have been helping. We have given Rs. 60 lakhs on Government to Government basis and Rs. 54 lakhs through the Indian Red Cross. But naturally if more is needed, it can be considered even though we are not flush with funds. We shall certainly help in whatever way we can.

PROF. N. G. RANGA : At present ?

SHRIMATI INDIRA GANDHI : The Red Cross itself does not go in. The Red Cross goes only in a war situation. But the League of Red Cross Societies helps in such situations.

MR. SPEAKER : I think now there is nothing much more left in this and I can go to the next item, I suppose.

SHRI INDRAJIT GUPTA : What is the latest position regarding the hijacked plane ?

MR. SPEAKER : She has said, when she gets information she will give it.

SHRI INDRAJIT GUPTA : We are going to adjourn now and tomorrow is Sunday. We should know something.

SHRIMATI INDIRA GANDHI : There is some Bill going on.

SHRI INDRAJIT GUPTA : I know that there is a Bill going on, but the plane is also going on.

I have a small matter of personal explanation. My name is there in the passenger list. (*Interruptions*) Because, otherwise, Mr. Tiwary may start saying, I have hijacked the plane.

MR. SPEAKER : I read that. I immediately sent my Marshal to enquire whether you are here or in the plane.

SHRI INDRAJIT GUPTA : I am here. I want that all my friends should be assured that I am here.

DR. SUBRAMANIAM SWAMY : This shows that the Soviet Union is behind the hijacking ;

PROF. MADHU DANDAVATE : Is it Shri Indrajit Gupta or his triplicate ?

18.48 hrs.

LAND ACQUISITION (AMENDMENT) BILL—CONTD.

MR. SPEACER : I think we may now take up the Land Acquistion (Ammendment) Bill.

We may finish it to-day.

श्री मनीराम बागड़ी : अध्यक्ष जी, दिगम्बर सिंह जी ने संशोधन के बारे में प्रधान मंत्री जी से कहा था । मैं यह कहना चाहता हूं कि वह उठकर न जाएं । इसको मंजूर करके जाएं, जब भी जाए, इस संशोधन के बारे में फैसला करके जाएं, ऐसे नहीं । ····(व्यवधान)

श्री सज्जन कुमार (बाहय दिल्ली) : अध्यक्ष जी, मैं आपके माध्यम से सरकार को बधाई देना चाहूंगा क्योंकि लैण्ड एक्वीजिशन बिल जिसकी पिछले कई सालों से हम लगातार कोशिश करते रहे हैं कि यह बिल संसद के सामने आए और जो किसानों का शोषण हो रहा है, उनको कुछ रिलिफ् मिल सके ।··· (व्यवधान)

SHRI KRISHNA CHANDRA HALDER (Durgapur) : The Land Acquisition Bill is a very important Bill. Many Members have to speak on this. This may be taken up on Monday.

MR. SPEAKER : Let me get over it. It has benn decided by the House to finish this Bill to-day.

श्री सज्जन कुमार : अध्यक्ष जी, मैं आपको बधाई देना चाहता हूं क्योंकि लोकसभा के अध्यक्ष के साथ-साथ आप कृषि पंडित हैं और कृषक समाज के अध्यक्ष भी हैं ।

मैं भी जानता हूं, संसद भी जानती है और सारा देश जानता है कि आपकी लगातार यही कोशिश रही है कि यह बिल संसद के सामने जल्दी से जल्दी आये, और यहां से स्वीकृति मिलने के बाद लागू हो, ताकि किसानों का जो शोषण हो रहा है, उनको कुछ रिलीफ मिल सके । इसलिए अध्यक्ष जी, मैं किसानों की ओर से और अपनी ओर से आपको भी बधाई देना चाहता हूं ।

यहां मैं आपके माध्यम से मंत्री जी से आग्रह करना चाहूंगा कि जहां आपने इस बिल में बहुत से नये प्रावधान किए हैं, दफा चार और दफा छ; के नोटिस के सम्बन्ध में आपने कहा है कि इसमें एक साल से अधिक का समय नहीं लगेगा, लेकिन मैं यहां सुझाव देना चाहता हूं कि एक साल का समय भी बहुत अधिक है । क्योंकि जब किसान को दफा चार के नोटिस दे दिए जाते हैं तो उस का इंटरैस्ट उस जमीन के प्रति नहीं रहता । क्योंकि उसको पता लग जाता है कि बहुत जल्दी सरकार इस जमीन को ले लेगी । इस कारण उस जमीन से अधिक पैदावार होने की आशाएं खत्म हो जाती हैं और दूसरी तरफ कई परेशानियां भी सामने आती हैं । मैं आपके माध्यम से सुझाव देना चाहता हूं कि इस अवधि को घटाकर 6 महीने कर दिया जाना चाहिए ।

दफा 6 के नोटिस के बाद एवार्ड दिये जाने के सम्बन्ध में आपका कहना है कि इसमें दो वर्ष से अधिक का समय नहीं लगेगा । अध्यक्ष जी, दिल्ली में हमारा यह अनुभव रहा है कि दफा 6 का नोटिस देने के बाद एवार्ड मिलने तक के काल में कई परेशानियां खड़ी हो जाती हैं । जैसा मैंने कहा, एक ओर तो किसान का अपना इंटरैस्ट उस जमीन के प्रति खत्म हो जाता है, दूसरी ओर यह भी देखने में आया है कि कुछ असमाजिक तत्व उस जमीन की खरीदफरोख्त शुरू कर देते हैं और उसमें नई-नई अन-औथोराइज्ड कालोनियों का निर्माण शुरू हो जाता है । इसलिए मेरा सुझाव है कि दफा 6 के नोटिस के बाद एवार्ड मिलने तक के बीच के समय को अधिक से अधिक एक साल रखा जाना चाहिए । जब हमने जमीन को लेने का एक बार निश्चय कर लिया है तो उसके बाद भी सालों तक उसको ऐसे ही डाले रखने का मैं कोई औचित्य नहीं समझता ।

इस बिल में एक महत्वपूर्ण प्रावधान और किया गया है, जिसके लिए मैं आदरणीय प्रधानमंत्री जी को बधाई देना चाहता हूं, कि अर्जित भूमि के बाजार मूल्य की 15 प्रतिशत की तोषण की दर को बढ़ाकर तीस प्रतिशत किया जा रहा है । इससे किसानों को अवश्य ही कुछ रिलीफ मिलेगा । लेकिन मेरे विचार में यह भी कुछ कम है । उसका कारण यह है कि एक ओर तो सारी चीजों की कीमतें बढ़ती चली जा रही हैं, इसलिए उसके अनुरूप किसान को जमीन की कीमत का तोषण दर 30 के स्थान पर 50 प्रतिशत होना चाहिए । यदि इस 30 प्रतिशत दर का आप पूरा अनुमान निकालकर देखें तो इससे किसान को जितना लाभ पहुंचना चाहिए उतना नहीं मिल पाएगा । मैं आशा रखता हूं कि सरकार इस ओर ध्यान देकर इस दर को बढ़ाकर 50 प्रतिशत करेगी ।

of about 93,000, But, Sir, Sri Lanka, which had agreed to accept 3,75,000 People has so far to this date i.e. upto 31st January, 1984, given citizenship only to 1,90,000. The balance is their responsibility. The 93,000 to which they have now agreed is in addition to the others.

As I said earlier, we are doing everything possible to bring people to the negotiating table. That is the only way by which a peaceful solution can be found.

As regards the children and various other matters as I said earlier, not only the Foreign Office; but I personally have spoken to the Sri Lankan High Commissioner here about the fate of the children, the young people there and have also written to President Jayawardene on this matter.

Now, the question before us is whether this issue is one merely of terrorism and law and order, as the Sri Lankan authorities claim, and which is the point which President Jayawardene made in his last letter to me? In our judgment the problem goes much beyond this. It has grown to such dimension, not only because of the cumulative frustrations, but also because of the persistent and increasing violence and attacks on the Tamils in Sri Lanka. You know how many have been killed and how much of their property has been destroyed. Today they all live in great danger. They are daily subjected to torture, discrimination, indignity and terror.

The continuing violation of the basic human rights of the Tamil population has evoked deep concern here. We have drawn the attention of the appropriate international agencies to thes violations. We have voiced our grave anxiety in the Sub-Commission on the Prevention of Discrimination and Protection of Minorities and in the Human Rights Commission. Earlier on, we have sent financial help through the League of Red Cross Societies. It has also evoked worldwide concern One hon, Member spoke about the concern of some Western countries which are giving Sri Lanka financial and other aid, They are examining the situation and are worried.

The problem there is indeed a very complex one. The majority of the Tamils are in the North where it is sought to oppress them. Then there are Tamils in the Eastern Province, where the majority community of the whole of Sri Lanka i.e. those of Sinhalese origin, have been inducted and settled there so as to reduce the strength of the Tamils there. And finally there are those who are called Tamils of Indian origin. Of course, you have rightly pointed out that they all are originally of Indian origin, but now I am not talking of those who went long long ago but of those who were taken by the British about a hundred years ago. They are the ones who are normally referred to as Tamils of Indian origin. These are scattered in and around Columbo, on the Highlands and other parts of Sri Lanka.

Sir, some elements may be interested in aggravating the situation so that there is excuse for intervention from outside. We have to be very careful about this. We are keeping the situation under close watch. But we do not wish to say or do anything that might worsen the situation and make the problem more acute for the Tamils. On the other hand, we have to be alert about the activities of foreign agencies. The Island is very close so us, only about twelve miles away. Obviously we can not remain unconcerned It is not at all the same as some of the other instances that were pointed out. This is not the occasion to discuss the presence of the Soviet troops in Afghanistan. Our view is quite clear. We do not approve of foreign troops or any type of interference and we have made this clear to all concerned The Sri Lankan problem is entirely different. We are interested in ending the repression on, and the killing of, the Tamil population there.

And this will only happen, this stage can only be reached when there are serious negotiation for a viable political settlement which is acceptable to all concerned.

Whenever we say that India should advise or make itself felt, it does not help the ethnic minority because it irritates the majority community, which retaliaties on the Tamils. Therefore, even when we talk to the President or his representative, our attitude is one of how to get them to propose something that will be acceptable to the Tamils as well as all the other communities. (*Interruptions*). The President made

certain proposals. He also had certain ideas which he said he might propose, depending on the atmosphere and on what other parties say. He said, 'I have to win over the other people'. Whatever it was, as you know, he first mentioned the Second Chamber, which was unacceptable to the TULF. The other day in a press interview, President Jayawardene was reported to have stated that the Sri Lankan Government was willing to consider Provincial Councils as units of devolution for the entire country. While the District Councils will remain to begin with, over a period of time there would be Provincial Councils to which Ministers can be answerable. The formation of the Provincial Councils will be an organic part of the Second Chamber. This seems to be an improvement on the proposals which were outlined by the President at the All Parties Conference on July 23rd. I might mention that the minority parties and groups including Tamils, Muslims and Christians - these Muslims and Christians are also Tamils, but I am only separating them because...

DR. SUBRAMANIAM SWAMY : Because of religion ?

SHRIMATI INDIRA GANDHI : Well not religion-wise, but initially the Sri Lankan Government was regarding the Muslims as separate and telling us that they were not supporting the movement. That is the only reason why I am mentioning them separately, I don't want to divide them up into religious groups. But Muslims have also been killed, their properties have also been destroyed and they also feel aggrieved. So, these minority groups as well as, I believe, some other political parties including the Communist Party of Sri Lanka have advocated the setting up of Provincial Councils. Recently the Sri Lankan Freedom Party is also said to have supported the proposal. So it is our hope that these ideas will be fully discussed at the All Parites Conference Scheduled to be reconvened on the 29th or whenever it meets and a viable political solution worked out.

As most Members have indicated, this is a matter of concern not only to our sisters and brothers of Tamil Nadu, but to the entire nation. It is our hope that a place of honour and security for the Tamil population can be found within a united Sri Lanka through the democratic process of negotiations. It was for this that we had offered our good offices as a friendly neighbour. Recently, President Jayawardene has conveyed a message that he would like Shri Parthasarathy to visit Sri Lanka again at an appropriate time. Our good offices are available to the Sri Lankan Government and we shall continue in our efforts in every possible way to seek an early end to the ordeal which the Tamil people there are suffering.

MR. SPEAKER : Do we go on with this discussion...

PROF. N. G. RANGA : Mr. Speaker, Sir, One suggestion was made by my friend, Shri Anbarasu whether our sending Red Cross ambulances and medical supplies would be possible and would be welcome.

SHRI K. MAYATHEVAR : Sir, can you permit me for only one minute ? I am under your control, I am under your custody, you are our guardian. *(Interruptions)*

I want to ask a humble question from the hon. Prime Minister. What are the actions taken by the Government of India against genocide ?

MR. SPEAKER : That is what she has already said.

SHRI K. MAYATHEVAR : What is the specific action being taken to stop killings at least ? We are hearing of killings every day. It is all general.

MR. SPEAKER : This is what she has replied.

SHRIMATI INDIRA GANDHI : Prof. Ranga asked about ambulances.

SHRI K. MAYATHEVAR : Genocide has not been condemned.

SHRIMATI INDIRA GANDHI : It has been strongly condemned by the Government. That is the whole of what I have been telling you that we have condemned it. We have written to other Heads of States to condemn it. We have taken it up in the Human Rights Commission.

हम लेते हैं, जिसका अधिग्रहण करते हैं, इस बात का ध्यान नहीं करते कि गांव की बढ़ी हुई आबादी क्या है, वहां जमीन का अधिग्रहण कर लेते हैं।

यह भी देखने को मिला है कि प्रधानमंत्री के 20-सूत्रीय प्रोग्राम में जिनको रैजीडैंशियल प्लाटस् दिये हैं, उनको भी एक्वायर करने के नोटिस सरकार ने दे दिये हैं। सरकार को इस बात का ध्यान रखना चाहिये कि जो बिल्डअप एरिया है, उसको न लिया जाये और इस बात का भी ध्यान रखा जाये कि गांव की जो आबादी बढ़ रही है, उस गांव के आस पास थोड़ी जमीन ज्यादा छोड़ी जाये जिससे वह लोग अपनी व्यवस्था कर सकें।

मैं एक बार फिर प्रधान मंत्री को किसानों की तरफ से और लोगों की तरफ से बहुत बहुत मुबारकबाद देना चाहता हूं कि बहुत प्रयास के बाद जो सरकार यह बिल लाई है, उससे किसानों को बड़ी मदद मिलेगी।

श्री चन्द्रजीत यादव (आजमगढ़) : अध्यक्ष महोदय, मैं आपका बहुत आभारी हूं कि आपने मुझे बोलने का अवसर दिया। मुझे अभी लखनऊ जाना है, इसीलिए मैं रुका था।

इस तरह के विधेयक के किसानों की बहुत दिनों से माँग थी और बहुत मजबूत आवाज मेरा तात्पर्य है, आपकी आवाज - उठने के बाद इस बिल को यहां पर लाया गया है। आपने हम सब की बातों को ध्यान में रखकर सरकार पर जोर डाला कि किसानों के साथ जो अन्याय हो रहा है, उसको दूर करने के लिए यह विधेयक लाया जाए। लैंड एक्वीजीशन से सम्बन्धित कानून बहुत पुराना था और वह एक किसान-विरोधी कानून था। उसमें संशोधन करने की तरफ तवज्जुह नहीं दी गई इस सदन में दूसरे कानूनों में हर साल संशोधन होते रहते हैं लेकिन चूंकि यह कानून किसानों से सम्बन्ध रखता है, इसलिए सरकार ने उसकी तरफ ज्यादा ध्यान नहीं दिया। सरकार का ध्यान इस ओर जरूर गया कि किसान अनाज की पैदावार बढ़ाए, देश को आत्म-निर्भर बनाएं और इस देश को भिखमंगे की स्थिति में न रहने दें। इसके लिए सरकार ने पानी और बिजली आदि की व्यवस्था आदि कई कदम उठाए। किसानों ने देश के प्रति अपने कर्तव्य को पूरा किया। इसीलिए आज अगर हम सिर उठाकर कहते हैं कि भारत अनाज के मामले में आत्म-निर्भर है, तो इसका पूरा श्रेय इस देश के मेहनत करने वाले किसानों को जाता है। लेकिन सरकार ने इस कानून की तरफ पूरा ध्यान नहीं दिया और इसलिए सदन में बराबर आवाज उठती रही है।

अभी श्री सज्जन कुमार दिल्ली की चर्चा कर रहे थे। जब मैं पब्लिक एकाउंट्स कमेटी का अध्यक्ष था, तो उस कमेटी ने, जिस तरह से दिल्ली में डी डी ए किसानों की जमीन लेता है, उसका विशेष रूप से अध्ययन किया था। उस वक्त कमेटी को बड़े सख्त शब्द इस्तेमाल करने पड़े थे। हमने कहा था कि डी डी ए दिल्ली में, राष्ट्रीय राजधानी में, किसानों की दिन दहाड़े लूट कर रहा है। उदाहरण के लिए दिल्ली में 200 गज जमीन की जो कीमत है, उसी कीमत में डी डी ए ने किसानों की पांच एकड़ जमीन लेकर और उसमें डैवलपमेंट वगैरह करके मनमाने तरीके से बेचा है। मैं समझता हूं कि अगर कोई ऐसा पब्लिक परपज हो, जिसमें देश का कोई बहुत बड़ा हित शामिल हो, अगर सुरक्षा के लिए जमीन लेनी है या बिजली घर आदि किसी ऐसी संस्था के लिए जमीन लेनी है, जिसका बनाना जरूरी है तो उसको हम समझ सकते हैं। लेकिन अमीरों की बस्ती बसाने के लिए, सिनेमा घर बनाने के लिए या खेलों के लिए मनमाने दामों पर जमीन ली जाती रही है।

मैं एक उदाहरण देता हूं। गाजियाबाद में 1960 में 50 गावों के किसानों की 34,000 एकड़ जमीन ली गई, जिसका उद्देश्य यह बताया गया कि गाजियाबाद का विकास करना है। वह जमीन 18 साल वैसे ही पड़ी रही। किसान कहते थे कि हमें इसको बोने जोतने दिया जाए। वे लोग पंडित जवाहर लाल के पास भी पहुंचे। उन्होंने गुस्से से कहा था कि क्यों किसानों के साथ ऐसी बात होती है। लेकिन उसके बाद फिर मामला नौकरशाही के हाथ में चला गया। बड़ी मुश्किल से कुछ जमीन छोड़ी गई। एक महीना पहले मैं उन गांवों में गया था। 50 गांवों के किसान वहां इकट्ठा थे।

मुझे खुशी है कि इस विधेयक के जरिये यह एमेंडमेंट किया जा रहा है कि अगर अदालत द्वारा किसी व्यक्ति के काम्पेन्सेशन में वृद्धि की जाती है, तो उसी नोटिफिकेशन के द्वारा जिन अन्य लोगों की जमीन ली गई है, उन्हें भी काम्पेन्सेशन में वद्धि मांगने का अवसर दिया जाएगा। पहले तो उसी को ज्यादा काम्पेन्सेशन दिया जाता था। जो कोर्ट में जाता था। जो दूसरे गरीब लोग अदालत में नही जाते थे, उनको कोई नहीं पूछता था। गाजियाबाद के मामले में यही हुआ। हाई कोर्ट ने कुछ किसानों का काम्पेन्सेशन तीन गुना बढ़ा दिया, हालांकि आज जमीन की कीमत सौ गुना बढ़ गई है। बाकी किसान कोर्ट में नहीं गए। उन्होंने कहा कि हमें भी बढ़ाया हुआ मुआवजा दिया जाए लेकिन सरकार देने के लिए तैयार नहीं हुई और कानों में तेल डाले बैठी रही।

इस क्लाज को रैट्रोस्पेक्टिव इफेक्ट देना चाहिए आजादी के बाद से किसानों की जो जमीनें ली गई हैं और जिनको मुआवजा नहीं मिला है, यह प्राविजन उन पर भी लागू किया जाना चाहिए। जिन गरीबों को मुआवजा नहीं मिल पाया है, उसी रीति से उनको भी मुआवजा देना चाहिए।

दूसरी बात यह है कि जो संशोधन श्री दिगम्बर सिंह ने पेश किया है उस पर मंत्री जी को बहुत सहानुभूतिपूर्वक विचार करना चाहिए। मैं दो उदाहरण देता हूं। मद्रास हाई कोर्ट में एक केस गया, जमीन 1944 से ली गई। 25 साल तक उस पर कुछ नहीं हुआ और उसके बाद जब वह अदालत में गये और जमीन का मुआवजा मांगा तो उन किसानों को कहा गया कि 25 साल पहले जिस रेट पर जमीन ली थी उसी नोटिफिकेशन के अधीन आप मुआवजा पाने के अधिकारी हैं। अगर 25 साल मामला लटका रहेगा और नोटिफिकेशन की डेट से देंगे तो क्या यह उचित है? कायदे की बात है कि जिस दिन आप कब्जा ले रहे हैं उस दिन जो जमीन का बाजार भाव है उसके मुताबिक सरकार को मुआवजा देने में क्या हर्ज है? मैं समझता हूं यह संशोधन बहुत जरूरी है और इसको सरकार को मानना चाहिये।

अध्यक्ष महोदय : अब इसमें कुछ समाधान है।

श्री चन्द्रजीत यादव : नहीं है। अब कह रहे हैं कि दो साल के अन्दर फैसला होना है। तारीख वही रहेगी नोटिफिकेशन वाली। अगर दो साल के अन्दर अधिग्रहण नहीं होगा, अगर उनको मुआवजा नहीं मिल जायगा तो अपने आप लैप्स कर जायगा। यह अच्छी बात है। पहले तो यह कैद भी नहीं थी, और 20, 25 साल से गाजियाबाद का, यानी 1960 का मामला अभी तक लटका रहा।

एक तो मेरी यह प्रार्थना है कि खासतौर से शहरों के विकास के लिए और उनके आस पास बड़े पैमाने पर जमीन ली जा रही है उसमें इस बात का ध्यान रखना चाहिए, कुछ नियम बना दीजिये, आपने कहा हम सबको

इस बिल के तहत व्याज की दर को बढ़ा कर 9 प्रतिशत करने का भी सुझाव है। अध्यक्ष जी, मैं आपके माध्यम से मंत्री जी से कहना चाहता हूं कि जहाँ हमने सभी चीजों पर ब्याज की दर को बढ़ाया है, तो उसी के अनुरूप हमारे किसानों को भी 15 प्रतिशत को दर से ब्याज मिलना चाहिए क्योंकि उस किसान की जमीन को हम लेंगे जिसका सब कुछ उसी जमीन पर निर्भर करता है। इसके बाद बिल में यह भी सुझाव है कि किसी किसान को एवार्ड घोषित हो जाने के बाद भी यदि फैसला नही मिल पाता है तो उसको 10 प्रतिशत प्रतिवर्ष की दर से ब्याज दिया जाएगा। मैं चाहता हूं कि इस दर को भी बढ़ाकर 15 प्रतिशत किया जाना चाहिए। यद्यपि यह भी कम है, लेकिन इतना तो अवश्य ही मिलना चाहिए।

अध्यक्ष जी, मैं आपके माध्यम से सरकार का ध्यान इस ओर भी आकृष्ट करना चाहूंगा कि जहां आपने जिनकी जमीनों को लिया जाएगा, उनके बारे में सोचा है, वहीं हमें देश के लैण्डलैस, भूमिहीन हरिजन और दूसरी जाती के लोगों के बारे में विचार करना चाहिए जिनका सब कुछ जमीन पर ही निर्भर करता है···।

चाहे वह हमारे लौहार भाई हैं, चाहे कुम्हार भाई हैं, चाहे खेत में काम करने वाले मजदूर हैं, लेकिन उसमें कोई बात उनके लिए नहीं सोची गई कि आखिर वह भी जो बेरोजगार होंगे उनके बारे में हम क्या करें ? मैं पहली बात तो यह कहना चाहूंगा कि जब सरकार किसान की जमीन लेती है तो हमें एक तो पहले यह ध्यान देना चाहिए कि हम उसके लिए रोजगार की व्यवस्था कर सकें। हमारे नौजवान लड़के और बहनें, आज जिनका सब कुछ जमीन पर निर्भर था, जिनका वह सब कुछ ले लिया गया, वह बेरोजगारों की लाईन में खड़े हैं। उनके सामने कोई समाधान नहीं है। उनके सामने गंभीर समस्या है कि वह अपना पेट कैसे पालन करें। दिल्ली में जो जमीन ली जाती रही है उसमें पांच एकड़ का मुआवजा अक्सर 20 हजार रुपये एकड़ से अधिक कभी नहीं दिया गया। बल्कि कई जगह तो दस हजार रुपये एकड़ दिया गया और दिल्ली विकास प्राधिकरण जो आलटरनेटिव प्लाट देता है 200 गज का उसका साढ़े तीन सौ रुपये गज उसी आदमी से लेता है। जिसकी जमीन का अधिग्रहण किया गया। पांच एकड़ जमीन का करीब 1 लाख रुपया मुआवजा उस को मिलता है और दो सौ गज के प्लाट का करीब करीब उतना ही रुपया उससे ले लिया जाता है। आप देखें 5 एकड़ जमीन का मुआवजा अक्सर 80 हजार से लेकर 1 लाख रुपये तक उसको मिलता है और उसी जमीन में से वही आदमी उसी गांव का रहने वाला जब आप से 200 गज का प्लाट लेता है तो उससे 80 हजार से लेकर 1 लाख रुपये तक उसकी कीमत ले ली जाती है। मैं कहूंगा कि उसकी कीमत इतनी क्यों ? यह कितना बड़ा अन्याय है ? जो आलटरनेटिव प्लाट उसे उसकी अपनी जमीन में से ही दिया जाता है उसकी इतनी कीमत क्यों ?

दूसरी बात जमीन देने के बाद उसके सामने बेरोजगारी का बहुत बड़ा सवाल खड़ा हो जाता है ? 1977 के पहले उन बेरोजगारों को नौकरियों में प्राथमिकता दी जाती थी। लेकिन 1977 के बाद, सरकार बदलने के बाद वह प्राथमिकता समाप्त कर दी गई। मै माननीय मंत्री जी से कहना चाहूंगा कि हमें यह बात भी रखनी चाहिए कि जिनकी जमीन ली जाए उन बेरोजगारों को रोजगार देने में प्राथमिकता दी जाएगी।

जिस चीज के लिए जमीन लेते हैं जैसे कि दिल्ली विकास प्राधिकरण मकान बनाने के

लिए लेता है,या किसी कारखाने या फैक्ट्री के लिए लेता है तो यह क्यों न किया जाय कि उन गांवों के बच्चों को रोजगार दिया जायगा और प्राथमिकता के आधार पर दिया जायगा? ऐसे ही, जैसे मैंने कहा कि वहां के भूमीहीन हैं, मजदूर है, हरिजन भाई है, उनको भी इसमें प्राथमिकता दी जानी चाहिए । मैं दिल्ली विकास प्राधिकरण को मुबारकबाद भी देना चाहता हूं कि उन्होंने पहली बार प्रधान मंत्री श्रीमती इंदिरा गांधी के आदेश से यह निश्चय किया है कि जो आलटरनेटिव प्लाट पहले सिर्फ उन लोगों को दिया जाता था जिनकी जमीन ली जाती थी, अब यह हुआ है कि नौ प्राफिट नौ लास बेसिस पर उन्हें भी मकान बनाकर दिया जा रहा है जो भूमीहीन हैं, हरिजन भाई हैं, और करीब दस हजार मकान दिल्ली विकास प्राधिकरण उनके लिए बना रहा है । मैं दिल्ली विकास प्राधिकरण को इस बात के लिए भी बधाई देना चाहता हूं कि उनको कामर्शियल शाप्स के प्लाट्स में भी कुछ प्राथमिकता दी है । कुछ दुकानें एलाट करने का निश्चय किया गया है । लेकिन वह बहुत कम है । मैं जहां उनको बधाई देना चाहता हूं वहां इस बात के लिए उनकी आलोचना भी करता हूं कि जो टार्गेट रखा गया है वह बहुत कम है, उसे बढ़ाया जाना चाहिए । पांच प्रतिशत या दस प्रतिशत से कुछ होने वाला नहीं है । कम स कम 25 प्रतिशत दूकानों में उनके लिए रखा जाना चाहिए । साथ साथ इंडस्ट्रियल प्लाटस् जो हैं, जो इंडस्ट्रियल एरिया आप डैवलप करते हैं उन एरियाज में भी एक एक प्लाट देना चाहिए ।

19.00 hrs.

अध्यक्ष महोदय, हमने तो आपके माध्यम से सरकार को यह भी सुझाव दिया है कि दिल्ली के किसान अपनी जमीन आपको फ्री देना चाहते हैं । जिस आदमी के पास 10 एकड़ जमीन है, वह कहता है कि 9 एकड़ जमीन सरकार फ्री ले ले लेकिन हमारी एक एकड़ जमीन छोड़ दे और उस पर उसको इस बात का मौका दे कि जो भी सरकार का नक्शा है, उसके मुताबिक उसे कमर्शियल बना कर वह लोगों को बेच सके । अगर इस तरफ सरकार ध्यान दे तो इससे सरकार का पैसा भी बच सकता है और उसी एक एकड़ जमीन से उस किसान को इतना पैसा मिल सकता है कि वह सरकार द्वारा दिये गये मुआवजे से अधिक होगा ।

सबसे बड़ा सवाल यह है कि उन बेरोजगार किसानों को पहले रहने और उसके साथ-साथ उनके रोजगार की ओर हमें विशेष ध्यान देना चाहिए । अगर इस पर ध्यान नहीं दिया जायेगा तो एक ऐसा सवाल लोगों के दिमाग में खड़ा होता जा रहा है, ऐसे रास्ते पर नौजवान लड़के भटक रहे हैं कि उनको अगर रोजगार नहीं दिया गया तो आने वाले वक्त में वह हमारे लिए परेशानी खड़ी कर सकते हैं ।

जिन गांवों की जमीन ली जाती हैं, उनके विकास का काम दिल्ली विकास प्राधिकरण कर रहा है । उसमें बहुत काम किया गया है । लेकिन अभी भी उसमें बहुत काम की जरूरत है । मैं सरकार को इसके लिए मुबारकबाद देना चाहता हूं ।

इसके साथ ही अध्यक्ष महोदय, जैसा मैंने पहले कहा मैं आपको भी बहुत बधाई देना चाहता हूं । आपने इसमें बहुत प्रयास किया है शिक्षित समाज के नाते आप किसानों का बहुत ख्याल रखते हैं । आप इस सम्मानीय पद पर बैठे हैं, उसके बावजूद भी आप सारे किसानों, भूमिहीनों के प्रति जितना विशेष तौर से ध्यान देते हैं, मुझे मालूम है ।

आप शिक्षित समाज के अध्यक्ष है, आपने इन सवालों को उसमें उठाया है । मैं एक बात कह कर समाप्त करना चाहूंगा कि जो जमीन

रीहबिलिटेड नहीं कर सकते, नौकरी नहीं दे सकते, आल्टरनेटिव सौर्स नहीं प्रोवाइड कर सकते हैं, मेरा कहना है कि कम से कम जो पब्लिक या प्राइवेट सैक्टर के कारखाने हैं,जहां आप जमीन लेते हैं, उनमें जो भर्ती होती है उसमें उन किसानों के लड़कों को जरूर भर्ती करने में प्राथमिकता देनी चाहिये । कम से कम एक परिवार का एक आदमी जरूर लिया जाय । आप इस बात को जरूर लागू कराइये ।...

श्री दिगम्बर सिंह : मथुरा रिफाइनरी में भी लागू नहीं हुआ ।

श्री चन्दजीत सिंह यादव : आप इस बात को सख्ती से लागू कराइये कि एक परिवार का कम से कम एक आदमी को भर्ती में प्राथमिकता दी जायगी ।

दूसरी बात यह है कि एक जगह आपने अपनी स्पीच में कहा कि ज़मीन ली जायगी उसमें जो वीकर सैक्शन के लोग हैं उन पर विशेष रूप से ध्यान दिया जायगा रीहैबिलिटेट करने के लिए । मैं समझता हूं इसमें कोई डिस्क्रीमिनेशन नहीं होना चाहिये ।

अध्यक्ष महोदय : गावों में वीकर के अलावा तो कोई रहा ही नहीं ।

श्री चन्द्रजीत यादव : एक किसान जिसके पास 10 एकड़ जमीन है तो वह गरीब है ।

अध्यक्ष महोदय : हैं ही नहीं । किसी के पास रही कहां जमीन ?

श्री चन्द्रजीत यादव : मैंने बड़े ध्यान से आपकी स्पीच सुनी जिसमें आपने कहा वीकर सैक्शन की ओर विशेष रूप से ध्यान दिया जायगा । रीहैबिलिटेड करने में । मैं समझता हूं इसमें वीकर और स्ट्रांगर सैक्शन न लाइये । बल्कि जिसकी जमीन ली जा रही है उन सब को रीहैबिलिटेट करने की बात होनी चाहिये । शहर में, जैसा उन्होंने कहा कुछ परसेंट शॉप्स की बात क्यों नहीं देखते हैं कि जो गरीब आदमी हैं उनको शोप या फ्लैट देने में,नौकरी देने में कुछ तो वरीयता दी जायगी । कुछ तो करिये ।

मैं कहता हूं किसानों की जमीन आपने ले ली है लेकिन बहुत सी चीजें आप करते हैं पैट्रोल के पम्प देते हैं, गैस की एजेंसीज देते हैं और दूसरे काम करते हैं, कर्जा भी देते हैं तो क्यों नहीं आप किसानों को उन चीजों में प्राथमिकता देते हैं । जिनकी जमीनें ली जा रही हैं उनको आप इनमें प्राथमिकता दीजिए । इसी तरह से उनको सस्ते रेट पर कर्जा मिले ।

अब और अधिक समय न लेते हुए मैं समझता हूं सरकार को इस बात पर ध्यान देना चाहिए और इस काम को बिल्कुल नौकर-शाही के ऊपर नहीं छोड़ देना चाहिए कि जिधर से चाहें नहर निकाल दें, जिधर से चाहें सड़क निकाल दें । जहां तक सम्भव हो, आप गरीबों को बचाने का प्रयत्न कीजिए और उनकी मदद कीजिए ।

SHRI UTTAM RATHOD (Hingoli) : Mr. Speaker, Sir, if our amendments are accepted, we will not even speak.

MR SPEAKER : Rathod, it is a very good condition. Shri Ram Pyare Panika.

श्री राम प्यारे पनिका (रावर्ट्सगंज) : अध्यक्ष महोदय, यह बात सही है कि बड़ी प्रतीक्षा के बाद यह बिल आया है और हम इसका स्वागत करते हैं । अभी हमारे सहयोगी सज्जन कुमार जी ने आपको धन्यवाद दिया है, मैं भी उन्हीं के साथ अपने को सम्बद्ध करता हूं । यह बात भी सही है कि आप ही नहीं, हमारे माननीय सदस्य दिगम्बर सिंह जी भी समय समय पर पिछले कई वर्षों से इस बात की

चर्चा करते रहे हैं, उन्होंने भी इस सम्बन्ध में बड़ा प्रयास किया है ।

अध्यक्ष महोदय : पूरा डटकर प्रयास किया है ।

श्री राम प्यारे पनिका : उनको भी मैं बिना धन्यवाद दिए नहीं रह सकता । उनकी बहुत सी भावनाओं से मैं सहमत हूं लेकिन कुछ बातों से जो मैं डिफर करता हूं, वह भी बताऊंगा ।

मैं जरूर चाहता हूं कि जब किसान की जमीन ली जाए तो उसका उद्देश्य निश्चित तौर से यह होना चाहिए कि वे जिस हाल में उस समय हैं उससे अगर बाद में बहुत बेहतर न बना सकें तो उससे बदतर भी न बनायें । इसमें तीन चीजें हैं । एक तो सम्पत्ति के मुआवजे की बात है । दूसरी बात रिहैबिलिटेशन की है और तीसरी बात नौकरी वगैरह देने की है । जहां तक मुआवजे का प्रश्न है, यह सही है कि अभी जो मार्केट वैल्यू की बात कही गई है उसको डिफाइन किया जाना चाहिए । अभी होता यह है कि अधिकारियों की तरफ से संकेत किया जाता है कि इस तरह से मुआवजा तय करो जिससे ज्यादा न देना पड़े । ट्राइबल एरियाज में सुपर थर्मल पावर स्टेशन बनाए जा रहे हैं या जो कोल फील्ड् हैं वहां पर आदिवासियों की जमीन की कोई रजिस्ट्री या कोई दूसरा रिकार्ड नहीं रहता है । कुछ ऐसे चालाक लोग होते हैं जो उन लोगों से रजिस्टरी बहुत सस्ते में करा लेते हैं जिससे मार्केट वैल्यू निश्चित तौर से सही सही अधिकारियों के सामने नहीं आ पाती है । इस तरह से किसानों को बहुत कम मुआवजा मिल पाता है । इसलिए मैं चाहता हूं कि मार्केट वैल्यू की जहां तक बात है, उसको डिफाइन किया जाना चाहिए ।

दिगम्बर सिंह जी का जो यह कहना है कि पजेशन के समय मुआवजा दिया जाना चाहिए तो इस सम्बन्ध में आप विचार करें कि कोई प्रोजेक्ट है जिसकी सैंक्शन पांच करोड़ की है, लेकिन जैसे ही लोगों को पता चलता है कि सरकार उस जमीन को नोटीफाई कर रही है तो उसके अगल-बगल की जमीनों की कीमत भी कई सौ गुना बढ़ जाती है और तीन साल के बाद तो और भी कीमत बढ जायेगी । इसीलिए अभी सज्जन कुमार जी से कहा था कि यदि आप किसी किसान की पांच एकड़ जमीन लेते हैं तो उसके पास केवल 200 गज जमीन छोड़ दीजिए और बाकी आप मुफ्त में ले लीजिए । इसलिए पजेशन के समय तो उस जमीन की वैल्यू कई गुना होगी और आप कल्पना कर सकते हैं कि उसको दे पाना व्यावहारिक नहीं रहेगा । फिर वह परियोजना ही नहीं चल पायेगी ।

अध्यक्ष महोदय : सरकार जेब से दे रही है क्या ?

श्री राम प्यारे पनिका : हमारी सरकार जनप्रिय सरकार है । प्रोजेक्ट्स को वायबल बनाने के लिए सारी बातों को देखना पड़ता है ...**(व्यवधान)** मैं आपको अपने क्षेत्र के बारे में बताना चाहता हूं । हमारे यहां समझौता करने के बाद तीन सुपर थर्मल पावर स्टेशन बनाए गए । उस वक्त सरकारी रेट एक हजार रु० प्रति एकड़ आता था, लेकिन झगड़ा करने के बाद हमने पौने आठ हजार रु० कराया, लेकिन उनको मुआवजा नहीं मिला । आश्चर्य की बात यह है कि जो अगल-बगल की जमीन थी, बीच-बीच में जो छोटे टुकड़े बचे हुए थे, उनकी कीमत दिल्ली से भी अधिक हो गई है । यदि पोजेशन का रेट उनको देना पड़ेगा तो उससे योजना में कठिनाई पैदा होगी और काफी बड़ी राशि का भुगतान किसानों को करना पड़ेगा । यह बात सुनने में अच्छी हो सकती है, लेकिन व्यवहारिक नहीं है ।

श्री मनीराम बागड़ी : फिर आप एक इंच भी जमीन मत लो ।

श्री राम प्यारे पनिका : यह सही है कि अनिवार्य रूप से देश को विकसित करना है, इसलिए हम किसानों की ऐसी वकालत न करें, जो उचित न हो । लेकिन मैं यह कहना चाहता हूं कि जिस प्रकार रिजर्व बैंक ने इनकम टैक्स पर 15 प्रतिशत सूद का प्रावधान रखा है, जैसे जैसे रिजर्व बैंक के आर्डर पर वह बढ़ता रहता हैं, उसी हिसाब से उनको वह सूद तीन साल के अन्दर देना पड़ेगा । इससे काफी असंतोष दूर हो सकता है ।

इससे बड़ी चीज यह है कि जिन किसानों की जमीन ली जाती है, उन किसानों को नौकरी देने की व्यवस्था करनी चाहिए ।

अगर जमीन ट्राइबल क्षेत्र में ट्राइबल्स की ली जाती है, तो उनको वहीं पर बसाने की व्यवस्था करनी चाहिए । यदि उनको नौकरी देने की व्यवस्था नहीं हो सकती है तो उनको आपको खेती करने के लिए जमीन देने की व्यवस्था करनी चाहिए । खास तौर से वे भूमिहीन किसान, आदिवासी और हरिजन,जो किसानों के खेत में खेती करते हैं, जब उनकी जमीन ले ली जाती है, तो उनको नौकरी देने की कोई व्यवस्था नहीं हो पाती है, जिसकी वजह से बहुत बड़ा असंतोष वहां पैदा हो जाता है । इस ओर भी सरकार द्वारा कदम उठाने की आवश्यकता है ।

एक खतरनाक चीज और है, जो जमीन कोल फील्ड द्वारा, कोल-बीयरिंग-एक्ट के तहत जो गवर्मेंट आफ इण्डिया का कानून है,एक्वायर की जाती है, उसके बारे में कहना चाहता हूं । मैं चाहता हूं कि इस कानून को रिपील कर देना चाहिए और एक कानून लागू किया जाना चाहिए ।

अध्यक्ष महोदय : वह सैपरेट है ।

श्री राम प्यारे पनिका : वह भी केन्द्र का कानून है । मै चाहता हूं कि केवल एक कानून होना चाहिए । सोलेशियम जो आप 15 परसेंट से 30 परसेंट करने जा रहे हैं, उसको बढ़ाकर पचास परसेंट कर देना चाहिए । अभी प्रोफैसर साहब ने कहा कि यह बिल काम्प्रिहैंसिव नहीं हैं, मैं चाहता हूं कि किसानों को लाभ पहुंचाने के लिए एक काम्प्रिहैंसिव बिल सदन में पेश करें, ताकि किसानों को लाभ हो सके । इन शब्दों के साथ आपको धन्यवाद देते हुए मैं अपनी बात समाप्त करता हूं ।

श्री मनीराम बागड़ी (हिसार) : अध्यक्ष महोदय, मैं सारे सदन को बधाई देता हूं और भारत के किसानों का आहवान करता हूं जिस का सदियों से शोषण होता रहा है, जिसको इस देश के लुटेरों ने चाहे कोई कहीं भी बैठा हो हमेशा लूटा, लूट का समन्दर बना रखा है । यह कानून उस लूट से वंचित नहीं कर सकेगा, लेकिन इस कानून के जरिये तुमने एक रास्ता दिखाया है, जैसा डाक्टर अम्बेदकर ने संविधान बना कर भारत के शोषितों और पीड़ितों को कहा था कि मैने अब यह रास्ता तुमको दिखा दिया है कि तुम भी अपने अधिकार को समझो । हमारे दिगम्बर सिंह जी ने जो रास्ता दिखाया और यह बिल जो आज यह सदन पास करने जा रहा है, कम से कम उसके जरिये हिन्दुस्तान के किसानों का आहवान किया जा रहा है कि भारत किसानों आज तुम को यह रास्ता मिल गया है, अब तुम अपनी मन्जिल पर पहुंच जाओगे ।

यह बिल बहुत लम्बा है, मैं उस पर कुछ नहीं कहूंगा । कितना इस में कर सके हो, कितना नौकरशाह बीच में आया है, लेकिन एक बात समझ लो कि किसानों के वोट से यहां आये हो, हम सब उसका हित चाहते हैं लेकिन अभी तक मजबूरी में उसके लिए कुछ नहीं कर सके हैं । उस की जमीन ले ली जाय,

25 साल के बाद मुआवजा दिया जाय, फिर भी सही मुआवजा देते हुए दर्द हो - यह ठीक बात नहीं है। लाल किले के पास किसानों की जमीन थी लेकिन आज एक इंच जमीन भी उनके पास नहीं है, जब कि बड़े बड़े फार्म बन गये हैं, डालमिया के पास फार्म हैं, दूसरे बड़े पूंजीपतियों के पास फार्म हैं, लेकिन आप उन के फार्मों को नहीं ले सकते, सिर्फ गरीब की जमीन को ले सकते है। मैं चाहता था कि प्रधान मंत्री जी इस मौके पर यहां होती, लेकिन उनकी भी अपनी मजबूरी है। वह कहती है कि नौकरशाह मेरे ऊपर भी हावी हैं। रंगा साहब ने ब्याज वाली वो बात कही है वह ठीक है उसको मानना चाहिये। मैं चाहता हूं - जिस दिन कब्जा लें उस दिन के हिसाब से मुआवजे का फैसला हो, जो कीमत उस वक्त बन सकती हो वह उसको दी जानी चाहिये। ऐसा नहीं होना चाहिये - जमीन तो एक्वायर कर ली दो पैसे गज में और कीमत बढ़ गई दो हजार गुना। यह जमीन कौन लेगा टाटा, बिरला लेगें जिनको कारखाने लगाने हैं, इसलिए गरीब का नुकसान क्यों करते हो ?

यह कानून जो आपने बनाया है ठीक है, लेकिन इसमें बहुत सी त्रुटियां हैं, फिर भी आपने इस कानून को बनाकर हिन्दुस्तान के किसानों को अपनी मन्जिल पर पहुंचाने का रास्ता दिखाया है अब इसमें जो रुकावटें आयेंगी हिन्दुस्तान का किसान उनका मुकाबला करेगा और अपनी मांगों को पूरा करेगा। अगर उनको कोई रोकने का प्रयास करेगा तो खूनी इन्कलाब आयेगा, जिसमें नौकरशाहों को भी खत्म कर दिया जायगा। यह बिल लाकर आपने भलाई लेने की कोशिश की है। यह ठीक है कि एक महिला मंत्री ने कुछ मजबूती दिखाई है, लेकिन नौकरशाहों ने आपको भी बहुत दबाया। वह दिन याद करो, जब किसान उठेगा और इन नौकरशाहों को जो उसके शोषण की नींव है जला कर राख कर देगा। मैं नौकरशाहों को चेतावनी देता हूं - तुम्हारे महलों को, तुम्हारी हवेलियों को भी आग लगेगी, तब तुमको हमारी याद आयेगी, हम तुमको पहले से बतला रहे थे।

अब आप इस बिल को फटाफट करो पास। आयेंगें किसान और सब कर देंगे मैदान इनका खाक।

अध्यक्ष महोदय : अकेला ही चला था जानिबे - मंजिल

लोग मिलते गये और कारवां बनता गया। अभी कोई बात नहीं है, फिर बनायेंगे। अभी बस नहीं हो गई है, अभी तो शुरूआते-इश्क है।

SHRI MOOL CHAND DAGA (Pali) : अध्यक्ष महोदय, यह आपकी पब्लिक एकाउन्ट्स कमेटी की रिपोर्ट है, मैं इसमें से पढ़कर सुनाना चाहता हूं —

> "It is a well known fact that the DDA acquires land from the land owners at a very low rate.....A glaring example of this is that in Kalkaji District Centre, the price paid by way of compensation to the land owners was Rs. 2.50 per sq. yard.....Against this plots were sold at an average rate of Rs. 2704 per sq yard, the highest rate being Rs. 17316 per sq. yard."

उसने दो रुपये में जमीन ली और 17 हजार रुपये में बेची। मैं इसमें एक सुझाव देना चाहता हूं - आप ने इस बिल में काफी सुधार किए हैं। काश्तकार अपनी जमीन को नहीं छोड़ना चाहता, जमीन उसकी जिन्दगी है, उससे उसको प्यार होता है, उससे अपने पशुओं को पालता है, अपने कुटुम्ब को पालता है, उसका जो सालाना खर्चा होता है उतना उस मुआवजे से उसको मिलना चाहिये। उतना उसका मुआवजा उसको मिलना चाहिए कि

सालाना खर्च उसका पिछले तीन साल का निकल सके और आगे आने वाले 30 सालों में कितनी जमीन की कीमत बढ़ जाती है, वह आप जानते ही हैं। जो खर्च उसका बढ़ जाता है वह ब्याज के रूप में उसे मिल सके।

एक बात मैं यह कहना चाहता हूं कि आप जमीनें किसकी लेते हैं। आप जमीनें उनकी लेते हैं जिनके पास दो दो एकड़ या आधा एकड़ जमीन है (उन लोगों की जमीन आपने ले ली है, जिनके पास ज्यादा जमीन नहीं है और उन पर उनके मकान बने हुए हैं। आप जमीन उनकी लेते हैं, जो बोल नहीं सकते और जो कम्पेंसेशन को समझ नहीं सकते। उनकी जिन्दगी उस जमीन पर निर्भर करती है, उनके पशु और उनके बच्चे उस पर निर्भर रहते हैं और उनकी आमदनी उसी जमीन से होती है।

आप मार्केट रेट क्या सोच रहे हैं। मेरे पास आज 25 बीघा जमीन है, जिसकी कीमत आज 50 हजार रुपये है और आने वाले 20 सालों के बाद उस जमीन की कीमत 8 गुना, 10 गुना बढ़ जाएगी। तो आप उन लोगों की जमीन ले रहे हैं, जिनके पास थोड़ी जमीन है और इस तरह से उनकी रोटी और उनकी आमदनी छीन रहे हैं। आप कहते हैं कि हम मार्केट रेट देंगे मेरे पास यह जजमेंट है और इसमें उन्होंने बताया है :

> "The Supreme Court today admitted a petition filed by several Delhi villagers challanging the constitutionality of the Union Government's intention to acquire land for the planned development of the Union Territory and then acquiring it only after several years. The Union Government has also been asked to explain why the court should not strike down as constitutional ...etc."

PROF. MADHU DANDAVATE : Let them challenge this also. Why do you worry ?

श्री मूलचन्द डागा : मैं चाहता हूं कि उन को कम्पेंसेशन सही मिले और इतना कह कर मैं समाप्त करता हूं।

श्री नाथू राम मिर्धा (नागौर) : माननीय अध्यक्ष महोदय, यह कानून आजादी से पहले 10 दफा छेड़ा गया और आजादी के बाद 5 दफा छेड़ा गया और अब छटी बार छेड़ा जा रहा है। इसमें कुछ संशोधन करने की बात की जा रही है।

मैं आपसे निवेदन करना चाहता हूं कि इस कानून के जरिये कुछ अच्छा कानून बनाने की बजाए, उसमें कुछ बुराईयां भी ला दी हैं। कुछ अच्छी बातें भी की हैं और उनका मैं समर्थन करता हूं। प्राइवेट कम्पनीज को सरकार उनके कारखाने लगाने के लिए जमीन एक्वायर करके नहीं देगी, इसका प्रावधान इसमें कर दिया है। और इसको पब्लिक परपज नहीं माना है, यह पब्लिक परपज की डैफीनीशन में अच्छा सुधार किया है। मेरे राज्य राजस्थान में सिरोही जिले में एक कम्पनी के कारखाने के लिए रजिस्ट्रार ने धारा 4 के अधीन 65 किसानों की जमीन के एक्वीजिशन के नोटिस निकाले हुए हैं। अब इस धारा के नीचे वह जमीन लेकर उस सेठ को नहीं दे सकेंगे, इसकी मुझे खुशी है। इसके अलावा क्लाज 9 के जरिये धारा 11 को आप अमेंड कर रहे हैं और कानून के जरिये कलक्टर द्वारा एवार्ड देने की मियाद 2 साल मुकर्रर कर रहे हैं, यह आप ठीक कर रहे हैं पर इसी धारा में आपने जो प्रोवीजो लगाया है उससे पुराने मामले जो कई अदालतों में 15, 20 वर्ष से पेन्डिंग हैं, उनको भी इस मियाद में रखकर के मुआवजा दिलाने की बात सोच रहे हैं। जिन जमीनों को सरकार ने अभी तक कब्जे में नहीं लिया है, उन जमीनों पर किसानों ने पिछले 15,20 साल में कई तरह के इम्प्रूवमेंट कर दिए हैं। उनको उचित मुआवजा इसलिए नहीं मिल पाएगा क्योंकि आप उन जमीनों की मार्केट

वैल्यू उस दिन से दे रहे है जिस दिन नोटिफिकेशन हुआ था। इससे उनको उचित मुआवजा नहीं मिल पाएगा।

मैं आप से यह भी कहना चाहता हूं कि सड़कों और सिंचाई प्रोजैक्ट्स के लिए जमीन ली गई है और उस पर सरकार 15-20 वर्ष से कब्जा किए हुए है लेकिन उन जमीनों का मुआवजा अभी तक किसानों को नहीं चुकाया गया है पब्लिक उनसे उल्टे उन जमीनों का लगान आप वसूल कर रहे हैं। मैं आपको एक कान्क्रीट केस देता हूं। जेसलमेर में 500 स्कवेयर मील जमीन आर्मी फाईरिंग रेंज के लिए ली गई। 6-7 गांव बीच में आते थे। उनकी जमीन का मुआवजा एक बीघा का 10 रुपये दिया गया। राजस्थान के भूतपूर्व मुख्य मंत्री स्व0 बरकतुल्ला साहब ने 10 रुपये का मुआवजा कम समझ कर मुआवजा देने वाले अधिकारी से उसका मुआवजा 20 रुपये फी बीघा करवा दिया। इस पर उस अधिकारी के खिलाफ सी० बी० आई० के द्वारा इंक्वायरी हुई और किसानों के खिलाफ मुकदमे बनाए गये।

इस हालत में आप अन्दाजा लगाइये कि किस तरह से इम्पलीमेन्टेशन में अन्याय होता है। यह अन्याय स्टेट के जरिये से हुए एक्वीजीशन से ही नहीं बल्कि सैन्ट्रल के एक्वीजीशन से भी होता है।

श्री दिगम्बर सिंह जी ने इस कानून के बारे में जो बताया है कि कैसे कानून आया, मैं उन बातों को रिपीट नहीं करूंगा। पर इतना जरूर कहना चाहता हूं कि 20-20, 25-25 सालों से जो केसिज अदालतों में लटक रहे हैं उनके लिए भी आपने एक प्रोवीजो लगा दिया है कि दो साल में फैसले हो जाने चाहिए। नये केसिज के बारे में तो यह प्रोवीजो ठीक हो सकता है लेकिन पुराने केसिज के लिए आप इस प्रोवीजो को निकाल दो। जो नये केसिज हैं जो कि मुआवजा देने के बारे में फाईल होंगें उनके बारे में झगड़ा नहीं है। ये जो पुराने केसिज हैं जो कि सन् 53, 54 से कोर्टों में पड़े हुए हैं उनके लिए आप इस प्रोवीजो को निकाल दो। इसमें आपको क्या तकलीफ है ? इसमें यही होगा कि जो केस सुप्रीम कोर्ट और हाई कोर्ट या किसी और जगह पैंडिग हैं वे इसके नीचे नहीं आयेंगे और वहीं से डिसमिस हो जाएंगे। आपको एक नया नोटिफिकेशन निकालने की जरूरत है। किसान अपना नया बलेम फाईल कर देंगे। आपने पुराने केसिज को इस प्रोवीजो के साथ जोड़ कर किसानों के साथ घोर अन्याय किया है। अगर आप इस प्रोवीजो को निकाल दो तो कम्पेनसेशन का झगड़ा नहीं रहता है।

इसके बाद आप ब्याज की बात कर सको तो करो, वह ठीक है। हम आपकी सब बात मान लेंगे। आप हमारी यह बात मान लो। जिस जमीन पर ट्यूबवैल लग गये हैं, मकान बन गये हैं, उन पर इन्वेस्टमेंट कम्पेनसेशन में नहीं आयेगा। अगर आप किसानों के लिए कुछ करना चाहते तो श्री दिगम्बर सिंह का अमेंडमेंट मान लो या फिर इस प्रोवीजो को निकाल दो।

बस मेरा यही कहना है।

SHRI UTTAM RATHOD (Hingoli) : Before I start speaking on this Bill, let me tell this House that I had already introduced a Private Members' Bill in 1980 about land acquisition. This Bill is supposed to be progressive. It is definitely 'pro' but there is hardly any grace in this Bill, except the one amendment, viz. that even if one person goes to the court, the price that is given to him can be given to the other people in the same region, by the Collector.

We are all aware that 70% of our people live on agriculture. Generally, we have been acquiring, after independence, agricultural land from people, for developmental purposes and the compensation paid to

them is very meagre, for the simple reason that this Bill was very old, and nobody tried to amend it so far. We could have time for the Video Piracy Bill, but not for this very important Bill, which affects nearly 70% of our people.

While deciding the award, there are two ways : first, the income that can be accrued from land for 20 years is taken ; and secondly, the market value i e. the sale deed of those lands during the last three years, is also taken into consideration. There is hardly anybody in this country who is prepared to register a sale deed at the price which he has paid. When he saw this in the income tax, we have amended the Income Tax Act that any property, which has been registered for a lesser value can be acquired by the Income Tax Department. When this is the fact and such provision can be made under the Income Tax Law, why it should be that in this particular Act you are taking into consideration only the registered deed value and not taking into consideration the market price. I do not know why it should be so. I think thereby you are doing a great injustice to the people.

Shri Digamber Singh has said about the date of possession. The date of possession should be taken into consideration and the price should be determined on that date. We all agree Even you have agreed. The Prime Minister has agreed. The lady hon. Minister has come from the Health Department. She is in a dilemma. In the family planning, there are incentives, and disincentives. It is better if she takes a decision which will be acceptable to the whole House.

The solatium has been increased from 15 per cent to 30 per cent. Every time we are giving D.A. increase to the staff. Now, 3 instalments of D.A. are due. Here, why only from 15 per cent you are going to 30 per cent, why not make it 50 per cent.

Mr. Sajjan Kumar said about employment. When any irrigation project is taken, the project affected people are provided alternative land. The Minister is new. Therefore, I am giving these parallels from the States and Central Government Acts. Under the Irrigation Act, we have to provide another plot of land or irrigated plot available to the person who has been affected. When such provisions are available in the other laws, why should she be in a dillemma ?

MR. SPEAKER : Whatever she could do she has done. You must understand the implications of this.

SHRI UTTAM RATHOD : I would only urge the hon. Minister that if he is not able to take any decision today, it would be better if she consults her Cabinet colleagues and take some decision about this discrepancy. The price of the land to be given should be on the date of possession.

श्री पिताम्बर सिंह (बेतिया) : अध्यक्ष महोदय, यह 1894 का एक्ट है। लैण्ड एक्वीजिशन एक्ट मेरी समझ से लैण्ड एक्स्प्रोप्रिएशन एक्ट है। यह अंग्रेजों ने बनाया था । इतने दिनों तक यह एक्ट चलता रहा। अंग्रेजों के राज में इसका चलना तो समझ में आता है लेकिन 6 योजनाएं समाप्त हो रही हैं और आज इसके ऊपर विचार हो रहा है कि इसको एक सम्पूर्ण कानून बनाया जाए। तो इसको देखकर बड़ा आश्चर्य होता है । बिल के उद्देश्य में लिखा हुआ है कि राज्य सरकारों को बहुत से विकास कार्यों के लिए भूमि अर्जन की आवश्यकता पड़ती है और इसीलिए इस तरह का संशोधन लाया गया है । तो इतने दिनों तक जबकि 6 योजनाएं समाप्त हो रही हैं, आखिर ये बिल कहां था और इसके पीछे जो समझ थी वह कहां छिपी हुई थी। इससे बहुत साफ मालूम होता है कि किसानों को, लाखों किसानों को इस देश में नाम मात्र का मुआवजा देकर जो उन्हें बर्बाद किया गया, उजाड़ा गया इस देश में, उसके लिए इसके पहले तक सोचकर कुछ भी करने की समझ सरकार में नहीं थी।

नौकरशाही में होने का कोई प्रश्न ही नहीं है। महाराष्ट्र सरकार ने इस कानून की रोशनी में एक दूसरा कानून बनाया है। वहां

पर मुआवजे के रूप में जमीन के बदले जमीन देने की व्यवस्था की गई है। अगर यह बात सही है तो इस धारा को यहां भी शामिल करने का प्रयास किया जाए । सदन के सभी सदस्यों की बातें सुनने से ऐसा लगता है कि जमीन के एक्वायर करने की सूचना जैसे ही किसानों को मिलती है, उनको ऐसा महसूस होता है कि उसके घर में किसी व्यक्ति की मौत हो गई। जमीन के अर्जन का जो खतरा लगता है, उसके पांच कारण हैं। पहला यह कि जो अफसर जमीन का वैल्युएशन करते हैं, उनका दृष्टिकोण किसान विरोधी है। सरकार के नौकर होने के कारण सरकार के लिए जमीन का अर्जन करते हैं। अर्जन करते समय उन्हें किसानों की दशा, जमीन का मूल्य और जो उन्होंने इन्वेस्टमेंट किया है, उसकी कोई चिंता नहीं होती। इसलिए, किसान विरोधी दृष्टिकोण होने के कारण, यह सबसे बड़ा कारण है। दूसरा यह कि जब किसान को आप हटाते हैं तो निश्चित रूप से जमीन के साथ उसका मोह होता है, उस पर उसे चोट लगती है। तीसरा है, एलीमेंट आफ कम्पलसन। उसको छोड़ने के लिए मजबूर करते हैं। जब उसको छोड़ने के लिए मजबूर करते हैं तो आप तोषण और ब्याज से संतुष्ट करने का प्रयास करते हैं। इस बिल में यह कहा गया है कि पन्द्रह परसेंट ब्याज देंगे और तीस परसेंट सोलेशियम देंगे। जमीन के मूल्य का जहां तक सवाल है, इसकी कोई डेफीनिशन नहीं हुई है। मार्केट वैल्यु के लिए तीन विधियां बताई गई हैं एक तो नोटिफिकेशन वाली, दूसरी दफा-6 वाली और तीसरी पजेशन की डिलीवरी दिगम्बर सिंह जी की जो संशोधन की मंशा है, उसे मैं पूरी तरह उचित समझता हूं। जिस दिन आप जमीन लें, उसी दिन का मार्किट प्राइस दिया जाए और मूल्य का भुगतान भी उसी दिन होना चाहिए। इस बिल में अगर यह व्यवस्था नहीं है तो बिल ने तमाम पुरानी मुसीबतों को अभी तक रिटेन किया हुआ है। इस बिल के आने के बाद भी किसानों का भला होगा तो ऐसी गलत फहमी मेरे अन्दर नहीं है। इस बिल को पढ़ने के बाद मुझे ऐसा लग रहा है कि किसानों की मुसीबतें ज्यों की त्यों रहेंगी क्योंकि बुनियादी तौर पर किसानों के प्रति इस दृष्टिकोण में कोई परिवर्तन लक्षित नहीं होता है। उसकी जमीन लेकर परियोजनाएं लागू हुई और परियोजनाओं से सारे आफिसर्स को लाभ हुआ। उसकी जमीन ली गई इसलिए उसको उस लाभ से वंचित किया गया। जो अवसर उसे मिलना चाहिए था, वह छीन लिया गया। मैं यह कहना चाहूंगा कि ब्याज और तोषण से इस समस्या का समाधान नहीं होगा। दृष्टिकोण में आमूल परिवर्तन होना चाहिये और मुआवजे की रकम सूद के परसेंटेज से तय होने वाली नहीं है। उसमें आमूल परिवर्तन होना चाहिए। जो खेत मजदूर, हरिजन हैं और जिनकी बस्तियां योजनाओं में पड़ी हैं तथा जिनके पास जमीन का कोई कागज पत्र नहीं था, ऐसे हमारे बिहार में गण्डक परियोजना में सैकड़ों हरिजनों के गांव हैं, उन लोगों के पास भूमी के पर्चे नहीं थे और बटाईदारों के पास कोई रिकार्ड आफ राइट भी नहीं था। ऐसे सारे लोग, खेत मजदूर, हरिजन, पिछड़ा वर्ग के कमजोर, लोग उन सबको उजाड़ा गया, उनकी बस्तियों को उजाड़ा गया और वे भाग-भाग कर दूसरी जगहों पर बसे। उन्हें एक नया पैसा भी किसी तरह के मुआवजे के रूप में नहीं मिला। आज भी ऐसी कोई व्यवस्था इस बिल में देखने को नहीं मिलती जिससे आगे के लिए इस बात की गारंटी हो सके कि जो लोग सारे देश में ऐसी जमीनों पर बसे हुए हैं, यदि किसी टैक्निकल आवश्यकता के लिए उनकी बस्तियों को उजाड़ा जाता है किसी योजना के लिए उनको उजाड़ा जाता है। तो उन्हें क्या कम्पैन्सेशन दिया जाएगा। इस बिल में वैसा कोई प्रावधान नहीं है।

SHRI R.S. SPARROW (Jullundur) : Hon. Mr. Speaker, Sir, to start with I want to thank you very much, as also the Government and the hon Minister, for bringing in this Bill. You, as President of Bharat Krishi Samaj, have contributed considerably in relation to this paricular problem. I am going to be very brief. I have been after this problem for a very long time. I am a small farmer and have held these portfolios and I know, the difficulties which the small farmers and other farmers have been facing in this particular regard, and I feel the happiest today to find that the majority of the House seems to be in favour of this particular Bill as a start to the bigger things that may have to come in future. Because of intensive cultivation, agro-industry is going to be the lot of the poorest of the poor farmer so that his living standard goes up and for this reason, Sir' for the start you have given us, I am very much thankful to you on many accounts. Only three points I would make in the way of emphasis.

There is nothing that has not been covered. The first point is to be borne in mind by the hon. Minister and the Government and the officials concerned and that concerns the farmers' vocation. Mind you, when we evict him from a place, when we take over his land under Sections 4 and 6 of the Revenue Act, he is to leave the place and go somewhere. Where has he to go that is the point. His parental vocation is being cut out. He has to find his feet somewhere and incidently, the money that he is expected to get, may not be coming forth. For that reason, we have upset his total vocation whice he was used to. To find a new vocation anywhere is no joke. You cannot find your feet, you cannot establish yourself and he has perhaps even to lose his home and hearth in the process. So, I should keep that point in view about having to resettle him and how best you can do it, that is to be covered by way of sub-rules even to this particular Act that you may wish to bring. That is point number one. Point number two is in relation to his having to be given the assessed market value of the plot or the area that he gives us. There is a catch in this. I have dealt with so many cases personally in certain capacities and the catch is what is the yardstick to work out ? Everything works in a ballony fashion that poor person is not given his due, very frankly speaking. Many of my hon. friends have said so So, I just want you to remember tkis point as to how best and how correctly does he get his land's value according to the actual market rate prevailing at that time ? How can you do it in the rules, what section you bring about is for you to work out.

Last but not the least is the question of the court. A poor fellow has 2 or 3 acres of land as wealth, as the only possession in life; if you ask him to go to the court to get his market value, or whatever it is, it is not fair. 80 per cent of the poor people have never gone to the court to suffer and suffer. Those who go to the court can only be rich people and not others. So, we have to consider the 80 per cent of the small add marginal farmers.

These are the three point which I wanted to make.

SHRI G.M. BANATWALLA : Mr. Speaker, on the Land Acquisition (Amendment) Bill before us, many very important and will justified points have been already made e.g. the payment of compensation at market value at the time of taking possession and also the rehabilitation of the displaced persons. I do not wish to repeat all those points. While lending my support to those points already made, I have risen to make one particular point with all the vehemence that may be at my command.

19.56 hrs.

[SHRI R.S. SPARROW : *in the Chair*]

If you look at the Land Acquisition Act, you will find that there is no explicit bar to the acquisition in public interest of properties of religious significance. Though there is no explicit bar to the acquisition of such land, it was always generally understood that lands of religious significance are excluded from the mischief of the Act. Here I may draw the attention of the House to the Revenue Manuals, which lay down that such land and constructions be left out of acquisition as may offend religious feelings. Further, I may also refer to the judgment of the Supreme Court in *Mohammad Labbai Vs. Mohammad Hanif (AIR 76, 1569 at page 1579)*. I quote this because these are the

principles which go to strengthen this particular point that land with religious significance should not and cannot be acquired. The court held :

> "Once a founder dedicates the site for the purpose of building a mosque, and prayers are offered in the mosque, the site and the mosque become wakf property and the ownership of the founder is completely extinguished. Under the Mohammedan law, no Muslim can be denied the right to offer prayers in a mosque, to whatever section or creed he may belong."

So, it has been held that once a mosque or place of worship, it is always a mosque. The idea underlying, therefore, is that such properties of religious significance cannot be acquired. In the same judgment we are also told of the nature of grave-yards. At page 1586 the Court held :

> "We are of the view that once a KABRISTAN has been held to be a public grave yard, then it vests in the public and constituted a wakf and it cannot be divested by non-user, but will always continue to be so, whether it is used or not."

20.00 hrs.

Therefore, Sir, I say that it has always been held that the land that is of religious significance cannot be acquired under the Land Acquisition Act. However, Sir, there are certain recent judicial decisions which have created serious concern and anxiety and apprehensions among the people Sir, in Mhhammad Ali Khan versus Special Land Acquisition Officer, Lucknow Nagar Palika, AIR 1278, Allahabad 280 at page 283, the Lucknow Bench of the Allahabad High Court held :

> "Section 6 permits acquisition of any land as defined in Section 3 of the Act, It is this not possible for to interpret the Land Acquisition Act in a manner so as to exclude land covered by a mosquo or a grave,"

Sir, this particular judgement has created, as I said, a lot of apprehensions. This judgement came in spite of Para 411(2) of chapter XIV in the UP Revenue Manual. Volume I. Esb., then there the Court held :

> "The instructions contained therein are only recommendatory in nature and require that as far as possible such constructions be left out of the acquisiton as may offend religious. These directions cannot be sufficient to nullify or invalidate acquisition made in the Land Acquisition Act or under the Nagar Mohapalika Adhiniyam."

Therefore, I say the whole position becomes vague and even such land comes under the mischief of the Act. This has created, as I said, a lot of apprehensions. Hence the need to clearly lay down in the Land Acquisition Act that no such land, as is of religious significance, no such land which has been set apart for worship or for the purpose of funeral rites or repository for the remains of the dead, can be acquired.

I have, Sir, in the year 1980 introduced a Private Members Bill no. 111 of 1980 on this particular count. Here also I have given notice for an amendment which I shall move at the requisite stage. But I must emphasised and urge upon the Government that this matter which is of great significance and which has created a lot of apprehensions among the people should receive its serious attention and the intentions that such land cannot be acquired is explicitly carried in the Act.

Mr. Chairman, Sir, as I said in the beginning there are various other points on which I have also given notice. One of the points is that when land is acquired and compensation it to be paid, the compensation should be paid at the market value at the time of of taking over the possession of the land. There is also a point made that those displaced must be fully rehabilitated.

Now, Sir, these are some points that have already been made. I very forcefully support these points and hope that they will also meet with the approbation of this House and the Government.

MR. CHAIRMAN : Hon. Members kindly remember that there should not be so

much of repetition. Because the points are the same, kindly stick to five minutes each. Since there are a lot of names of the Speakers, if you can cut down to two minutes, it will be absolutely first class, so that everybody has a say. It is an interesting and fine subject So, let us try to be as brief as possible.

श्री सुन्दर सिंह : मैं श्री दिगम्बर सिंह और प्रो0 रंगा की ताईद करता हूं। वे दोनों बहुत अच्छा बोले हैं। गरीबों और किसानों के हक में बोलने के लिए उन्होंने कोई पायंट नहीं छोड़ा है। मैं कहना चाहता हूं कि देहात में जो लोग रहते हैं, वे बगैर जमीन के नहीं रह सकते। इसलिए सरकार को ऐसा इन्तजाम करना चाहिए कि देहात में ऐसा कोई हरिजन न रहे जिसके पास जमीन न हो। उन सबको थोड़ी बहुत भले ही दो एकड़ - जमीन देनी चाहिए।

आज मन्दिरों और मस्जिदों के पास जो जमीन है, वह क्यों न ले ली जाए और गरीबों को दे दी जाए ?

"Leave this chanting and singing and telling of beads whom thou worship in the lonely dark corner of a temple with doors shut, Open thine eyes and see thy God is not before thee Where tillir is tilling the hard ground and pot-makers breaking stones is tilling. He is with them in sun and shower. Put off thy holy mantel and come down on dirty soil."

मन्दिर, मस्जिद और गुरुद्वारे सब जमीन पर कब्जा रखना चाहते हैं, जबकि गरीबों के पास कोई जमीन नहीं है। पंडित जवाहर लाल नेहरु ने भाखड़ा डेम के बिषय में कहा था कि यह हिन्दुस्तान का नया टेम्पल है। मैं कहना चाहता हूं कि मन्दिरों और गुरुद्वारों में क्या रखा है।

'Where you seek for God ? Are not the poor, the miserable, the down-trodden Gods ? Worship them first. I do not believe in God or religion who cannot wipe out the tears from the widow's eyes and cannot bring a morsel of food to the orphan's mouth.'

मैं लिप-सिम्पैथी नहीं चाहता। मैं चाहता हूं कि ठोंस काम कर के गरीबों और हरिजनों की मदद की जाय। देहात में जिस के पास जमीन नहीं है, उसकी कोई जिन्दगी नहीं है। उन सब को जमीन दी जाए। मैं हमेशा इस बात के लिए लड़ता रहा हूं। हरिजनों को जमीने दी जाए, वर्ना हम नहीं मानेंगे कि हमारी भलाई के लिए कुछ किया जा रहा है।

Mahatma Gandhi said:

" 'Earn thy bread by the sweete of thy brow,' says the Bible. Sacrifices may be of many kinds. One of them may well be breadlabour. then there would be enough food and enough leisure for all."

श्री जयपाल सिंह कश्यप (आंवला) : सभापति महोदय, जहां तक मूल्य का सवाल है, कब्जा लेते वक्त का मार्केट मूल्य मिलना चाहिए। लेकिन दिक्कत यह होती है कि मुआवजे के निर्धारण में भ्रष्टाचार के बहुत तरीके निकल आते हैं। किसानों को भ्रष्टाचार से बचाने का कुछ उपाय किया जाना चाहिए। दूसरी परेशानी यह है कि कोर्ट का प्रोसीजर बहुत लम्बा होता है। ऐसे मामलों का निर्णय गांव में ही बैठ कर, आन दी स्पाट हियरिंग के बाद, हो जाना चाहिए। इससे लोगों को बहुत सुविधा हो जाएगी और उनको भाग-दौड़ नहीं करनी पड़ेगी।

जमीन का मुआवजा देना ही काफी नहीं है। जब सरकार किसी की जमीन लेती है, तो वह न सिर्फ उसका रोजगार और धंधा छीनती है, बल्कि उसके भविष्य को भी प्रभावित करती है इसलिए उसके भविष्य का जो नुकसान होता है, उसका मुआवजा देने की भी व्यवस्था करनी चाहिए। इसके अलावा ऐसे लोगों के लिए रोजगार के विकल्प की भी व्यवस्था करनी

चाहिए। जितनी कार्यवाही होती है उसमें किसान के लिए सबसे बड़ी दिक्कत यह है कि वह अनपढ़ होता है, कायदे कानून नहीं जानता इसलिए उसे कुछ पता नहीं चलता। सारी कार्यवाही केवल गजट में मिलती है। इसलिए यह लाजिमी कर दिया जाय कि जमीन अधिग्रहण से संबंधित सारे कागजात किसान के पास रजिस्टर्ड डाक से भेजने की व्यवस्था जरूरी कर दी जाय ताकि उसको जानकारी मिल सके।

लिटिगेशन में किसान को पैसा न होने की वजह से बड़ी दिक्कत होती है। इसलिए मेरा सुझाव है कि उसको पहले थोड़ा पैसा दे दिया जाय जिससे वह लिटिगेशन कर सके। माननीय दिगम्बर सिंह ने जो संशोधन रखा है और जो बात श्री मिर्धा ने कही कि ऐक्सप्लेनेशन को निकाल दिया जाय तो समस्याओं का समाधान हो सकता है, इससे मैं पूरी तरह सहमत हूं और उम्मीद करता हूं कि सरकार इन पर गम्भीरता से विचार कर के इन संशोधनों को मान ले।

श्री पी० नामग्याल (लद्दाख) : सभापति महोदय, इस बिल की सपोर्ट में चन्द बातें कहना चाहता हूं। सबसे पहले तो मुझे यह कहना है कि जैसे आम तौर पर होता है इस बिल का जूरिस्डिक्शन जम्मू-कश्मीर में लागू नहीं है। इसके प्रोवीजन्स बहुत अच्छे और रिवोल्यूशनरीज हैं और इससे बहुत कुछ फायदा हो सकता है। मैं मंत्री जी से कहूंगा कि अब चूंकि जम्मू-कश्मीर में प्रो-इंडिया और प्रो-इंटेग्रेशन सरकार आयी हुई है तो उनकी कानफ्रेंस लेकर इसके प्रोवीजन्स को वहां के ऐक्ट में शामिल करने के लिए स्टैप्स लिए जाने चाहिए। क्योंकि वहां पर लैंड ऐक्वीजीशन में झगड़े होते रहते हैं उसकी वजह यह है कि अक्सर आर्मी जमीन ऐक्वायर करती रहती है। साथ ही बोर्डर रोड्स वाले सारे बोर्डर एरियाज में सड़क बनाने के लिए जमीन ऐक्वायर कर रहे हैं। खास कर जो कम्पेन्सेशन दें वह किस रेट पर देंगे इसके मुताल्लिक मेरा कहना है कि जैसे शहर में तीन साल का ऐवरेज निकाल कर मार्केट रेट के हिसाब से फिक्स कर लेते हैं वही तरीका बोर्डर एरियाज और हिली एरियाज में अडाप्ट करना चाहिए। अभी क्या है कि चूंकि पहाड़ी इलाकों में कभी जमीन का लेन देन नहीं हुआ है इसलिए पटवारी वगैरह को पैसा खिला कर ज्यादा रेट लिखवा लेते हैं जिसकी वजह से मुआवजे का पैसा ज्यादा मिल जाता है, लेकिन पेमेन्ट भी समय पर नहीं मिलता है। यह प्रोबलेम सारे हिली एरियाज में है।

रसायन और उर्वरक मंत्री (श्री बसन्त साठे) : क्या करना चाहिए यह सुझाव दें।

श्री पी० नामग्याल : जो नीयरेस्ट टाउन में तीन साल का रेट लेकर ऐवरेज के हिसाब से देते हैं वही हिली एरियाज में भी लागू करना चाहिए। जो जमीन काटते हैं पहाड़ी एरिया में तो सड़क में जो जमीन आएगा उसका तो मुआवजा देते हैं, लेकिन जो हिस्सा मलवे के नीचे दब जाता है उसका कोई मुआवजा नहीं मिलता है। क्योंकि वहां टेरेसिंग सिस्टम है, कई दफा झगड़ा कर के लोग सफाई करा लेते हैं बुलडोजर से और जो मिट्टी होती है ऊपर वाली वह 9 इंच होती है.....तो वे नीचे से स्क्रैप करके फेंक देते हैं, प्लेटफार्म बना लेते हैं और जमीन को 50 साल के लिए तबाह कर देते हैं। यह एक प्राब्लम है जिसकी तरफ मन्त्री जी को तवज्जह देनी चाहिए—या तो आप कम्पेंसेशन दीजिए या फिर कोई दूसरा तरीका निकालिए।

कम्पेंसेशन के लिए आपने दो-तीन साल की टाइम-लिमिट रखी है, उसमें उनको मिलता नहीं है। मैं समझता हूं पेपर कंपलीट करने का

जिन्मा आप रेवेन्यु एथारिटीज पर डालिए वरना जैसा अभी कश्यप जी ने कहा है, इस सिलसिले में किसानों को बड़ी तकलीफ उठानी पड़ती है। उनको पटवारी लूटता है और हर लेवल पर उनको लूटा जाता है। डी सी के जिम्मे यह काम होना चाहिए, जैसे भी हो वह पेपर कंपलीट करवाए और पेमेन्ट कलक्टर के सामने ही होना चाहिए। चेक के जरिए पेमेन्ट नहीं होना चाहिए। ट्रेजरी में उनको आधा पैसा भी नहीं मिल पाता है।

वैसे मेरे पास प्वाइन्ट्स तो बहुत थे लेकिन चूंकि वक्त नहीं है इसलिए में चाहता हूं मैं जो प्वाइन्ट्स आपकी नोटिस में लाया हूं, उन पर मन्त्री जी गौर करें। इसके साथ ही मैं इस बिल का समर्थन करता हूं और आप को मुबारकबाद भी देता हूं।

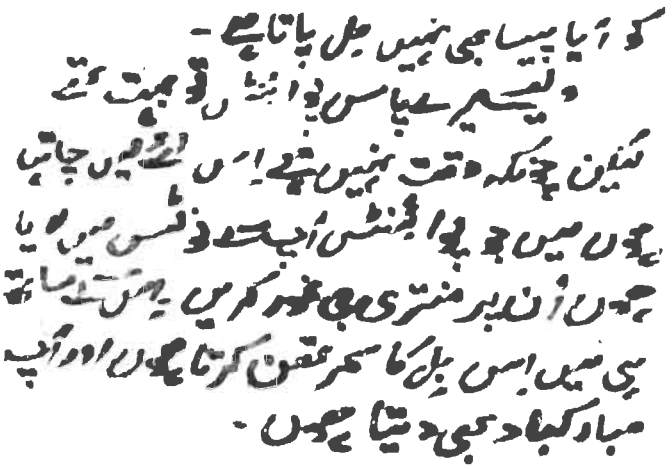
شری غلام گیال (لداخ): سبھاپتی مہودے اس بل کی سپورٹ میں چند باتیں کہنا چاہتا ہوں۔ سب سے پہلے تو مجھے یہ کہنا ہے کہ جیسے عام طور پر ہوتا ہے اس بل کا جو ریسٹرکشن جموں کشمیر میں لاگو نہیں ہے۔ اس کے پراویزن بہت اچھے اور ویلیو میننہ یز ہیں اور اس سے بہت کچھ فائدہ ہو سکتا ہے۔ میں منتری جی سے کہنا چاہتا ہوں کہ چونکہ اب جموں کشمیر میں پروانشیا لزم پر انشیگریشن ہو کر آئی ہوئی ہے تو ان کی کانفرینس لے کر اس سے پراویزنس کو وہاں کے ایکٹ میں شامل کرنے کے لئے امینڈمینٹس لئے جانے چاہئے۔ کیونکہ وہاں پر لینڈ ایکوزیشن میں جھگڑے ہوتے رہتے ہیں۔ اس کی وجہ یہ ہے کہ اکثر اگر کسی زمین ایکوائر کرنی ہوتی ہے تو اس کے ساتھ ہی بارڈر روڈس والے بارڈر ایریاز میں سڑک بنانے کے لئے زمین ایکوائر کر دیتے ہیں۔ خاص کر جو کلیفیکیشن دیں وہ کمپن ایٹ پر دیتے ہیں۔ اس کے متعلق میرا کہنا ہے کہ جیسے شہر میں تین سال کا ایوریج نکال کر مارکیٹ ریٹ کے حساب سے جیسے کہ

میں نہیں دی طریقہ بارڈر ایریاز اور جہاں ایریاز میں ایوائیڈ کرنا چاہئے۔ ابھی کیا ہے کہ چونکہ پہاڑی علاقوں میں کبھی زمین کا لین دین نہیں ہوتا ہے اس لئے پٹواری وغیرہ کو پیسہ کھلا کر زیادہ ریٹ لکھوا لیتے ہیں جس کی وجہ سے معاوضے کا پیسہ زیادہ ہو جاتا ہے۔ لیکن پیمنٹ بھی سکے پر نہیں ملتا ہے۔ یہ پرابلم سارے جہاں ایریاز میں ہے۔

رسائیں اور اروگ منتری (منتری وست سنگھ) کیا کرنا چاہئے یہ سجھاؤ دیں۔

شری پی۔ غلام گیال: جو نیڑ میٹ ٹاؤن میں تین سال کا ایوریج نکال کر ایورایج کے حساب دیتے ہیں وہی جہاں ایریاز میں بھی لاگو کرنا چاہئے۔ جو زمین کا ٹکڑا ہے پہاڑی ایریا میں تو سڑک میں جو زمین ٹوٹے گی اس کا تو معاوضہ دیتے ہیں لیکن جو حصہ علاوے کے نیچے دب جاتا ہے اس کا کوئی معاوضہ نہیں ملتا ہے۔ کیونکہ وہاں ٹریننگ ہوتی ہے۔ کتنی دفعہ جھگڑا کر کے لوگ صفائی کرا لیتے ہیں بلڈوزر سے اور جو مٹی ہوتی ہے اوپر والی وہ نیچے بھی جاتی ہے تو وہ نیچے سے اسکریپ کر کے پیمنٹ دیتے ہیں۔ پلیٹ فارم بنا لیتے ہیں اور زمین کو ۵۰ سال کے لئے تباہ کر دیتے ہیں۔ یہ ایک پرابلم ہے جس کی طرف منتری جی کو توجہ دینی چاہئے۔ یا تو آپ کمپنسیشن دیجئے یا پھر کوئی دوسرا طریقہ اپنائیے۔

کمپنسیشن کے لئے آپ نے دو تین سال کی ٹائم لیمٹ کر دی ہے لیکن اس میں ٹرن کو بدلتا نہیں ہے۔ میں سمجھتا ہوں پیپر کمپلیٹ کرنے کا ذمہ آپ ریونیو اتھارٹیز پر ڈالیے ورنہ جیسا ابھی لیبر جی نے کہا ہے اس سلسلے میں کسانوں کو بڑی تکلیف اٹھانی پڑتی ہے۔ ان کو پٹواری کو ٹٹولنا ہے اور پریول پر ان کو ڈھونڈا جاتا ہے۔ ڈی سی کے ذمہ یہ کام ہونا چاہئے جب بھی جو وہ پیپر کمپلیٹ کر دے اور پیمنٹ کلکٹر کے سامنے ہی ہونا چاہئے چیک کے ذریعے پیمنٹ نہیں ہونا چاہئے۔ ٹریژری میں تو ان



SHRI NAWAL KISHORE SHARMA (Balaghat) : Sir, kindly add my name also in the list of speakers.

सभापति महोदय : मेरे पास लिस्ट में जो नाम हैं, वह हैं ।

श्री गिरधारी लाल व्यास (भीलवाड़ा) : सभापति जी, मैं इस बिल का समर्थन करता हूं । यह जो प्रस्ताव है कि जिस रोज जमीन ली जाए उसी रोज के हिसाब से मुआवजा मिलना चाहिए—इसका मैं समर्थन करता हूं । आप जानते हैं कि केसेज जितने पुराने हो जाते हैं, उनका पैसा नहीं मिल पाता है । नजीर के लिए मैं आपको बतलाऊं राजस्थान में एक बहुत बड़ा खेतड़ी कापर कांप्लेक्स है, जोकि 1968 में बना था । उसमें किसानों की तमाम जमीनें ले ली गई थीं । आपने कानून बनाया था कि जिनकी जमीनें ली जायेंगी उनको मुआवजा दिया जायेगा, साथ ही साथ उनको नौकरी भी देंगे । लेकिन उनको आजतक कम्पेंसेशन तो मिला नहीं है । सिविल कोर्ट से लेकर सेशन कोर्ट और हाईकोर्ट से लेकर सुप्रीम कोर्ट तक प्रोजेक्ट वाले मुकदमें लड़ते रहे हैं । किसान तो 1968 के आधार पर भी पैसा लेने के लिए तैयार हैं लेकिन सुप्रीम कोर्ट में मामला चला गया है इसलिए पैसा देने के लिए कोई तैयार नहीं है । मन्त्री जी ने कहा कि जिनकी जमीनें लेंगे उसको कम्पेंसेशन के साथ नौकरी भी देंगे लेकिन खेतड़ी में तो आजतक किसी को भी नौकरी में नहीं रखा गया है । वहां पर अगर बिहार का कोई अफसर आ जाता है तो वह चपरासी भी बिहार से ही लायेगा, क्लर्क भी बिहार से लायेगा, यू पी वाला यू पी से लायेगा । पंजाब वाला पंजाब से लायेगा । तमिलनाडू से कोई आयेगा तो तमिलनाडू से लायेगा लेकिन जो वहां के लोकल आदमी हैं, जिनकी जमीनें ली गई हैं उनको आजतक एक भी नौकरी नहीं मिल सकी है । मेरा निवेदन है कि मन्त्री जी को देखना चाहिए कि इस प्रकार से जो भी आफिसर प्रोजेक्ट्स में प्रान्तीयता और जातीयता की भावनायें फैलाते हैं, उनको नौकरी से निकाल दिया जाए । ऐसी व्यवस्था करने के बाद ही हालत कुछ सुधर सकेगी । अफसरों में प्रान्तीयता तो कूट-कूट कर भरी है । ये लोग नेशनल इंटिगरेशन को बिगाड़ने वाले हैं । इनके लिए मन्त्री जी को उचित व्यवस्था अवश्य करनी चाहिए ।

मैं मन्त्री जी से निवेदन करूंगा कि आप किसानों को कम्पेंसेशन भी दिलाओ और नौकरी भी दिलाओ, जैसा कि आपने प्रावधान किया है । खेतड़ी कापर कांप्लेक्स पर भारत सरकार ने 500 करोड़ लगाया है लेकिन किसानों को मुआवजा आजतक नहीं मिल पाया है । वे लोग टी० ए०, डी० ए० और वकीलों की फीस आदि में पैसा खर्च कर देते हैं, लेकिन उनको मुआवजा नहीं दिया जाता है ।

दूसरी बात यह है कि शिरोही में बान्ध बनाने के लिए सौ काश्तकारों की जमीन प्राइवेट इन्डस्ट्रियलिस्ट द्वारा एक्वायर की जा रही है । वह बहुत ही फर्टाइल लैंड है, वह एक-एक बीघा जमीन 50-50 हजार रु० में भी नहीं मिल सकती है । कोई काश्तकार उसको देना नहीं चाहता है, लेकिन उसको एक्वायर किया जा रहा है । यह स्वागतयोग्य कदम है कि आपने कानून बना दिया है कि प्राइवेट इन्डस्ट्रियलिस्ट को नहीं देंगे । लेकिन जो जमीन काश्त-कारों की वहां ली जा रही है, उसके लिए नितान्त आवश्यक है कि आप व्यवस्था करें ।

दो प्वाइंट जो मैंने मन्त्री जी के सामने प्रस्तुत किए हैं, उम्मीद है, वे उन पर ध्यान देंगी । इन शब्दों के साथ इस बिल का समथन करते हुए, मैं अपनी बात समाप्त करता हूं ।

श्री शान्तुभाई पटेल (साबरंकठा) : समापति महोदय, मैं मन्त्री महोदया द्वारा

प्रस्तुत भूमि अर्जन (संशोधन) विधेयक का समर्थन करने के लिए खड़ा हुआ हूं। इसके लिए मैं अध्यक्ष जी का आभार मानता हूं, कि उन्होंने इसको लाने में प्रयास किया। मैं श्री दिगम्बर सिंह जी को भी धन्यवाद देना चाहता हूं कि वे भी पिछले चार-पांच साल से इस प्रकार के बिल को लाने के लिए प्रयास करते रहे हैं। में भी पिछले तीन सालों से चाहता था कि इस प्रकार का बिल आए, मैंने कोशिश भी की, लेकिन वे बीच में ही रुक जाते थे। आप यह भी देख रहे हैं कि हाउस में दोनों तरफ के सदस्यों द्वारा यह विचार प्रकट किया जा रहा है कि यह बिल जल्दी से जल्दी मंजूर कर दिया जाना चाहिए।

इस बिल में सबसे महत्वपूर्ण बात मार्केट वैल्यू की कही गई है। मार्केट वैल्यू गिनने की पद्धति से कोई भी वाकीफ नहीं है, जिसकी वजह से किसानों को पूरा मुआवजा नहीं मिल पाता है। इसलिए मैं चाहता हूं कि मार्केट वैल्यू आंकने के लिए पद्धति में परिवर्तन करने की जरुरत है, जहां तक इन्टरैस्ट का सवाल है, वह भी बहुत कम है। आप देखते हैं कि 12 प्रतिशत ब्याज की दर से कम पर ऋण नहीं मिलता है, इसलिए इसको बढ़ाने की ओर मंत्री महोदया को ध्यान देना चाहिए। एक बात यह भी है कि जमीन एक्वायर करने के समय ही किसानों को मुआवजा देने की व्यवस्था करनी चाहिए।

इन शब्दों के साथ इस बिल का समर्थन करते हुए मैं अपनी बात समाप्त करता हूं।

SHRI BISHNU PRASAD (Kaliabor) : Mr. Chairman, Sir, I rise to support the Bill.

At the out set, I would like to refer to Gandhiji's views on land. Gandhiji said: *Bhoomi Gopalka*. The "Gopalka" in the modern concept is the State. The Government should think of some legislation in which the land will belong to the State, not to the individuals. At present, there is still a provision for compensation in regard to the acquisition of land. But the time will come when there will be no compensation in regard to the land acquired from individuals.

We must welcome this Bill and we must congratulate the Honble, Prime Minister and the Minister of Rural Development for bringing about this amendment to the main Act of 1894. The expression "public purpose" has been made wider than what was before. The provision of land for residential purposes to the poor or landless people has also been included in the expression "public purpose."

This is really a welfare measure. Under the new Section 11A, now the Collector must make his award within two years of the date of publication of the declaration. There are certain areas in which land was acquired just 20 years before but compensation has not been paid to the agriculturist or to the people from whom the land was acquired.

Therefore, it is necessary that the compensation should be made to the agriculturis's instantly at the time of acquision of the land.

The provision has been made for two years.

In fact within six months of the publication of the declaration the compensation should be paid to the agriculturist.

If the land has been acquired from the agriculturist for certain economic purpose, say construction of workshops and factories, the concerned agriculturist should be given employment on priority basis in the workshop or factory in order to rehabilitate him economically. A provision should be made to this effect.

The Government should give the administrative directions to the concerned authorities to fulfil these provisions while acquiring the land from the agriculturist.

प्रो० सत्यदेव सिंह (छपरा) : सभापति जी, भारत एक विकासशील राष्ट्र है। स्वतन्त्रता के बाद राष्ट्र के विकास के लिए आवश्यक है कि जमीनों का अधिग्रहण किया जाये, लेकिन इसके साथ-साथ किसानों को ऐसा मुआवजा दिया जाये जिसमें उनको जमीन त्याग करने में सन्तोष का अनुभव हो, मन में क्षोभ न हो। समर्थ, सबल, समृद्ध, सक्षम और सम्पन्न व्यक्ति ही न्यायालय में जाते हैं, गरीब नहीं जा पाता है, जिससे उनको मुआवजा कम मिलता है। इस लिए नवीनतम दर से न्यायालय के निर्णय के अनुसार भूमि अधिग्रहण की तिथि से मुआवजा दिया जाय। साथ साथ जमीन के बदले नौकरी मिलनी चाहिये, मकान लिया जाय तो उसके बदले मकान दिया जाय, क्योंकि गरीब मकान के चले जाने के बाद गरीबी के कारण दूसरा मकान नहीं बना सकता। छोटे छोटे किसानों की जमीनों को बचाया जाय और बड़े बड़े भूमिपतियों की जमीनों को लिया जाय। कल-कारखानों, नहरों आदि के लिये जमीनें ली जांय वे भूमिपतियों की ली जांय, गरीब किसानों की न ली जाय। कीमती जमीनों को न लिया जाय, कम महत्व की जमीनों को लिया जाय। ऐसा होता है कि छोटे छोटे अधिकारी कीमती जमीनों को लेने का नोटिस निकाल देते हैं, लेकिन जब उनको पैसा मिल जाता है तो उस को छोड़ देते है। लेकिन जो अशिक्षित और उपेक्षित गरीब किसान हैं उस को तरह तरह से परेशान किया जाता है। मुआवजे के समय उस को कार्यालय में बुलाते है और कार्यालय में बुला कर चपरासी से लेकर किरानी तक जितना पैसा उन गरीबों से छीन सकते हैं छीनने का प्रयास करते हैं। इसलिये मुआवजे का जो पैसा दिया जाय वह गांव में जाकर दिया जाय, ग्रामीणों के बीच में दिया जाय, इस के लिये उस को कार्यालय में न बुलाया जाय।

अभी हमारे व्यास जी ने कहा कि बिहार के लोग जहां जाते हैं, बिहारी लोगों को ही नौकरी में लेते हैं इस से प्रान्तीयता बढ़ती है। हमें ऐसा महसूस होता है कि बूढ़े लोगों का दिमाग कुछ उल्टा ही होता है। मेरे ख्याल में इससे राष्ट्रीयता बढ़ती है। हमारे यहां हटिया, बोकारो, जमशेदपुर, बरौनी और दूसरी जगहों पर देश के विभिन्न भागों के, बंगाल के, दक्षिण भारत के लोग काम करने के लिए आये हुए हैं। इससे भाईचारे का विकास होता है, एक दूसरे से प्रेमभाव बढ़ता है, एक दूसरे के नजदीक आते हैं, एक दूसरे के प्रान्त को जानने का अवसर मिलता है। वहां के निवासियों से हमारी भावनात्मक एकता बढ़ती है। ऐसा नही होना चाहिए कि एक ही प्रान्त के लोग वहां हों, इसमें प्रान्त की बात नहीं होनी चाहिये। हमारे यहां बिहार के गरीब लोग रहते हैं, लेकिन बाहर के लोग भी बहुत बड़ी संख्या में आये हैं, राजस्थान के, गुजरात के, हरियाणा के, मारवाड़ के, पंजाब के सरदार लोग, सब ने वहां अपने अधिकार जमा लिये हैं, लेकिन इससे हमारे मन को क्षोभ नहीं होता है, क्योंकि हम भारतीयता में विश्वास करते हैं और वे भी भारतीय हैं। इसलिये मैं इस विचार का समर्थक हूं कि सारा देश एक है, इसमें बिहारी बंगाली की बात या दक्षिण-उत्तर की बात नहीं आनी चाहिये। इस प्रकार की दुर्भावना और विचार से देश की एकता नहीं बढ़ेगी, प्रेमभाव नहीं बढ़ेगा, बल्कि प्रान्तीयता बढ़ेगी।

हमारे क्षेत्र में एक नैनी गांव है - वह छपरा - बनियापुर सड़क के बीच में है। यह वह स्थान है जहां गांव वाले अपने मकान बना सकते हैं। मकान बनाने लायक जमीन है। उसी का नोटिस दे दिया गया, उसी को अधिग्रहण किया गया। उसके बदले कम कीमत की जमीन ली जा सकती थी लेकिन जब

पैरवी हुई, जब हमारे मुख्य मंत्री ने हस्तक्षेप किया डा० जगन्नाथ मिश्र ने, जिन के हम आभारी हैं हम ग्रामवासी, तब जाकर यह जमीन बची। इसीलिए कीमती जमीन को न लेकर और बीच बस्ती की जमीन न लेकर, उसके बदले में दूसरी जमीन से काम चल जाए, तो वैसी जमीन लेनी चाहिए, यह मैं मंत्री जी से अनुरोध करूंगा। गरीबों को मुआवजा देते समय जैसा अन्य सदस्यों ने कहा, बहुत परेशान किया जाता है, हमारे कहने-सुनने पर भी अधिकारी ध्यान नहीं देते छोटे-छोटे और पैसा बनाते हैं और लूटते हैं। इस लिए इसकी गारेन्टी दो जाए कि किसानों को उचित मूल्य मिले और समय पर मिले और बिना परेशानी मिले।

20.31 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

श्री बीरबल (गंगानगर) : उपाध्यक्ष महोदय मैं इस बिल का समर्थन करता हूं।

सब से पहली बात तो मैं यह कहना चाहता हूं कि हमारे गंगानगर जिले में जो पक्के वाटर कोर्स बनाए गये है और उनके नीचे काश्तकारों की जो कीमती जमीनें ली गई हैं, उनका उचित कम्पेसेशन उन को देना चाहिए।

दूसरी बात मैं यह कहना चाहता हूं कि काश्तकारों की जमीन में से जो रास्ते निकाले गये हैं वे तीन कदमों के निकाले गये हैं और उसका उन को कम्पेसेशन मिलना चाहिए। मैं यह भी कहना चाहता हूं कि 15 साल से जो पक्की रोड्स बनी हुई हैं और उनके नीचे जो काश्तकार जमीनें आई हैं, उनका मुआवजा भी उनको नहीं दिया गया है। इधर तो रोड्स का नुकसान है और दूसरी तरफ काश्तकार का नुकसान है क्यों कि रोड के दोनों साइड में खाला बनाकर खेत में पानी लगाते हैं। इसलिए रोड बैठ जाती है। मेरा कहना यह है कि काश्तकार को मुआवजा देकर पूरी रोड की जमीन एक्वायर की जाए ताकि वह रोड न बैठे।

इतना कह कर मैं समाप्त करता हूं।

SHRI M. RAM GOPAL REDDY (Nizamabad) : Mr. Deputy-Speaker, Sir, I want to add only one sentence, that there must be exemption for religious institutions. Even during Harischandra's time, when he offered his whole kingdom to Viswamitra, he said that he was giving everything except the temple properties In those days there were no mosques or Gurdwaras, but he said that all temples properties must be exempted. I agree with Mr. Banatwalla and I request the hon. Minister to consider exempting all temple properties, properties of mosques, Wakf Boards, Churches and other things. I support the suggestion of Mr. Banatwalla.

श्री दलीप सिंह भूरिया (झाबुआ) : उपाध्यक्ष महोदय, मै आपको धन्यवाद देता हूं कि आपने मुझे बोलने का मौका दिया। मैं सिर्फ दो सुझाव देना चाहता हूं।

मेरा पहला सुझाव तो यह है कि जो लोग उद्योग लगाते हैं और जिन लोगों की जमीन ली जाती है, अगर प्राइवेट कम्पनी कोई उद्योग लगाती है, तो उस में उस को भी भागीदार बनाया जाना चाहिए, जिस की जमीन ली जाती है। मंत्री जी इस बात पर विचार करें कि जहां उद्योग लगाते हैं, वहां पर जिन लोगों की जमीन ली जाती है, उसमें उन को भी भागीदार बनाया जाना चाहिए।

दूसरा मेरा सुझाव यह है कि इर्रीगेशन के जो डेम बनते हैं, उनमें जो पानी में जमीन डूब जाती है, तो जिन किसानों की जमीन डूब जाती है, नीचे जो किसान इर्रीगेशन करते हैं, उन से जमीन लेकर उन को दी जाए।

हमारे मध्य प्रदेश में नर्मदा नौ गांव डेम बन रहा है। उसमें कम से कम एक लाख लोग

उजड़ रहे हैं। उनको राजस्थान के रेगिस्तान में वसाने की बात की जाती है जहां कि आदमी नहीं रह सकते हैं। मैं चाहता हूं कि उनके लिए ऐसा प्रावधान किया जाए कि जहां डेम के नीचे की सिंचाई वाली जमीन होती है उस जमीन में से थोड़ी-थोड़ी जमीन उन लोगों को दी जाए और उन लोगों को वहां बसाया जाए।

यही दो सुझाव देकर मैं आपको धन्यवाद देता हूं।

श्री दिगम्बर सिंह (मथुरा) : उपाध्यक्ष महोदय, माननीय मंत्री जी ने जो बिल पेश किया है, उस पर उनका एक अमेंडमेंट हमारे सामने आया है। इस पर मैं कहना चाहता हूं कि अगर मंत्रीजी इस अमेंडमेंट से एक्सप्लेनेशन अलग कर दें तो मैं अपना अमेंडमेंट वापस ले लूंगा।

इस पर मेरा निवेदन यह था कि हरेक आदमी और संसद सदस्य मुझ से कहता है कि दिगम्बर सिंह तुम्हारा बिल आ गया। मंत्री जी भी मुझसे कहती हैं कि आपका यह बिल आ गया। मंत्री जी से मेरी इतनी प्रार्थना है कि जब यह मेरा बिल है तो मंत्री जी हमारी इतनी बात तो मान जाएं। मुझे पता है कि जो कुछ इतने लोगों ने यहां कहा है, स्पीकर साहब ने कहा है उस सब को वह मना करेंगी लेकिन वे हमारी इतनी बात तो मान जाएं।

मेरे बाबा को आजादी की पहली लड़ाई 1857 में अंग्रेजों ने फांसी दी थी। मैंने भी जेल काटी है। मैं किसानों से कहूंगा कि अपनी बन्दूक उठा लो और अगर कोई आपकी जमीन पर कब्जा करता है बिना मुआवजा दिये तो उसके लिए फांसी पर चढ़ जाना जरूरी है। जब कश्मीर पर दुश्मन ने हमला किया था तो उस समय महात्मा गांधी ने जवाहर लाल जी से कहा था कि हम हिन्दुस्तान की चप्पा-चप्पा जमीन के लिए पूरा भारत अपनी जान दे दे मुझे चिन्ता नहीं। इस लिए हम भी किसानों से कहेंगे कि चाहे हमें फांसी लग जाए लेकिन हमारी जमीन नहीं जानी चाहिए। जमीन के लिए फांसी चढ़ जाना कोई बुरी बात नहीं है।

ग्रामीण विकास मन्त्रालय की राज्य मंत्री (श्रीमती मोहसिना किदवई) : उपाध्यक्ष जी, मैं उन तमाम माननीय सदस्यों की बहुत अभारी हूं जिन्होंने इस बिल पर अपने विचार प्रकट किये हैं और जिन्होंने इस बिल का समर्थन किया है। वैसे इस बिल का समर्थन तो सभी ने किया है लेकिन किसी किसी माननीय सदस्य ने अपने अपने ढंग से अपने ख्यालात का इजहार किया है। जितने भी माननीय सदस्यों ने बातें कहीं हैं उन सभी ने यह कहा है कि इस देश में किसानों का शोषण होता है. किसानों की जमीन ले ली जाती है। 25-25 साल तक उनके मामले पड़े रहते हैं और उन की जमीन का उनको कोई मुआवजा नही दिया जाता है। वीकर सैक्शन की जमीन ही उनकी रोजी-रोटी का जरिया होती है। वह भी ले ली जाती है और सालों तक उसका मुआवजा उनको नहीं मिलता है।

ये सारी वजूहात थीं जिनकी वजह से इस बिल को लाने की जरूरत पड़ी। इस बिल में यह कोशिश की गई है कि हम किसानों को ज्यादा से ज्यादा राहत दे सकें माननीय सदस्यों ने जिन्होंने अपने ख्यालात का इजहार किया है उन सबके दिमाग में पिछले 25 वर्षों का नक्शा रहा है। कहीं राजस्थान में जमीन ले ली गई, कहीं बिहार के देहात में जमीन ले ली गई और उसका मुआवजा उनको नहीं दिया गया। इस बिल को लाने की इस लिए जरूरत पड़ी कि उन किसानों को शोषण से बचाया जाए। जिन लोगों की जमीन ले ली जाती है, उन

पर काम शुरू होने तक मुआवजा नहीं मिलता है ।

श्री दिगम्बर सिंह जी ने इस बिल पर संशोधन रखा है, कुछ और माननीय सदस्यों ने भी संशोधन रखे हैं । यह बात बिल्कुल सही है कि हिन्दुस्तान में जमीन के लिए लोगों का बहुत मोह है । यह मोह अपनी जगह पर एक जायज चीज है । क्योंकि हिन्दुस्तान की 80 फीसदी आबादी गांवों में रहती है । उनकी रोजी रोटी का साधन जमीन होती है । हमारी सरकार का नजरिया भी यह है कि ज्यादा से ज्यादा उनके लिए हम सहुलियतें ला सकें और इस देश का विकास कर सकें ।

अभी दिगम्बर सिंह जी ने कहा कि वे अपना अमेंडमेंट पेश करेंगे और उस पर वोटिंग करायेंगे और जो सदस्य उनके खिलाफ वोट देंगे उनके खिलाफ वे प्रचार करेंगे । वे अपोजिशन में बैठते हैं । वे बुजुर्ग आदमी हैं, मेरे प्रदेश से उनका ताल्लुक है, मैं उनकी बड़ी इज्जत करती हूं । बागड़ी जो भी अपोजिशन में बैठते हैं । मैं आपको बताऊं कि जो भी सरकार होती है, उसे देश के विकास के लिए, देश की प्रगति के लिए कोई न कोई कड़वी दवा हलक से जरूर उतारनी पड़ती है ।

इस तरह की चीजें जब सामने आती हैं तो लगता है कि हम कोशिश करने के बावजूद अगर वहां तक नहीं पहुंच पाएं तब भी बहुत कुछ सहूलियतें हमने दी हैं ।

श्री उत्तम राठौर : यह हलक किसका है और कड़वी दवा कौन पीना चाहता है ?

श्रीमती मोहसिना किदवई : मैं श्री दिगम्बर सिंह जी की बात का जवाब दे रही हूं । उन्होंने कहा है कि बाहर जाकर कहेंगे तो जो भी वे कहेंगे, अवाम उसको मानने वाला नहीं है । ये जो किसानों की बात करते हैं, तीन साल इनका शासन भी जनता ने देख लिया है कि इन्होंने कितनी किसानों की भलाई की है । तो इनकी बात कोई नहीं मानेगा कि हम किसान विरोधी हैं ।

इस बिल में सबसे बड़ा काम यह किया गया है कि टाईम लिमिट 3 साल की कर दी गई है कि तीन साल के अन्दर कलैक्टर को अवार्ड देना होगा । सैक्शन 4 (1) लगाने के बाद एक साल का पीरियड है और सैक्शन 6 (1) से कलैक्टर के अवार्ड तक 2 साल जिसके अन्दर पजेशन लेना होगा तो इस एक साल में जितनी कीमतें बढ़ेंगी, वो बात छोड़ दीजिए । और ये जो कहा जा रहा है कि 25 वर्ष से या 30 वर्ष से मुआवजा नहीं दिया गया है, ये जो सैक्शन लगाया गया है कि मुआवजा हम मार्केट रेट जो आप फर्मा रहे हैं तो वो सैक्शन 6 (1) से ही हम मार्केट रेट लेंगे, जिस वक्त में पजेशन लेंगे । तो सैक्शन 4 (1) और सैक्शन 6 (1) में एक साल का फर्क है । इस एक साल में मैं यह नहीं कहती कि बहुत ज्यादा हम दे रहे हैं लेकिन जो किसानों को मिलता था उससे कहां ज्यादा दे रहे हैं । 30 परसेंट सोलेशियन और उसके अलावा प्रतिवर्ष 12 परसेंट और दिया जाएगा । अगर 100 रुपए 1984 में कीमत है तो एक साल के अन्दर सन् 1985 में अगर आप पजेशन लेते हैं तो एक सौ रुपए अगर गज जमीन रखिए तो उसका 142 रुपया हम देंगे एक साल के अन्दर और जब अवार्ड करेगा कलेक्टर तो 24 परसेंट और बढ़ेगा । इसका मतलब है कि हर किसान का कम से कम सौ रुपए जो आज की कीमत है तो तीन साल के बाद 166 रुपए मिलेगा । इस तरह से इसमें जो हम लेते हैं अजेन्सी के तहत जमीन, अब पजेशन लेने से पहले उसको 80 फीसदी दे दिया जाएगा । इसी तरह से जो इसमें और तमाम चीजें रखी गई हैं, मैंने अपने ओपनिंग रिमार्क्स में सारी तफसील कह दी थी ताकि जो शंकाएं हैं । वे हट जाएं । इसमें जो क्रांतिकारी कदम उठाए गये हैं, उसके बारे

में बागड़ी जी नहीं कहते । बड़े-2 किसान जो कोर्ट में चले जाते थे और अभी एक भाई ने कहा कि मुआवजा सिर्फ उनको ही मिलता था हमने इसमें क्लाज लगाई है कि जो बड़े किसान कोर्ट में जाते हैं और कोर्ट जो फैसला करता है और उनको जो मुआवजे की कीमत दी जाती है, तो आस पास के जितने भी लोग हैं जो कोर्ट नहीं जा सकते और जिनको कम कीमत मिली है, उन्होंने कलैक्टर का अवार्ड ले लिया है, उनको भी हक होगा कि वे इतने मुआवजे के लिए कलेक्टर को दर्खवास्त दे सकें ।

एक दूसरा कदम जो उठाया गया है जिससे लिटीगेशन पीरियड कम हो । लोग जिससे कोर्ट में न जाएं । अगर कोई पूरा ग्रुप आकर कलैक्टर के पास बैठकर डिसकस करता है और वे सभी एक बात पर सहमत हो जाते हैं कि हमको इतना मुआवजा मिलना चाहिए तो कलैक्टर के लिए उस पूरे ग्रुप को मुआवजा देने की बात भी है । उस तरह से जो हमारी ·····।

20.44 hrs.

RE-REHIJACKED PLANE ON IAC FLIGHT IC-421 ON 24th AUGUST, 1984

MR, DEPUTY-SPEAKER : Mrs. Kidwai, wait a minute. Please sit down. Shri Khurshed Alam Khan. He is to go out.

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN) : Mr. Deputy-Speaker, Sir, I thought I would share the good news with the hon. Members in this House. At 8-30, all the crew and passengers have been released. The aircraft is in our possession and everybody is safe and sound.

SHRI MANI RAM BAGRI (Hissar) : What about the hijackers ?

SHRI KHURSHEED ALAM KHAN : Dubai authorities coorperated with us. Because they are on their soil now. their law will take its own course.

MR. DEPUTY-SPEAKER : Now we will continue the Land Acquisition (Amendment) Bill. Shrimati Mohsina Kidwai.

20 45 hrs.

LAND ACQUISITION (AMENDMENT BILL-CONTD.

श्रीमती मोहसिना किदवई : मैं यह कहना चाहती हूं कि हमने क्रांतिकारी कदम उठाए हैं मैं समझती हूं, कोई भी लॉ पत्थर की लकीर नहीं होता कि कभी उसे बदला नहीं जा सके । जब कोई लॉ बनता है और वह एक्सीक्युट होता है तो उसके बाद उसकी कमियां सामने आती हैं कि इसमें क्या कमियां हैं । उसके बाद अमेंड करने की कोशिश की जाती है । माननीय रंगा जी ने जो कहा, मुझे उम्मीद है, वह खुश होंगे ।

Mr. Ranga, you will be happy to know that we have accepted your suggestion of 12%.

सरकार की तरफ से अमेंडमेंट आया है कि 10 परसेंट की बजाय उनको 12 परसेंट मिलना चाहिए । उनकी भी यही कोशिश है कि उनको 12 परसेंट मिले । जहां तक रिहेबिलिटेशन की बात है, भारत सरकार की गाईड-लाईन्स हैं कि जहां जिसकी जमीन ली जाए उस खानदान में से एक शख्स को नौकरी जरूर दी जाए । इसको हम स्ट्रीक्लटी फालो करेंगे । ज्यादा से ज्यादा ऐसे लोगों की जमीन लेनी पड़ती है, जिनके पास जमीन का छोटा सा टुकड़ा होता है । उसको हम मजबूरन लेते है, सड़कें, नहरें, फेक्ट्रीज या अस्पताल बनाने हैं तो जाहिर है कि जमीन पर बनायेंगे आसमान पर तो बनेंगे नहीं । जमीन पर

बनायेंगे तो किसी न किसी की जमीन लेनी पड़ेगी। देश के विकास के लिए जरूरी है कि हम जमीन लें और साथ ही किसानों को उचित दाम देने की कोशिश करें, जो हमने इस बिल के जरिये से किया है यह भी इंस्ट्रक्शन्स हैं कि जहां तक हो सके उसर लैण्ड ली जाए और एग्रीकलचरल लैण्ड न ली जाए। फर्ज कीजिए, हमें नहर या फैक्ट्री आदि बनाने के लिए दो हजार एकड़ की जरूरत है और उसमें एक हजार एकड़ एग्रीकल्चरल लैण्ड हैं तो उसको कैसे न लिया जाए ? कानून बनाते वक्त और उसको इम्पलीमेंट करते वक्त जो परेशानियां आती हैं, उसमें मजबूरी है। लेकिन केन्द्रीय सरकार की यह गाइड-लाइन्स है कि कम से कम एग्रीकल्चरल लैण्ड ली जाए और उसर जमीन ही लेने की कोशिश की जाए अगर कहीं पर मजबूरी है तो मजबूरन उस लैण्ड को एक्वायर करना पड़ेगा। इसके अलावा जैन साहब ने रिहेबिलिटेशन की बात कही। हमारी यही कोशिश है कि हम उन्हें रिहेबिलिटेट करें। जिस जगह पर कारखाने आदि लगते हैं, उनमें वहां के लोगों को प्राथमिकता दी जाएगी। बहुत ऐसे प्रोजैक्ट्स से होते हैं जिनमें वहां के लोगों को नहीं रखा जाता। स्कील्ड या अन-स्कील्ड लेबर जो जरूरी होता है, उस को लिया जाता है। मैं माननीय सदस्यों को यकीन दिला सकती हूं कि स्टेट गवर्नमेंट्स को गाइड-लाइन्स दी जाएगी कि सख्ती के साथ इम्पलीमेंटेशन किया जाए। जैसा कि बागड़ी जी ने भी कहा कि इम्पलीमेंटेशन सही होने के बाद उस पर सख्ती से अमल कराया जाए, ताकि किसानों को ज्यादा से ज्यादा फायदा मिल सके। बनातवाला साहब ने रिलीजियस प्रापर्टी के सम्बन्ध में कहा था। मैं उनकी इत्तिला के लिए कहना चाहती हूं कि स्टेट गवर्नमेंटस को दो दफा सख्ती के साथ मना किया गया है कि कोई भी रिलीज़ियस प्रापर्टी एक्वायर न की जाए। ऐसा कोई उदाहरण नही दिया जा सकता जहां पर किसी मंदिर मस्जिद या गुरुद्वारे की जमीन को एक्वायर किया गया हो।

श्री जी0 एम0 बनातवाला (पोनानी) ; कोर्ट नहीं मानती है। Give it a force of law. कोर्ट कहती है. यह सिर्फ डायरेक्शन्स हैं। मैंने तो कोर्ट का जजमैंट आपको पढ़कर सुनाया था। आप भी यही मानते हैं और हम भी यही मानते हैं हम लोगों में कोई डिसक्रीमिनेशन नहीं है।

... (व्यवधान)

रसायन और उर्वरक मंत्री श्री वसंतसाठे : हकीकत में भी कहीं नहीं ली है।

श्री एम0 रामगोपाल रेड्डी : मैंने भी यही कहा है।

श्री वसंत साठे : वैसे, देखा जाए हम लोग कहते हैं "सबही भूमि गोपाल की" फिर कोई भूमि कभी ली ही नहीं जा सकती।

PROF. MADHU DANDAVATE : Don't say that, otherwise Mr. Ram Gopal Reddy will get the land.

श्री वसंत साठे : रामगोपाल की नहीं।

श्रीमती मोहसिना किदवई : आनरेबल मैम्बर बनातवाला साहब ने तथा रामगोपाल रेड्डी साहब ने एक ही बात कही, लेकिन आप देखिए कि आजकल के हालात क्या हैं। यदि हम इसको कानूनी रूप दे देते हैं और प्रावधान कर देते हैं कि गुरुद्वारा, मन्दिर मस्जिद या किसी दूसरे रिलीजस प्लेस को एक्वायर नहीं किया जाएगा तो मैं दावे के साथ कह सकती हूं कि उससे कई नई समस्याए खड़ी हो जाएगी। मुझे यह कहने में अफसोस है कि जिस तरह से हमारे यहां एक्सप्लायटेशन हो रहा है, उसकी वजह से हमें डर लगता है और हम ऐसा कोई कदम

नहीं उठाना चाहते । फिर हमारे नोटिस में आज तक कहीं से नहीं आया कि फलां जगह किसी इबादतगाह को एक्वायर किया गया है इसलिए इस डर को आप मन से बिल्कुल निकाल दीजिए ।

SHRI SATYASADHAN CHAKRABORTY : If you want to widen a road, and there is a small temple in that, it cannot be made absolute; therefore, make it clear.

श्रीमती मोहसिना किदवई : उपाध्यक्ष जी, मैं कहना चाहती हूं कि जितने नये अमेन्डमेंटस आये हैं, उसके बाद अब क्लाज 3 की कोई जरूरत नहीं रह जाती, और यह डिलीट हो जाएगी । इसलिए मै माननीय सदस्यों ओर खासकर श्री दिगम्बर सिंह जी से अनुरोध करूंगी कि वैसे तो हम उनके जजबाय की कद्र करते हैं और मैं समझती हूं कि उन्होंने वाकई बहुत मेहनत की है और वे किसानों के साथ हमदर्दी रखने वाले हैं, लेकिन हमें भी क्यों आप किसान विरोधी समझते हैं, हम सब का सम्बन्ध भी किसानों के घरों से है, हम सब भी किसान हैं ... (व्यवधान) इसलिए मैं आप सबसे दर्खास्त करती हूं कि आपने इस बिल के सम्बन्ध में जो अमेंडमेंटस दी हैं, आप उनको वापिस ले लेंगे और इस बिल को एज इट इज पास होने दें । यदि कहीं कोई कमी रहेगी तो उसको हम दूर करने की कोशिश करेंगे ।

MR. DEPUTY-SPEAKER : The question is :

> "That the Bill further to amend the Land Acquisition Act, 1984, be taken into consideration."

The motion was adopted

MR. DEPUTY-SPEAKER : The House will now take up clause by clause consideration of the Bill.

The Members who have given notice of amendments to clause 2 are not present. The question is ;

> "That clause 2 stand part of the Bill."

The motion was adopted

Clause 2 was added to the Bill.

Clause 3 was added to the Bill.

CLAUSE 4—AMENDMENT OF SECTION 4

SHRI G.M. BANATWALLA : I beg to move :

> Page 3,—
>
> *after* line 25 *insert*—
>
> (d) the following provision shall be inserted, namely :-
>
> 'Provided that no land acquisition authority shall have or be deemed to ever have any jurisdiction to issue notification in respect of any piece of land, with or without superstructure thereon, belonging to any community or denomination thereof, and set a part for worship or for the performance of funeral rights or as depository for the remains of the dead, including the site of temple, mosque, church, gurudwara, synagogue, idgah, imambara, ashoorkhana, grave, tomb, sepulchre, graveyard, cemetry, murdghat and tower of silence and the land appurtenant thereto, as well as the means of access to the same." (53)

Sir, as the hon. Minister has rightly pointed out; in accordance with the answer given to one of the unstarred question raised by me in this House, directions have been given to the various officers not to proceed to acquire any properties of religious significance. However, the problem is that the courts do not take legal cognizance of these directions. Therefore, when an incidenct of acquisition of such a property took place, the matter went to the Allahabad High Court, Lucknow Bench.

I read out the whole thing to you. These directions were also there. But the court said: 'We cannot take legal cognisance of these directions. There is no explicit bar in the Land Acquisition Act, and therefore, the

acquisition can take place." I only ask the Government to give legal sanctity to their own intentions and their own circulars. Why should they hesitate to do so, if there is sincerity to go ahead with the intentions contained in their own directions (*Interruptions*). therefore, I urge upon the Government and this august House to grant its gracious approbation to this particular amendment which I have moved.

SHRIMATI MOHSINA KIDWAI : I cannot accept it.

MR. DBPUTY-SPEAKER : I shall now put amendment No. 53 moved by Shri Banatwalla to the vote of the House.

The Amendment No. 53 was put and nagatived

MR. DEPUTY-SPEAKER : The quistion is :

"That Clause 4 stand part of the Bill."

The motion was adopted.

Clause 4 was added to the Bill.

MR, DEPUTY-SPEAKER : Now Clause 5. The question is :

"That Clause 5 stand part of the Bill.

The Motion was adepteed

Clause 5 was added to the Bill

MR. DEPUTY-SPEKER , Now Clause 6. Mr. Digamber Singh, are you moving your amendment ?

SHRI DIGAMBER SINGH : No.

MR, DEPUTY-SPEAKER : Shri A.K. Roy, Shrimati Pramila Dandavate, Shri Nirmal Sinha, Shri Ramavatar Shastri, Prof. Ajit Kumar Mehta and Shri Ram Vilas Paswan are not present.

There is no amemdment to clause 7. The question is :

"That Clause 6 and 7 stand part of the Bill."

The Motion was adopted.

Clause 6 and 7 were added to the Bill.

Clase 8—Amendment of Se- tion II.

MR. DEPUTY SPEAKER : Now Clause 8. Mr. Banatwalla.

SHRI G.M. BANATWALLA : I beg to move :

Page 4,—

after line 31, *insert*

"(a) in sub-section(1) as so renumbered, for the words, figures and brackets "at the date of publication of the notification under section 4 sub-section (1)" the words "at the date of the acquisition" shall be substituted. (54)

MR. DEPUTY-SPEAKER : I shall now put amendment No. 54 moved by Shri Banatwalla to the vote of the House.

Amendment No. 54 was put and negatived.

MR. DEPUTY-SPEAKER : The question is :

"That clause 8 stand part of the Bill."

The motion was adopted.

Clause 8 was added to the Bill.

Clause 9—Insertion of new section 11A.

MR. DEPUTY-SPEAKER : Mr. Sudhir Kumar Giri is not Present. Mr. Digamber Singh, are you moving your amendment ?

SHRI DIGAMBER SINGH : No.

MR. DEPUTY-SPEAKER : There are Government amendments No. 81 and 82,

(Amendment made)

Page 5, line 13, *omit* "(1)" (81)

Page 5, *after* line 20, *insert*—

"EXPLANATION—In computing the period of two years referred to in this section, the period during which any action or proceeding to be taken in pursuance of the said declaration is stayed by an order of a Court shall be excluded." (82),

(SHRIMATI MOHSINA KIDWAI)

MR. DEPUTY-SPEAKER : Shri Bapusaheb Parulekar, Shri Vajpayee and Shri Chaturbhuj are not present. The question is :

"That Clause 9, as amended, stand part of the Bill."

The Motion was adopted.

Clause 9. as amended, was added to the Bill.

21.00 hrs.

MR. DEPUTY-SPEAKER : Now clause 10. There are notices of amendments given by the following persons, but they are not present in the House. Shri A.K. Roy - not present; Shrimati Pramila Dandavate - not present; Shri Bapusaheb Parulekar - not present, Shri Ram Vilas Paswan - not present. There is no amendment to clause 11 also. So, I shall put them together. The question is :

"That Clause 10 and 11 stand part of the Bill."

The motion was adopted,

Clause 10 and 11 were added to the Bill.

Clause 12—Insertion of new section 15A.

Power to call for records etc.

SHRI G.M. BANATWALLA : I beg to move :

Page 6,—

(i) line 1, -

for "following section" *substitute*-

"following sections"

(ii) *after* line 12, *insert* -

"15B. Whenever any acquisition of land involves displacement of any person or person, it shall be the responsibility of the acuiring authority to provide for the rehabilitation of the displaced person or persons in a manner to be prescribed by rules." (55)

MR. DEPUTY-SPEAKER : Now; I shall put amendment No. 55 moved by Shri G.M. Banatwalla to the vote of the House.

Amendment No. 55 was put and negatived.

MR. DEPUTY-SPEAKER : The question is :

"That clause 12 stand part of the Bill."

The motion was adopted.

Clause 12 was added to the Bill.

MR. DEPUTY-SEAKER : Now Clause 13. There are amendments given by the following persons but they are not present in the House. Shri A.K. Roy - not present; Shrimati Pramila Dandavate - not present; Shri Nirmal Sinha - not present; Shri Ramavatar Shastri - not present; Shri Ajit Kumar Mehta - not present; Shri Ram Vilas Paswan - not present and Shri Chaturbhuj - not present. There is no amendment to clause 14 also. So, I shall put them together. The question is :

"That Clause 13 and 14 stand part of the Bill.

The motion was adopted

Clanse 13 and 14 were added to the Bill.

Clause 15--Amendment of Section 23

SHRI DIGAMBER SINGH : I beg to move :

Page 7, —

for clause 15, *substitute* -

'15. In section 23 of the principal Act, -

(a) in sub-section (1) for the words "at the date of the publication of the notification under section 4, sub-section (1)" the words "at the time of the collector's taking possession thereof" shall be substituted.

(b) in sub-section (2) for the words "fifteen per centum", the words "thirty per centum" shall be substituted.' (2)

Page 7, -

for clause 15, *substitute* -

'15. In section 23 of the-principal Act,-

(a) in clause first of sub-section (1) for the words "at the date of the publication of the notification under section 4, sub-section (1); "the words" "at the time of the publication of the declaration under the section 6 sub-section (1);"shall be substituted,

(b) in sub-section (2) for the words "fifteen per centum", the words "thirty per centum" shall be substituted., (45)

Page 7, -

for clause 15, *substitute* -

'15. In section 23 of the principal Act,-

(a) in clause first of sub-section (1) after the words "sub-section (1)" the words "or not more than three years before the date of the award or not more than one year before the date of the collector's taking possession of the land whichever is less" shall be inserted,

(b) in sub-section (2) for the words "fifteen per centum't, the words "thirty per centum" shall be substituted.' (80)

SHRI G.M. BANATWALLA : I beg to move :

Page 7, -

for clause 15, *substitute*-

"15. In section 23 of the principal Act,-

(a) in clause first of sub-section (1) for the words, figures and brackets "at the date of the publication of the notification under section 4, sub-section (1)' the words "at the date of the acquisition" shall be substituted.

(b) in sub-section (2) for the words "fifteen per centum", the words "forty per centum" shall be substituted.,' (56)

SHRI MOOL CHAND DAGA : I am not moving my amendment.

MR. DEPUTY-SPEAKER : Now Mr. Nirmal Sinha - not present. Shrimati Geeta Mukherjee - not present. Shri Sudhir Giri - not present. Shri Ramavatar Shastri - not present. Shri Uttam Rathod.

SHRI UTTAM RATHOD : I am not moving my amendment.

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRIMATI MOHSINA KIDWAI) : I am not moving other amendment to this clause.

MR. DEPUTY-SPEAKER : Now Shri Bapusaheb Parulekar . not present, Shri Ajit Kumar Mehta - not present, Shri Uttam Rathod.

SHRI UTTAM RATHOD : I am not moving my amendment.

MR. DEPUTY SPEAKER : Mr. Chatturbhuj—not present. Mr. Digambar Singh, if you want to speak, you can make a general speech on all your amendments.

SHRI DIGAMBAR SINGH : My amendment reads as follows :

Page 7,—

for clause 15, substitute—

'15. In section 23 of the principal Act,—

(a) in sub-section (1) for the words "at the date of the publication of the notification, under section 4, sub-section (1)," the words "at the time of the Collector's taking possession thereof ;" shall be substituted,

मैं चाहता हूं कि जब कलैक्टर कब्जा लेता है, उस समय के बाजार भाव का मुआवजा दिया जाये न कि नोटिफिकेशन के समय के बाजार भाव का। यह मैंने इसलिए कहा कि जब हमारी प्रधान मंत्री ने वहां वक्तव्य दिया, तो मैंने सोचा कि प्रधान कह रही हैं, तो मेरा संशोधन मान लिया जायेगा। स्पीकर साहब, हमारे कृषक समाज के अध्यक्ष ने वहां उन्होंने भी यही कहा था। हमारे सब संसद्-सदस्यों ने भी अपने भाषणों में यही कहा, सब ने संशोधन भी रखे। जब सब संसद्-सदस्य चाहते हैं, प्रधान मंत्री चाहती हैं, हमारे स्पीकर साहब चाहते हैं तो मैं मंत्री महोदया से निवेदन करूंगा कि वह मेरे इस संशोधन को स्वीकार करने की कृपा करें।

MR. DEPUTY-SPEAKER : Now, I shall put all the amendments moved by Shri Digambar Singh to Clause 15.

The Amendments Nos. 2, 45, 56, 57 and 80 were put and negatived

MR. DEPUTY-SPEAKER : Now, I shall put the amendment moved by Shri G. M. Banatwalla to clause 15 to vote.

The Amendment No. 56 was put and negatived Amendment made :

Page 7,—

for lines 8 and 9, *substitute*—

'15. In section 23 of the principal Act,—

(a) after sub-section (1), the following sub-section shall be inserted, namely :—

"(1A) In addition to the market value of the land, as above provided, the Court shall in every case award an amount calculated at the rate of twelve per centum per annum on such market value for the period commencing on and from the date of the publication of the notification under section 4, sub-section (1), in respect of such land to the date of the award of the Collector or the date of taking possession of the land, whichever is earlier :

Explanation— In computing the period referred to in this sub-section, any period or periods during which the proceedings for the acquisition of the land were held up on account of any stay or injuction by the order of any court shall be excluded."

(b) in sub-section (2), *for* the words "fifteen per centum", the words "thirty per centum" shall be *substituted*.' (145)

(Shrimati Mohsina Kidwai)

MR. DEPUTY-SPEAKER : The question is :

"That Clause 15, as amended, stand part of the Bill"

The Motion was adopted.

Clause 15, as amended, was added to the Bill.

Clauses 16 and 17 were added to the Bill.

Clause 18 was added to the Bill

Clause 19 was added to the Bill.

Clauses 20 to 29 were added to the Bill.

Clause 30—Transitional provisions.

AMENDMENTS MADE :

Page 9, *for* lines 36-37, *substitute*—

" 0. (1) The provisions of sub-section (1A) of section 23 of the principal Act, as inserted by clause (a) of section 15 of this Act, shall apply, and shall be deemed to have applied, also to, and in relation to,—

(a) every proceeding for the acquisition of any land under the principal Act

pending on the 30th day of April, 1982 (the date of introduction of the land Acquisition (Amendment) Bill, 1982, in the House of the People), in which no award has been made by the Collector before that date ;

(b) every proceeding for the acquisition of any land under the principal Act commenced after that date, whether or not an award has been made by the Collector before the date of commencement of this Act

(2) The provisions of sub-section (2) of section 23 and section 28 of the principal Act, as amended by clause (b) of section 15 and section 18 of this Act." (84)

Page 10, line 1, *for* "(2)", *substitute* "(3)". (85)

(Shrimati Mohsina Kidwai)

MR. DEPUTY-SPEAKER : The question is :

"That Clause 30 as amended stand part of this Bill."

The Motion was adopted.

Clause 30, as amended, was added to the Bill.

MR. DEPUTY-SPEAKER : Now Clause 31. The Minister has already explained that this has become redundant. Therefore, I am putting it now. The question is :

"That Clause 31 stand part of the Bill."

The motion was negatived.

Clause 1, Enacting Formula and the Title were added to the Bill.

MR. DEPUTY-SPEAKER : The Minister may now move that the Bill, as amended, be passed.

SHRIMATI MOHSINA KIDWAI : I beg to move :

"That the Bill, as amended, be passed."

MR. DEPUTY-SPEAKER : Do you want to speak at the third reading stage ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H. K. L BHAGAT) : No, Sir, I only want to say that after this Bill is passed, the other Bill may just be moved by the Minister, then we can take it up on Monday.

MR. DEPUTY-SPEAKER : Yes, that can be done. The question is :

"That the Bill, as amended, be passed."

The motion was adopted.

21.12 hrs.

LIFE INSURANCE CORPORATIONS BILL

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARY) : Sir, I beg to move that the Bill to provide, with a view to the more effective realisation of the objectives of nationalisation of life insurance business...

(Interruptions).

श्री मनी राम बागड़ी (हिसार) : यह क्या है, हमें बताइये तो । हम तो खाली लैंड ऐक्वीजीशन बिल के लिए बैठे थे ।

SHRI G.M. BANATWALLA (Ponnani) : What is the idea ?

MR. DEPUTY-SPEAKER : He will simply move.

PROF. MADHU DANDAVATE (Rajapur) : But, Sir, we want that the Five Year

Plan discussion, of course, should be taken up on Monday first.

MR. DEPUTY-SPEAKER : Prof. Dandavate, I am going according to the agenda. Item 14 is over. 15 he is only moving....

(Interruptions)

MR. DEPUTY-SPEAKER : You can ask for a discussion afterwards.

SHRI G. M. BANATWALLA : That was not the understanding.

MR. DEPUTY-SPEAKER : I am only going according to the agenda. Yes, you move.....

(Interruptions)

MR. DEPUTY SPEAKER : I am only going according to the agenda, why are you raising it ?.....

(Interruptions)

MR. DEPUTY SPEAKER : The Minister will explain to you Have you opposed any introduction ? You have not. Then why do you worry.....

(Interruptions.)

MR. DEPUTY SPEAKER : I have called the Minister. He is not insisting. Mr. Bhagat you explain to them the position...

(Interruptions).

SHRI H K. L. BHAGAT : If the hon. Members do not want it to be moved, I will only say that because the Minister has been called, he will just take two minutes, nothing more than two minutes. For two minutes let him move the Bill. We are not taking it up...

(Interruptions).

MR. DEPUTY SPEAKER : Yes, you move it. I am only asking him to move the Bill at item No. 15, we are not taking it up now. If any hon. Member wants to alter the agenda, he can do it but I have asked the Bill at item No. 15 to be moved because item 14 is over. He will move for two minutes.....

(Interruptions).

MR. DEPUTY SPEAKER : That is all right, you move it.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : As a mark of protest we will walk out, Sir. This was not the understanding.

MR. DEPUTY SPEAKER : All right, it is up to you, I have no right to interfere in your right.

21.14 hrs.

At this stage Shri Satyasadhan Chakraborty, Shri Mani Ram Bagri, Prof. Madhu Dandavate and some other hon. Members left the House.

MR. DEPUTY SPEAKER : Yes, Mr. Minister, you move it. You move it and complete your speech also.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to move :

> "That the Bill to provide, with a view to the more effective realisation of the objectives of nationalisation of life insurance business, for the dissolution of the Life Insurance Corporation of India and for the establishment of a number of corporations for the more efficient carrying on of the said business and for matters connected therewith or incidental thereto, as reported by the Joint Committee, be taken into consideration"

As hon. Members are aware, this Bill was introduced in the Lok Sabha on 19th December, 1983. A motion for reference of the Bill to a Joint Committee of the Houses was adopted on 21st December, 1983 in this House, and the Rajya Sabha concurred in the said motion on 22nd December, 1983. The Joint Committee has presented its report on 14th August, 1984. The Bill, as reported by the Joint Committee, is now before the House for consideration.

The Joint Committee has suggested a few amendments and has recommended that the Bill, as amended, be passed. I will refer to these amendments later.

I would, however, now like to briefly mention for the information of the hon. Members some salients features of the Bill, as reported by the Joint Commitee.

In place of the present Life Insurance Corporation of India, the Bill seeks to establish five Life Insurance Corporations, with headquarters at Kanpur, Calcutta, Delhi, Madras and Bombay, each with an authorised Capital of Rs 5 crores and a paid-up capital of Rs. 1 crore to be with. Each Corporation will be primarily responsible for the intensive development of life insurance business with in the zone assigned to it and to ensure that the life insurance business is developed to the best advantage of the community. A corporation may also establish its presence outside its specified zone with the prior approval of Government so that unhealthy competition and wasteful expendture are avoided.

Over-centralisation of authority under the present set up of the Life Insurance Corporation of India has been adversely Commented upon from time to time. In order to shorten the lines of communication and infuse dynamism in the industry, the new Corporations will have three tiers (namely, corporate office, divisional office and branch office) as aganist the present fourtier set up. Consequently, better service to the policyholders will be achieved. Provision has been made in the Bill for setting up an Expert Committee for the purpose of evaluating and recommending the allocation of the assets and labilities of the dissolved Corporation amongst the proposed Corporations in an equitable manner, so that the latter may have an equal start in the interest of the policyholders.

While ensuring that the new Corporations will function in an autonomous manner, care has been taken to provide that their activities in certain vital matters are properly co-ordinated. Provision has, therefore, been made for a Life Insurance Board for suggesting measures to co-ordinate the working of the Corporations. The Board is also charged with the responsibility to plan and organise training of personnel, inspection of offices of the Corporations, research and evaluation of life, insurance schemes and provide assistance and guidance in relation to mortality and actuarial valuations, research and development of plans for intensive development of life insurance business and for meeting the specific insurance needs of various sections of community and co-ordinating periodical actuarial valuations.

SHRI SATYASADHAN CHAKRABORTI : Are you getting the Bill passed today.....(*Interruptions*)

MR. DEPUTY-SPEAKER : I have said that the Minister will move the motion and make his speech, that is all The time allotted for this Bill is three hours. How do you presume that it will be passed today ?

SHRI SATYASADHAN CHAKRABORTY : So many strange things are happening.

MR. DEPUTY-SPEAKER : I have only asked him to introduce it. The time allotted is three hours.

PROF. MADHU DANDAVATE : It is not introduction, it is consideration. You are making wrong observations...(*Interruptions*) He is saying it is introduction, it is consideration. Do not make wrong statements. These will go on record.

SHRI JANARDHANA POOJARY : Arising out of the deep concern expressed before the Joint Committee for safeguarding the interests of the policyholders, a provision has now been made in the Bill, on the recommendations of the Committee, for constitution by each Corporation of such number of policyholders' Advisory Committee as it may think fit. Also to safeguard the interests of the policyholders, specific provision is contained in the Bill that the sum assured of policies of life insurance shall be guaranteed as to payment in cash by the Central Government.

Complaints regarding delays in settlement of claims have been voiced from time to time. Settlement of claim disputes through the courts has also been found time-consuming and expensive by the policyholders. In order to mitigate the hardship

so caused, the Bill provides for the setting up of Claims Tribunals and an Appellate Claims Tribunal, which will be headed by persons having sufficient judicial experince. While it has been provided that no suitor other legal proceeding shall lie in a civil court in respect of any matter which is pending before, or which has been decided by, a Claims Tribunal or the Appellate Claims Tribunal, a policyholder will be free to have recourse to a court of law in respect of matters not before the Tribunals.

It is Government's desire that re-organisation of the life insurance industry should not cause unnecessary or avoidable hardship to the empolyees. With that end in view, it is provided in the Bill that every officer or employee of the dissolved Corporation, employed in a zonal office, shall, on and from the day the enactment comes into force, be an officer or employee of the corresponding Corporation. The employees of the dissolved Corporation working in the Central Office shall become employees of the Board, subject to the provision that they will be liable to be allocated to any of the Corporations, having regard to the need for efficient discharge of its functions and other relevant matters. Consequently, re-organisation will cause minimal dislocation of the officers and employees.

There is also need for a machinery for expeditious settlement of the employees' grievances. Consequently, the Bill provides for setting up of Service Matters Tribunals. Governments expect that the officers and employees of the Corporations would take full advantage of these Tribunals.

Over the years, serious internal distortions had developed in the emoluments of various classes of employees in LIC. At the same time, disparities had also been created between the emoluments in LIC and other public sector undertakings. As a result employees in LIC had become high-wage islanders. This situation had, therefore, to be corrected. Consequently, the Life Insurance Corporation Act, 1956 was amended in 1981 as a result of which the power to prescribe terms and conditions of service of the employees of the Corporation was vested in Government. A similar provision is now incorporated in the Bill.

Coming to the amendments proposed by the Joint Committee in its report submitted on 14th August, 1984, I may point out that there are only six amendments which require to be considered in the Bill. However, the amendments do not materially change the principles of the Bill.

The first amendment relates to Clause 6 (1) regarding constitution of Corporations. The object of the amendment is to ensure that members are appointed from appropriate categories of persons and it is, therefore, necessary to prescribe the qualifications which persons should possess in order to be eligible for such appointment.

The second amendment relates to Clause 7 (1) regarding term of office and conditions of service of Chairman and other members of a Corporation. The original clause provided that the terms of office of the members and the Chairman of the proposed Corporations will not be less than three years. Since a statutory minimum term of service may sometimes create practical difficulties, the clause has been amended to the effect that the term of office of the Chairman of the Corporation and members thereof and the terms and conditions of their service will be regulated by rules.

The third amendment relates to Clause 8 regarding termination of appointment of the Chairman of a Corporation. The original clause provided for the termination of appointment of Chairman after giving him there months' notice in writing but there was no such provision in the case of the other members appointed by the Central Government The amendment now provides that Government should have the same powers to terminate the services of members as in the case of the Chairman of a Corporation.

The fourth amendment relates to Clause 13 regarding power of each Corporation to constitube Committees. The Clause, however did not provide specifically for Policy-holders' Advisory Committees. The new sub-Clause (4) has now been added to provide that each Corporation may constitute such number of policyholders' Advisory Committees as it may think fit.

The fifth amendment relates to Clause 16 (1) regarding conditions of service of

members of the Life Insurance Board. This amendment is similar to the amendment made in sub-clause (1) of Clause 7.

The sixth amendment relates to Clause 61 and provides for the protection of directors nominated by the Life Insurance Corporations on the Boards of other companies against non-observance by such concerns of their statutory obligations. Accordingly sub-Clause (2) has been added to provide an indemnity to such nominee directors.

Government hopes that the enactment of the Bill will lead to more effective spread of life insurance, particularly into rural areas where only limited headway has been made so far and strengthen the industry's ability to meet the challenges of the future.

Sir, I move.

MR. DEPUTY-SPEAKER : Motion Moved :

"That the Bill to provide, with a view to the more effective realisation of the objectives of nationalisation of life insurance business, for the dissolution of the Life Insurance Corporation of India and for the establishment of a number of corporations for the more efficient carrying on of the said business and for matters connected therewith or incidental thereto, as reported by the Joint Committee, be taken into consideration"

The Motion was adoppted.

MR. DEPUTY-SPEAKER : Now, Shri Mool Chand Daga.

SHRI G. M. BANATWALLA : What is all this ? Now you have called upon the people to speak on this Bill also. What is all this ? What is the House to be taken for ?

PROF. MADHU DANDAVATE : It is a treachery on the part of the Parliamentary Affairs Minister. Even I was specifically told that they will rise after that Land Law and now you are to take up this Bill.

MR. DEPUTY-SPEAKER : Please listen to me. Time allotted is three hours. I am giving him the time that is allotted to the Congress Party. How can you question it ?

SHRI G. M. BANATWALLA : Whatever the time, we can question it. We want to be present throughout the discussion not merely when we speak. We were given to understand that the House will rise after the Land Law.

MR. DEPUTY-SPEAKER : I am taking the time allotted to the Congress Party. The time allotted is three hours I am giving the time of the Congress Party How can you question it ?

SHRI G. M. BANATWALLA : Don't repeat that. We can question it.

(Interruptions)

SHRI SATYASADHAN CHAKRABORTY : Mr. Deputy-Speaker, Sir before you start.....

MR. DEPUTY-SPEAKER : What do you want ?

(Interruptions)

SHRI G. M. BANATWALLA : **

MR. DEPUTY-SPEAKER : Don't show your anger.

SHRI G. M. BANATWALLA : It is absolutely wrong and it is unjustified.

(Interruptions)

PROF. MADHU DANDAVATE : Sir, not only the time, let the entire House be left to the Congress Party. **

MR. DEPUTY-SPEAKER : It is unparliamentary. That is all right. Leave it to me.

SHRI SATYASADHAN CHAKRABORTY : Sir, will you permit me.....

**Expunged as ordered by the Chair.

MR. DEPUTY-SPEAKER : I am giving the time allotted to the Congress Party. That is all.

SHRI G. M. BANATWALLA : That is all right. We were given to understand that we will not sit after that. Then what do you mean by this ?

MR. DEPUTY-SPEAKER : I am not taking your time. So, time will be given to you. Tomorrow your time is there. It is left to me. You cannot challenge the Chair. I know how to conduct the proceedings. You leave it to me.

(*Interruptions*)

MR. DEPUTY-SPEAKER : I am giving the time allotted to the Congress Party.

(*Interruptions*).

PROF. MADHU DANDAVATE : ***

(*Interruptions*) **

MR. DEPUTY-SPEAKER : Do not record anything of whatever they say.

(*Interruptions*).**

MR. DEPUTY-SPEAKER : You don't understand. Don't record whatever these gentlemen say. They cannot stall the proceedings. I take a serious view of it.

(*Interruptions*).**

MR. DEPUTY-SPEAKER : I am not taking away your time. The time allotted is three hours. Your time shall be given to you. I am only exhausting the time of the Congress Party. Tomorrow I can give you the time.

SHRI G. M. BANATWALLA : What is that you are talking ? It is the time of the Parliament

MR. DEPUTY-SPEAKER : Please don't teach me also how to conduct the proceedings. I am only exhausting the time of the Congress Party because Monday is the last day. You should not be asked to sit late in the night. So I am exhausting the time of the Congress Party. I have not taken the time of your Party. You will be called to speak on Monday. Please listen to me. If Members are present, I will give them a chance.

SHRI G. M. BANATWALLA : What do you mean by saying, 'you will be called' ? It is the time of the Parliament. Everybody has a right to be present.

(*Interruptions*).

MR. DEPUTY-SPEAKER : I know how to conduct the proceedings. Yes, Mr. Daga, you can speak.

(*Interruptions*)

MR. DEPUTY-SPEAKER ; You see, I have explained my position very well. The Bill has been moved and even that moving you did not like, you walked out.

(*Interruptions*).

MR. DEPUTY-SPEAKER : I am giving the time allotted to the Congress Party.

SHRI G M. BANATWALLA : It is the time of the Parliament ; all the Members have a right to be present.

MR. DEPUTY-SPEAKER : That is all right. Every Party has been allotted some time. This thing you must know. I have got every right to give the allotted time to the Party concerned.

(*Interruptions*).**

MR. DEPUTY-SPEAKER : Don't record anything of what these great men say.

(*Interruptions*) **

MR. DEPUTY-SPEAKER : Mr. Minister, you don't reply to that.

(*Interruptions*).**

MR. DEPUTY-SPEAKER : Please don't record whatever these gentlemen say. They

**Not recorded.

***Expunged as ordered by the Chair.

are stalling the proceedings. I will not tolerate the stalling of the proceedings. Mr. Daga, you speak, that will be recorded.

*(Interruptions).***

MR DEPUTY-SPEAKER : Please don't record this thing.

(Interruptions) **

SHRI SATYASADHAN CHAKRABORTY : Sir, I am on a point of order. Are you not permitting my point of order ?

(Interruptions).

MR. DEPUTY-SPEAKER : You cannot convince me. I have made it very clear that we have got...

(Interruptions)

THE MINISTER OF CHEMICALS AND FERTILISERS (SHRI VASANT SATHE) : Heavens are not going to fall. What is the excitement about it ? I want to know this.

PROF. MADHU DANDAVATE : You don't know what has happened.

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE) : I know what has happened.

PROF. MADHU DANDAVATE : The understanding was that he will carry on this debate.....

MR. DEPUTY-SPEAKER : Don't record.

*(Interruptoins).***

MR. DEPUTY-SPEAKER : Do not record whatever they say. They are stalling the proceedings of the House. Mr. Daga, you may continue your speech.

*(Interruptions)***

**Not recorded.

MR. DEPUTY-SPEAKER : Mr. Daga you continue you speech. Why do you worry. You continue yonr speech.

(Interruptions) **

MR. DEPUTY SPEAKER : You continue your speech.

*(Interruptions(***

MR. DEPUTY SPEAKER : One hon. Member cannot stop the proceedings.

(Interruptions) **

MR. DEPUTY SPEAKER : Are you not convinced with whatever I have said. Nobody can convince you.

*(Interruptions)***

MR. DEPUTY SPEAKER : I have said, the time allotted is three hours. I am taking the time of the Congress Party.

*(Interruptions)***

MR. DEPUTY SPEAKER : You are not to stall the proceedings You are not to question the Chair, I make make it clear to you. Mr Daga.

PROF. MADHU DANDAVATE : Please listen to me. You have to conduct the House, I concede. I do not challenge your authority, but at the same time you do not know the background and I wish to bring it to your notice. *(Interruptions)***

MR. DEPUTY SHEAKER : Please come to the point. How are you effected because of this ?

PROF. MADHU DANDAVATE : Would you follow ?

MR. DEPUTY SPEAKER : You can follow me and I can follow you.

(Interruptions)

** Not recorded.

PROF. MADHU DANDAVATE : I raised a point of order. Therefore, you have to listen to me, unless you have a point...

MR. DEPUTY SPEAKER : Come to the point.

PROF. MADHU DANDAVATE : I am coming to the point...

(*Interruptions*)**

Please listen to me. (*Interruptions*) I will explain it to you.

SHRI VASANT SATHE : You can have a point of order and not disorder.

PROF. MADHU DANDAVATE : It is too late in the day to seek his permission to raise a point of order. I am pointing out to you that there was a certain understanding as far as various items are concerned.

SHRI VASANT SATHE : Under what Rule ?

PROF. MADHU DANDAVATE : Rule 376 - Point of order. That is the arrangement of the Order. (*Interruptions*).

SHRI VASANT SATHE : Under what rule, the rule is broken. Show that, 376 - that you only know.

Do not take us for a ride on this.

PROF. MADHU DANDAVATE : Mr. Sathe, you also do not take me for a ride. It is too late for you to take me for a ride. I am raising a point with the Deputy Speaker and not with the Minister. I am not making the point with the Minister, I am not making the point with the Minister, I am making a point with the Deputy Speaker.

SHRI VASANT SATHE : Prof. Mandavate does not have any point of order.

** Not recorded.

PROF. MADHU DANDAVATE : I with that the Minister does not give the ruling but the Deputy Speaker may give the ruling. I wish to point out to you... (*Interruptions*).

SHRI SONTOSH MOHAN DEV (Silchar) : Under what rule ?

SHRI VASANT SATHE : He does not know. (*Interruptions*).

MR. DEPUTY SPEAKER : Prof. Dandavate, whatever you have suggested, I have agreed to that. Shri Mool Chand Daga will not speak. Now the Secretary-General will read the message received from the Rajya Sabha.

SHRI SATYASADHAN CHAKRABORTY : **Now, you say this. It is all right. But you see the stand that you had taken before.

MR. DEPUTY SPEAKER : I agree with his suggestion being a senior Member. I agree with the suggestion of Prof. Madhu Dandavate and Shri Banatwalla.

SHRI SATYASADHAN CHAKRABORTY : Sir, whenever you give a ruling... (*Interruptions*). Sir, it was actually played on the House.

MR. DEPUTY SPEAKER : Hon. Members, let us not be always angry. Sometimes we can be angry. I said to Shri Mallikarjun, to Mr. Banatwalla and also Shri Satyasadhan Chakraborty that some message has got to be received from the Rajya Sabha and till that time we have got to sit or else one more day should be extended. That was the information, I got in the Chair. Therefore, I simply asked Mr. Mool Chand Daga to speak on the Bill taking their own Party time. In the meanwhile you came. Now, the message has come and therefore I have agreed.

Secretary-General.

**Expunged as ordered by the Chair.

PROF. MADHU DANDAVATE : That is not the, way to conduct the House.

SHRI SATYASADHAN CHAKRA. BORTY : It is not the way to conduct the House.

21.35 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :-

> "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Foreign Contribution (Regulation) Amendment Bill, 1984, which has been passed by the Rajya Sabha at its sitting held on the 25th August, 1984."

FOREIGN CONTRIBUTION (REGULATION) AMENDMENT BILL

As passed by Rajya Sabha

SECRETARY-GENERAL : Sir, I lay on the Table of the House the Foreign Contribution (Regulation) Amendment Bill, 1984, as passed by Rajya Sabha.

MR. DEPUTY SPEAKER : The House stands adjourned to re-assemble on Monday, the 27th August, 1984 at 11 00 a.m.

21.36 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, August 27 1984/ Bhadra 5, 1906 (Saka).

Printed at the Indian Press